# LOK SABHA DEBATE

# Third Series Volume III, 1962/1884 (Saka)

[May 26 to June 7, 1962|Jyaistha 5 to 17, 1844 (Saka)]



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LOK SABHA SECRETARIAT NEW DELHI

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N.B.—The sign+marked above a name of a Member on Questions which were orally answered indicates that the Question was actually asked on the floor of the House by that Members.

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### LOK SABHA

Tuesday, June 5, 1962/21 Jyaistha, 1884 (Saka)

The Lok Sabha met at Eleven of the clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Banning of Communal Bodies and Institutions

Shri Harish Chandra
Mathur:
Shri Prakash Vir Shastri;
Shri Vidya Charan Shukla:
Shri Naval Prabhakar:
Shri M. K. Kumaran:

Will the Minister of Home Affairs be pleased to state:

- (a) whether Goverment have come to any conclusions regarding the banning of communal bodies and institutions; and
- (b) what recognition and financial assistance is being given by Government to such institutions?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) As I stated in the House on the 30th November, 1961, Government have decided to defer a decision on the matter for the time being.

(b) Apart from the recognition that is given to certain parties by the Election Commission, Government have not given any recognition or financial assistance to communal bodies or institutions as such.

Shri Harish Chandra Mathur: Just at this National Integration Council 885 (Ai) LSD—1. I understand this matter has been referred to a committee, but before this was referred to a committee, may I know whether the Government themselves have given any thought to this matter and, if so, what is their line of thought?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): We have given thought to this matter and, in fact, it was discussed fully in one of the Chief Ministers' Conferences sometime back. A number of difficulties were pointed out, both legal and, especially, constitutional. It was felt that since free association is provided in the stitution it may cause difficulties to Government if some legal steps are taken. Anyhow, our main problem is that we are not able to take action against communal organisations; though we consider them communal and, they declare that they are not. So, this aspect was again considered National at the last meeting of the integration Council and it was felt that this should be studied further. A closer study was needed and a committee was set up.

Shri Harish Chandra Mathur: I hope the hon. Home Minister's attention has been attracted to what was said by the Chief Minister of Punjab only day before, namely, that he was taking active steps to stop financial aid to these comunal bodies and organisations in his State. May I know if he is taking this as an isolated action or whether there is a concerted drive in the country?

Shri Lal Bahadur Shastri; What has the Chief Minister of Punjab said? I could not follow.

Shri Harish Chandra Mathur: The Chief Minister of Punjab stated the day before yesterday—it has appeared

in yesterday's papers-that he is engaged in taking action against those communal bodies and what he wanted to stop the financial aid or assistance which was being given; possibly he had the schools and other institutionscommunal and religious-in mind. I do not know what institutions he had in mind. I thought he was in intimate contact with the Home Minister and I only wanted to know whether this action by the Chief Minister of Punjab is being taken in isolation or whether it has been discussed the Chief Ministers of States it is only part of a concerted drive.

Shri Lal Bahadur Shastri: Firstly, I think there has been no consultation between the Chief Minister and ourselves, and secondly, I do not know what the hon. Member means by communal organisations. Sometimes there are caste institutions also and it is just possible. I am not aware as to what the Chief Minister's intention is, but the State Governments are free to take action in this regard provided the law permits it.

श्री प्रकाश बीर शास्त्री: साम्प्रदायिक दलों श्रीर संगठनों पर प्रतिवन्ध लागाने श्रीर उन की मान्यता वापस लेने का प्रश्न वयों में इस देश में चल रहा है, तो क्या में जान सकता हूं कि क्या सरकार श्राज यह बतलाने की स्थिति में है कि साम्प्रदायिक दलों श्रीर संगठनों में वह विशेष रूप में किन किन को सम्मिलित करती है श्रीर साम्प्रदायिकता की परिभाषा उस ने क्या निश्चित की है?

श्री लाल बहादुर शास्त्री: मेरा खयाल है कि यह जो कमेटी है नैशनल इंटेग्नेशन कोंसिल की वह खास तौर पर इन विपयों पर विचार करेगी कि क्या परिभाषा हो श्रीर किन को उस परिभाषा के अनुसार साम्प्रदायिक संस्था माना जाय । माननीय सदस्य जानते हैं कि यह प्रश्न इतना सरल नहीं है कि हम इस को चट पट हल कर दें भ्रौर इस लिये इस पर विचार कर के ही फैसला कि याजा सकता है।

Shri Vidya Charan Shukla: There are many prominent public bodies like the Banaras Hindu University and the Aligarh Muslim University, which have a communal label on them. May I know what steps Government are taking or propose to take to remove the communal character of the names of these great institutions?

Mr. Speaker: All would be taken together.

Shri M. K. Kumaran: May I know whether it has come to the notice of Government that at least a portion of the amount received by the educational institutions run by communal organisations and religious organisations is being utilised to promote the interests of particular communities and sections?

Shri Lal Bahadur Shastri: I do not think that it generally happens, because if the hon. Member is referring to educational institutions, they are open for all students. As far as I am aware, there is no restriction on admission on the basis of caste or community.

**Shri Badrudduja:** May I know what exactly is the definition of communal organisation?

Mr. Speaker: That is to be considered.

Shri Badrudduja: I want to know whether all organisations—religious, cultural and political—are to be included in it or merely political organisations of a particular character? May I know whether political organisations which indulge in communal activities and political organisations which do not indulge in such activities and religious and cultural organisations founded by particular communities are also to be taken into consideration?

Mr. Speaker: That has to be considered.

श्री बड़े: जब नैशनल इंटेग्रेशन कोंमिल में हिन्दू महासभा का प्रतिनिधि बुलाया गया था और उसी तरह से मुसलिम लीग भीर ग्रार० एस० का भी विशेष प्रतिनिधि क्यों नहीं बुलाया गया था भीर श्रकाली दल का प्रतिनिधि क्यों नहीं बुलाया गया?

Mr. Speaker: That is going into details.

Shri Bade: Only one member was called from the Hindu Maha Sabha...

Mr. Speaker: That is going into so many details as to why one member or two members of one organisation were invited and so on. That is a different matter. He can write to the Minister that he should call others also.

Shri M. Ismail: May I know whether the committee which has been appointed to study the question of communal organisations includes members of the Jana Sangh and Hindu Mahasabha?

Mr. Speaker: That information has been given that they were called.

Shri Lal Bahadur Shastri: Yes, Sir; they were invited to the meeting of the Integration Council and one of them is a member of the Integration Council. If has been put on that committee. We will greatly welcome if other organisations—I hope the hon. Member will not feel offended if I say, other communal organisations like the Muslim League—will also go before the committee and place their point of view.

डा॰ गोविन्द दास : क्या यह वात मान तेय मंत्रों जी को मालूम है कि अभी भी कई पत्र, यहां तक कि केन्द्रीय क्षेत्रों के भी कई पत्र, इस प्रकार की साम्प्रदायिक भाव-नाम्रों को उभार रहे हैं भीर उन को अभी भी सरकारी विज्ञापन मिलते हैं भीर वे न केन्द्र से बन्द किये जा रहे हैं भीर न राज्यों से बन्द किये जा रहे हैं श्री साल बहादुर झास्त्री: माननीय सदस्य जो कुछ कह रहे हैं वह काफी हद तक ठीक है, श्रीर इस में सन्देह नहीं कि मुझे भी लगता है कि इस बात पर विचार होना चाहिये कि जो श्रव्यवार साम्प्रदायिकता या कम्यूनलिज्म फैलाते हैं उन को सरकार की तरफ से किसी रूप में मदद मिलनी चाहिये या नहीं मिलनी चाहिये।

Shri Hem Barua: In view of the fact that the changes that were effected in the election laws with a view to dicouraging communal approaches during election did not yield the desired results, may J know what steps Government visualise to stop communal approaches except banning of the communal parties, which the Government do not want to do?

Shri Lal Bahadur Shastri: It is now time for us to consider these matters. The elections are over and we have seen what kind of forces emerged during the elections. I think we should all put our heads together and consider as to what measures should be adopted in future, so that such activities do not take place.

Some hon. Members rose-

Mr. Speaker: Already we have spent 10 minutes. I do not think we get to anything now, Next question.

Shri Shree Narayan Das.

Shri Shree Narayan Das: Question No. 1273.

Shri Nath Pai: What happened to Question No. 1272?

Mr. Speaker: That question has been postponed  $t_0$  be answered on a later date by the Minister of Commerce and Industry.

Tax Collection and National Income

\*1273. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

- (a) the latest estimate made by Government with regard to the percentage between tax collection and the national income:
- (b) whether Government are aware of any private institution having estimated the same; and
- (c) if so, how Government's estimate compares with that of the private estimate?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) The latest estimate of national income is for the year 1960-61. Total tax collection by the Central, State and local Governments is estimated at 9.5 per cent of national income in that year.

- (b) No. Sir.
- (c) The question does not arise.

Shri Shree Narayan Das: May I know whether any previous estimates of the percentage of taxation to the national income are available; if so, how do they compare with the present percentage?

Shri B. R. Bhagat: In 1959-60 the percentage was 10, previous to that it was 9.2 and still previous to that it was 9.7. So it has been at that level. Only in 1959-60 it was 10, not because the taxation level was low but because there has been a bigger spurt in the national income from Rs. 12940 crores to Rs. 14240 crores. The tax has gone up from 1285 crores to 1356 crores.

Shri Shree Narayan Das: May I know whether it is proposed to study the subject thoroughly with a view to seeing whether our taxation increases according to the increase in our national income?

Shri B. R. Bhagat: That is very much kept in view. It is increasing with the increase in the national income. For example, at the beginning of the Third Plan...

Mr. Speaker: That was all that he wanted. It is increasing.

- Shri S. N. Chaturvedi: May I know how this percentage compares with the percentage of taxation in our neighbouring countries?
- Shri B. R. Bhagat: From that point of view, Sir, India is among the least taxed countries in the world. In Pakistan and Philippines, for example, the percentage is around 8 whereas in Burma the percentage is around 15.

#### Rourkela Steel Project

- \*1274. Shri Vidya Charan Shukla: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) whether any steps have been taken or are being taken to see that former mistakes of uncorrelated work, etc. are not repeated during the expansion work at Rourkela Steel Works; and
- (b) if so, the salient features of the measures proposed to be adopted?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) and (b). Experience gained during the construction of the million ton plant will be fully utilised during the expansion phase.

Shri Vidya Charan Shukla: May I know if the Solveen Committee or Mr. Wanchoo who came back from West Germany have recommended certain steps to be taken during the expansion period; if so, what are those recommendation: that have been made and accepted by the Government?

Shri C. Subramaniam: The Solveen Committee was concerned with the existing plant, with the working of that plant to capacity.

Shri Vidya Charan Shukla: I wanted to know the recommendations of Mr. Wanchoo regarding the expansion of this steel plant.

Shri C. Subramaniam: This question has been considered with regard to the expansion of the Rourkela Plant, and we do not want to commit the mistakes which have been com-

mitted during the initial construction of the million-ton plant. That question has been considered and, apart from any recommendations from Mr. Wanchoo, we have taken certain decisions.

Shri Vidya Charan Shukla: My question was whether any recommendations have been made by Shri Wanchoo after he returned from West Germany.

Shri C. Subramaniam: Not with regard to the expansion programme at Rourkela.

Shri Morarka: May I know whether it is a fact that a sum of Rs. 10 crores has been earmarked for the purpose of correcting the mistakes at Rourkela under advice of the Solveen Committee?

**Shri C. Subramaniam:** This question relates to the expansion programme.

श्री क बिं मेहरोत्रा: क्या माननीय मंत्री वताने को कृपा करेंगे कि रूपकेला प्लांट के एक्सपेंशन के बारे में जरमनी की सरकार की तरफ से कोई ग्रड़चन ग्रागयी है क्या?

Shri C. Subramaniam: Sir, I do not see any difficulty, but I do agree that I have recently seen some paper reports. But they are only paper reports.

Dr. K. L. Rao: May I know whether similar difficulties have been experienced in other steel plants; If not, what are the reasons why they have appeared here?

Mr. Speaker: Other steel plants are not concerned here.

Shri Hem Barua: May I know whether it is a fact that Mr. Solveen has pointed out in his report some glaring mistakes like faulty maintenance, inadequacy of technical staff as also diversion of attention from this plant to another plant considered as a prestige plant; if so, what steps Government have taken to explore or re-examine the causes leading to these defects pointed out by him?

Shri C. Subramaniam: As I already pointed out, this question relates to the expansion programme of Rourkela. The Solveen Committee report was concerned with existing plant and the defects therein. I am sure. the House will get an opportunity to take into consideration the Solveen Committee Report.

Shri Hem Barua: They are intimately connected, It is because of this report submitted by Mr. Solveen that West Germany is standing in the way of expansion of the Rourkela plant. Is it not so? Shri Wanchoo has pointed it out.

Shri C. Subramaniam: One thing is that we should work the existing plant to full capacity. It is for this purpose the Solveen Committee made certain recommendations. Because the full capacity has not been reached in the Rourkela plant, it is alleged in the paper reports, West Germany wanted to wait till that capacity is reached before the expansion programme is taken up. But the report as such has nothing to do with the expansion.

Shri Warior: May I know whether the Solveen Committee has found out during the investigation that there were many mistakes in designing the machinery itself and that the blame for that should not be attached to West Germany?

Mr. Speaker: This question relates to the expansion programme. Shri Kumaran

Shri M. K. Kumaran: My question has been covered.

Shri Warior: I was only pointing out that in the expansion programme these mistakes should not occur.

Shri Harish Chandra Mathur: The question is about the former mistakes. May I know whether the fault was mostly on the managerial side and that resentment has been expressed by the West German Gov-

ernment that they have unnecessarily been belittled?

Shri C, Subramaniam: The question relates to "former mistakes of uncorrelated work". That is to say, there were so many firms concerned with the erection of the plant and we have found that there has not been sufficient correlation. It is with reference to this that the question has been put. In the expansion phase of this programme, we are trying to avoid those mistakes.

**Shri Hem Barua:** On a point of order. The question is very definite. It reads:

"whether any steps have been taken or are being taken to see that former mistakes of uncorrelated work etc. are not repeated during the expansion work at Rourkela Steel Works;"

It means that the expansion programme of this steel plant is COTplant, related with the existing where certain mistakes have pointed out by Mr. Solveen. mistakes are to be examined so that the expansion programme might be undertaken. Therefore, when Minister says that this question concerns only with the expansion programme and then tries to over-ride the recommendations or suggestions made by Mr. Solveen, I think there is a point of order involved in it.

Shri C. Subramaniam: The tion was whether we are aware of the few mistakes which had committed in the erection initial one million plant. I said "Yes, we are trying to eliminate those mistakes". The Solveen Committee Report is with reference to the defects which we have found in the Rourkela plant and how to remove those defects. I had stated that we would try to avoid those mistakes. Therefore, if you want to discuss Solveen Committee Report, that report will have to be placed on the Table. I intend placing it before the House at the appropriate time so that there will be time enough for the House to consider the various recommendations which have been made by that Committee.

Shri Hem Barua: Could we, through you, ask the Minister to place a copy of the Solveen Committee Report on the Table of the House?

Mr. Speaker: That is for him to do. I do not think there is any opportunity for me to call upon him to lay a copy of the Report on the Table of the House.

# म्रहिन्दी भाषी राज्यों को हिन्दी की पुस्तकों

\*१२७७. श्री विभूति मिश्रः क्या शिक्षा मंत्री यह बताने की क्या करेंगे कि :

- (क) क्या यह सच है कि सरकार को विचार विभिन्न ग्रहिन्दी भाषी राज्यों को विभिन्न विषयों को हिन्दी को पुस्तकों देने का है
- (ख) यदि हां. तो इस पर कितना खर्च होगा :
- (ग) इन पुस्तकों से कितने व्यक्तियों को लाम होने की ग्राशा है ; ग्रौर
- (घ) ग्रहिन्दी भाषी राज्यों में हिन्दी पुस्तकों के लिये कितना उत्साह दिखाई पड़ता है?

शिक्षामन्त्री (डा० श्रीमाली): (क) जी, हां।

- (ख) इस उदेश्य के लिए १९६२-६३ के बजट में २ लाख रुपये की व्यवस्था की गई है।
- (ग) और (घ) : पुस्तकें श्रहिन्दी भाषी राज्यों/मंबीय क्षेत्रों में स्कूल/कालेज और सार्वजनिक पुस्तकालयों को दी जाएंगी। ऐसा विचार है कि उपयुक्त रूप में चुनी गई हिन्दी पुस्तकों को मुफ्त मेंट स्वरूप देने से इन क्षेत्रों में हिन्दी के प्रति रुचि उत्पन्न करने में पर्याप्त रूप से सहायता मिलेगी और इस प्रकार देश में हिन्दी के प्रचार के कार्य को प्रोत्साहन मिलेगा।

### Hindi Books to Non-Hindi Speaking States

\*1277. Shri Bibhuti Mishra: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that Government propose to supply Hindi books on various subjects to various non-Hindi speaking States;
- (b) if so, the expenditure to be incurred thereon;
- (c) the number of persons likely to be benefitted from these books; and
- (d) the extent of enthusiasm shown in non-Hindi speaking States for Hindi books?

# The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

- (b) A provision of Rs. 2 lakhs has been made in the budget for 1962-63 for this purpose.
- (c) & (d). The books are intended to be supplied to the school|college and public libraries in the various non-Hindi speaking States|Union Territories. It is felt that such free gifts of judiciously selected Hindi books would go a long way in creating interest in Hindi in those areas and thus help the cause of propagation of Hindi in the country.

श्री विभूति मिश्र : स्टेटमेंट को देखने से पता चलता है कि सरकार ने दो लाख रुग्या इसके लिए सन् १६६२-६३ में निश्चित किया है । में जानना चाहता हुं कि क्या दो लाख रुग्ए में इतने ग्रहिन्दी भाषी प्रान्तों ग्रीर संवीय क्षेत्र का काम चलने वाला है ?

डा० का० ला० श्रीमाली: यह जो योजना है यह विशेष काम के लिए है, सारे श्रहिन्दी के क्षेत्र के लिए नहीं है। ये पुस्तकें स्कृलों और कालिजों के पुस्तकालयों श्रीर पवलिक पुस्तकालयों के लिए खरीदी जाएंगी श्रीर यह जो धनराशि है इसमें मे कितावें खरीद कर जो ब्रहिन्दी भाषी शान्त हैं उनको भेजी जाएंगी।

श्री बिभूति मिश्र : ग्राप्ट ग्रहिन्दी भाषी सूबे हैं ग्रीर तीन नार संबीय क्षेत्र हैं। मैं जानना चाहता हूं कि क्या यह दो लाख रुपए को राशि इतके सूबों ग्रीर संबीय क्षेत्रों के स्कृतों ग्रीर कालिजों के पुस्तकालयों ग्रीर सार्वजनिक पुस्तकालयों के लिए पुस्तकें खरीदके के लिए पर्याप्त होगी?

डा० का० ला० श्रीमाली: श्रभी यह योजना श्रारम्भ हुई है श्रीर जैसे जैसे काम का विस्तार होगा श्रीर जैसे जैसे यह स्कीम ज्यादा उपयोगी पायी जाएगी. यह धन राशि भी बढ़ायी जाएगी।

Shri C. K. Bhattacharya: May I know whether there is any proposal under this scheme to supply Hindi books printed in local script?

#### Dr. K. L. Shrimali: No, Sir.

Shri Shree Narayan Das: What is the basis on which the supply of books to libararies or other public institutions are made?

Dr. K. L. Shrimali: The basis for selection is that the subject-matter should be easy, interesting and educative; the book should be attractive so as to appeal to young readers and books should be as low-priced as possible. These are the three criteria which the Selection Committee keeps in view in making selection of the books.

Shri Shree Narayan Das: I wanted to know not the basis of selection of books but the basis on which these books are supplied to institutions, such as, libararies. How are they selected?

Dr. K. L. Shrimali: This is the basis of selection.

डा॰ गोविन्द दास : क्या माननीय मंत्री इस बात को जानते हैं कि ग्रभी यह योजना सिफ एक वर्ष के लिये कार्य रूप में परिणित की गई है और क्या मंत्री जी को यह बात मालूम है कि जहां जहां यह पुस्तक भेजी गई वहां वहां बहुत उत्साह के साथ इन पुस्तकों को पढ़ा गया, एसी हालत में जैसा श्री विभुति मिश्र ने कहा है, क्या माननीय मंत्री यह बात विचारेगें कि २ लाख रुपया जो इस पर व्यय किया जान वाला है यह बहुत कम है और चूंकि इस वर्ष यह प्रस्ताव फिर कार्य रूप में परिणित किया जायगा इस लिये क्या इस रकम को बढ़ाया जा रहा है ?

**प्रध्यक्ष महोदय**ः उन्होंने जवाव तां दे दिया कि जैसे जैसे यह काम चलेगा, उसको बढ़ायेंग। श्राप ने मुना नहीं। श्री शर्मा।

डा० गोविन्द दास : मेरा मतलब यह था कि यह दो लाख रुपया एसी हालत में जिस हालत में यह पुस्तकें इतने उत्साह से ली गई है, यह रकम बहुत कम है और क्या इस रकम को बढ़ाये जाने का विचार किया जा रहा है?

डा० का० ला० श्रोमालं : जो हो, यह योजना जैसे जैसे उपयोगी पाई जायेगी इस राशि को बढ़ाया जायगा । मुझे यह सुन कर बड़ी खुशी हुई है कि यह योजना इस योग्य पायी गयी है ।

ग्रन्थक महोदय: शर्मा ताहव को अब मैं बुलाता हूं तो वह खड़े नहीं होते बाद में जब में दूसरे माननीय सदस्य को बुला लेता हूं तो वह खड़े होते हैं, मैं क्या करूं।

श्री द्वां ता तिवारी : मैं आनना चाहता हूं कि इस स्कीम के ग्रन्दर किताबें दी आयेंगी या स्कूल कालिजों को घनराशि दी आयंगी कि उससे वह किताबें खरोद लिया करें?

डा० का० ला० श्रीमाली: जी नहीं किताबें दी जाती हैं।

श्री द्वा॰ ना॰ तिवारी: यह जो कितावें दी जायेंगीं तो इस है लिये क्या कोई एजेंसी है जिसके कि मार्फत यह किताबें दी जायेंगीं?

डिं० का ला० श्रीमाली: पुस्तकों का सैलेक्शन करने के लिये एक कमेटी नियुक्त की जाती है । पिछली बार की कमेटी में यह लोग थे । दो, तीन श्राफिसर्स मिनिस्टरी के होते हैं । श्री बनारसी दास चतुर्वेदी, डा० श्रार० के ० वर्मा, हैड श्राफ दी हिन्दी डिपार्टमेंट इलाहबाद युनिवरसिटी, श्री डी० डी० गुप्ता, हैड श्राफ दी हिन्दी डिपार्टमेंट लखनऊ युनिवरसिटी, श्री ए० चन्द्रहासन, महाराजाज कालिज, श्रनीकुलम श्रीर बी० एन० शर्मा, त्रिसिपल, गवनंमेंट हिन्दी कालिज, रायगढ़ इसके मेम्बर थे । इस तरीके से प्रतिवर्ष किताबों को चुनने के लिये कमेटी बनाई जाती है ।

Shri D. C. Sharma: May I know if the books mentioned in the list will be given to the Parliament Library here?

Dr. K. L. Shrimali: I would be very glad to place these books here, but they are mostly meant for school children.

श्री रामेश्वरानन्द: मैं जानना चाहता हूं कि इन पुस्तकों के श्रतिरिक्त क्या कोई धार्मिक पुस्तकों भी उन्हें दी जायेंगी ताकि उनको चारित्रिक शिक्षा भी दी जा सके ?

डा० का० ला० श्रीमाली: धार्मिक पुस्तकें उस में से निकाली नहीं अयेंगीं। कमेटी जो भी पुस्तकें उपयुक्त समझेगी उनको चुनेगी।

श्री रामेश्वरानन्द : इस कमेटी में कोई ऐसी व्यक्ति भी है जो धार्मिक

श्रध्यक्ष महोदय : स्वामी जी को सवाल करने से पहले मेरी इक्षाजत तो ले लेनी चाहिये कि वह सवाल कर सकते हैं या नहीं। श्राप सवाल कर लें।

श्री रामेश्वरानन्द : मैं जानना चाहता हूँ कि जो श्राप ने कमेटी बनाई है वह केवल डाक्टरों की ही बनाई है या इस में कोई ऐसे धार्मिक सज्जन भी हैं जो कि चारित्रिक सुधार के लिये धार्मिक पुस्तकें चुनें ?

**ढा० का० ला० श्रीमानी** सभी व्यक्ति धार्मिक हैं।

New Polytechnics in Delhi

\*1278. Shri Vasudevan Nair:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether there is any proposal to start two new Polytechnics in Delhi;
- (b) if so, the estimated strengthof these institutes; and
- (c) the courses proposed to be started in these polytechnics?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

Women's Polytechnic—Annual admission capacity—300.

Wowen's Polytechnic—Annual admission capacity—150.

(c) Pusa Polytechnic—Civil, Mechanical and Electrical Engineering.

Women's Polytechnic-

- I. Diploma courses in:
- (i) Electronics
- (ii) Library Science
- (iii) Interior Decoration.
- (iv) Medical Laboratory Technology.
- (v) Sceretarial Practice
- II. Certificate course in-

Architectural Draughtsmanship and Assistanceship.

Shri Vasudevan Nair: In the Polytechnics that are being started in the Capital, may I know whether there will be seats reserved for students from other regions also?

Shri Humayun Kabir: All seats in Delhi are open to every one who applies. Shri Vasudevan Nair: I wanted a specific answer to my question, whether there will be reservation of seats for other regions.

Shri Humayun Kabir: There will be no reservation for any particular region in the Delhi institutions, but people from all areas who live here and who qualify are admitted.

Shri Warior: What is the total allocation for these Polytechnics?

Shri Humayun Kabir: It is a little difficult to say, because the figures are fluctuating. But we are working on the following figures. For the Pusa Polytechnic it is expected that an amount of about Rs. 43 lakhs will be involved, and for the Women's polytechnic an amount of about Rs. 33.84 lakhs.

श्री बड़े दिल्ली जहां कि पहले से ही कई इंजीनियरिंग कालिजेज हैं वहां यह पालीटैकनिक ग्रथीत् टेकिनिकल कालिजेज न खोले जाकर उन जिलों मे खोले जायें जहां कि उनकी ग्रावश्यकता ग्रधिक महसूस की जा रही है ?

श्री हुमायून् कबीरः टेर्बानकल स्कूल्स बहुत अगह खोले का रहे हैं। घहां भी इन की जरूरत समझी जाती है वहीं पर यह खोले जाते हैं।

Shri Priya Gupta: Will the hon. Minister be pleased to state if evening classes for those who are working in different firms etc. will also be provided in such Polytechnic schools?

Shri Humayun Kabir: Not in this particular Polytechnic, but the question of providing evening classes and part-time courses in under examination separately.

Shri Jaipal Singh: Have I understood the Minister correctly? I think he said that all "who qualify and live here" will be admitted. That is what he said, at least that is what I heard him to say. Is it correct?

Shri Humayun Kabir: Naturally a polytechnic in Delhi caters mainly

for people who are resident here. That is quite obvious.

Dr. K. L. Rao: May I know whether these Polytechnics will be so designed as to cater for engineering degree courses at a later date?

Mr. Speaker: Shri Kunhan.

Shri Humayun Kabir: Should answer that question, Sir?

Mr .Speaker: It was a suggestion, I thought.

Shri Kunhan: Out of the 450 seats, may I know how many will be reserved for the Scheduled Castes and Scheduled Tribes?

Shri Humayun Kabir: The general formula will apply. There is no question of any special reservation in the case of women.

Shri Maheswar Naik: Why is it that the Delhi Polytechnic has been abolished when these new Polytechnics are in demand?

**Shri Humayun Kabir:** It is news to me, Sir, that the Delhi Polytechnic has been abolished.

#### Steel Plant at Neyveli

\*1279. Shri Umanath: Shri D. C. Sharma:

Will the Minister of Steel and Heavy Industries be plsased to state:

- (a) whether it is a fact that the Government of India proposes to establish steel plant at Neyveli itself in addition to the one proposed at Salem so that the wagons carrying lignite from Neyveli to the proposed iron and steel factory in Salem District, will carry back the Iron ore from Salem to Neyveli Steel Plant;
- (b) whether any proposals for the establishment of the additional steel plant at Neyveli, has been submitted by Government of Madras; and
- (c) if so, the details thereof and the Central Government's dicision thereon?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) to (c). The question of setting up a pig iron plant in the South based on Neyveli lignite, which can be developed later into a steel plant, is at present under the consideration of a Technical Committee appointed by the Government. The Committee will also recommend the most suitable sites for locating the plant and its various units. A decision will be taken when the recommendations of the Technical Committee are available.

Shri Umanath: If two units of the steel plant are established, one at Neyveli and one at Salem, there will be maximum utilisation of wagons as well as more production on the capital charges. What reasons weighed with the Government against establishing two units at these two centres?

Shri C. Subramaniam: There is no question of Government being against this proposal. The Technical Committee will consider this aspect also and make recommendations.

Shri Umanath: May I know whether the attention of Government is drawn to the statement in the press by the Steel Consultant of the Madras Government that it is tentatively decided to have the plant at Neyveli; if so, what are the advantages of having the plant at Neyveli instead of in Salem which was originally proposed?

Shri C. Subramaniam: It is a question of carrying either lignite to the place where iron ore is available or moving iron ore to the place where lignite is available. It is considered easier to move iron ore rather than lignite.

Shri Kunhan: Is any foreign collaboration proposed in the matter of preparation of the project report and financial assistance?

Shri C. Subramaniam: Yes, Sir. The East Germans are assisting us in this project.

Shri Nambiar: May I know whether the Government put concretely this suggestion of setting up two factories, one at Salem and one at Neyveli to the Technical committee or whether the Technical committee had got the idea of this proposal in its mind?

Shri C. Subramaniam: This has been put to the committee by the appropriate authorities.

#### Industries in Delhi

- \*1280. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:
- (a) the sites that are being developed by Government for industrial purposes in Delhi;
- (b) the number of developed plots and where they would be made available for shifting factories industries from conjested areas; and
- (c) the factories industries which are proposed to be shifted under this scheme?

# The Minister of State in the Ministry of Home Affairs (Shri Datar):

acres

|   | acres  |
|---|--------|
| (a) (i) Jhilmila Tahirpur .   | 90.00  |
| (ii) Area enclosed by Lawrence<br>Road, Ring Road and Railway<br>Line to Rohtak                     | 195.10 |
| (iii) Area of villages Naraina,<br>Tehar and Nangal Raya situated<br>on the west of Railway Line to |        |
| Rewari  | 310.35 |
| (iv) Okhla area .   | 575.00 |
| (v) Near Naraina village  | 129.45 |
| (vi) Near Wazirpur village  | 184.00 |

(b) and (c). The details in this regard are being worked out.

Shri Shiv Charan Gupta: May I know what facilities are proposed to be given to the industrialists whose industries are proposed to be shifted here?

Shri Datar: Out of a total of 4000 acres that are really to be developed

so far as the industrial area is concerned, this is the first instalment.

Shri Shiv Charan Gupta: I wanted to know, as regards shifting of factories, what facilities are proposed to be given to them so that they may be in a position to shift the factories.

Shri Datar: To those persons whose lands are being taken, when they are carrying on industrial work, they would be given at certain concession rates.

Shri Shiv Charan Gupta: What are the facilities?

Shri Datar: At concession rates to those whose lands are being taken. To other industrialists, they would be given at auction rates.

#### Aid to Famine Stricken District of Andhra Pradesh

\*1282. Shri Eswara Reddy: Will the Minister of Finance be pleased to state:

- (a) whether Government of Andhra Pradesh have requested the Central Government for financial and other assistance for providing relief to the people in the famine stricken district of Anantpur, Andhra Pradesh; and
- (b) if so, the amount and nature of assistance given so far?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) No., Sir.

(b) Does not arise.

Shri Eswara Reddy: Irrespective of the State Government's request, may I know whether the Centre proposes to do anything in this matter to come to their rescue?

Shri B. R. Bhagat: Although the State Government has not asked for any financial or other help, I may state that the Ministry of Food and Agriculture have during 1960-61 given an additional allocation over and above the Plan. of Rs. 1-4 crores for minor irrigation in the drought affected areas. Also they had stepped up the supply

both of wheat from 4000 tons to 6000 tons and of rice from 25,000 tons to 50,000 tons.

Shri Eswara Reddy: May I know whether there are any permanent famine relief proposals under the consideration of Government and if so, what are they?

Shri B. R. Bhagat: We give assistance when the State Government asks for it. There are definite rules for giving relief. Primarily it is the concern of the State Government to come to us for relief. We provide it under the rules. We have very definite rules.

Shri Nambiar: May I know whether the Central Government are at all aware that there are famine conditions in Rayalaseema area and whether it has been brought to the notice of the Central Government?

Mr. Speaker: At least now they are aware.

Shri B. R. Bhagat: As I said, the Andhra Pradesh Government did not write to us and has not asked for any help. How are we to know about it? The hon. Member may say that.

Shri Nambiar: Such a big famine

Mr. Speaker: He can ask his counterpart in the State. They should move the State.

Shri Inder J. Malhotra: May I know the main causes of this famine, whether it is due to drought or any other reason? May I know why these crop failures are there?

Shri B. R. Bhagat: The hon. Member wants to know the causes of the famine. I have no information about that.

Mr. Speaker: Next question.

Shri Inder J. Malhotra: The Minister of Food and Agriculture is here. He can answer it.

Mr. Speaker: Order ,order. I have called the next question.

# Free Mid-day Meals for New Delhi School Children

\*1284. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

- (a) whether some arrangements have been made to provide free midday meals for 30,000 school children studying in the New Delhi Municipal Committee Schools; and
  - (b) if so, details thereof?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramchandran): (a) Yes, Sir.

(b) It is proposed to distribute milk which is received as a gift from UNICEF. About 70,000 children would be covered. The requirements of milk powder are estimated at about one million pounds and the annual recurring cost of the scheme is estimated at Rs. 3 lakhs. The scheme is now being finalised and is proposed to be introduced with effect from the current academic year.

Shri D. C. Sharma: May I know the approximate value of the milk powder which will be given to us by the UNICEF?

Shrimati Soundaram Ramachandran: They will be giving us one million lbs. of milk powder. The exact value is not given.

Shri D. C. Sharma: May I know why Government require Rs. 3 lakhs for the distribution of this milk powder to these children in the Delhi schools?

Shrimati Soundaram Ramachandran: The reconstituted milk has to be distributed for nearly 70,000 children in various schools. We have to appoint enough number of personnel such as supervisors, upper division clerks and others. We have also to have storage facilities. Then, some small honorarium has to be given to peons or to any other volunteers for reconstituting the milk powder and distributing it. Sugar, fuel and other things have

also been provided for within this sum of Rs. 3 lakhs.

Shri Vasudevan Nair: From the statement I find that 70,000 children would be covered by the scheme. May I know the total number of students to be covered, and if there is any gap, how Government propose to fill that gap?

Shrimati Soundaram Ramachandran: The gap is roughly 70,000. The other children are already covered. So, this scheme will cover all the children in the schools in Delhi.

Shri P. Kunhan: May I know whether any financial assistance has been given to the other States also for this purpose?

Shrimati Soundaram Ramachandran: Yes, in other States also, similar schemes are being formulated.

New Education Code for Delhi

Will the Minister of Education be pleased to state:

- (a) whether a new education code for Delhi to smoothen relations between the management and the teachers is ready to be enforced soon;
- (b) if so, what are the main features of the new code; and
- (c) how these new provisions differ from the old ones?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). An Education Code for Delhi is under preparation and shall, inter alia, contain Chapters on Departmental Organisation, Inspection of Schools, Rules for Recognition, Grant-in-aid Rules, Service conditions of aided school teachers, including Punishments and Appeal Rules, Fees and Funds, Rules for grant of scholarships, Rules to be followed by schools in regard to admissions, trans-

fers, class promotions, medical examination, etc.

(c) Since the Code is still under preparation, the question of comparison does not arise at this stage.

Shri Maheswar Naik: May I know whether the new Code contemplates to prevent the malpractices indulged in by the managements at the moment?

Dr. K. L. Shrimali: The Code will lay down certain rules, and if the rules are properly observed by both the school managements and the teachers there will be no malpractice.

Shri Maheswar Naik: Are Government aware that in certain private schools, the managements enter into a contract with the teachers for a stipulated salary per month, but while payment of salaries is made, the teachers are persuaded to accept a lesser pay than the stipulated amount?

Dr. K. L. Shrimali: Occasionally, there is a case like this. It will not be fair to have a sort of general conclusion from that. I have already stated that if any hon. Members bring any such case to my notice, severe action will be taken against the managements which indulge in this kind of practice.

Shri Priya Gupta: The teacher will then lose his job.

- Shri D. C. Sharma: May I know whether there is a going to be a separate code for Government school teachers and a separate code for private school teachers, or there will be only one code to cover both categories?
- . Dr. K. L. Shrimali: Government teacrers are governed by the Government Servants' Conduct Rules This code is for private schools
- Shri D. N. Tiwary: May I know whether this code will have any legal sanction or whether it will be only advisory in character, and if the latter, how it is going to be enforced?

Dr. K. L. Shrimali: The rules will be enforced by the Department of Education.

Shri Hem Barua: Has the attention of the hon. Minister been drawn to the statement made by the Director of Education, Delhi, during the Delhi teachers 'strike to the effect that the managements here indulge in all sorts of irregularities and malpractices and all his efforts to improve the situation have not yielded any results so far? If so, how do Government propose to bring about good relations between the teachers and managements or expect the teachers to co-operate with rotten managements like these?

Dr. K. L. Shrimali: This is too large a question. Government have taken several steps to safeguard the interests of the teachers. When this new code is formulated and comes into force, I think it will be another step to safeguard the interests of teachers. I have already said that if hon. Members have any complaint with regard to any particular school.

Shri Hem Barua: The Director of Education has complained.

Mr. Speaker: Order, order, One question he asks with my permission. The second question he imposes himself and the third he is asking by way of a point of order.

Dr. K. L. Shrimali: It is quite true that occasionally some cases do occur. It is also true that the Director of Education had sent down a circular to the heads of all managements. But the difficulty is that I can only give a general answer to a general question. If hon. Members bring up any specific complaint, I shall be greatly obliged to them, and I can assure the House that severe action will be taken against those people indulging in these practices.

Shri Brahm Prakash: When was this question of framing a code taken up and what time it will take to complete it?

Dr. K. L. Shrimali: It will not take long. This has been under preparation for some time.

**Dr. L. M. Singhvi:** Is it proposed to evolve an all-India education code which should be applicable to Delhi as well as the various States? Is it proposed to have the various States agree to such a model code?

Dr. K. L. Shrimali: This is a suggestion for action.

Mr. Speaker: Have they agreed to such a thing being done?

Dr. K. L. Shrimali: As the hon. Member is aware, education is a State subject, and we cannot draw up legislation or any code which would becommon to all State Governments. However, we are examining that question also, whether we can draw up some kind of model legislation which can be accepted by all State Governments.

Shri Sham Lal Saraf: In view of the fact that private educational institutions when they receive grants from Government are supposed to enter into an agreement, and it is because that that agreement is not entered into properly by certain institutions, that such things are happening, will Government see to it that such institutions enter into such agreements and observe them?

Dr. K. L. Shrimali: This is a suggestion for action.

Shri S. N. Chaturvedi: Do Government propose to make any provision in the revised code so that teachers do not leave the schools in the middle of the term?

Dr. K. L. Shrimali: This also a suggestion for action.

Shri Jashvant Mehta: During the transitional period before the code comes into force, what steps have Government taken to protect the rights of the teachers?

Dr. K. L. Shrimali: The old code is there and rules are there. It is only a question of revising the old code.

श्री भक्त दर्शन: श्रन्तिम निर्णय करने से पहले क्या श्रध्यापकों की संस्थाश्रों की से भी परामर्श किया आयेगा?

Oral Answers

डा० का० ला० श्रीमाली: जी नहीं।

Shri Hem Barua: The hon. Minister has been repeatedly saying that if cases are brought to his notice, he would take drastic measures and all that. May I draw his attention to the statement published in the Statesman during the teachers' strike and request him to consult his own Director of Education here instead of relying on us?

Mr. Speaker: He has better reliance on hon. Members.

# Study of South Indian Languages in Hindi Regions

\*1286. Shri Hari Vishnu Kamath: Will the Minister of Home Affairs be pleased to state:

- (a) whether Government have considered or are considering any proposal to make the study of a language other than Hindi preferably Tamil, Telugu, Kannada or Malayalam, compulsory in Schools in Hindi speaking regions with a view to removing one of the psychological barriers to nation wide adoption of Hindi as the official language of the Union;
- (b) if so, at what stage the matter rests; and
  - (c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a), (b) and (c). The three-language formula evolved by the Government of India in consultation with the State Governments provides for the teaching of a modern Indian language other than Hindi in Hindi-speaking areas. The State Governments of Bihar, Uttar Pradesh, Madhya Pradesh and Rajasthan have reported that they are taking steps to implement the three-language formula.

Shri Hari Vishnu Kamath: My question was slightly different. I speci-

fically mentioned four languages of Dravidian origin, Tamil, Telugu, Kannada and Malayalam, and asked whether there was any proposal Government to teach one of them compulsorily in the Hindi-speaking region. There is no answer to that. But irrespective of that, I will proceed to ask my supplementaries. In which State or States has resistance in greater or less degree to the adoption of Hindi as the official language been encountered so far, and is that resistance more to the Hindi language as such, rather to the date set in the Constitution for its adoption as the language?

Shri Datar: Though it was stated here as another Indian language, still the idea was that preferably it should be a South Indian language. This question was taken up with all the four Hindi-speaking areas. They have agreed to make the necessary changes, and from the information that I have got, the U.P. Government are introducing one of the four languages at the secondary stage.

Shri Hari Vishnu Kamath: My supplementary has not been answered. I will put it again. Has the resistance to Hindi encountered in some State or States been more to the Hindi language as such or rather to the date set in the Constitution as a deadline for its adoption as the official language of the Union because the first part of the article says that Hindi shall be the official language of the Union?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): It is true there has been some feeling about this matter, about the introduction of Hindi at an early stage. The hon. Member is aware that some time back the Prime Minister had made a statement in this House about keeping English as an associate language for almost an indefinite period. I have also recently said that we propose to introduce abill as early as possible.

श्री जगदेव सिंह सिद्धान्ती : मैं यह जानना चाहंगा कि हिन्दी भाषी क्षेत्र में जो दूसरी भाषा अनिवायं रूप से पढ़ाई जायेगी उस के सम्बन्ध में जितनी भाषायें हैं उन में से किसी एक भाषा की अनिवायंता तो नहीं होगी और क्या उनको छूट होगी कि वे जो भाषा चाहें पढ़ा सकें?

श्री लाल बहादुर शास्त्री: जी हां भाषात्रों की छट है। हमारे यहां जी भी वर्तमान या माडर्न भाषायें हैं उन में से कोई भी वह पढा सकते हैं। लेकिन इस बात की सिफारिश की गई थी, खास तौर से हिन्दी भाषा भाषी प्रान्तों से कि वे प्रपने यहां यदि दक्षिगी भाषात्रों में से कोई पढ़ायें तो ज्यादा श्रच्छा होगा और राजस्थान, मध्य प्रदेश उत्तर प्रदेश सभी ने या जहां कि हिन्दी बोली जाती है श्रौर पढ़ी जाती है, उन्होंने इस बात को स्वोकार किया है कि वे उन में से एक भाषा पढ़ायेंगे । मैं श्रापको यह भी सूचना देदं कि उत्तर प्रदेश की सरकार ने श्रौर बहां के मध्य मंत्री ने इस के लिये स्कार्लीशप्स देने की बात भी कही है। जो विद्यार्थी दक्षिण में भा कर ग्रीर वहां रह कर पढ़ना चाह उन्हें स्कार्लाशप्स भी दिये जायेंगें।

Shri Umanath: Is it a fact that certain North Indian universities have already undertaken teaching of South Indian languages under the voluntary teaching scheme; if so, how is that scheme working, and how many students are covered by that?

Shri Lal Bahadur Shastri: I am not aware of the details, but it has just begun. Only other day, the Vice-Chancellor of the Allahabad University met me and he said that he had introduced a scheme; and there also, he felt that he would be providing for some scholarship, if funds were made available to him, to boys who try to learn one of the South Indian languages.

श्री प्रकाश बीर शास्त्री : हिन्दी भाषा भाषी क्षेत्रों में दक्षिण की किसी एक भाषा का श्रध्ययन किया जाय, इस प्रस्ताव का स्वागत करते हुए मैं सरकार से यह जानना चाहता है कि जैसा कि राष्ट्रोय एकता सम्मेलन में जब यह विचमर ग्राया था उस समय लगभग यह निश्चय हुग्रा था कि दक्षिण भारत की जो भाषायें उत्तर में सिखाई जायेंगी उन के लिये लिपि का विकल्प ऐसा कर दिया जायेगा जिस से उन को दक्षिण की भाषा को पढ़ने में कोई किटनाई न हो, इस प्रकार का कोई निश्चय किया जा रहा है?

श्री लाल बहादुर शास्त्री जी हां,
सुविधा के लिये ऐसा विचार था, खास
तौर पर इस लिये कि नागरी लिपि के द्वारा
दूसरी भाषाओं का ज्ञान हो सके । माननीय
सदस्य को याद होगा कि इस सम्मेलन ने
तय किया था कि दोनों ही लिपियों में,
यानी देवनागरी श्रीर दूसरी भाषा की
लिपि में पुस्तकें विषेश कर प्राइमरी पुस्तके
निकाली जाथें । केल्द्रीय शिक्षा विभाग ने पहले
ही इस श्रीर कदम उठाया है श्रीर उन्होंने
कुछ, पुस्तकें तैयार की हैं।

Shri A. N. Vidyalankar: May I know whether, in the matter of selection of second languages, the convenience of the States, especially bilingual States like Punjab, will be kept in view?

Shri Lal Bahadur Shastri: I personally feel that that it should be kept in view. And, I am very particular that in Punjab, the Hindi speaking people should try to learn Gurumukhi and the Punjabi-speaking people should learn Devnagari or Hindi.

Shri Vidya Charan Shukla: The Home Minister referred to the statement of the Prime Minister that English will be kept as an 'associate' language. May we know what is the definition of this 'associate' language?

Shri Lal Bahadur Shastri: The hon. Member should wait till the Bill has been introduced.

डा० गोविन्द दास : क्या माननीय मंत्री जी के पास यह प्रस्ताव भी श्राया है कि हिन्दी भाषा-भाषियों की जो श्रन्छी पुस्तकें हैं वे दूसरी जो लिपियां हैं उनमें भी श्राएं जिससे [हिन्दी सीक्षने में लोगों को काफी सुविधा हो जाए ?

श्री लाल बहादुर शास्त्री: जी हां, यह बहुत उचित सलाह है, भोर मेरी तो यह राय है भौर यही राय में समझता हूं कि शिक्षा विभाग की भी है कि जितनी रीजनल भाषात्रों की पुस्तकें हिन्दी में अनुवादित करने प्रकाशित की जाएं उतना ही घण्छा द्वोगा ।

Shri Hari Vishnu Kamath: Arising out of the Home Minister's answer to my supplementary question in the course of which he referred to the Prime Minister's assurance given some time ago, is the House to understand that the Government has decided not to implement clause (2) of article 343 of the Constitution relating to the deadline of 1965 for the adoption of Hindi as the official language and has decided to bring suitable legislation under clause (3) of article 343? that the idea?

Shri Lal Bahadur Shastri: It obvious. From what I have said is clear that we will have to take steps in accordance with what is provided in the Constitution. When we legislate, it will clearly mean that we cannot introduce Hindi compulsorily from the date prescribed in the Constitution. Of course, Hindi will be there and it will have to be taught; and Government employees and others will have to learn it. But, should be no compulsion and special difficulty created for the employees.

#### Watch Industry

- \*1287. Dr. L. M. Singhvi: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) the total investment in the watch industry started in the public sector:
- (b) the reasons and circumstances which impelled Government to start 885 (Ai) LSD-2

public watch manufacturing in the sector; and

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(c) the margin of profit on sale of watches manufactured in India in the public sector?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) So far Rs. 150 lakhs have been invested. About another Rs. 50 lakhs may be necessary.

- (b) To augment the effort of units in the private sector and reduce rapidly dependence on imports it was considered that the skill and climate of precision work available at the Hindustan Machine Tools Ltd., Bangalore should be utilised in manufacturing quality watches.
- (c) The programme envisages assembly of watches from imported components in the first stage. It is only when manufacture of components is established and quality stabilised that it will be possible to say what the margin of profit would be.
- Dr. L. M. Singhvi: Is it proposed to license any private manufacturers in the field of watch manufacture in India, in the near future.
- Shri C. Subramaniam: I think certain private sector people have also been licensed for the manufacture of watches.
- Dr. L. M. Singhvi: Is the Government aware that this is a case of inter-locking of investments, public undertaking investing in other public undertaking? The Government has, earlier, announced views against this. What is the Government's position now in this respect of interlocking of investments in the public sector?
- Shri C. Subramaniam: This been started as a unit of the Hindustan Machine Tools; and so far Rs. 150 lakhs have been invested. And, I do not think, as a policy we would avoid this-one unit subscribing for another unit. It will depend upon the units concerned.

Shri P. K. Deo: What percentage of the components are imported for these watches and by what time will we be self-sufficient in the manufacture of these components?

Shri C. Subramaniam: I think I answered this question once before. Just now we are importing all the components. By January 1963, we would be manufacturing 54 per cent. of the components and by 1966 we would reach 84 per cent.

# Import of Transformer and Axle Oil and Lubricants

•1288. Shri Hem Barua: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether it is a fact that Government have entered into an agreement with Rumania for the supply of transformer and axle oil;
- (b) if so, the nature of this agreement;
- (c) whether it is also a fact that Government are negotiating with other International parties for the supply of lubricants; and
- (d) if so, the names of the countries concerned and the nature of negotiations?

The Deputy Minister of Mines and Fuel (Shri Hajarnavis): (a) and (b). Under the Indo-Rumanian Trade Agreement dated 22nd December, 1960 as renewed on 13th February, 1962, Indian Oil Compny Limited (wholly public undertaking) have entered into an agreement on 12th April, with M|s Petrolexport Trade Enterprise for the Republic of Rumania for import of Transformer Oil and Axle Oil. The payment is to be made in rupees and the delivery would F.O.B. Constanza.

(c) and (d): The Indian Oil Company are carrying out negotiations with parties from Eastern and Western Europe and U.S.A. for the import of lubricants to India but no deal has yet been settled. The nature of negotiations differs from case to case and are at various stages.

Shri Hem Barua: May I know whether steps are taken towards the production of transformer and axle oil in our country in our refineries?

Shri Hajarnavis: That proposal is already under consideration and when we get the requisite machinery they will probably be produced in our refineries.

Shri Hem Barua: May I know whether the Government are entering into an agreement with the ENI for a lubricant plant in this country and also whether there is a proposal from ESSO for the establishment of a lubricant plant?

Shri Hajarnavis: These proposals are not actually considered by the Government; these are considered by the Indian Oil Company who have certain proposals before them. The ENI proposal is also being considered by them.

Shri Priya Gupta: The hon. Minister says that if plants are available, India can produce axle and transformer oil. What is the difference in the cost of importing this oil and the cost of manufacturing them after getting the plants to make this oil?

Shri Hajarnavis: I want notice.

Shri Vidya Charan Shukla: Are there any private parties connected with this deal or this deal is a Government to Government deal?

Shri Hajarnavis: It is not, as I said, a Government to Government deal: it is done by the Indian Oil Company and the persons who have made the offers are also corporations or companies.

Shri Hem Barua: The hon, Deputy Minister has said that the setting up of a lubricant plant with ENI collaboration is under consideration by the Indian Oil Company. May I know whether it is not one of the terms of the agreement with ENI that the eredit opened by them will be utilised partially for the establishment of a lubricant plant?

The Minister of Mines and Fuel (Shri K. D. Malaviya): Yes, Sir. One of the schemes enumerated under the arrangement is the manufacture of lubricating oil with their collaboration.

#### Rest Houses for Lamas from Ladakh

- \*1289. Shri P. K. Deo: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:
- (a) whether a rest house has been built in Delhi for the visiting Lamas from Ladakh;
- (b) if so, at what cost and how many persons can be accommodated there;
- (c) how many Lamas visit Delhi annually;
- (d) whether similar facilities will be made available to visiting priests of other religions; and
  - (e) if so when?

The Minister for Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (e). A rest house with a library and reading room together with a hall for cultural activities has been built at a cost of Rs. 5 31 lakhs in Delhi for visitors from Ladakh and other outlying areas and can accommodate 84 persons. The rest house is not meant for exclusive use of Ladakhis or persons professing any particular religion.

We have no information about the number of Lamas visting Delhi annually.

Shri P. K. Deo: Sir, part (c) of my question has not been answered.

Shri Humayun Kabir: It was completed and handed over to the society in the 19th of May, 1962.

Mr. Speaker: (d) is whether similar facilities will be made available to others.

Shri Humayun Kabir: I have replied to that, Sir the rest house is not meant for exclusive use of Ladakhies. So, it is already answered.

Shri P. K. Deo: Then why should it be called a hostel for Lamas?

Mr. Speaker: What is there in the name?

Shri Hari Vishnu Kamath: Is it a fact that during the last five years a large number of Ladaakhi Lamas have been seized by the Chinese and liquidated in concentration camps and elsewhere?

Shri Humayun Kabir: How does it arise out of the question on rest house?

Shri Hari Vishau Kamath: This refers to Ladakhi Lamas.

Mr. Speaker: Question Hour is over.

### WRITTEN ANSWERS TO QUES-TIONS

### Coal for Steel Plants

- \*1275. Shri A. S. Saigal: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) whether it is fact that last year due to the short supply of coal and slow movement by Railways the production of the Steel Plants was affected;
- (b) if so, how the press note issued by the Ministry of Railways on the 8th April, 1962 said that coal requirements of Steel Plants had been met in full;
- (c) whether it was due to some irregular co-ordination between the Ministry of Railways and the then Ministry of Steel, Mines and Fuel; and
- (d) what action Government are taking to bring in more co-ordination?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) No, Sir.

(b) to (d). Do not arise.

# Heavy Electrical Plant in Andhra Pradesh

\*1276. Shri Yallamanda Reddy: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Starred Question No. 237 on the 24th November, 1961 and state the progress since made in setting up of the Heavy Electrical Plant in Andhra Pradesh?

The Minister of Steel and Heavy Industries (Shri C. Subramanlam): Preliminary work has been taken on hand. Land for the project has been acquired. Levelling and dressing of the plant site and construction of training school, roads and railway sidings are in progress. Six Indian Engineers are associated in the preparation, in Czechoslovakia. of the Detailed Project Report.

### Ordnance Factory for Explosives

- \*1281. Shri Birendra Bahadur Singh: Will the Minister of Defence be pleased to state:
- (a) whether it is a fact that his Ministry is opening a new Ordnance Factory near Bhandara for the manufacture of explosives;
- (b) if so, when it is likely to go into production and
- (c) what will be the production capacity of the fatcory?

The Minister of Defence (Shri Krishna Menon): (a) and (c). Yes, Sir. It is not in public interest to disclose on the floor of the House the capacity and the products to be manufactured in this factory.

(b) By middle of 1964.

### Iron Ore Project in Orissa

- \*1283. Shri Venkatasubbaiah: Will the Minister of Mines and Fuel be pleased to state:
- (a) whether the Orissa State Government have been allowed by Central Government to start a project for the extraction and export of two million tons of iron ore annually from a hitherto undeveloped area of the State;
- (b) if so, the reasons that have prompted Government to give such permission;
- (c) the exact terms and conditions under which the permission has been given; and

(d) whether similar permission is proposed to be given to other State Governments also.

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): (a) to (c). The Central Government have approved in principle a scheme of the Orissa Government to step up production of iron ore in the Sukinda-Daitari area, from 0.5 to 2.0 million tons, for export subject to the following conditions—

- (i) the State Government accommodating the scheme within their overall ceiling;
- (ii) the Railways being able to move the surplus production from this area (surplus to what can be handled through Pradip port) to Calcutta or Vishakhapatnam, as the case may be; and
- (iii) the availability of foreign exchange required for the implementation of the mining project.

Part of the Sukinda-Daiteri area had already been opened up during the Second Plan for export. The area is close to Calcutta, as well as the proposed new ports at Haldia and Pradip.

(d) The State Government of Mysore has already set up an organisation for the exploitation of mineral resources, including iron ore, for export. Any requests from other State Governments, for undertaking mineral development projects for exports, will be dealt with on merits.

### Sale of 'B' Vehicles to Ex-Servicemen

- \*1290. Shri A. V. Raghavan: Will the Minister of Defence be pleased to state:
- (a) whether there is any proposal to sell surplus 'B' vehicles to Exservicemen;
- (b) what are the terms on which they will be made available; and
- (c) whether Government are considering the desirability of selling them on a hire purchase agreement through

the District Soldiers', Sailors' and Airmen's Board?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir. Orders exist for the sale of surplus vehicles when available direct to Ex-servicemen for the purpose of their rehabilitation in civil life.

(b) Applications from Ex-servicemen for release of vehicles are entertained on the basis of recommendations of the ISS&A Board and the Director General of Resettlement. An Ex-serviceman is not eligible for the release of more than one vehicle. The vehicles are released to them at a price 15% higher than that obtained at an auction held before the date of release for the reasons that better vehicles are reserved for disposal to Ex-servicemen and the sale is direct, saving for the Ex-servicemen the burden of the commission to middlemen.

(c) No. Sir.

#### Agreement with ESSO Standard Eastern Oil Company

Shri Rameshwar Tantia: Shri P. C. Borooah: Shri Warior: \*1291. | Shri Indrajit Gupta:

Will the Minister of Mines and Fuel be pleased to state:

- (a) whether it is a fact that Esso Standard Eastern Oil Company offered to scrap the refinery agree. ment and to replace it with the usual industrial licence;
- (b) whether it is a fact that Esso is willing to consider Indian Public ownership of shares in the Company proposed to be incorporated in India;
- (c) if so, the details thereof and the reaction of Government thereto?

The Minister of Mines & Fuel (Shri K. D. Malaviya): (a) to (c). Yes, Sir. It is proposed to hold discussions with the Company.

### Pig Iron Plant

- \*1292. Shri Shivaji Rao S. Deshmukh: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) whether it is a fact that Government have sanctioned the setting up of a low-shaft furnace pig iron plant in Vidarbha area of Maharashtra State:
- (b) if so, whether it is in the private sector; and
- (c) the proposed site for its location?

The Minister of Steel and Industries (Shri C. Subramaniam): (a) and (b). Yes, Sir.

(c) Chanda District, Maharashtra.

#### Hindu Succession Act

- \*1293. Shri Hem Raj: Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 362 on the 23rd November, 1961 and state:
- (a) whether any decision has since been taken by Government to amend the Hindu Succession Act in the light of the Punjab High Court Judgement published in 1961 (Punjab 489 A.I.R.); and
  - (b) if not, when it will be taken?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) and (b). The Central Government is awaiting the decision of the Punjab Government on Report of the Committee appointed by the State Government to suggest amendments to the Hindu Succession Act, 1956 in relation to that State. Final decision will be taken only after the views of the Punjab Government have been received.

### Hostile Nagas' Activities in Manipur

- \*1294. Shri Rishang Keishing: Will the Minister of Home Affairs pleased to state:
- (a) the number of encounters and names of places where encounters

took place between the Hostile Nagas and the Security Forces in the months of April and May, 1962 in Manipur;

- (b) the number of persons killed, wounded, and the number of arms lost on both sides;
- (c) the approximate number of hostiles now operating in the hill areas of Manipur; and
- (d) measures adopted and proposed to be adopted to suppress the activities of the Hostile Nagas?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) and (b). A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure No. 81].

- (c) 500 approximately.
- (d) The Ukhrul, Tamenglong and Mao Maram sub-divisions have been declared as disturbed areas under section 3 of the Armed Forces (Assam and Manipur) Special Powers Act, 1958. The West Bengal Security Act, 1950, has also been extended to Manipur, to enable the Administration to take effective measures against the activity of Naga hostiles. Security forces are carrying out intensive patrolling.

#### Oil in Gangetic Basin

•1295. Shri K. C. Pant: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether any preliminary surveys for the exploration of oil have been carried out in the Gangetic basin of U.P.;
- (b) if so, what is the promise held out by the results of the surveys; and
- (c) the steps Government have taken or propose to take to begin drilling operations without any further delay?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) Yes, Sir.

(b) It is premature to make any assessment of potentialities.

(c) Information drilling was started in this area on 26-8-1960. Three structural holes have already been drilled and one deep well is being drilled near Ujhani. Another deep well is proposed to be drilled near Garha in Shajahanpur District.

#### Petroleum Resources in ECAFE Regions

\*1296. Shri P. C. Borooah: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether it is a fact that the ECAFE has recently completed a survey of the petroleum resources; of Asia and Far East, including India in connection with a proposed symposium on development of petroleum resources in ECAFE region;
- (b) if so, the estimated reserve in India according to that survey; and
- (c) what is their assessment of the petroleum reserves in Assam?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). A statement is placed on the table of the House. [See Appendix III, annexure No. 82].

#### Forged Currency Notes

\*1297. { Shri Warior: Shri Bibhuti Mishra:

Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Delhi Police have detected forged Hundred Rupee Indian currency notes as coming from Andhra Pradesh; and
- (b) if so, what steps Government have taken to apprehend the offenders?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) and (b). 5 forged hundred rupee notes were detected by the Delhi Police during this calender year. The cases are under police investigation and it has not been possible so far to determine the sources of these forgeries.

#### Shortage of Coal in Ahmedabad

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Will the Minister of Mines and Fuel be pleased to state:

- (a) whether the Engineering Manufacturers' Association Ahmedabad has declared that it will close its units from 1st June, 1962 due to shortage of coal; and
- (b) if so, whether Government are taking any action to supply enough coal and avert closure?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The Engineering Manufacturers' Association, Ahmedabad, had resolved to observe a token strike for one day on lat June, 1962. No report about any strike actually having taken place has been received.

(b) To improve supply of hard coke to Ahmedabad it is proposed to move 3 block rakes of 50 wagons, at the rate of 1 rake per month, i.e. about 3,000 tons in all, of nut coke from Bhilai Steel works to Ahmedabad. This movement will be over and above the State's existing quota.

# Manufacture of Coffee Machines in Defence Rifle Factory

\*1299. Shri Raghunath Singh: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that a rifle factory of Defence Department manufactured Espresso Coffee machines which venture proved to be uneconomical; and
- (b) the reasons for manufacturing such machines in the Rifle Factory?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):
(a) No, Sir. The project is economical and of benefit to Defence Services.

(b) (i) To use spare capacity and re-utilizable material.

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- (ii) To utilise labour which becomes available on account of fluctuations.
- (iii) To retain all expert labour within the factory and keep their skills in action.

### Foreign Exchange for Students going abroad

\*1300. Shri Indrajit Gupta: Will the Minister of Finance be pleased to state:

- (a) whether some new conditions have recently been laid down for release of foreign exchange for those going abroad for higher studies;
- (b) if so, what are the conditions and the necessity for improving them at this stage; and
- (c) whether it is a fact that many University students already admitted to foreign educational institutions are unable to proceed as a result thereof?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a). Yes; Sir.

- (b) Government have decided that:
  - (i) As regards non-technical subjects, for certain subjects no foreign exchange should be released; for certain other subjects, exchange should be released only if the students have already secured admission in certain institutions which have an international repute in the respective fields; and
  - (ii) As regards technical subjects, for diploma courses and apprenticeship minimum educational qualifications should be imposed in the case of those who are not graduates or have not secured stipends abroad

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These restrictions have become necessary due to further deterioration in our foreign exchange position.

(c) To avoid hardship to students who have already obtained admission to courses which were eligible in terms of past policy, it has been decided to release foreign exchange to them provided they satisfy a stricter criterion of minimum educational qualifications.

# Nationalization of Private Coal Mines

# \*1301. \begin{cases} 8hri Subodh Hansda: \text{Shri S. C. Samanta:} \end{cases}

Will the Minister of Mines and Fuel be pleased to state:

- (a) whether any final decision has been arrived at to nationalise the uneconomic private coal mines;
- (b) if so, the steps Government have taken in that direction; and
- (c) how long Government will take to nationalise them completely?

The Minister of Mines and Fuel (Shri K. D. Malayiya): (a) There is at present no proposal for the nationalisation of private coal mines.

(b) and (c). Do not arise.

# Institute for Training Machine Tool Designers at Jalahalli

\*1302. { Shri P. C. Borooah: Shri Subodh Hansda: \*Shri Bishanchander Seth: Shri Bhagwat Jha Azad: Shri Venkatasubbajah:

Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) whether it is a fact that a training institute for training of machine tool designers, research on machine tools and production of Prototype is being set up at Jalahalli near Bangalore;
- (b) if so, when the construction of building for the institute will be completed;

- (c) when the first batch of trainees will be admitted; and
- (d) whether all the Czech experts have arrived?

# The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

- (a) Yes, Sir.
- (b) to (d). Discussions with Czech experts for the preparation of the Project Report have been held and the receipt of the Project Report is awaited. The details of construction, training programme, etc., will be known when the Report is received and a decision taken thereon.

#### School and College Education in Madras

- \*1303. Shri Umanath: Will the Minister of Education be leased to state:
- (a) whether it is a fact that the Government of Madras have proposed to Central Government their definite preference for a ten year secondary course, followed by a two year pre-degree course, and a three year degree course;
- (b) if so, what are Government's reactions thereto;
- (c) whether it is a fact that the Madras Government are finding it difficult to implement the eleven year course to be followed by 3 year degree course; and
- (d) if so, what are the difficulties and steps proposed to be taken by Government to help the State Government to resolve them?

The Minister of Education (Dr. K. L. Shrimali): (a) to (d). A statement is laid on the Table of the Lok Sabha. [See Appendix III, anneure No. 83].

# Escorts Motor-Cycle and Scooter Factory, New Delhi

- \*1304. Dr. L. M. Singhvi: Will the Minister of Steel and Heavy Industries be pleased to state:
- (a) whether it is a fact that Poland has contracted to supply over one

million dollars worth of machinery and technical assistance to the Escorts Motor-cycle and Scooter Factory near New Delhi:

- (b) if so, how the repayments are to be effected; and
- (c) the production capacity of the factory and when it will reach the stage of full production?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) to (c). M/s. Escorts. Limited, New Delhi, have been granted a licence under the Industries (Development and Regulation) Act, 1951, for the establishment of a new industrial undertaking at Faridabad for the manufacture of Motor cycles and scooters. The capacity sanctioned is 6,000 Nos. per annum. They are expected to go into production by the end of this year. It will take two to three years to reach full production.

The firm propose to collaborate with M/s. CEKOP of Poland. They have been permitted to import machinery worth Rs. 52 lakhs for implementing the Motor cycle scheme. They have already entered into a contract with the foreign firm for the supply of machinery worth Rs. 10,90,000 required for the first phase of the scheme. Contract for the balance amount is likely to be finalised shortly.

The contract provides for payment of the cost of machinery in Indian Rupees.

#### Natural Gas Struck in Olpad, Surat District

\*1305. Shri Shree Narayan Das: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether it is a fact that natural gas has been struck in Olpad, Surat District in an oil well drilled in the region; and
  - (b) if so, the nature of the findings?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). Indications of gas have been observed in two tube wells and one deep oil well in Olpad region. These indications are suggestive of minor pockets of natural gas.

# U.K. Loans to India

\*1306. Shri Raghunath Singh: Will the Minister of Finance be pleased to state:

- (a) whether India and U.K. signed on the 23rd May, 1962 two agreements for a £32 million credit loans which will be supplied by U.K. to-India; and
  - (b) if so, the details thereof?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): (a) to (b). Yes, Sir. Agreements were signed with the U.K. authorities for two loans (i) £22 million (Rs. 2933 crores) for expansion of the Durgapur Steel Project, and (ii) £10 million (Rs. 13.33 crores) for import of a broad range of developmental goods. Both the loans are repayable over a period of 25 years, the first repayment of principal starting after 7 years. Interest is payable at the rate currently applied by the British Treasury to a loan for a comparable period out of the Consolidated Fund of the United Kingdom plus a per cent towards administrative charges.

### Polytechnics and Junior Technical Shools for Girls

•1307. Shri Subodh Hansda:
Shri Mohammad Elias:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Curriculum Committee set up by the National Council for Women's Education has approved the setting up of

polytechnics and junior technical schools for girls;

- (b) if so, what further steps Government have taken to set up such Institutes; and
- (c) how many such institutions will be set up during the Third Five Year Plan period?

### The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir

- (b) The scheme has been sent to all State Governments and Central assistance will be given in the establishment of the Polytechnics.
  - (c) Twenty three,

#### Fourth Oil Refinery

# \*1308. Shri P. C. Borooah: Shri Warior:

Will the Minister of Mines and Fuel be pleased to state:

- (a) whether the fourth public sector oil refinery is proposed to be set up in South India;
  - (b) if so, where; and
- (c) what steps are being taken in that direction?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No decision has yet been taken.

(b) and (c). Do not arise.

### Arrears of Wages of MES Employees, Bikaner

2511. Shri Karni Singhji: Will the Minister of Defence be pleased to state:

- (a) whether arrears of wages have been paid to the employees of M.E.S. Bikaner (Rajasthan) according to the recommendations of the Second Pay Commission;
- (b) if not, when a decision in this behalf is likely to be taken;

- (c) the number of workers who are eligible for this benefit; and
- (d) the number of workers who have been paid according to the recommendations of the Commission?

The Minister of State in the Ministry of Defence (Shri K. Raghuramaiah): (a) to (d). Arrears have been paid to 36 out of 56 employees concerned. In regard to the remaining 20 employees, consultations with the audit or administrative authorities are not yet concluded. Instructions are being issued to expedite the pay fixation and the payment of arrears in these cases.

### Fertilizer Factory at Mangalore

2512. Shri M. K. Kumaran: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) whether the State Government of Mysore have submitted a proposal to the Centre to set up a fertilizer factory at Mangalore in the private sector; and
- (b) if so, what action has been taken thereon?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) and (b). No proposal has been submitted by the State Government of Mysore for the establishment of a fertilizer factory at Mangalore in the private sector; but the State Government have recommended the grant of a licence to a private party. The scheme submitted by the party has been approved in principle and a formal licence will be issued after details relating to the financing of the project are settled.

#### Black-Marketing in Nationalised Text-hooks

2513. Shri M. K. Kumaran: Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to complaints that there is black-marketing in nationalised text\_books in different parts of the country; and

(b) if so, what steps have been taken in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) No. Sir.

(b) Does not arise.

## Regional Training College for Multipurpose School Teachers

2514. Shri M. K. Kumaran: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that preliminary works such as acquisition of land for campus etc. were done in setting up a Regional Training College to train teachers for multipurpose high schools in Kerala;
- (b) whether it is also a fact that the proposal was subsequently dropped; and
  - (c) if so, the reasons therefor?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). The sites suggested by the Government of Kerala were examined along with the sites suggested by other State Governments. The Kerala site was rejected in favour of a better site available in the same zone. Beyond this, no other action such as acquisition of land was taken by the Government of India, in the case of the Kerala site.

### Accepting Higher Tenders in Manipur

2515. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that according to the Audit report, the Manipur Territorial Council in 1958-59 and 1959-60 as a result of accepting higher or the highest tenders suffered a loss of over a lakh of rupees;
- (b) if so, whether the practice of accepting the higher or the highest

tenders has been stopped now as a result of audit objection;

- (c) whether the lost amount has been recovered; and
- (d) if reply to parts (b) and (c) above be in the negative the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) to (d). The information is being collected from the Manipur Administration and will be placed on the Table of the House.

# Beggars in Delhi

# 2516. Shri E. Madhusudan Rao:

Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a large number of beggars are still found in Delhi and New Delhi despite the enforcement of Bombay Act in the Capital;
  - (b) if so, the reasons therefor; and
- (c) the steps being taken by the Government to check this?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No. only a few beggars are still found begging in the Capital.

- (b) Some ascape notice of the Anti-Begging Squad while a few are fresh arrivals from outside Delhi.
- (c) Action is being taken for rounding up these beggars.

#### Delhi Beggars Home

- 2517. Shri E. Madhusudan Rao: Will the Minister of Home Affairs be pleased to state:
- (a) the total number of inmates of Delhi Beggars Home started recently by Government;
- (b) number of persons, who are disabled and those who are able to do some type of work; and

(c) total number of women beggars housed there?

# The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrashekhar): (a) 697.

- (b) Disabled—238.
  Able—459.
- (c) 110.

# Compensation to I.A.F. Officers Released by Nagas

# 2518. Shri E. Madhusudan Rao: Will the Minister of Defence be pleased to state:

- (a) whether any compensation will be paid or has been paid to the four I.A.F. officers recently released by the Nagas;
- (b) if so, the amount paid or to be paid to each of them;
- (c) whether any secret activity of Nagas has been unearthed by these officers; and
  - (d) if so, the details thereof?

### The Minister of Defence (Shri Krishna Menon): (a) No.

- (b) Does not arise.
- (c) and (d). It is not in public interest to divulge information in this regard on the floor of the House.

#### Divorce under Hindu Marriage Act, 1955

### 2519. Shri E. Madhusudan Rao: Will the Minister of Law be pleased to state:

- (a) whether Government are consldering to have some new legislation for having more simpler conditions for divorce etc. under the Hindu Marriage Act of 1955; and
  - (b) if so, the details thereof?

# The Deputy Minister in the Ministry of Law (Shri Bibhudhendra Mishra): (a) No Sir.

(b) Does not arise.

#### Suicide Cases

- 2520. Shri E. Madhusudan Rao: Will the Minister of Home Affairs be pleased to state:
- (a) the total number of suicide cases in each Union Territory during the years 1961-62 and 1960-61; and
  - (b) the reasons therefor?

# The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a)

| Union Territory                         | Number of suicide cases during |         |  |  |  |
|---|--------------------------------|---------|--|--|--|
|   | 1961-62                        | 1960-61 |  |  |  |
| (1) Delhi                               | 94                             | 97      |  |  |  |
| (2) Manipur                             | 3                              | 9       |  |  |  |
| (3) Tripura                             | 87                             | 93      |  |  |  |
| (4) Laccadive and<br>Amindivi Islands . | Nil                            | Nil     |  |  |  |
| (5) Andaman & Nico-<br>bar Islands      | 14                             | 7       |  |  |  |
|   | 1961                           | 1960    |  |  |  |
| (6) Himachal Pradesh                    | 19                             | 19      |  |  |  |

- (b) (i) Disturbed family life
  - (ii) Protracted illness
  - (iii) Failure in love-affairs
  - (iv) Failure to secure employment
  - (v) Failure in examination
  - (vi) Poverty
  - (vii) Loss in business
  - (viii) Birth of illegitimate child
  - (ix) To escape punishment from law
    - (x) Mental derangement
  - (xi) Dispute over property
  - (xii) Unknown reasons.

# दिल्ली में भिलारी

# २४२१. भी बेरबा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली संघ राज्य-क्षेत्र में इस समय भिलारियों की संख्या क्या है
  - (स) दिल्ली में भिक्षा वृति निवारण

मिनियम लागू होने के बाद से मब तक कितने भिवारियों को पकड़ा जा चुका है; भीर

(ग) इन पकड़े गये भिखारि ों को कहां-रख़ा जा रहा है भीर इनके जीवनानव हि के लिये क्या प्रबन्ध किया गया है?

गृह कार्य मंत्रालय में उप मंत्री (श्रीमती चन्द्रशेखर) (क) समाज कल्याण निदेशालय, दिल्लो द्वारा १६४६ में किए गए एक कोटो सर्वेक्षण (Snap suvey) के भनुसार दिल्ली में । खारियों की ल संख्या लगभग ६०० थी।

- (स्व) २६-४-६२ तक २७६२ सि ।रोपकडेगण।
- (ग) भिलारियों को दिल्ली पूछर हाऊस, किंग्सवे कैंग्प तथा भिलारी सदत. तिहाइ में रखा जा रहा है। इन संस्थाओं में रहने वालों को भोजन और कपड़े श्रादि भुस्तादए ज ते हैं औ समाज में उनकी शन्तत । पुनः स्थापना के हेतुं यवसायिक श्रीशक्षण कें प्रवं भी किए जात है।

Iron and Steel Quota to U.P. Traders

2522. Shri Achal Singh: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) whether it is a fact that originally Iron Merchants of U.P. were given quota both for Registered stocks holdership and fabricationship;
- (b) why the licences in respect of one or the other above noted quotas were withdrawn from some of the dealers leaving others to continue with two licences; and
  - (c) the steps taken in the matter?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) to (c). Distribution of the States' quotas of iron and steel is done by the State Government, as they are primarily concerned. The information, as furnished by the Government of Uttar Pradesh, is that originally some firms were functioning both as Registered Stockholders and fabricators. Generally, quotas of the firms who have already been drawing two quotas for several years in the past are not cancelled except for good and valid reasons. In some cases, valid reasons, action has been taken to cancel one or both the quotas of the firms drawing dual quotas. The present policy of the State Government is not to allow dual quotas to one and the same firm in new cases.

### Elementary School Teachers of Orissa

2523. Shri Ulaka: Will the Minister of Education be pleased to state:

- (a) the Total grant sanctioned by the Central Government to Orissa Government for increasing the salary scales of elementary school teachers during the period from 1960 to March 1962;
- (b) whether the grants were utilised fully; and
  - (c) amount sanctioned for 1962-63?

The Minister of Education (Dr. K. L. Shrimali): (a) According to the present procedure. Central grants on the development Schemes of any State Government are sanctioned as a lump-sum for all Schemes and not separately for individual Schemes or for individual items of expenditure. Accordingly the question of sanctioning Central grants to the Government of Orissa for increasing the salary scales of primary teachers does not arise.

(b) and (c). In view of the position stated under (a) above these do not arise.

# Cultural Centres in Orisea

2524. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Central Government have received any proposals from Orissa Government for the construc-

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tion of cultural centres in the State during the Third Five Year Plan period;

- (b) if so, the location of Centres, District-wise;
- (c) the amount allotted to each centre;
- (d) whether any financial assistance was given by Central Government to Orissa Government for construction of such Centres during the Second Five Year Plan period; and
- (e) if so, the amount granted to each of the Cultural Centres?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Proposals were received from Orissa Government for construction of Open-air theatres in rural areas during 1961-62, under this Ministry's scheme.

- (b) The theatres are located at the following places:—
  - Tikabali Grampanchayat in Phulbani District.
  - Jamboni Grampanchayat in Mayurbhanj District.
  - Nawarangpur Grampanchayat in Koraput District.
  - (4) Sukleswar Grampanchayat in Cuttack District.
  - (5) Buguda Grampanchayat in Ganjam District.
- (c) Rs. 1,150 per theatre, which is increased to Rs. 1,500 in heavy rainfall areas.
- (d) and (e). Yes, Sir, Rs. 1,500 per theatre for 10 theatres, five each during 1959-60 and 1960-61.

#### Bcales of Utkal University Teachers

2525. Shri Ulaka: Will the Minister of Education be pleased to state:

(a) whether the affiliated colleges of the Utkal University in Orissa have received any financial assistance from the University Grants Commission for improvement of pay scales of teachers during the period from 1958 to March, 1962; and

(b) if so, the amount granted year-wise?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir; four affiliated colleges of the Utkal University have received such assistance.

(b) 1958-59-Nil.

1959-60-Nil.

1960-61-Rs. 1,22,825:78.

1961-62-Rs. 11,517.29.

#### Oriya Drama

2526. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether the Sangeet Natak Academy has given financial assistance for the promotion of Oriya Drama during 1961-62; and
- (b) if so, the amount sanctioned for the purpose to various Institutions during that period?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Yes, Sir. During 1961-62 the Akademi sanctioned grants to the following institutions for the promotion of Oriya Drama:—

- Orissa Sangeet Parishad, Puri— Rs. 1,000.
- National Music Association, Cuttack—Rs. 5,000 (for production of a dance-drama).

# Sports in Orissa

2527. Shri Ulaka: Will the Minister Education be pleased to state:

- (a) the amount of grant given by Central Government to Orissa Government for the encouragement of sports during the Second Five Year Plan period;
- (b) the details of amount spent year-wise on various schemes; and
- (c) the amount of grant sanctioned for 1962-63?

The Minister of Education (Dr. K. L. Shrimali): (a) Rs. 98,500.

- (b) Information is still awaited from the State Government.
  - (c) Nil.

#### Development of Oriya Language

2528. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether any financial assistance was given by the Central Government to the Orissa Government for development of Oriya language during the period from 1959 to March, 1962; and
- (b) if so, the amount of grant in each year of the above period?

## The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir;

| (b) | Year<br>Rs. | Amount |
|-----|-------------|--------|
| 1   | 959-60      | 36,000 |
| 1   | 960-61      | 12,067 |
|     | Total       | 48,067 |

#### Vijnan Mandirs in Orissa

2529. Shri Ulaka: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) the number of Vijnan Mandirs proposed to be established in Orissa during the Third Five Year Plan period;
- (b) whether any Vijnan Mandir was established in Orissa during the Second Five Year Plan period; and
- (c) the number of rural villages in Orissa benefited or expected to be benefited by the above scheme?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affiairs (Dr. M. M. Das): (a) Ten, as proposed by State Government.

- (b) Three.
- (c) The information regarding the number of villages in Orissa benefited by the Scheme is being collected and will be laid on the Table of the House. The villages expected to be benefited in future can be ascertained

only after new Vijnan Mandirs are-

#### Coal for Orissa

2530. Shri Ulaka: Will the Minister of Mines and Fuel be pleased to state:

- (a) the annual demand of Orissa for coal since 1957;
- (b) the quotas allotted by Central Government against those demands;
- (c) the quantity of coal actually supplied annually?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (c). Statistics about the demands made by the State Governments from time to time, but not accepted by the Coal Controller, are not maintained. The figures of the allotted quota and despatches of coal and coke for Orissa since 1957 are given below:—

(Figures in wagons)

| Year | Quota | Despatches |
|------|-------|------------|
| 1957 | 8082  | 4347       |
| 1958 | 8304  | 5634       |
| 1959 | 9363  | 6060       |
| 1960 | 10162 | 4150       |
| 1961 | 10791 | 4800       |

#### Reserves for Investments of L.I.C.

2531. Dr. M. S. Aney: Will the Minister of Finance be pleased to state:

- (a) whether under the rules framed by the Life Insurance Corporation in the matter of providing reserves for investments in 'Building and Properties' and for 'Mortgage Loans' there are any provisions indicating conditions or circumstances to classify any such loan as bad and doubtful; and
  - (b) if so, what are those conditions?

The Minister of Finance (Shri Morarji Desai): (a) and (b). No Rules as such have been framed by the Life Insurance Corporation of India for providing reserves for investments in Building and Properties.

and for Mortgage Loans and classify them as bad and doubtful. However, the following working principles have been evolved:--

With a view to replace the cost of the Buildings at the end of their life time the Corporation set aside some reserve at the close of each year. The amount transferred to Reserve each year in respect of each building will, after a certain number of years, amount to the original cost of that building. In other words, at the end of the lifetime of a building, a Reserve equal to the original cost of that building will be in existence.

So far as Reserves for loans on Mortgages are concerned, at the end of each year, each and every Mortgage loan is scrutinised to ascertain whether the balance of loan under each mortgage is fully recoverable doubtful of recovery. If the Reserves provided in previous years are in excess of the total amount of loans which are considered doubtful of recovery, then no additional Reserve is provided for in that year. If, however, the total of doubtful loans is in excess of the Reserves previously prowided, then an additional Reserve equal to this excess is provided in the Accounts.

#### Austrian Loan to India

Shri S. C. Samanta: 2532. Shri Subodh Hansda: Shri M. L. Dwivedi:

Will the Minister of Finance be pleased to state:

- (a) whether the loan offered recently by Austria to India will come through 'Aid India' Club or bilaterally;
  - (b) what would be the amount;
- (c) whether it has been offered for .a specific purpose; and
  - (d) if so, what it is?

The Minister of Finance Morarji Desai): (a) to (d). There have been some discussions with the Austrian authorities on the subject of a loan to India and it is expected that a loan may be extended under the auspices of the 'Aid India' Club. The amount of loan and the purposes for which it will be utilised will be negotiated bilaterally.

Written Answers

#### Scavenging Conditions Enquiry Committee Report

Shri Subodh Hansda: 2533. J Shri S. C. Samanta: Shri Siddiah: Shri Balmiki:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the scavenging conditions Enquiry Committee's which had recommended the removal of the practice of carrying night soil as head loads has been accepted by all State Governments, Railways and other Institutions for implementation; and
- (b) if so, whether the recommendations are being implemented everywhere in the country?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Copies the Scavenging Conditions Enquiry Committee Report have been forwarded to all State Governments, Union Territory Administrations and Ministries of the Government of India for their consideration and implementation. Most of the recommendations made by the Committee have to be implemented by local bodies under supervision of their State Governments. There are about 223 recommendations, action on all of which cannot be taken up simultaneously. The local bodies will have to draw up phased programmes and carry out implementation of recommendations over a length of period according to local conditions. Whereas, many the local bodies in different have already started implementing various recommendations, this is expected to be taken up at other places gradually.

Grant of financial assistance to State Governments for the scheme of introduction of wheelbarrows has been liberalised following the recommendations of the committee. Action is also being taken to implement the recommendations in the areas under the control of the Ministry of Defence and the Ministry of Railways. An Advisory Committee with Prof. Malkani as Chairman has been appointed to mobilise efforts.

दिल्ली के सहायता प्राप्त स्कूलों के ग्रध्यापक

२५३४. श्री म० ला० द्विवेदी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली में केन्द्रीय सरकार से अपनुदान लेने वाले स्कूलों में अध्यापक तथा अध्यापिकाकों की संख्या कितनी है;
- (ख) उनमें से कितने ग्रघ्यापक तथा ग्रघ्यापिकार्ये स्थायी हैं श्रौर कितने ग्रस्थायी ; ग्रौर
- (ग) प्रस्थायी ग्रध्यापक तथा ग्रध्यापिकाग्रों को स्थायी करने के लिये क्या कदम उठाये जा रहे हैं ग्रौर उन्हे कब तक स्थायी कर दिया जायेगा ?

शिक्षा मन्त्री (डा० का० ला० श्रीमाली) (क) ३,८३१.

- (ख) ग्रंथेक्षित सूचना एक्त्र की जा रही है ग्रीर यथा-समय लोकसभा-पटल पर रख दी जाएगी।
- (ग) सरकारी सहायता प्राप्त स्कूलों के प्रबन्धकों के लिए स्थायी ग्रादेश हैं कि जैसे ही कोई ग्रव्यापक ग्रपना परीक्षण-काल पूरा कर ले, उसे स्थायी कर देना चाहिए; शर्त यह है कि स्थायी पद खली हो। उन्हैं फिर ग्रादेश दिये जा रहे हैं कि वे उन सभी ग्रस्थायी ग्रघ्यापकों को जो स्थायी हीन के पात्र हैं, स्थायी कर दें।

## Primary Education under Municipal Corporations

2535. Shri Shree Narayan Das: Will the Minister of Education be pleased to state:

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(a) whether the result of the study undertaken of the conditions of primary education under the Municipal Corporations in India is available;

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- (b) if so, the important findings and recommendations made;
- (c) whether they have been considered and decision taken thereon, and
- (d) if so, the nature of the decisions taken?

The Minister of Education (Dr. K. L. Shrimali): (a) The study is not yet complete.

(b) to (d). Do not arise.

#### Excise Duty on Powerloom Silk Fabrics

2536. Shri Sham Lal Saraf: Will the Minister of Finance be pleased to state:

- (a) how much excise duty was collected in the last financial year on powerloom pure silk fabrics since excise duty was doubled; and
- (b) how the receipts that may have been collected compare with the collections made in the previous financial year when excise duty was 50 per cent less?

The Minister of Finance (Shri Morarji Desai): (a). The excise duty on silk fabrics was not doubled. Additional Excise Duty in lieu of Sales Tax was levied from 1-3-1961. The total realisations of basic and additional excise duty during 1961-62 are as under:

(b) The total collections during 1960-61 are a s under:—

Basic . . . . . 5,65,000 Additional (for March 1961 only) 38,000

6,03,000

#### Oil and Coal deposits in Tripura

2537. Shri Dasaratha Deb: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether any survey has been made regarding oil and coal deposits in Tripura;
- (b) whether reports of recent discovery of such mineral deposits are with the Government; and
- (c) whether any survey would be taken up in the near future?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):
(a) Yes, Sir. As a result of surveys carried out by the Geological Survey of India during 1952 and 1954-55, the following results were obtained:—

Lignite: Lignite deposits were refrom several places Dharamanagar and Kailaspahar subdivisions in northern Tripura. A 2 feet (0.6 metre) thick lignite seam was traced for about 1.2 kms. in Pratyakray Chara, east of Ujjain Thangnang. A number of exposures were also reported from Hira Chara. Dhartui Chara, Daula Chara near Natling Chara T.E. Bhutai Chara, Deba Chara, Lamba Chara about 10 kms. north-east of Pecharthail and Kumarghat. The analyses of lignite samples show that they contain up to 41 per cent. fixed carbon. The occurrences so far recorded are not of economic significance.

Oil: Promising anticlinal structures were located in the vicinity of Unkoti, Kobangshi, Kamuntah, Langtarai, Atharmura and Baramura.

Gas seepages were recorded at the following places:

- Hossi Chara and Mikhi Chara north-west of Ampi Bazar
- On the Aatharmura anticlinal structure:
  - (i) In the Branch of Mailak Chara east of Amarpur.

- (ii) In the Laban Chara near Dambura.
- On the Baramura-Deotamura anticlinal structure:
  - (i) In Tuibarehung Chara.
  - (ii) On the Mamurbhanga in a branch of Betuga Chara near Manu Bazar.
- (b) No further discoveries have been reported recently.
- (c) Systematic mapping in parts of Tripura is planned to be undertaken by the Geological Survey of India during the III Plan period and work will commence during this year.

The Oil and Natural Gas Commission also propose to conduct surface geological mapping in certain parts of Tripura during 1962-63.

#### Officiating Allowance to Survey of India Employees

2538. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) the total number of Class I, Class II, Class III and Class IV employees in Survey of India, directoratewise, officiating in higher posts or grades during 1958-59, 1959-60, 1960-61, and 1961-62;
- (b) the total amount of officiating allowance drawn by each class of employees separately during the said years; and
- (c) the total number of Class I. Class II Class III and Class IV employees confirmed during the said years, separately?

The Deputy Minister in the Ministry of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) to (c). A statement is laid on the Table of the House. [See Appendix III, annexure No. 84].

#### Survey of India

2539. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) the total square miles in different States of India, separately, surveyed by the Survey of India from the 1st April, 1957 to the 31st March, 1962; and
- (b) the total number of employees recruited from the 1st April, 1957 to the 31st March, 1962 in Topographical Sections of Survey of India?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b). The time and labour necessary for collecting the required information will not be commensurate with the results.

#### Manipur Administration

- 2540. Shri Rishang Keishing: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that Manipur Administration have to depend completely on Accountant General's office, Shillong for financial approval and sanction of any scheme or item and pay slips for the employees etc.;
- (b) if the answer to part (a) above be in the affirmative, whether Government are aware of the immense inconveniences and hardships suffered by the Manipur Administration and the employees on account of it; and
- (c) whether Government will take measures to remove the invonveniences and hardships?

The Minister of Finance (Shri Morarji Desai): (a) Financial approval and sanction to schemes are accorded by the Government of India and Manipur Administration and not by the Accountant General's office. The pay slips are, however, required to be issued by the Accountant General in the case of gazetted officers in accordance with the procedure followed all over the country.

(b) The authority for payment on the basis of the sanctions to schemes issued by the Government of India and Manipur Administration and the pay slips to gazetted officers are issued by the Accountant General, where neces-

- sary, in the normal course, as is done in all other States and in the majority of the cases the same are received by the Administration in time. It cannot, therefore, be said that immense inconvenience and hardship is caused to the Manipur Administration or to its employees.
  - (c) The question does not arise.

#### Mica Mining Industry in Andhra

- 2541. Shri Yallamanda Reddy: Will the Minister of Mines and Fuel be pleased to state:
- (a) whether Government propose to supply heavy drilling machinery on rent to the Mine owners for conducting prospecting operations with a view to introduce scientific system of prospecting and to eleminate highly risky speculation in the Mica Mining Industry in Andhra Pradesh; and
- (b) if so, the details of the proposal and when it will be implemented?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):

(a) No, Sir. Because of the erratic nature of mica deposits and uneven distribution of mica in the jegmatite, exploratory drilling may not be as useful in mica as in the case of metal-ilferous deposits. However, through periodic inspection and special field studies of mica mines, the Indian Bureau of Mines have detected certain characteristics by which it may be possible to locate mica bearing zones.

(b) Does not arise.

#### Reservation of Posts under Manipur Administration for Scheduled Tribes

- 2542. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:
- (a) the percentage of reservation in various grades of posts under Manipur Administration for scheduled tribes upto March, 1962;
- (b) whether the reservation has been filled up in all grades of posts;

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- (c) whether strong demands have been made by the tribal people to reserve at least 40 per cent. of the posts in proportion to their tribal population; and
- (d) if so, whether any action has been taken in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) For Class I and Class III posts, there is a reservation of 5 per cent. posts for Scheduled Tribes alone. In the case of Class III and Class IV posts, there is combined reservation of 20 per cent. for Scheduled Tribes and Scheduled Castes.

(b) The reserved quota has been filled up only in the case of Class IV posts. The actual percentage of Scheduled Tribes as on 1st January, 1962 in services under the Manipur Administration was as follows:

Class I-7.9%.

Class II-13.1%.

Class III-14.7%.

Class IV-26.4%.

(c) and (d). Some representations have been received by the Manipur Administration, but it has not been considered necessary to enhance the percentage of reservation, as candidates from Scheduled Tribes are not coming forward in sufficient numbers to utilise fully even what is reserved for the Scheduled Tribes at present.

#### राजस्थान में निशुक्त केन्द्रीय गुप्तचर विभाग के कर्मचारी

२४४३. श्री प० ला० बारूपाल :
क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि :

- (क) भारत सरकार की ग्रोर मे बीकानेर डिवीजन में केन्द्रीय गुप्चवर विभाग के कितने ग्रधिकारी व कर्मचारी हैं; ग्रोर
- (ख) प्रतिवर्ष उनके वेतन के ग्रतिरिक्त भीर कितना भत्ता य महंगाई भत्ता भीर यात्रा भत्ता उन्हें दिया जाता है ?

गृह-कार्य मन्त्रालय में राज्य मन्त्री(स्त्री (बातार): 5

Written Answers

३०-४-१६६२ को राजस्थान में केन्द्रीय गुप्पचर विभाग की स्वीकृत संस्था इस प्रकार थी:——

> (क) ब्रश्चिकारी ६ कर्मचारी १०५ -----

(ख) एक विवरण सभा पटल पर पर रख दिया गया है। [वैश्विय परिशीष्ट संस्वा ३, भ्रनुबब्ध संस्था ८४]

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### Research Stations for Fruit Preservation

2544. Shri Subodh Hansda: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether it is a fact that Government propose to set—up research stations for fruit preservation in different States;
- (b) if so, number of such stations to be set up; and
- (c) the time by which all the Stations will be set up?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Attention of the Hon'ble Member is drawn to reply to part (a) of Starred Question No. 1178 on 4th September, 1961.

(c) Two main stations and two substations are already functioning and the remaining are expected to be set up by the end of 1963.

#### Govt. Offices in Imphal Area, Manipur

2545. Shri Rishang Keishing: Will the Minister of Home Affairs be pleased to state:

(a) the names of Government offices and institutions that will be shifted and located in the Imphal area, Manipur;

- (b) the progress so far made in the construction of buildings for them;
- (c) whether any special measure was taken before starting the constructions as the whole area remains wet and marshy throughout the year;
  - (d) if so, the special measure taken?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The following Government offices/institutions will be shifted to the new buildings at Lamphelpat, Imphal:—

- (1) Civil Hospital.
- (2) Nurses Hostel.
- (3) Fishery Centre and Office.
- (4) Office of the Inspector General of Police.
- (5) District Courts.
- (6) Office of the Sub-Registrar.
- (7) Co-operative Training Institute and Hostel.
- (8) Fire Station.
- (b) Buildings for the Fishery Centre and office of the Inspector General of Police have been completed. Buildings for the Office of the Sub-Registrar, Co-operative Training Institute and Hostel and the Fire Station are under construction and have reached the roof level. Contracts for parts of the main Hospital building and the Nurses Hostel as well as for the District Courts have been allotted and the work on the former is in progress.
- (c) and (d). Some of the area in which buildings are being constructed is wet and marshy during monsoon months. With the completion of the works relating to storm water drains, which are expected to be completed before all the buildings, conditions causing dampness will disappear.

#### "Seizure of Gold Smuggled from Pakistan"

2546. Shri Raghunath Singh: Will the Minister of Finance be pleased to state whether it is a fact that in a village situated in the border area of Khalra, contraband gold was seized by police on 21st April, 1962, which was smuggled from Pakistan?

The Minister of Finance (Shri Morarji Desai): It is a fact that on 21st April, 1962 gold weighing 7998 Grams and valued at Rs. 96,000 was seized from one Shri Mohinder Singh, son of Shri Bal Singh of Village Wan, Police Station Khalra, District Amritsar. The seizure was made at Bhagtan-Wala Gate Amritsar and not in any village in the border area of Khalra. The gold was suspected to have been smuggled from Pakistan.

### Madras Engineering Group. Bangalore

2547. Shri Umanath: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Subedar T. N. Tatachary of Army Education Corps attached to Training Battalion, Madras Engineering Group, Bangalore, was found murdered while on duty inside the military barracks (Meanee Lines, Bangalore) on the 1st November 1961;
- (b) whether it is a fact that the Officer Commanding that Battalion at Bangalore has entrusted the case to the civil authorities; and
  - (c) if so, the reasons therefor?

The Minister of Defence (Shri Krishna Menon): (a) No, Sir, Subedar T. N. Tatachary was found dead in his residence, quarter No. 3 (JCOs.) Meanee Lines Bangalore on the morning of 2nd November, 1961.

(b) and (c). The case was first reported to the civil police for investigation but later when it was allged that the murder of the individual was caused by a Havildar of the same unit, he was claimed from the civil police by the military authorities for trial by court martial.

#### Student Houses for Calcutta University

Written Answers

2548. Shri Subodh Hansda: Will the Minister of Education he pleased to state:

- (a) whether the propohal to construct two student houses by the Calcutta University has finally been considered.
- (b) if not, when this will be finally considered:
- (c) what is the total estimated cost of these two houses; and
- (d) what percentage will be borne by the University Grants Commission?

The Minister of Education (Dr. K. L. Shrimali): (a) No. Sir.

- (b) When a suitable proposal received from the Calcutta University.
  - (c) Rs. 7 lakhs.
- (d) The Commission's assistance is on a basis of a ceiling of Rs. 25 lakhs against an estimated cost of Rs. 3.5 lakhs for each of these two houses.

#### हिमाचल प्रदेश में हिन्दी जानने वाले कर्म वारी

२४४६ श्री प्रकाश बीर शास्त्री: वया गृह-कार्य मंत्री यह बताने की कृपा कोंगे कि:

- (क) हिमाचल प्रदेश प्रशासन के कार्यालयों में कितने ग्रयमर तथा कर्मचारी हिन्दी जानत हैं भ्रीर कितने नहीं जानते :
- (सा) इनिमें से जी व्यक्ति <sup>ह</sup>न्दी नहीं जानते उनको हिन्दी सिखाने की बया व्यवस्थाकी गई है स्रोर उसके सनसार इस समय कितने व्यक्ति हिन्दी सीख रहे हैं: धीर
- (ग) इनमें से जो व्यक्ति हिन्दी जानते हैं उनको हिन्दी में कार्य करने के बया ग्रवसर प्रदान किये गये हैं तथा ग्रन्थ ग्रीर ज्या **भवसर** किस प्रकार प्रदान किए जाने वाले हैं ?

#### गृष्ठ-कार्य मन्त्रालय में राज्य मन्त्री (भी बातार):

- (क) हिन्दी जानने वाले कर्मचारियों की संख्या १४,७६० है तथा हिन्दो न जानने वालों की ६५२ है।
- (ख) इस मंत्रालच की हिन्दी शिक्षण योजना के ग्रधीन जो सुविधायें हैं वे हिमाचल प्रदेश प्रशासन के कर्मचारियों के लिए भी देदी गई हैं। ग्राजकल शिमला मे ३.4 प्रसासन के ३७ कमंचारी हिन्दी शिक्षण प्राप्त कर रह हैं।
- (ग) भारत सरकार के कामकाज में हिन्दी के उत्तशक्तर प्रयोग के लिये मार्च, १६६१ में जो गोजना जारो की गई थी, उसे म्रावाध्यक म्रदल-बदल के हिमाचल प्रदेश श्रशासन ने अथना लिचा है ।

#### Import of Horses/Males

2550. Shri S. P. Singh: Minister of Defence be pleased to state:

- (a) whether it is a fact that horses and mules are being imported from abroad for the use of our armed forces:
- (b) if so the number of such animals imported during the last three years;
- (c) how many of these animals were meant for breeding purposes and how many for general use;
- (d) what incentive and encouragement is being given to the breeders in this country; and
- (e) when such imports from foreign countries are expected to be stopped?

#### The Minister of Defence Krishna Menon): (a) Yes, Sir.

- (b) and (c). It will not be in the public interest to disclose the number of animals imported during the last three years. However, these include 168 animals for breeding purposes.
- (d) Apart from the various steps taken by the Ministry of Food and

Agriculture and various State Governments to promote equine breeding generally, the following measures are taken by the Ministry of Defence by way of incentive and encouragement to breeders:—

- (i) free service of Army's quality stallions to brood mares of private breeders;
- (ii) free technical advice in regard to the maintenance and upkeep of the breeders' stock:
- (iii) purchase of foals from the mares of private breeders in the open market at competitive prices; and
- (iv) organisation of Fairs and Shows and award of prizes to the breeders.
- (e) It is not possible to say at this stage when imports of animals can be stopped; but the policy of Government is to promote breeding in the country and several measures have in recent years been taken to this end.

#### Excavations in Ghaggar Valley

2551. Shri Bishwanath Roy: Will the Minister of Scientiff Research and Cultural Affairs be pleased to state:

- (a) whether it is a fact that recent excavations in the bed of the Ghaggar Valley in Rajasthan have revealed several sites of historic antiquity; and
  - (b) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shrl Humayun Kabir): (a) Yes, Sir.

(b) The details are available in "Indian Archaeology—A review" 1960-61 (pages 31-32).

#### Pakistani Nationals overstaying in India

2552. Shri C. K. Bhattacharyya: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that 23 Pakistani nationals who came to India

last year on regular visas have overstayed and gone underground as reported in the Amrita Bazar Patrika dated 25th April 1962 (Calcusta morning edition); and

(b) if so, whether any steps have been taken to find them out and arrest them?

The Minister of State in the Ministry of Home Affairs (Shrl Datar): (a) and (b). The information is being collected and will be laid on the Table of the House, as soon as it is available.

#### Conversion of Scheduled Caste Hindus to Christianity

2553. Shri C. K. Bhattacharyya: Will the Minister of Home Affairs be pleased to state:

- (a) whether there has been mass scale conversion of Scheduled Caste Hindus to Christianity in the Ranchi area; and
- (b) whether the attention of Government has been drawn to a manifesto issued by the Christian Mission aries in which they want to bring the Scheduled Tribes and the Scheduled Castes under the care of Mother Mary?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No.

(b) No such mainfesto has come to the notice of Government.

### South Indian Languages in North Indian Universities

2554. Shri Umanath: Will the Minister of Education be pleased to state:

- (a) whether the scheme of teaching South Indian languages in North Indian universities has been implemented in the North Indian universities:
- (b) if so, the names of the universities where these languages have been introduced and the names of languages in each university;

(c) the number of North Indian students, who are being taught South Indian languages with names of the languages and universities in which they are taught;

Written Answers

- (d) amount of grant given to each of the universities for this purpose: and
- (e) the strength of teaching staff for each of the South Indian languages in each university?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir; in North Indian Universities.

- (b) (1) Aligarh Muslim University: Telugu and Malayalam.
- (2) Allahabad University: Tamil and Telugu.
- (3) Banaras Hindu University: Tamil and Telugu.
- (4) Delhi University: Tamıl, Telugu, Kannada and Malayalam.
- (c) This information is not readily available.
- (d) (1) Aligarh Muslim University: Rs. 33,000. (Recurring and non-recurring).
- (2) Banaras Hindu University: Rs. 12,000. (Recurring).
  - (3) Allahabad University: Nil.
- (4) Delhi University: Rs. 93,350. (Recurring and non-recurring).
  - (e) Aligarh Muslim University:

Telugu-1 lecturer.

Malayalam-1 lecturer.

Allahabad University:

Tamil-1 Assistant Professor.

Telugu-1 Assistant Professor.

Banaras Hindu University:

Tamil-1 lecturer.

Telugu-1 lecturer.

Delhi University:

Tamil-1 lecturer.

Telugu-1 lecturer.

Kannada-1 lecturer.

Malayalam-1 lecturer.

Philology-1 Reader.

Written Answers

South Indian Histor & Culture-Reader.

Library Assistant-2.

#### Trombay Fertilizer Factory

2555. Shri Subodh Hansda: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) the progress made in the construction of the Trombay Fertilizer. Factory;
- (b) whether it is according to schedule; and
- (c) when it is expected to start production?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam); (a) A statement is laid on the Table of the House. [See Appendix III, annexure No. B61.

- (b) Yes.
- (c) In April, 1964.

#### Wemen as Teachers of Primary Schools

2556. Shri P. R. Chakraverti: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that women are more suited to take up teaching work in primary schools;
- (b) if so, what measures Government have adopted to persuade women to undergo training for the purpose in large number;
- (c) what facilities have been made available to women for adequate training;
- (d) what will be the proportion of women in total number of teachers employed in primary schools by the end of Third Plan period; and
- (e) the progress so far achieved in fulfilling the target?

The Minister of Education (Dr. K. L. Shrimali): (a) to (e). A statement is laid on the Table of the House. [See Appendix III, annexure No. 89].

#### Building Material for Tripura

### 2557. Shri Dasaratha Deb: Shri Biren Dutta:

Will the Minister of Home Affairs be pleased to state:

- (a) the total quota of G.C.I. sheet, steel, iron and cement for Tripura during the Second Five Year Plan period;
- (b) the quantity that was supplied to Tripura out of that quota;
- (c) whether it is a fact that due to shortage of these materials, construction works in Tripura is suffering at present; and
- (d) if so, what steps are being taken to remedy it?

#### The Minister of State in the Minis-

South Indian History & Culture try of Home Affairs (Shri Datar): (a)

G.C.I. sheets—4,795.05 tons Steel and Iron—6,901.05 tons. Cement—47,405.00 tons.

- Cement—47,405:00 tons.
  (b) G.C.I. sheets—3,645:99 tons.
  Steel and iron—4,265:15 tons.
  Cement—29,611:00 tons.
- (c) No work is suffering at present for want of shortage of these materials.
  - (d) Does not arise.

#### Dacoits in Tripura

2558. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state

- (a) whether it is a fact that a gang of dacoits has been operating at Dain-Chara area in Tripura;
- (b) if so, how many cases of dacoity have so far occurred in that area; and
- (c) the steps taken by Government to check the activities of dacoits?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). No. There is a village named Dainchara in Police Station Kanchanpur, Tripura. Since the beginning of 1961 only one dacoity has been reported from this Police Station up that the 30th April, 1962.

(c) Police vigilance is being main-

#### Traffic Problem in Delhi

2559. | Shri Bishanchander Seth: Shri Gauri Shanker:

Will the Minister of Home Affairsbe pleased to state:

- (a) whether it is a fact that his Ministry is considering a proposal to appoint a broad based committee to study the growing and complex traffic problem in Delhi;
- (b) if so, when the Committee is likely to be formed;
  - (c) its members and powers; and
- (d) how it will solve the traffic problem?

The Minister of State in the Minister of Home Affairs (Shri Datar): (a) and (b). Government are shortly appointing a Committee to examine the traffic problems of Delhi.

- (c) The matter is under consideration.
- (d) Suitable measures will be taken after the recommendations of the Committee have been received and examined.

#### Coke Oven Plant

2560. Shri Umanath: Will the Minister of Mines and Fuel be pleased to state:

(a) whether any proposals have been submitted by Government of Madras to Central Government for the establishment of a coke oven plant:

- (b) if so, Government's reactions thereon; and
- (c) the details of the proposals submitted?

The Minister of Mines and Fuel (Shri K. D. Malaviya); (a) No.

(b) and(c). Do not arise.

#### Customs Duty on Old Goods

2561. Shri N. Sreekantan Nair: Will the Minister of Finance be pleased to state:

- (a) whether old goods, originally manufactured in India, are liable for Customs Duty, when brought back to India;
- (b) If so, the rates of assessment; and
- (c) the items which are so liable for duty?

The Minister of Finance (Shri Morarji Desai): (a) Under Section 25 of the Sea Customs Act, 1878, if goods produced or manufactured in India be imported into any customs-port from any foreign port, such goods shall be liable to all the duties, conditions and restrictions, if any, to which goods of the like kind and value not so produced or manufactured are liable on the first importation thereof:

Provided, that, if such importation takes place within three years after the exportation of such goods, and it is proved to the satisfaction of the Customs-collector that the property in such goods has continued in the person by whom, or on whose account, they were exported, the goods may be admitted without payment of duty if no drawback in respect of the goods has been allowed under section 43B, and on payment of duty equal to the amount of the drawback if drawback has been allowed under that Section

(b) and (c). where the proviso to section 25 of the Sea Customs Act is not applicable, the goods in question are liable to the same rates of duty as are applicable to similar foreign

goods. The rates of duty on different articles are set out in the Indian Customs Tariff, which is a priced publication, available from the Manager of Publications, Publications Branch, Government of India, Delhi.

#### New Universities

2562. Shri E. Madhusudan Rao: Will the Minister of Education be pleased to state:

- (a) the names of the places where new Universities will be started during the year 1962-63; and
- (b) the number of proposals received by Government for opening new Universities during the same period?

The Minister of Education (Dr. K. L. Shrimali): (a) and b). A statement is laid on the Table of the House.

#### STATEMENT

(a) and (b). It is not possible to state how many universities will be started during 1962-63 and at what places they will be located. It is for the State Governments concerned to take a decision to establish new universities within their jurisdiction and a sum of Rs. 405:90 lakhs has been allocated in the States sector of the Third Five-Year Plan for the new Universities, details of which are given below:

| S. Name of State<br>No. Government |    | New<br>Universi-<br>ties | Amount<br>allocated<br>(in lakhs<br>of<br>rupees). |
|------------------------------------|----|--------------------------|--|
|                                    |    |                          |  |
| t. Andhra Pradesh                  |    | 1                        | 10.00  |
| 2. Gujarat                         |    | 2                        | 20.00  |
| 3. Madhya Pradesh                  | ١. | 1                        | 20.00  |
| 4. Punjab                          |    | 1                        | 10.00  |
| 5. Rajasthan                       |    | I                        | 10.00  |
| 6. Uttar Pradesh                   |    | .3                       | 110.00   |
| 7. West Bengal                     |    | 3                        | 225.901  |
| Тотат.                             |    |                          | 405.90   |
|                                    |    |                          |  |

This includes development of old an tank Universities.

#### Fertilizer Plant in Madhya Pradesh

2563, Shri Birendra Bahadur Singh: Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 669 on the 4th May, 1962 and state:

- (a) whether the proposal to establish a fertilizer plant in Madhya Pradesh has been abandoned; and
- (b) if not, whether any other party has approached Government for setting up this factory?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):
(a) and (b). The licence issued to the party has been surrendered and Government are considering alternative arrangements for establishing a fertilizer factory in Madhya Pradesh

#### Andaman Firing

2564. Shri Nambiar: Will the Minister of Home Affairs be pleased to state:

- (a) whether the total number of dead in the Andaman Firing of 10th April, 1962 has risen to more than eight and the seriously injured to 36;
- (b) how many of the dead and wounded are from Tamilnad;
- (c) whether any compensation has been paid to the bereaved families and the injured; and
- (d) whether the ban order under Section 144 still continues?

The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) No; 3 P.W.D. employees died and 20 were injured.

- (b) All the three who died and 16 out of the 20 persons who were injured were from Tamilnad.
  - (c) Not yet.
- (d) No. The order remained in force till May 9, 1962.

#### Pilot Linguistic Surveys in NEFA

2565. Shri P. C. Borooah: Will the Minister of Home Affairs be pleased to state:

- (a) whether a general classification of all the languages and dialects existing in the N.E.F.A. has been completed on the basis of pilot linguistic surveys in the different parts of the Agency carried out recently; and
  - (b) if so, the result thereof?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) This is in progress.

(b) The results are not yet ready.

### Study of Modern Indian Languages in Delhi University

2566. Shri Malaichami: Will the Minister of Education be pleased 10 state:

- (a) whether the students who have studied anyone of the modern Indian languages of the States, have to take up the same language in the University classes also;
- (b) if so, whether the same procedure is being adopted in the Delni University;
- (c) if so, how many students are studying the modern Indian languages in the colleges of the Delhi University; and
- (d) whether the facilities offered are adequate for the proper prosecution of the studies?

The Minister of Education (Dr. K. L. Shrimali): (a) to (d). Information is being collected and will be laid on the Table of the Sabha in due course.

#### Charcoal Factory at Madras

- 2567. Shri Malafehami: Will the Minister of Mines and Fuel be pleased to state:
- (a) whether any proposal has been received from Government of Madras

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for aid to start burnt charcoal factory at Madras; and

(b) if so, the estimated amount and the aid asked for?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) No.

(b) Does not arise.

### Overtime Allowance in Armed Forces Headquarters

2568. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that overtime allowance is being paid regularly to the employees concerned in the main Ministry of Defence, New Delhi;
- (b) whether it is also a fact that overtime allowance has not so far been paid to the employees concerned working in Armed Forces Headquarters. New Delhi since June, 1961;
  - (c) if so, the reasons for the delay;
- (d) when it is proposed to pay the arrears of overtime allowance to the employees concerned; and
- (e) what steps have been taken to ensure that overtime allowance is paid regularly?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):
(a) Yes, Sir.

- (b) Payments have been made to some individuals while in the case of others claims are pending with audit authorities.
- (c) The delay in the payment of overtime allowance in respect of staff serving in Armed Forces Headquarters is due to the fact that claims on account of pay and allowances of the Defence Civilians are subject to preaudit which entails some delay.
- (d) Payments of outstanding dues on account of overtime allowance are expected to be made to the persons concerned shortly.

(e) Suitable procedure has been evolved in consultation with the audit authorities to ensure regular payment of overtime allowance.

### Chinese Nationals Overstaying in India

2569. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

- (a) the number of Chinese nationals apprehended during the first quarter of the current year for overstaying in the country without valid documents; and
  - (b) the action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

#### Traffic Signals in Delhi

2570. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

- (a) whether a study made by some officials of the Police reveals that there is need for more traffic police and road signals in Delhi; and
- (b) if so, the steps taken or proposed to be taken to provide the same to solve the traffic problems?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). While no special study has been undertaken recently, the question of improving the regulation of traffic is under the constant review of the Delhi Police. Government are shortly appointing a committee to examine the traffic problems of Delhi and to make their recommendations.

#### Cars Owned by Central Government

2571. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

(a) the number of cars owned we Ministries and Departments of Central Government;

- (b) how many of them are costlier than Rs. 20,000 and to what use these cars are put; and
- (c) what is the total cost of these cars?

The Minister of Finance (Shri Morarji Desai): Requisite information is being collected from the various Ministries/Departments and will be laid on the Table of the House when ready.

#### Fourth Asian Games in Djakarta

Will the Minister of Education be pleased to state:

- (a) whether the Indian team for the Fourth Asian Games to be held at Djakarta has been selected; and
- (b) in which of the Asian Games India is going to participate?

### The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) No final decision has yet been taken in the matter. It is understood that the Indian Olympic Association proposes to select for participation in the Asian Games only such competitors who at least conform to the performance registered in the Second place at the last Asian Games held at Tokyo in 1958.

#### Archaeological Survey in Ladakh

Will the Minister of Scientific Research and Cultural Affairs be pleasto state:

- (a) whether a survey has been conducted of the archaeological sites in Ladakh; and
  - (b) if so, the result thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Not yet. (b) Does not arise.

#### Tagore Centre in London

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether any attempt has been made to have a Tagore Centre in London for cultural activities; and
  - (b) if so, the progress made so far?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). This Ministry has no information about the establishment of such a Centre in London. The School of Oriental and African Studies, London University, in cooperation with the Indian Council for Cultural Relations, New Delhi has however established Tagore Centenary Lectures, which will serve as a centre for Indian Studies with special reference to Tagore. The first series of Tagore Centenary Lectures was delivered in June, 1961.

#### National Institute of Sports

2575. Shri P. K. Deo: Will the Minister of Education be pleased to state:

- (a) whether foreign coaches are employed on the staff of the National Institute of Sports;
- (b) who they are and what they coach; and
- (c) their terms and conditions of service?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

- (b) 1. Mr. H. E. Wright (England)— Football.
  - Mr. Chan Kon Leong (Malaya)—Badminton.
  - Mr. Josh Culbreath (USA) -- Athletics

4. Dr. Otto Peltzer (West Germany)-Athletics (in the field Wing).

Written Answers

- (c) 1. Mr. H. E. Wright (2 years' contract from 20th May, 1961).
  - 2. Mr. Chan Kon Lecng (3 years' contract from 21st October, 1961).
    - (i) A monthly salary of £ 100 sterling at the end of each calendar month, to be paid in Indian currency at the prevailing exchange rate.
      - iii, Free board and lodging on a scale considered reasonable by the Institute.
    - (iii) Tourist class return fare from Essex (U.K.) Penang (Malaya) to New Delhi and back respectively for the coach and his wife.
    - (iv) Single rail fare from the place of residence to the nearest airport.
    - (v) Single first class rail fare from New Delhi to Patiala.
    - (vi) Free medical facilities (excluding medicines).
    - 3. Mr. Josh Culbreath (2 years' contract from 9-9-1961).
      - (i) A monthly salary of £ 40 sterling at the end of each calendar month, to be paid in Indian currency at the prevailing exchange rate.
      - (ii) Free board and lodging on a scale considered reasonable by the Institute.
      - (iii) Tourist dlass return air fare from NORRISTON (U.S.A.) to New Delhi and back for the Coach and his wife.

- (iv) Single rail fare from placeof residence to the nearest air-port.
- (v) Single first class rail fare New Delhi from Patiala
- (vi) Free medical facilities (excluding medicines).
- 4. Dr. Otto Peltzer. (He has been with the erstwhile Rajkumari Sports Coaching Scheme since August, 1958 and continues to be with the National Institute of Sports after the merger of the former with the Institute).
  - (i) One way economy class air passage India-Germany.
  - (ii) Free internal travel in India.
  - (iii) Free board and lodging in India.
  - (iv) Salary £ 40 upto 31-3-1962 and £ 50 from 1-4payable 1962 p.m. Indian currency.

His services are utilised on the field and mostly with army units.

#### Delhi Schools in Tents

- 2576. Shri Maheswar Naik: Will the Minister of Education be pleased to state:
- (a) how far the ban on holding classes in tents in Delhi has met with success:
- (b) whether a proposal is in hand for supply of text books free to the students of the primary classes; and
- (c) if so, the estimated annual expenditure to be incurred under this head?

The Minister of Education (Dr. K. L. Shrimali): (a) No such ban has been imposed and as such, question of its success does not arise. However the Delhi Municipal Corporation have taken steps to replace 560 tents by prefabricated structures and have under consideration a proposal to construct 670 improvised structures to replace tents by the end of July, 1962.

- (b) Yes. It is proposed to give free text books to poor and deserving children to the extent of 30 per cent. of total enrolment in Class I and 10 per cent each in classes II and III by the Delhi Municipal Corporation.
  - (c) Rs. 50,000.

#### हिन्दी साहित्य सम्मेलन की कार्य कारिणी समिति

२५७७ श्री भक्त वर्शन: क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि हिन्दो माहित्य सम्मेलन अधिनियम के अन्तगंत जिस कार्य-कारिणी समिति की स्थापना सरकार द्वारा की जानी थी. उसकी स्थापना इस बीच कर दी कई है; और
- (ख) यदि हां तो उस ममिति में कौन-कौन महानभाव रखेगये हैं?

#### शिक्षा मन्त्री (डा० का० ला० श्रीमाली)

- (क) केन्द्रीय सरकार द्वारा स्थापित की जाने वाली प्रथम ग्रंतरंग सभा का गठन कर दिया गया है।
- (ल) विवरण संलग्न है। सभा पटल पर रखागया है। [देखिये परिज्ञिष्ट ३, श्रानबन्ध संख्या ⊏⊏]

### Body to study Institutions of Hindu Marriage etc.

2578. Dr. L. M. Singhvi: Will the Minister of Law be pleased to state:

(r) whether it is proposed to set up a body to study the working and the consequences of domestic legislation relating to the institutions of marriage, family and succession among Hindus; and (b) if so, what would be the precise terms of reference and the basis of composition?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) No. Sir.

(b) Does not arise.

#### Recognition of Associations

2579. Shri S. M. Banerjee: Will' the Minister of Finance be pleased to state:

- (a) whether it is a fact that the Accountant Generals of Bombay, Simla and Kerala have not restored recognition to associations even after the issue of orders by the Home Ministry:
  - (b) if so, the reasons therefor;
- (c) the number of associations whose recognition has not yet been restored; and
- (d) the steps taken by Government in this regard?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir, except that the recognition of one of the two Associations of the staff of the office of the Accountant General, Punjab has been restored.

- (b) The recognition of the associations has not so far been restored because the conditions laid down in the Central Civil Services (Recognition of Service Associations) Rules, 1959, are still to be fulfilled by them.
  - (c) Three.
- (d) The members of the staff of the respective offices have been informed that the restoration of the recognition of the associations will be considered as and when the defects pointed out to them are remedied.

#### High Court of Assam

2580. Shri R. Barua: Will the Minister of Home Affairs be pleased to state:

(a) whether Government propose-

to appoint a third judge for the High Court of Assam; and

(b) if so when and why there has been so much delay in coming to a final decision?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) Owing to the difficulty in getting a suitable person for this high office, the vacancy could not be filled so far. The matter is under active consideration of Government.

#### Pension Benefits for I.N.A. Personnel

2581. Shri Yashpal Singh: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the former I.N.A. personnel receive no pensionary benefits;
- (b) if so, what kind of help Government have provided for their rehabilitation; and
- (c) how many I.N.A. personnel have received help from Government?

The Minister of Defence (Shri Krishna Menon): (a) The answer is in the negative. Indian Army personnel who had joined the I.N.A. and were subsequently discharged from the Army, were granted service pensionary benefits under the normal rules for their total service, including the period spent in the I.N.A.

- (b) Apart from the grant of pensionary benefits, they have been treated like other ex-servicemen, and have enjoyed the following facilities in the matter of re-employment in Government service:
  - (i) Preference in recruitment to posts for which military training is a qualification, such as in the Border Police, Armed Police, Home Guards, Watch and Ward etc. and also in recruitment to civilian

- appointments in Defence installations;
- (ii) Relaxation of the age-limit for recruitment to the extent of service rendered in the Armed Forces plus a grace period of three years, if necessary; and
- (iii) priority as for retrenched Central Government employees in the matter of registration and submission of their names by Employment Exchanges when vacancies are notified by employing departments.
- (c) Pensionary awards were granted to 10780 ex-I.N.A. personnel. Payments could not be made to a few persons as they were not traceable. Upto April 1962, 1183 ex-I.N.A. personnel had been re-enrolled in the Army and 98 had been employed as civilians in Defence Establishments upto the 30th June 1961.

#### Manganese and Iron Ore in Bijapur District

Shri R. G. Dubey: 2582. \ Shri S. B. Patil:

Will the Minister of Mines and Fuel be pleased to state:

- (a) the number of applicants who have applied for exploiting the Manganese and Iron ore in Kamatagi hills near Bagalkot in Bijapur District of Mysore State:
- (b) how many of them were granted the licence; and
- (c) the average production per year in this area?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajar. navis): (a) to (c). The information is being collected from the Government of Mysore and will be placed on the Table of the House as soon as avail able.

#### Strike in State Bank in 1960

2583. | Shri Bade: Shri Brij Raj Singh: Shri Lahri Singh: Shri Kachhavaiya:

Will the Minister of Finance be pleased to state:

- (a) how many State Bank of India employees took part in the strike of March, 1960;
- (b) how many of them have been suspended; and
- (c) how many have been chargesheeted?

The Minister of Finance (Shri Morarji Desai): (a) About 18,000 employees in the categories of clerical, cash and subordinate staff participated in the strike of March, 1960.

(b) and (c). No employee was suspended or charge-sheeted on account of his having taken part in the strike.

#### State Bank of India Union

2584. Shri Bade: Shri Brij Raj Singh: Shri Lahri Singh: Shri Kachhavalya:

Will the Minister of Finance be pleased to state whether it is a fact that the State Bank has withdrawn the facilities given to the Employees' Union prior to strike of March, 1960, for example, withdrawal of special Savings Bank rate and withdrawal of facilities given to the Union to deduct the subscription of the Union from the salaries?

The Minister of Finance (Shri Morarji Desai): The rate of interest allowed by the State Bank of India on the funds of its employees' unions held in the savings bank accounts at certain offices was reviewed and refixed in September, 1961 on business considerations and principles and in order to facilitate the adoption of a 885(Ai)LSD—4.

uniform practice in all offices. The facility given to the unions to deduct their subscriptions from the employees' salaries was discontinued by the Bank from June, 1960, on the advice of its solicitors that such deductions were not permissible under the provisions of the Payment of Wages Act, 1936. The State Bank was not influenced, in taking these decisions by the strike of the employees in March, 1960.

#### Fire Control Radars

2585. Shri Basumatari: Will the Minister of Defence be pleased to state:

- (a) when the manufacturing of fire control radars will be taken up; and
- (b) which foreign firm has entered into agreement?

The Minister of Defence (Shri Krishna Menon): (a) Such equipment is under production.

(b) Messrs. Contraves of Switzerland.

#### Defence Production Conference, 1961

2586. Shri Basumatari: Will the Minister of Defence be pleased to state:

- (a) the main recommendations made by the Defence Production Conference, 1961;
- (b) how many of them have been accepted; and
- (c) how many of them have been implemented?

The Minister of State in the Ministry of Defence (Shri Raghuramalah):
(a) to (c). It is not in public interest to discuss the main recommendations made by the Defence Production Conference 1961. The Conference was held to discuss the following:

 (i) ways and means of accelerating the achievement of selfsufficiency as far as possible for service requirements of

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stores and equipments hitherto being imported;

- (ii) utilisation of surplus capacity wherever available for manufacture of equipments for the civil sector of items now being imported;
- (iii) ways and means of reducing foreign exchange expenditure as far as possible and also earning foreign exchange by exporting equipments manufactured in the Defence industries.

The recommendations of the Conference have been submitted to Government and they are under active consideration.

#### Agreements for Foreign Collaboration

2587. Shri Basumatari: Will the Minister of Defence be pleased to state:

- (a) what agreements for collaboration have been concluded by his Ministry during the year 1961-62;
- (b) names of the foreign firms which will be in collaboration; and
- (c) how many are already in operation?

The Minister of Defence (Shri Krishna Menon): (a) Certain Collaboration agreements were concluded during the period 1961-62 for the manufacture in the Defence Production Organisation of electronic equipment, explosives, ammunition, Jeeps and Tanks.

- (b) It is not in the public interest to provide this information.
- (c) All the agreements are in operation.

उत्तर प्रदेश में कन्चे लोहे के निक्षेप

२४८८. श्रीप्रकाश वीर शास्त्रीः श्रीकृशिक विश्मेहरोत्राः

क्या **लान भीर इंधन** मंत्री यह बताने की कृपा करेगे कि :

- (क) क्या उत्तर देश के चमोली जिले में बड़े पैमाने पर कच्चे लेहे के निक्षेप पाये गये हैं ;
- (ख) यदि हां, तो क्या इस सम्बन्ध में ग्रीर खोज की गई है; ग्रीर
- (ग) इस खोज के फलस्वरूप सरकार किस निष्कर्ष पर पहुंची है

खान और इंधन मन्त्रालय में उप-मन्त्री (श्री हजरनवीस) : (क) जी नहीं ।

(ख) ग्रीर (ग) प्रश्न ही नहीं उटना।

#### B.A. First Year Students of Delhi

2589. Shrimati Sarojini Mahishi: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that a number of B.A. 1st year students of the constituent colleges of Delhi University have been detained not because of poor performance at the examination but because of shortage of attendance;
- (b) if so, the number of students who have been so detained during the year 1961-62;
- (c) if the students were ineligible for promotion on account of shortage of attendance, why they were permitted to appear at the examination at all;
- (d) what is the point in detaining students who were otherwise qualified in the First year when the shortage of attendance could be made up in the Second year especially in view of the integrated three-year B.A. Course; and
- (e) whether a similar rule exists in any other university?

The Minister of Education (Dr. K. L. Shrimali): (a) to (e). Information is being collected and will be laid on the Table of the Sabha in due course.

#### Hardinge Library, Delhi

# 2590. Shri P. K. Deo: Will the Minister of Education be pleased to state:

- (a) whether the members of the Hardinge Library staff in Delhi are not paid their salaries regularly every month;
  - (b) if so, the reasons therefor; and
- (c) what steps are being taken by Government to relieve their hardship?

### The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

- (b) The Management did not have sufficient funds.
- (c) The Municipal Corporation, Delhi, which is responsible for making adequate funds available for meeting the financial requirements of the Library has recently enhanced its quarterly grant to the library from Rs. 7,500 to Rs. 10,000.

#### Plaques of Poet Tagore

# 2591. Shri P. K. Deo: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether busts, statues and plaques of Poet Rabindranath Tagore have been in great demand from foreign countries:
- (b) which countries have asked for their supply; and
- (c) from which source Government are arranging their supply?

#### The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Requests were received from our Missions in Brazil, Mauritius and East Pakistan.

(c) Busts, statues and plaques of Poet Tagore were not included in the material sanctioned for supply to the Indian Missions abroad for use for Tagore Centenary exhibitions, and have not been supplied. Large photographs have however been sent.

#### Expeditions to Himalayan Peaks

- 2592. Shri P. K. Deo: Will the Minister of Defence be pleased to state:
- (a) whether any army team is leaving for expedition to some Himalayan peaks;
  - (b) if so, to which peaks;
  - (c) the composition of the party;
- (d) whether the mountaineering equipments they carry are of indigenous manufacture; and
- (e) if not, which are of foreign manufacture?

### The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

- (b) An Army team will leave this month for Riwo Pharguyl (22,000 ft). Another Army team is already on the mountains for climbing Mana (23,860 ft.) and Nilgiris (21,240 ft.). This party left for the mountains in May, 1962.
  - (c) Mana, Nilgiris
    - 1. Capt. Jagit Singh
    - 2. Capt S. N. Dubey
    - 3. Capt. Kuljit Singh
    - 4. Capt. N. Sharma, AMC.
    - 5. Capt. Harbhajan Singh
    - 6. Capt. S. C. Sabharwal
    - 7. Spr. Sohan Lal
    - 8. Spr. Amar Dev.

#### Riwo Pharguyl

- 1. Capt. P. S. Bakshi
- 2. Capt. J. N. Wadhwa
- 3. Lt. H. V. Bahuguna
- 4. Capt. K. P. Sharma
- 5. One Doctor
- (d) and (e). All the equipment carried by the expedition parties is of indigenous manufacture except items like Oxygen masks and raw material for eiderdown jackets, etc.

#### Institute of Indian Foundrymen

#### 2593. Shrimati Maimoona Sultan: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) whether the Annual General meeting of the Institute of Indian Foundrymen was held in Bombay in the Second week of May, 1962;
- (b) if so, the main suggestions/ observations made at the meeting; and
  - (c) Government's decision thereon?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) The Annual General meeting of the Institute of Indian Foundrymen was held in Calcutta on the 28th and 29th April, 1962.

(b) and (c). A copy of the proceedings of the meeting has been asked for and will be examined when received, with a view to taking appropriate action.

#### Coke Oven Plant

#### 2594. Shrimati Maimoona Will the Minister of Mines and Fuel be pleased to state:

- (a) whether a coke oven plant is proposed to be established Bombay during the Third Five Year Plan period:
  - (b) if so, at what cost;
- (c) whether the Bombay Government have approached the Centre for approval of the Scheme; and
- (d) if so, whether the approval has been accorded?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). An application from a private firm for the grant of a licence under the Industries (Development and Regulation) Act, 1951, for the establishment of a Coke Oven Plant near Bombay at a cost of about Rs. 600 lakhs has been received.

(c) The State Government have recommended the grant of licence.

(d) The application is under consideration.

#### Overtime Allowance

2595. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that the overtime allowance payable to Central Government employees is restricted to a maximum of one third of an employee's monthly salary;
- (b) if so, whether certain categories of employees like the personal staff of Ministers, etc. are exempted from such limitations:
- (c) if the replies to parts (a) and (b) above be in the affirmative, the reasons therefor; and
- (d) whether the benefit of exemption referred to in part (b) above is also proposed to be extended to other employees who are connected with the work relating to the sittings of Parliament or the Business before Parliament?

The Minister of Finance Morarji Desai): (a) Yes, Sir, except in those cases where overtime allowance is paid under the statutory rules.

- (b) The ceiling normally applies to the personal staff of Ministers etc. also; but, in special cases, overtime allowance can be paid to such staff subject to a maximum of one half of their monthly emoluments, if officers to whom they are attached certify that they have satisfied themselves that the overtime work performed by their personal staff necessitating the payment of overtime allowance in excess of one third but not in excess of one half of their monthly emoluments was necessary in the public interest.
- (c) The reason for prescribing a higher ceiling in the case of the personal staff is that the Ministers/Officers to whom they are attached often keep late hours and the personal staff have generally no option but to work overtime.

(d) No, Sir; there is no such proposal under consideration at present.

#### Movement of Coal by Road

2596. Shri P. C. Borooah: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether Government have taken a decision on the proposal to subsidize the movement of coal by road; and
  - (b) if so, the nature of the decision?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). There is no specific proposal at present to subsidise movement of coal by road. But Government is considering the question of making increased use of road transport for the movement of coal, and, in this context, the economics of such movement is being examined.

#### Children's Books

- 2597. Shrimati Laxmi Bai: Will the Minister of Education be pleased to state:
- (a) the total number of children's National Prize Winning books published so far; and
- (b) the number of such books in Telugu?

The Minister of Education (Dr. K. L. Shrimali): (a) 156.

(b) 13.

#### Mid-Day School for Adult Women

2598. Shrimati Laxmi Bai: Will the Minister of Education be pleased to state:

- (a) whether there is any scheme to help State Governments financially for opening mid-day schools for adult women to increase percentage of women education; and
- (b) if so, the total amount spent so far State-wise?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

#### Ex-Servicemen

2599. Shri Hem Raj: Will the Minister of Defence be pleased to state:

- (a) the number of ex-servicemen as on 31st December, 1961, State-wise;
- (b) the number of those who are engaged in useful employment; and
- (c) whether there are any proposals to give employment to those who are without work of any sort?

The Minister of State in the Ministry of Defence (Shri K. Raghuramaiah): (a) and (b). The information desired by the Member is not available. However a statement giving (1) the number of ex-servicemen borne on the Live Registers of the Employment Exchanges in each State seeking employment assistance as on 31st December, 1961 and (2) the number of ex-servicemen found employment in each State during the year 1961 is laid on the Table of the House. [See Appendix III, annexure No. 89].

- (c) No advanced proposals are under consideration at present. There are however general plans under consideration for rehabilitation and resettlement and for occupational fitness. These plans have not yet reached a stage in our consideration for information asked for to be given. The following facilities and concessions have been allowed to ex-servicemen to enable them to secure employment:—
  - (1) Preference is given to exservicemen in filling up posts in Police. Excise, Watch and Ward and other Departments for which military training and experience is a qualification.
  - (2) Ex-servicemen are treated as retrenched Central Government servants for the purpose of priority for consideration for recruitment into Government service.

- (3) Relaxation of age to the extent of service rendered in the armed Forces plus a grace period upto three years, if necessary, has also been permitted except in the case of appointments filled by the Union Public Service Commission through competitive tests.
- (4) Ex-servicemen (as well as excivilian employees of Defence Services) are given preference over all other categories of applicants in appointment to vacancies notified by Defence Establishments to Employment Exchanges.
- (5) Ex-servicemen can enroll at any Employment Exchange irrespective of where they normally reside.
- (6) Registration of servicemen at Employment Exchanges can be done 6 months before their discharge/release.
- (7) Army Special Certificate has been recognised as equivalent to Matriculation Certificate Army Education Certificates of 1st, 2nd and 3rd Classes have been recognised as equivalent to 8th, 6th and 4th standards in schools by a majority of the State Govments.

#### Advocates Act, 1961

2600. Shri Hem Raj: Will the Minister of Law be pleased to state:

- (a) the number of advocates and pleaders of various categories who were enrolled before the commencement of the Advocates Act, 1961 State-wise; and
- (b) the number of pleaders who have enrolled themselves as advocates upto December, 1961?

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): (a) and (b). The information is not available with the Government of India and will have to be collected from the High Courts, State

Bar Councils etc. As soon as it is available, it will be laid on the Table of the House.

#### Pay Scales of Primary School Teachers

2601. Shri S. B. Patil: Will the Minister of Education be pleased to state:

- (a) whether there is any suggestion from the public or by an association of teachers to increase the pay scales of the primary school teachers in the country; and
- (b) what are the pay scales of primary school teachers in the country (State-wise).

### The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) A statement is laid on the Table of the House. [Placed in Library, See No. LT-176/62].

#### Contract for Military Boot-Ankles

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the contract for the supply of boot-ankles for the military forces has been changed over from the Bata Shoe Co. to some other firms; and
- (b) if so, the name of the firm holding the contract?

The Minister of State in the Ministry of Defence (Shri Raghuramalah):
(a) and (b) No. Sir, M/s. Bata Shoe Co. have never supplied Boots Ankle for the use of the Defence Services. The question of changing over from this firm to some other firm, therefore, does not arise.

#### Defence Research and Development Council

### 2603. Shri Brij Raj Singh; Shri A. P. Singh;

Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Government have decided to establish a 'Defence Research and Development Council' for military research work;
- (b) if so, whether it will be an autonomous body;
- (c) how much staff Government intend to employ for the Council;
- (d) how much staff will be taken from the present Defence Establishment and how much will be newly recruited; and
- (e) what will be the service conditions of the staff to be employed at the said Council?

### The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir.

- (b) It is autonomous to the extent that the Council will exercise full administrative powers of the Ministry of Defence in matters relating to establishment, control over staff etc., belonging to it.
- (c) The staff for the Research and Development Council for the present will be found from the existing resources.
  - (d) and (e). Do not arise.

#### Indo-U.S. Agreements

### 2604. Shri P. C. Borooah: Shrimati Maimoona Sultan:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a number of Indo-U.S. agreements providing for a total grant of Rs. 33.9 crores to India have been recently concluded;

- (b) if so, how many agreements have been signed; and
- (c) t<sub>0</sub> what particular programmes the grants relate?

The Minister of Finance (Shri Morarji Desai): (a) to (c). PL 480 Agreements signed with the U.S. Government inter alia provide that certain specified portions of the generated funds would be given as grants and loans to the Government India for economic development, These grants and loans are drawn after projects for the utilisation of the assistance are selected. Agreements for the utilisation of a sum of Rs. 66.255 crores as grant for certain projects had been signed in the past. In addition, the following further grant projects have been selected and agreements signed for them since December, 1961:

| Name of the Project           | Amount allocated |                 |
|-------------------------------|------------------|-----------------|
|                               |                  | (Rs. in crores) |
| Malaria Eradication .         |                  | 15.00           |
| Elementary Education          |                  | 12.00           |
| Primary Health Centres        |                  | 3.00            |
| Medical Educater training i.  |                  |                 |
| expansion of medical colleges |                  | 2.90            |
| Small-pox Eradication .       |                  | 1.00            |
| Total                         |                  | 33.90           |

#### Royalty on Minerals

2605. Shri P. C. Borooah: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether Government have received petitions from miners in Orissa seeking relief in regard to payment of some royalty arrears under the Mines and Minerals (Regulation and development) Act, 1957;
- (b) if so, their pricise grievances;and
  - (c) Government's decision thereon?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): (a) Yes, Sir.

(b) The main grievance, as stated in Clause (a) of the question is the demand made by the State Government on the lessees concerned for immediate payment of alleged arrears of royalty.

Written Answers

(c) The petitions which were received in April are in the form of revision applications, made by each individual party concerned, to the Central Government under rule 54 of the Mineral Concession Rules, They will be disposed of in accordance with the quasi judicial procedure relating to them, after obtaining the comments of the State Government and giving necessary opportunity to the parties concerned to make further representation on the said comments; consequently final decisions are likely to take some time.

#### Underground Mines at Korba

- 2606. Shri D. C. Sharma: Will the Minister of Mines and Fuel be pleased to state:
- (a) whether a Soviet firm has furnished plans for two under-ground mines at Korba;
- (b) whether the plans have been accepted; and
  - (c) the broad features of the plan?

The Minister of Mines and (Shri K. D. Malaviya): (a) and (b). The Soviet firm, M/s. Tjazhpromexport, furnished Project Reports for the underground mines at Surakachar and Banki in Korba. These were duly examined by the National Coal Development Corporation and were recommended to Government for implementation. Government have sanctioned both these projects.

(c) The broad features of the schemes are-

Surakachar Banki

Non-Recurring ex-Rs. Rs. penditure 6,58,10,300 3,70,82,400

Output per annum by March, 1966

1 - 1 0.6 million million tonnes tonnes

Grade of coal and its possible uses.

High volatile non Grade -I coking suitable for steam and with ı aising of blenpossibility ding.

Methods of working

The mines will be mcchaniscd highly and will use cutting and conveymachines toing gether with electric locomotives mine cars for carrying the coal inside the mine upto the screening plants.

#### Handling of International Passengers by Delhi Police

Written Answers

2607. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Delhi Police been directed to streamline the hand. ling of international passengers by its staff at immigration Palam Safdarjang Airports; and
- (b) if so, the steps taken by them in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The need for expeditious clearance of passengers at Palam and Safdarjang as well as other international Airports in India has been impressed on the immigration staff. Suitable measures in this regard, which are constantly under review, have also been taken.

#### Coking Coal Colliery at Ramgarh

2609. Shri D. C. Sharma: Will the Minister of Mines and Fuel be pleased to state:

- (a) whether it is proposed to develop a coking coal colliery at Ramgarh with the aid of the T.C.M. of the United States; and
  - (b) if so the details therof?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). The Agency for International Development (popularly termed as 'A.I.D.'

and fomerly known as T.C.M.) is financing the preparation of a project report for the Ramgarh coal mines and the connected coal washery. The project envisages a production of 1.2 million tons of coal by 1965-66. The said Agency has almeady entrusted the work of preparing the project report to the Pierce Management Corporation, a reputed firm of mining and management engineers in America. It is proposed subsequently to seek D.L.F. assistance for the actual development of the mine.

#### Black Marketeers near Cinema Houses in Delhi

2610. Shri D. C. Shrama: Will the Minister of Home Affairs be pleased to state:

- (a) whether it is a fact that a large number of goondas and black1marketeers have been operating near cinemas in Delhi; and
- (b) if so, the steps taken or proposed to be taken in the matter?

The Minister of State in the Minis. try of Home Affairs (Shri Datar:) (a) 69 such cases were reported from 1st January, 1962 to 15th May, 1962 as against 76 during the corresponding period of the preceding year.

(b) A statement is laid on the Table of the House, [See Appendix III annexure No. 90].

#### Scholarships to Scheduled Caste Students in Punjab

2611. Shri Daljit Singh: Will the Minister of Education be pleased to state the total number of Central Government Scholarships awarded to the Scheduled Castes students Punjab State during the year 1961-62?

The Minister of Education (Dr. K. L. Shrimali): 3,668.

#### Tribal Housing Scheme in Punjab State

2612. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state the total amount allocated for the Tribal Housing Scheme in Punjab State during the year 1901-62?

The Deputy Minister in the Minis-Home Affairs (Shrimati try οf Chandrasekhar): The information has been called for from the State Government and will be laid on the Table of the House when received.

#### Iron and Steel requirements of Punjab

2613. Shri Daljit Singh: Will the Minister of Steel and Heavy Industries be pleased to state:

- (a) the total requirement of Iron and Steel of Punjab during 1961-62; and
- (b) whether this requirement was met from the Rourkela Steel Plant?

#### The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Steel

123,678 tonnes for restricted categories viz., sheets and wire only.

Pig iron 127,417 tonnes.

(b). No, Sir. The Rourkela works produces only plates, sheets and tinplate and not any other types steel required by the State Government.

#### School Mid-Day Meals Scheme in Punjab

2614. Shri Daljit Singh: Will the Minister of Education be pleased to state the amount of grant given by Central Government to the Punjab Government for school mid-day meals scheme during 1961-62?

The Minister of Education (Dr. K. L. Shrimali): It is not possible to indicate the amount of Central assistance given to the Punjab Government during 1961-62 for the school mid-day meals scheme as the Central assistance is not given scheme-wise, but is given in lump sum for all programmes of education.

#### Three Years Degree Course in Punjab

Will the 2615. Shri Daljit Singh: Minister of Education be pleased to state:

- (a) the number of colleges, both private and Government in Punjab State which have so far implemented the three years degree course scheme; and
- (b) the number of colleges which are still to implement the scheme?

The Minister of Education K. L. Shrimali): (a) Ninety-four colleges, both private and Government in Punjab State have so far implemented the three year degree course scheme.

(b) Two, Sir. They are to introduce the scheme with effect from the admissions of 1962.

#### Vijnan Mandirs in Punjab

2616. Shri Daljit Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) the number of Vijnan Mandirs proposed to be started in Punjab State during the Third Five Year Plan period; and
  - (b) their location, if decided?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Phased programme for the establishment of Vijnan Mandirs in Punjab State during the Third Five Year Plan has yet to be drawn up by the State Government.

(b) Does not arise.

#### Pending Cases in Punjab High Court

Shri Daljit Singh: 2617. ≺ Shri M. L. Dwivedi: Shri Shiv Dutt Upadhyaya:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of cases are pending in the Punjab High Court; and

(b) if so the steps being taken to dispose them of?

Written Answers

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The number of cases pending in the Punjab High Court on 1st January 1962 was 14,106. Out of these the number of over two year old cases was 4,503.

(b) Steps have been taken and are being taken for the clearance of arrears in the High Court. Six posts of Additional Judges have been sanctioned for this purpose. The number of working days has also been raised to 210 in a calendar year.

#### Hard Coke for Gujarat

2618. Shri Yajnik: Will the Minister of Mines and Fuel be pleased to state:

- (a) the quantity of hard coke allotted to the Gujarat State during the last six months; and
- (b) the steps that Government propose to take to grant more hard coke to Gujarat and Ahmedabad City?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) The despatches of hard coke for Engineering Works in the State of Gujarat during the period from November, 1961 to April, 1962 have been as under:-

| Months         | Despatches (Wagons) |
|----------------|---------------------|
| November, 1961 | 216                 |
| December, 1961 | 131                 |
| January, 1961  | 114                 |
| February, 1962 | 126                 |
| March, 1962    | 158                 |
| April, 1962    | 117                 |

(b) It is proposed to move 3 block rakes of 50 wagons, at the rate of 1 rake per month, i.e., about 3,000 tons in all, of nut coke from Bhilai Steel works to Ahmedabad. This movement will be over and above the State's existing quota.

#### Royalty on Oil

# 2619. Shri Yajnik: Will the Minister of Mines and Fuel be pleased to state:

- (a) the amount of foreign exchange that has been paid as royalties and patents to any foreign concerns engaged in prospecting or refining oil during the last five years; and
- (b) the steps that Government propose to take to reduce the drain on foreign exchange?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). Information is not readily available and is being collected and will be laid on the Table of the House.

#### शेव स्नाय-कर

२६२२. श्री सूरज लाल वर्मा: : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि उत्तर प्रदेश के सोतापुर जिले के श्राय-कर श्रायक्त के क्षेत्र में कितना श्राय-कर श्रभी बाकी है ?

वित्त मन्त्री (श्री मोरारजी देसाई): मूचना इकट्टां को जा रही है श्रीर उसे, जितनी जन्दी हो सकेगा, सभा की मेज पर रख दिया जायगा।

#### New Physics Laboratories

2623. Shri Warior: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether Government have taken any decision to start new physics laboratories during the Third Plan Period; and
  - (b) if so, the nature of the scheme?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) No, Sir.

(b) The question does not arise.

#### Roads to Jawalamukhi

- 2624. Shri Hem Raj: Will the Minister of Mines and Fuel be pleased to state:
- (a) whether it is a fact that the Oil and Natural Gas Commission has closed its road constructed for drilling purposes in Jawalamukhi to vehicular traffic of the public;
- (b) if so, whether it has put the public to great hardship;
- (c) whether any representations have been made to this effect to the Commission; and
  - (d) if so, the result thereof?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (d). In view of the Oil and Natural Gas Commission's operations in that area the road was not open to the public except in case of extreme emergency. Certain representations were received in the matter and have been carefully considered by the Commission. To meet the convenience of general public restricted use of road is now being allowed.

#### Group Insurance Scheme

2625. Shri Nath Pai: Will the Minister of Finance be pleased to state:

- (a) the procedure adopted by the Life Insurance Corporation in securing group insurance business directly from commercial and industrial undertakings;
- (b) who is the recipient of the commission in such cases;
- (c) whether Government have received any complaints recently from commercial or industrial concerns from Bombay regarding the nonpayment of such commission; and
  - (d) if so, the details thereof?

The Minister of Finance (Shri Morarji Desai): (a) At present, group insurance business is normally secured from Commercial and Industrial Undertakings through the efforts of class I Officers of the Corporation. In a few cases, the services of agents have to be utilised for establishing contacts with the managements of the undertakings and in subsequent negotiations.

Written Answers

- (b) The agent receives commission in those cases where his services have been availed of: in other cases no commission is payable.
  - (c) No. Sir.
  - (d) Does not arise.

#### Japanese Trade Credit

2626. Shri Raghunath Singh: Shri D. C. Sharma:

Will the Minister of Finance be pleased to state whether Japanese Government have decided to extend an additional trade credit of 10 to 15 million to India?

The Minister of Finance (Shri Morarji Desai): No, Sir, The last meeting of Consortium was specifically convened to enable members to indicate additional assistance to India but the meeting was adjourned without arriving at any final decision. It is hoped that Japan as well as the other members of Consortium will indicate additional assistance adequate to cover our requirements at the next meeting to be held shortly.

#### Employees of public undertakings

2627. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

- (a) the criteria entitling various State undertaking employees including the Administrative and other services to travel by A.C.C. first class; and
- (b) whether it is proposed to review and/or revise the Government policy in this respect?

The Minister of Finance (Shri Morarji Desai): (a) Employees of State undertakings are permitted A.C.C. travel according to the rules made by each undertaking. Government have not prescribed any criteria for this purpose. But the general pattern of rules for A.C.C. travel is similar to that obtaining for Government servants.

For the latter, entitlement to A.C.C. travel is based on pay. Government servants with monthly pay of  $Rs.\ 2,250.00$  or above are generally allowed to travel by A.C.C. Those drawing pay of Rs. 1,6000.00 p.m. or above are also allowed A.C.C. travel but a recovery of one nP per kilometer is made from them. A.C.C. travel is not allowed on transfer.

(b) No. Sir.

#### Tribal Block Staff

2628. Shri C. M. Kedaria:

Will the Minister of Home Affairs he pleased to state:

- (a) whether the recommendations of the Committee on special multipuroose development blocks regarding employment of tribals on the block staff have been implemented by the various state Governments; and
- (b) if so, the number of tribals employed so far in class III and class IV services in all tribal development blocks, State-wise?

#### The Minister of State in the Ministry of Home Affairs (Shri Datar):

- (a) The Government of India have addressed State Governments/Union Territory Administrations. Full information regarding acceptance or otherwise of this specific recommendation by the different Governments/Administrations is not available. Final replies from all of them have not been received.
- (b) The information is being col. lected: a statement will be laid on the Table of the house as soon as possible, showing the number of tribals in

Class III and class IV service in the tribal Development Blocks.

#### Engineering Students from NEFA, Nagaland and Manipur

2629. Shri Tombi: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) whether there is any special arrangement to give admission to a good number of students from backward areas NEFA, Nagaland and Manipur in engineering colleges and post-graduate classes to bring them at par with their counterparts in other parts of the country; and
- (b) if so, the steps taken and those proposed to be taken?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Depending on the requests received from the Administration of these territories from year to year, seats are specially reserved for degree courses in various engineering colleges. In 1961-62, 17 seats were reserved for the students of these territories.

For post-graduate courses, no request has been received so far.

#### समाज कन्याण विभाग, दिल्लः

२६३० श्र**ोरानसेक्क यादव** क्या फोशामेत्रीयह बतानेको कवाकरेगेकि

- (क) क्या समाज कल्याण विभागः दिल्ली में समान भ्रानवार्य योग्यनाम् बाले व समान कार्य करने वाले सामाज्ञिक कार्यकर्ना परिवोधन भ्राधिका विशेषा विशेष परि-वोधण क्षिकारों क्षेणी १ के बेननों में भेद है:
  - (ल) यदि हा तो कितना ग्रीर क्यो
- (१) बया उमी विभाग में सामाजिक कार्यकर्ता थेणों के पर पर ग्रममान योग्यना वाले समाज-सेवियों को समान बेतन मिलता है

- (घ) यदि हां, तो क्यों ;
- (ङ) क्या यह सच है कि रोजगार दपतर में पंजीकृत प्रशिक्षित व योग्य समाज-सेवकों के रहते हुए प्रप्रशिक्षित व्यक्तियों को समाज कल्याण विभाग में रखा जाता है प्रौर फिर उनके प्रशिक्षण पर बहुत-सा सरकारो घन व्यय किया जाता है: प्रौर
- (च) यदि हां. तो क्यों ग्रीर कितना घन उन पर व्यय किया गया ?

शिक्षा मन्त्री (इ.० का० ला० बीमाली) (कें) में (च) भूचना एक्त्र की जा रही है और यथा शांघ्र सभा-पटल पर रख दो जाएगो।

#### Delhi Rent Control Act

2632, Shri S. N. Chaturvedi: Will the Minister of Home Affairs be pleased to state:

- (a) whether under the Delhi Rent Control Act 1959 as a result of the judgement of the Supreme Court the owner cannot recover possession for his own use however imperative his need of premises let with his consent express or implied, for residence cum business or commercial purposes;
- (b) whether this is causing hard-ship:
- (c) whether Government's attention has been drawn to this aspect of the matter; and
- (d) if so, what they propose to do about it?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) The Delhi Rent Control Act was passed in 1958. According to a judgement of the Supreme Court, if premises are let for residential purposes and it is shown that they are used by the tenant incidentally for commercial, professional or other purposes with the consent of the landlord, the landlord would not be entitled to obtain

the eviction of the tenant under clause (e) of proviso to section 14(1) of the Delhi Rent Control Act, 1958.

(b) to (d). Stray representations have been made by individuals stating that some hardship is being caused to them due to the judgement of the Supreme Court referred to in reply to part (a). Government do not propose to take any action in this connection.

#### Sahitya Akademi

# 2633. Shrimati Renuka Barkataki: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

- (a) how many publications have so far been issued by the Sahitya Akademi:
- (b) how many of these publications are in English and how many in regional languages;
- (c) in which regional language the highest number of books have been published; and
- (d) what are the Assamese language publications sponsored by this body?

# The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) 209.

- (b) 7 publications are in Engilsh, 3 in Sanskrit and the remaining 199 in other Indian languages.
- (c) The number of books published in the various languages of India (excluding Sanskrit and English) is:—

| Assamese  | 5  |
|-----------|----|
| Bengali   | 10 |
| Gujarati  | 13 |
| Hindi     | 40 |
| Kannada   | 14 |
| Kashmiri  | 5  |
| Malayalam | 18 |
| Marathi   | 11 |
| Oriya     | 4  |
| Punjabi   | 14 |

| Sindhi |        | 5   |
|--------|--------|-----|
| Tamil  |        | 24  |
| Telugu |        | 15  |
| Urdu   |        | 21  |
|        | Total: | 199 |

- (d) The publications in Assamese issued so far are:
  - Banabhattar Atmakatha (Hindi novel by Hazari Prasad Dwivedi).
  - Sanchavana (an anthology of Assamese poetry).
  - Bhakti Gita-Pada Sanchayana (an anthology of Ancient Vaishnava lyric poetry of Assam).
  - Amar Kavi (a biographical sketch of Rabindranath Tagore for young readers by Lila Majumdar).

#### National Book Trust

# **2634.** Shrimati Renuka Barkataki: Will the Minister of Education be pleased to state:

- (a) how many publications have so far been issued by the National Book Trust;
- (b) how many of these publications are in English and how many in regional languages;
- (c) in which regional language the highest number of books have been published; and
- (d) what are the Assamese language publications sponsored by this body?

# The Minister of Education (Dr. K. L. Shrimali): (a) 50 (including one reprint) upto 28-5-1962.

(b) English 8

#### Regional Languages . . . . 42

(c) 5 books each in Bengali, Hindi and Marathi.

- Calling
  - (d) I. Books published.
    - (i) 'India Today and Tomorrow' (Azad Memorial Lectures by Shri Jawaharlal Nehru)translated bу Shri Hem Barua).
    - (ii) 'Kalki' (by Dr. S. Radhakrishnan-translated by Shrimati Nilima Dutta).
  - III. Assamese translations of the following titles are in various stages of preparation and publication.
    - (i) 'Jwalamukhi'.
    - (ii) 'Aspects of Science'.
    - (iii) 'Educational Reconstruction in India'.
    - (iv) 'A Tale of Two Cities'.
    - (v) 'Lachit Barphukan and His Times'.
    - (vi) 'Akbar'.
  - (vii) 'Lakshminath Bezbarua'.
  - (viii) 'The Grand Rebel'.
  - (ix) 'Judy and Lakshmi'.
  - (x) 'One World and India'.
  - (xi) 'The Transposed Heads.'
  - (xii) 'Introduction to Indian Art'.
  - (xiii) 'Neel Durpan'.
- (xiv) 'When the World was Young',

#### 12 hrs.

#### CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE

(i) CERTAIN REPORTED REMARKS OF U.S. Ambassador re. India's Defence FORCES

Mr. Speaker: We shall now tak up Calling Attention Notices.

Shri Warior (Trichur): Under Rule 197, I call the attention of the Minister of Defence to the following matter of urgent public importance and I request that he may make a statement thereon:

"U.S. Ambassador Mr. Galbraith's remarks about India's defence forces as revealed in the newly-released U.S. Conressional Committee Report."

The Minister of Defence (Shri Krishna Menon): Mr. Speaker, Sir. the Government of India has no responsibility nor any desire to condition the opinions expressed by His Excellency the Ambassador of the States in India. So far as this particular matter is concerned, as I ferred to before, they can only regarded as estimates by an observer. I have stated to the House that forces in the world are ill-equipped, that is, in regard to the making new arms. It is very wrong to convey the impression that the Indian Army is weak and is incapable of meeting any reasonable contingency that might arise. I am sure that was not the purpose of the U.S. Ambassador. Obviously, our equipment would be lower in quality and in modernity than those of countries which receive foreign aid or military aid from other places.

The next part of the question relates to our relative relationships or lack of them, our allergy or lack of it, in regard to China and Pakistan. I have also stated in the defence debate that the defence policy of this country is conditioned by the protection of our frontiers and wherever the aggressors may come, we will do our best to safeguard ourselves. So, we do not choose between evils the way.

The third part relates to the estimate of the Ambassador abou' relative reliance or otherwise that the Prime Minister places on his colleagues. I am not aware that the Prime Minister has communicated or is likely to communicate or is likely to have inferences drawn about the relative values of his colleagues in the cabinet system of Government. I have other comments to make on this.

Shri Warior: May I know how His Excellency Mr. Galbraith got all the details in regard to the information about our forces? He states that it is about half a million strong, etc., etc. How did he get this information which

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[Shri Warior]

is confidential? These are considered to be confidential matters.

Mr. Speaker: Mr. Galbraith himself must be knowing. Is there any answer to this?

Shri Krishna Menon: No, Sir. It is not necessary to answer. He can say what he likes.

Mr. Speaker: From what sources did Mr. Galbraith get this information? Has the Government any clues?

Shri Krishna Menon: We have not given any information.

Shri Warior: May I know whether the Government is making any enquiries to this effect? This is a leakage.

Shri Nambiar (Tiruchirapalli): It is a serious leakage in respect of military matters.

Shri Vasudevan Nair (Ambalapuzha): Has it come to the notice of the Minister that between the statement made by the U.S. Ambassador in India and the statement made by the Indian Ambassador in the United States recently which was very much disputed, there is so much of similarity, especially regarding the equipment problem? If so, may I know whether the Government has enquired whether there was any exchange of views between the two?

Shri Krishna Menon: I submit that it does not arise out of this question.

#### (ii) FIRE IN CONNAUGHT PLACE

श्री बागडी (हिमार): प्रध्यक्ष महोदय, मैं नियम १६७ के अन्तर्गत गृह-कार्य मंत्री का ध्यान निम्न अविलम्बनीय लोक महत्व के विषय को ओर आकृष्ट करता हूं भीर चाहता हूं कि वह इस सम्बन्ध में अपना बक्तव्य दें:—

कनाट प्लेस में भोषण द्याग दुर्घटना में फ़ायर क्रिगैड को लापरवाही। The Minister of State in the Ministry of Home Affairs (Shri Datar): Lest night, a fire broke out in Connaught Place at about.....

श्री बागडी: स्पीकर साहब,----

कुछ माननीय सदस्य : हिन्दी में।

ग्रध्यक्ष महोदय: क्या मिनिस्टर

साहब हिन्दी में बयान दे सकेंगे ?

श्री रामसेवक यादव (बाराबंको) : वह बहत ग्रच्छी हिन्दी जानते हैं।

Shri Datar: The question was put both in English and Hindi.

Shri Priya Gupta (Katihar): Sir, I rise to a point of order. Is it because that the hon. Minister does not know Hindi that he has sat down?

Mr. Speaker: Yes; but he has asked his colleague to answer it. Where is the point of order?

Shri Priya Gupta: Thank you, but we should know it.

Mr. Speaker: But hon, Members also must know what the point of order should be.

गृह-कार्य मंत्री (श्री लाल बहादुर शास्त्री): पिछती रात को करीब ६ बज कर ४ मिनट पर कैनाट प्लेस में एक जगह स्राग लगो । स्राग वतलाया जाता है कि विजली की खराबी की वजह में लगी। पहल पहल डा० राम नाथ कोई ईंटिस्ट हैं, उनकी दुकान में वह ग्राग लगो फिर वह चारों तरफ म्रासानी से फैन गयी भीर उसमें जो दवाएं थीं ग्रीर कुछ दूसरा सामान जो डैंटिसट्स का था, वह जल गया । ग्राग उस के बाद ग्रासपास के दूसरे मकानात में फैल गयी ग्रौर ग्रासपास के मकानात ग्रीर खास तौर से हाउसिंग सोसाइटी जो बिल्कुल बगल में थी उसका भी कुछ सामान ग्रीर फाइलें ग्रादि जल गयों। उस के बाद वह आग और आग बढ़ी ग्रीर साहनी कम्पनी का जो गुदाम था वहां ग्रागलगगयो। वहां पर दवाएं ग्र**ीर क्छ**  8889 Calling Attention to JYAISTHA 15, 1884 (SAKA) Papers Laid on the 8890 Matter of Urgent
Public Importance

कौस्मेटिक्स का सामान, तरह तरह के रंग जो लगाये जाते हैं और जो कि वहां पर इकट्ठा थे उन को भो नुक्सान पहुंचा । उस के बाद मिलाप झलबार का एक छोटा दफ्तर था, उस का कुछ रहने का हिस्सा था, थोड़ा उस के भो सामान वर्गरह का नुक्सान पहुंचा । किसी झादमी को और किसी व्यक्ति को जाती नुक्सान नहीं पहुंचा लेकिन माली सम्पत्ति को जो हानि पहुंचो है वह लगभग ६० से ७० हजार तक झामान को जाती है ।

फायर एलामं जैसे ही मिला उस के बाद फायर बिगड घटनास्थल पर ६ बजे कर ६ मिनट पर पहुंच गया । उसको मौके पर पहुंचने में मुक्किल से ४, ४ मिनट का समय लगा । स्नार्ग बुझाने में लगभग २ घंटे का समय लगा । सारिनटेंडेंट पुलिस, सब डिवोजनल मजिस्ट्रेंट और डिप्टी सुपरिनटेंडेंट पुलिस ट्रैंफिक वगैरह सब वहां फीरन मौके पर पहुंच गय थे और उन्होंने जांच पड़ताल की । वह इसको देखतें रहे कि फायर बिगेड ठीक तरी के पर काम करता है । ट्रैंफिक वगैरह को दूसरी तरफ में उन्होंने रवाना करना शुरू किया ताकि स्नाने जाने वालों को नुक्सान न पहुंचे।

श्री बागडी: मैं यह जानना चाहूंगा कि कितनो फायर ब्रिगेड्स की मशीनें वहां पर पहुँची थी और क्या यह तथ्य नहीं है कि पानी की किल्लत की वजह से फौरो तौर पर आग पर काबू नहीं पाया गया जिस से कि नुक्सान और वढ़ गया?

श्री लाल बहादुर शास्त्री: हमारी रिपोर्ट तो यह नहीं है लेकिन अखबारों में कुछ इसका जिक आया है। मैं ने भी अखबारों में यह खबर देखें। हैं कि पानो की कुछ कमी थी और उसी को देख कर मैं ने यह मोना या कि मैं इसका पता लगाउंगा कि दरअसल ऐसी शिकायत थी या नहीं।

Shri Shiv Charan Gupta (Delhi Sadar): It has been pointed out in the Press reports that the hose pipes were 885(Ai)LSD-5.

leaking. In this connection, I would draw the attention of the House to the fact that in 1958 a serious fire broke out in Teliwara area and at that time an enquiry was made. Many steps were suggested and two of them were regarding the fire hydrants and about the hose pipes also. I would like to know whether Government propose to make enquiries about those steps which had been taken by the fire service to make their service efficient and why these defects are still there?

Shri Lal Bahadur Shastri: As I said just now, I have also read especially the news which has appeared in the Statesman and I think some of the points raised in it are fairly important. I cannot say one way or the other unless I make enquiries from the Delhi Administration. But I do propose to make enquiries and satisfy myself on that point.

12.08 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar); I beg to lay on the Table, under subsection (2) of section 3 of the All India Services Act. 1951:—

- (i) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:--
  - (a) G.S.R. No. 1066, dated the 2nd September, 1961.
  - (b) G.S.R. No. 1091, dated the 9th September, 1961.
  - (c) G.S.R. No. 1233, dated the 7th October, 1961. [Placed in Library, see No. LT-170/ 62].
- (ii) a copy of the All India Services (Travelling Allowances)

[Shri Datar]

Amendment Rules, 1961, published in Notification No. G.S.R. 1125, dated the 16th September, 1961. [Placed in Library, see No. LT-171/62].

- (iii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
  - (a) G.S.R. No. 1214, dated the 14th October, 1961.
  - (b) G.S.R. No. 1246, dated the 14th October, 1961. [Placed in Library, see No. LT-172/ 62].
- (iv) a copy of the Indian
  Service Provident Fund
  Amendment Rules, 1961, published in Notification No.
  G.S.R. 1274, dated the
  Octiber, 1961. [Placed in
  Library, see No. LT-173/62].
- (v) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—
  - (a) G.S.R. No. 1275 dated the 21st October, 1961.
  - (b) G.S.R. No. 1276, dated the 21st October, 1961. [Placed in Library, see No. LT-174/ 62].

NOTIFICATION UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shrimati Tarkeshwarl Sinha I beg to lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated the 12th May, 1962, under subsection (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library, see No. LT-175/62).

12.09 hrs.

### RE: LAYING OF A CERTAIN REPORT ON THE TABLE

Shri Hari Vishnu Kamath (Hoshangabad): May I request you, Mr. Speaker, to give your ruling on a matter which arose during the Question Hour? I could not raise it at that time, because under Rule 50 of the Rules of Procedure and Conduct of Business, no discussion shall be permitted during the Question Hour. The matter was, you were pleased to observe, in the course of an answer by the Minister of Steel and Heavy Industries that the Solveen Report might not be or could not be placed on the Table, that you were not quite competent. I did not quite understand you. Is it that you cannot direct a Minister to place any report on the Table of the House?

Mr. Speaker: I did not mean that. If he wants to have that context, he can come to me, I will call for the records, and then he can explain to me.

Shri Nath Pai (Rajapur): The impression was very clear. We got the impression because you said it was not up to you to direct the Minister to lay on the Table the report we were asking for. We beg to submit to you that this is a public enterprise and we are entitled to demand reports when there is a general impression that that public enterprise is not performing according to expectations. Certainly you can direct the Minister to lay them on the Table.

Mr. Speaker: Whenever such observations are made, they are certainly related to the context and under the circumstances that existed at that moment. I did not give a general direction at that moment that papers cannot be laid on the Table or I could not ask the Government to lay any statement on the Table. That was not

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my intention at all. It has not been rightly understood.

Shri Hem Barua (Gauhati): We want your ruling for future guidance whether we can ask for such reports.

Mr. Speaker: When it arises next, certainly we will decide then.

Shri Hari Vishnu Kamath: For the present, Sir, will that report be laid on the Table?

Mr. Speaker: Now I completely forget what the context at that moment was. Only when I refresh my memory with all the facts that were before me at that moment I can give my ruling. How can I remember all that now?

Shri Hari Vishnu Kamath: We shall bring it up later.

#### 12.12 hrs.

#### CANCELLATION OF SITTINGS OF LOK SABHA

Mr. Speaker: The House will realise that on F. iday, the 1st June, 1962, the Minister of Parliamentary Affairs stated that Government were thinking that the current session might conclude on the 22nd June, 1962. The Government have since conveyed their proposal to me and I have agreed that the House might adjourn sine die on Friday, the 22nd June, 1962. Sittings of the House fixed for the 25th, 26th, 27th, 28th and 29th June, 1962 have accordingly been cancelled.

#### 12.13 hrs.

#### ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF BIOLOGY FOR BOTANICAL SURVEY OF INDIA AND ZOOLOGICAL SURVEY OF INDIA

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Sir, I beg to move:

"That in pursuance of paragraph 2(4) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 14-43 58-S.II, dated the 23rd May, 1958, the members of the Lok Sabha do proceed to elect, in such manner as the Speaker, may direct, two members from among themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments, subject to the other provisions of the said Resolution."

#### Mr. Speaker: The question is:

"That in pursuance of paragraph 2(4) of the Ministry of Scientific Research and Cultural Affairs Resolution No. F. 14-43 58-S. II, dated the 23rd May, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Board of Biology for Botanical Survey of India and Zoological Survey of India for a term of three years commencing from the date of the Gazette Notification notifying the appointments, subject to the other provisions of the said Resolution."

The motion was adopted.

#### 12.14 hrs.

DEMANDS FOR GRANTS-Contd.

MINISTRY OF HOME AFFAIRS-Contd.

Mr. Speaker: The House will now take up further discussion on the Demands for Grants under the control of the Ministry of Home Affairs. Out of 10 hours 4 hours have been taken and 6 hours remain,

Shri U. M. Trivedi (Mandsaur): Sir, may I make one submission. All of us sitting on this side have felt that

[Shri U. M. Trivedi]

this "six more hours" may kindly be extended to "eight more hours". Two hours more may be devoted to the debate on the Demands for Grants relating to the Ministry of Home Affairs. All of us are feeling that this will require a longer time than has been allotted to us. If you are pleased to do so and if the hon. Minister has no objection. Sir, the time can be extended.

Mr. Speaker: What is the reaction of the Government? The demand is that the time may be extended by another two hours.

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I have no objection. The more the merrier

Mr. Speaker: I have no objection in doing that. To me the difficulty is that those who have not spoken on other subjects have given their names to speak on the Demands for Grants relating to the Home Ministry because it covers such a large variety of subjects that eve yone can speak wants to speak. Therefore, I have got already about 60 names. I do not know how many more would be standing up who would require to catch my eye. Therefore, I am also in difficulties. Even if I extend it by ten hours probably I may not be able to accommodate all the hon. Members. I would, therefore, request hon. Members to take as little time as possible. I suggest that they should reduce the time from fifteen minutes to ten if they want a larger number to be accommodated.

Shri Harish Chandra Mathur (Jalore): It is necessary that those Members who have not participated so far should be given an opportunity. At the same time, I would suggest that at least those Members who want to make valuable contribution should be given more time.

Mr. Speaker: Then there is an implication that those who do not get more time have nothing to contribute.

Shri Harish Chandra Mathur: I am prepared to withdraw.

Mr. Speaker: That is a good sacrifice if he can make it.

Shri Harish Chandra Mathur: What is the use of having a discussion in the budget if we cannot make good points?

Mr. Speaker: It is for the House to decide. If they want that they should get more time and fewer Members might be called, I have no objection. If the House wants to stick to that, certainly I am in the hands of the House. If it be the pleasure of the House that the time given to each Member should be olnger, say, 20 to 25 minutes. I have no objection.

Some Hon. Members: No, no.

Shri A. K. Gopalan (Kasergod): Those who have not already sponken in the budget debate, the new-comers, they must be given an opportunity to speak,

Mr. Speaker: In that case, I shall have to reduce the time for others. Now Shri Dasaratha Deb.

Shri Dasaratha Deb (Tripura East): Mr. Speaker, I have moved a number of cut motions, inviting the attention of the Home Minister to the problems of the people living in the Union Territories. At the very beginning I should express my gladness over the fact that the Government have declared that all the jhumias of Raima-Sarma have been exempted from the additional tax of Rs. 4 annually with effect from the 14th April, 1962, because it was I who had been asking Government to exempt them for the last few years. Now, ultimately, the Minister has taken the decision and I congratulate him for that. There is no doubt that the decision of the Government will give some relief to the jhumias in our State in future, but it fails to give immediate relief to them. Government have still been demanding the arrears of that tax should be realised. This additional tax was imposed in this part of the territory of

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Tripura during the period of the Maharaja's rule and in return they were provided certain facilities for exporting timber and other jhum products to the neighbouring State of Pakistan. That facility has been withdrawn after the integration of tTri-pura into India. The arrears have accumlated since that period. Since it has been withdrawn from that period, the exemption also should be effective from that period. Because there is no moral justification for Government to collect that tax from the people. So, I demand that the arrears that have been accumulated during this period should be written off. Why could our Home Minister not exempt this meagre amount, may be a few thousands, for the benefit of the poor people, if Shri Finance Minister Morarji Desai as could sacrifice a sum of Rs. 123 crores the arrers due to non-payment of income-tax, for the benefit of his capitalist friends? I hope he will do it.

Then I would suggest that he should waive not only this amount but also the arrears of the agricultural loans advanced to the refugees, because the people concerned have not the means to pay back that amount.

Coming to another point, it is very unfortunate that last year more than 2,000 tribal refugees migrated to Tripura State because of some communal trouble created by the Muslim communalists in East Pakistan. They came from the Chittagong Hill Tracts. At that time I appealed to the hon. Home Minister as well as to the hon. Prime Minister to give them shelter and rehabilitation aid. But they did not respond to it. It is a matter of great shame on the part of our Government as also the people of India that these people were refused shelter and were pushed back to Pakistan with the help of the Police at that time. I hope that this would not be repeated in the case of the exodus o fthe uprooted humanity which is now coming to India. Humanity demands that all the facilities should be given to those brethren of ours. When we have taken full responsibility for rehabilitating the socalled Tibetan refugees, these brethren of ours should not be denied any rehabilitation aid. They should be rehabilitated here.

Regarding the future administrative set-up, just this morning I read in the Statesman that Shri Asoke Sen has submitted his report to the Home Ministry. In that report also I find that he has totally rejected the revival of a full-fledged legislative assembly. What he has suggested is that a small executive committee might be formed in each Union Territory which will carry out the day-to-day administration work under the overall supervision of the Lieut-Governor or the Chief Commissioner, whoever may be there. This executive council shall not be able to initiate any legislation. Also, it will have no jurisdiction over certain subjects, like, law and order, taxation etc. That is only the negation of the legislative assembly. I am sure, the people of our State and the Union Territories are not going to accept this proposal because they have demanded a fullfledged legislative assembly.

You know, Sir, ever since the emergence of the Union Territories they have been asking for a full-fledged legislative assembly. A number of movements were launched in that area. You might remember that some two years back a satyagraha movement was launched in Manipur movements have been launched Tripura State also. I do not know why the Government are neglecting our demand. It is a matter of great tragedy for the people of our State and also a matter of shame for the Government that the Government till now should not respond to the democratic needs of the people there.

Very often the spokesmen of the Government have said that since the Union Territories are represented in Parliament and are under the supervision of the Parliament, there should not be any demand from these people. If that argument is to be accepted, why should we have legislative assemblies in the States at all? Why should we have legislative assemblies in the States if Parliament alone can

[Shri Dasaratha Deb].

keep control on each and every problem of the States? So, this is no argument at all.

Another argument advanced is very curious. I know when Shri Asoke Sen visited Tripura he advanced that argument. He said that we have territorial councils and territorial council also is a representative body; so, we cannot say that we are not getting any democratic rights. I do not know how a terriorial council can be called an assembly. So, this should not be there.

Another argument was that if the legislative assembly was given, the Central aid may not be given to that extent that the people of that particular territory are now getting. that amount is given to the Chief Commissioner and the Executive Council, why can the same amount not be given to the people who have been elected to the legislative assembly there? There is no argument about it. That is why I ask the hon. Home Minister whether Government consider the people of the Union Territories as second-grade citizens. Is it because of that reason that these people were given that secondgrade democracy? This type of territorial council, corporation or the executive committee which has been suggested by Shri Asoke Sen would not They should realise the actual needs of the people and must give a full-fledged assembly. Without that, whatever administrative set-up you give may not satisfy the people there. That is my demand.

The most burning problem in Tripura is the proposed enhancement in the rate of land revenue. The Tripura Administration has already proposed to increase the rate of land revenue in our State. The proposed rate, I think, would be three to four times higher than the existing rate in the case of agricultural land. In the case of the land in the urban area it would be fifteen to twenty higher than the existing rate. It is too much. What is the basis of calculat-

ing this? The only basis, I am told by the Chief Commissioner and also by the spokesmen of the Government, is that the prices of land have been increased and that is why, they say, the people have to pay more. This increase in the price of land should not be a criterion to increase the land revenue there. Because, people are not expected to pay the land revenue by selling their lands themselves. main criterion would be whether the productive capacity of the land has increased and whether the crops or the net income which they derive out of their land is sufficient to fulfil the needs of the people; and if any extra amount is there, then that may be considered. Without that you cannot increase it.

I should say that our peasants are economically hard hit and the productive capacity of lands has come down; and the prices of agricultural products, particularly those which earn cash, are very low in our parts. Even the Government reports have recognised this. And this is due to the transport difficulties there.

Thirdly, the general condition of our people is also very very poor. Even the Government reports say that the indebtedness is greater than in any other part of India. And our cost of living index is much higher than that of any other part of India, and it is two times higher than that of Calcutta city. There is therefore no argument or reason why this land revenue should be increased. It should not be increased. That is why I suggest that there should be no increase in the rate of land revenue in Tripura for the next ten years. And in these years it should be the endeavour of the Government to create more irrigation facilities so that the productivity of land can be increased. And after ten years we can see what actually happens, whether we can increase it or not.

Another point I want to stress is regarding jhumia rehabilitation

The Jhumia rehabilitation scheme is part and parcel of the Tribal welfare scheme in Tripura. But I must say that the Government have totally failed to execute this scheme in our part. And it is mainly for two reasons; one, the unrealistic nature of the scheme itself and, secondly, the corrupt practices indulged in by the executive officers there. A number of times I have drawn the attention of the Government in this respect, but Government did not take much care to remove all these difficulties. In their report the Government has claimed that about 13 000 jhumia families have been rehabilitated there. But I would ask the Home Minister to please visit the place and he will find that half of the people are not there where they have been settled. Why has this happened? I have no time at my disposal, otherwise I can give you the reasons in detail. One reason is the insufficient amount of aid. They were given only R: 500 per each family. How can a family be rehabilitated with that amount of Rs. 500? With that amount they have to purchase the agricultural implements, cattle etc. A pair of cattle costs Rs. 300. Reclamation of land is very costly. It is our experience that even with a much bigger amount Rs. 1200 or 2000, a refugee family cannot be rehabilitated there. We have that. How do you expect that juhmia could be rehabilitated with Rs. 500 per family?

Then, the places where these people were settled could not provide any job. That is why, to find a job. they had to leave their places and go. The quality of the land is very bad. They are poor. Mostly they are tilla lands. Their yielding capacity is very low. That is why these people have deserted. In order to successfully implement the Jhumia rehabilitation scheme, I suggest that a Tribal development Board must be formed in Tripura. This Board must have full power to formulate the scheme itself in consultation with the Central

Government and the State Government. They should also be given full power to execute the scheme. Board must be elected by the Tribal people. If you do this, you can solve this problem.

Then, I come to the question of forests. The Fore t department is also another point of harassment in our part. The Forest department is bringing newer and newer lands under Reserve forests. Without considering whether any people are staying there and what would be their difficulties in that particular area, those areas are brought under Reserve forest. This consideration is not at all there. This is what actually happens. In a certain area some 100 or 300 jhumia familes have been settled. All of a sudden, the area was declared as Reserve forest. These people were told, this is Reserve forest you cannot cultivate jhum, you must go out. They are asked to work as forest labourers. How can you impose this on them? This policy is absolutely wrong. I am not against afforestation. Rather, I want it. But before doing that, you must arrange to rehabilitate those people of that particular area elsewhere. Without doing that, you cannot declare an area to be Reserve forest. There are areas where human villages have grown. Suddenly, you declare that area as Reserve forest. Enormou inconvenience is created. These people have to collect fuel and other forest products for their own This is not allowed. That why my contention is those compact areas where human villages have grown up, should not be brought under Reserve forests. We have got waste lands. If those areas are brought under Reserve forest. there will be less trouble to the people. There is no man there. What these people, the Government officials, do is this. There are certain roads constructed near villages. They construct offices near such villages and they immediately declare the area as Reserve forest. It should not be done in this way.

### [Shri Dasaratha Deb]

My point is, a person, either a tribal or a non-tribal, should not be forced to become a forest labourer against his will. It is the duty of the Government to give work and persuade them. If they find from their own experience that working as forest labourer is prospective and better, these people can go there.

As regards Scheduled Castes Scheduled Tribe:, I have no time to speak. If I get any other occasion, I will speak. But, my point is this. Last time also, I said this. I want a separate Ministry for the Scheduled Castes and Scheduled Tribes in the Centre as well as in the States. I do not want Home Ministry to be overburdened with this work. This is a big problem. Two-thirds of the population constituted by them. We have created a separate Ministry for rehabilitation of refugees. This population is much bigger. You must create a separate Ministry for the Scheduled Castes and the Scheduled Tribes. If a separate Ministry is constituted, then, I think that this work can progress smoothly.

श्री ब०प्र० सिंह (म्गेर): ग्रध्यक्ष महोदय, जिस समय सविधान बनाया गया था उस समय विचार किया गया था ग्रौर यह निक्चय किया गया था कि १५ वर्षों के बाद हिन्दी राष्ट्र भाषा मानी जाएगी । स्राज जब इसकी चर्वा डोनी है तो लोग कड़ने हैं कि हिन्दी थोपी तहीं जानी चाहिए । मैं इसका ग्रयं नहीं समझ सकता । जब सविधान सभा ने एक बार यह निर्णय कर दिया कि १४ वर्षों के बाद हिन्दी जारी कर दो जाएगी तो कोई कारण नहीं है कि बीच में दूनरी दूसरी बातें निकाली ज.ए : फिर भी ऐसा मालुम हो रहा है कि कोई बिल पेश किया जा रहा है कि १६६५ के बाद भी मंत्रेजी जारी रहे। ऐसा सरकार विचार कर रही है । मैं समझता है कि सरकार जो एक बार निश्चय करे उस पर बराबर स्थिर रहन। चाहिए । ऐसा न होने से सरकारी कान्नों पर कोई विद्वास नहीं होता । जब ऐसा

निश्चय हो चुका है फिर उसके पोछे ऐसी बातें क्यों ग्रावें।

साथही साथ इंटीग्रेशन कमेटी में मुख्य मंत्रियों का यह फैसला हुन्ना कि भारत में जितनी भाषाएं हैं वे सब एक ही लिपि में लिखी जाएं। यदि ऐसा हो तो यह समस्या बहुत दूर तक हल हो सकती है।

श्रीखल भारतीय पिंचलक सरिवस कमीशन में हिन्दी एक मुख्य विषय होना चाहिए । ऐसा न होकर यह एक श्राष्ट्रानल विषय रखा गया है । मैं यह निवेदन करना चाहता हूं कि यदि सरकार वास्तव में हिन्दी को राष्ट्र भाषा बनाना चाहती है तो इन साधारण बातों की श्रोर ध्यान न दे कर जो निश्चय कर चुकी है उसकी श्रोर श्रागे बढ़ना चाहिए । पबलिक सरिवस कमीशन में हिन्दी एक ऐच्छिक विषय न हो कर एक मुख्य विषय होना चाहिए श्रीर सारी भारतीय भाष श्रों की एक लिपि होनी चाहिए।

साथ ही साथ जो निश्चय हो चुका है उसके अनुसार १६६५ के बाद से भारत सरकार का कारोबार हिन्दी में होना चाहिए। लोग बहुत तरह की बातें फैलाते हैं और किटनाइयां बतलाते हैं। मैं कहता हूं कि अंग्रेजी से भारतीय भाषाओं का कोई सरोकार नहीं है। लेकिन जिन हिन्दुस्तानियों ने अंग्रेजी सीख ली है वे अंग्रेजी को एक गौरव का पद देना चाहते हैं। मुझे अंग्रेजी से कोई विरोध नहीं है। अंग्रेजी अपनी जगह पर रहे, लेकिन राष्ट्रीय कारोबार में हिन्दी भाषा और प्रान्तों में प्रादेशिक भाषा का प्रयोग होना चाहिए।

साथ ही साथ मैं देखता हूं कि आज हैल्थ पर बहुत सा पैसा खर्च किया जाता है और साथ ही साथ प्राहिबिशन भी चल रहा है। आज अगर वैज्ञानिक और डाक्टर लोग कहते हैं कि शराब पीने से हैल्थ बनती है तो मैं समझताः ह कि इसको जारी रखना चाहिए। लेकिन यदि

उनकी राय है कि शराब पीने से लोगों का स्वास्थ्य खराब होता है तो भारत मे जल्द से जल्द प्राहिबिशन होना चाहिए । हमें यह स्मरण रखना चाहिए कि पूज्य बापू ने कहा था कि यदि एक घंटे के लिए भी मुझे ग्रधिकार मिले तो सबसे पहला काम जो म करूं वह यह कि हिन्द्स्तान से नशाखोरी बन्द कर दें। हम कहते हैं कि हम गांधी जी के सिद्धान्तों के **अ**नुसार काम करते है लेकिन ग्राप्त १४ वर्ष शासन करते हो गए लेकिन ग्रभी तक सारे भारत मे शराब बन्दी लाग नहीं हो पायी है। इसका लागु होना बहुत अरूरी है ।

ब्राज हम हरिजनों के लिए भी काफी पैसा खर्च करते हैं ग्रीर उनके लिए ग्रांस बहाते हैं, लेकिन ग्राज स्थिति यह है कि उनकी ग्राय का पांचवां हिस्सा शराव पीने में चला जाता है। इसलिए भारत सरकार की नीति शराब बन्दी की होनी चाहिए और उसको प्रान्तीय सरकारों को स्रादेश देना चाहिए कि वे ग्रपने राज्यों में फौरन शराब बन्दी लाग करें।

यह द:ख की बात है कि बहुत से लोग कहते हैं कि क्योंकि शासन का खर्च बढ़ रहा है इसलिए उसको चलाने के लिए प्राहिबिशन न करना चाहिए । विहार में ्ब श्रूरू ग्रूरू में शराय बन्द करने की बात हुई तो वहां एग्रीकरुचरल टैंबस लगाया गया । लेकिन ग्राज ग्रवस्था यह है कि एग्रीकल्चरल टैक्स भी चल रहा है भ्रौर शराब खारी भी चल रही है। तां ये वातें समझ में नहीं स्रातीं।

शासन का खर्च इतना बढ रहा है कि विकास के लिए कोई पैसा नहीं बचता । शासन का खर्च चलाने के लिए शराबखोरी जारी रखी जा रही है और जब उससे लोगों का स्वास्थ्य खराव होता है तो उस पर सरकार पैना खर्च करती है। तो मेरा निवेदन है कि आपको सारे देश के भ्रन्दर शीघ्र से शीघ्र शराब स्रोरी श्रौर दूसरे नशों को बन्द करना चाहिए।

म्राज म्रवस्था यह हो रही है कि दिन ब दिन साधारण लोगों की भ्राय नीचे गिरती जा रही है। खादी ग्रामोद्योग की रिपोर्ट में लिखा है कि यह ठीक है कि जो ग्राज से १५ वर्ष पहले हम।री राष्ट्रीय ग्राय थी उसमें १५ प्रतिशत की वृद्धि हुई लेकिन वह बड़े बड़े लोगों के पास हो गयी है, किसान भ्रौर मजदूर की भ्राय तो दिन ब दिन गिरती जा रही है। ऐसी ग्रवस्था में सरकार को चाहिए कि फी टीटमेंट ग्रीर फी एज्केशन का बंदोबस्त सरकार तमाम देश की जनता के लिए करे। खास तौर पर देहाती जनता को मुफ्त शिक्षा ग्रौर मुफ्त ही चिकित्सा मुलभ की जानी चाहिए।

for Grants

पिछडे वर्ग का स्राधार जाति माना गया है जिसको कि वजह से स्राज काफी गड़बड़ चलती है । ग्रब बहुत सी जातियां जिनका कि नाम पिछड़े वर्ग की धातियों में दर्ज है वह ऐसा समझते हैं कि एजुकेशन पर जितना भी रुपया रक्खा है वह सब खर्च कर सकते हैं। इसका असर उन लोगों पर पडता है जिनको कि वाकई में सहायता की जरूरत है . ग्रौर जो कि गरीब हैं लेकिन चुंकि वह उस जाति विशेष में होते नहीं हैं इसलिए उनकी वह ग्राधिक सहायता मिल नहीं पाती है। इसलिए मैं चाहता हूं कि सरकार को इस कास्टिज्म को बढ़ावा नहीं देना चाहिए स्रौर ्र<del>र</del>तमंद श्रौर गरीब लोगों को हालांकि वह उन जाति विशेष में न भी हों तो भी उनको सहायता दे । सरकार को इस जातिबाद के दोष को दूर करना चाहिए।

क्राज त्याय हमारी अनुता को काफी महंगा पढ़ रहा है। इसी के साथ भ्रष्टाचार का भी चारों स्रोर बोलवाला है। सरकार को इसके लिए एक कमेटी की स्थापना करनी चाहिए जो कि इस के निराकरण के लिए उचित परामर्श दे ताकि वह काम ग्रागे बढ़ सके: ।

श्राक्त प्रान्तीयता का काफी जोर है। में तो चाहुंगा कि सारी स्टेट्स के स्थान पर

# [श्री ब॰ प्र॰ सिंह]

शासन की इकाई डिस्ट्रिक्ट हो श्रोर यह डिस्ट्रिक्ट कौंसिल्स की स्थापना कर के श्रौर ला एंड आर्डर का अधिकार उनको देकर शासन कार्य चलाया जाय श्रौर इस तरह शासन के व्यय में हम काफी कमी कर सकेंगे श्रौर लोगों को भी काफी लाभ होगा श्रौर श्रान्तीयता की भावना भी कम होगी।

श्राज देश में सबसे उपेक्षित वर्ग किसान है। श्राज किसानों की श्राय सर्वत्र बढ़ रही है। इंग्लैंड में १४ परसेंट लोग खेती करते हैं, श्रमरीका में ६ परसेंट लोग खेती करते हैं श्रीर हमारे हिन्दुस्तान में ७० परसेंट लोग खेती करते हैं श्रीर हमारे हिन्दुस्तान में ७० परसेंट लोग खेती करते हैं लेकिन हिन्दुस्तान के किसानों की श्राय उतनी नहीं बढ़ी है जितनी कि श्रन्य देशों के किसानों की बढ़ी है। सरकार को इसके लिए सोचना चाहिए श्रीर खेती पर लोगों की संख्या कम कर के उनको श्रन्य धंधों पर लगाया जाय जिससे कि हमारे देश की राष्ट्रीय श्राय बढ़ सके श्रीर हम ज्यादा से ज्यादा समृद्ध हो सकें। इन शब्दों के साथ में श्रपना भाषण समाप्त करता हूं।

श्री मुहम्मद ताहिर (किशनगंज): जनाब स्पोकर साहव, होम मिनिस्टरी की तरफ से जो रियोर्ट ग्राई है वह मेरे सामने हैं। सब से पहले मैं चैंप्टर ३ पोलिटिकल की तरफ ग्राप का डशारा करूंगा। वह नेशनल इंटैग्रेशन के बारे में है । श्रब हमारी समझ में नहीं श्राता है कि आखिर यह नेशनल इंटैग्रेशन है क्या चीज ? इमलिए कि जहां तक मैं समझता हं नेशनल इंटैग्रेशन तो है ही । इंडिया एँज ए होल, सब लोग एक ही नेशन हैं। ग्रब हम सब एक नेशन तो हैं हो। फर्ज कींजिये कि कोई ब्रादमी बाहर जाता है ग्रीर उस से उसकी नेशनैल्टी पूछी जाती है तो वह कहता है कि मैं इंडियन मेशनल हूं। नेशनल इंट ग्रेशन के मान तो यह हैं कि बहुत सी नेशंस हैं उन को जमा कर के एक जगह ले मार्वे, मजबती करेंग्रीर यकजहती क 🕅 केकिन सवाल तो यह है कि नेशन तो एक ही

है। उस में यकजहती पैदा करने की कोई जरूरत है ही नहीं। वह तो एक नेशन है ही। हम तमाम हिन्दुस्तान के रहने वाले इंडियन नेशन हैं। इसलिए मेरे ख्याल में सवाल यह है कि डिस्इंटैग्रेशन से लोगों को बचाना चाहिए। होम मिनिस्ट्री की जो रिपोर्ट है मैं समझता हूं उम में बहुत सी ऐसी चोजें हैं जो कि बजाय इंटैग्रेशन के डिस्इंटैग्रेशन पैदा करती हैं। इमलिए मैं समझता हूं कि ऐंटी नेशनल डिस्इंटैग्रेशन मूवमेंट चलाना ज्यादा बेहतर होगा। नेशनल इंटैग्रेशन तो है ही उसमें कोई सवाल पैदा ही नहीं होता है।

श्रव में श्राप की तवज्जह उस के इंट्रो-डक्शन की तरफ के जाता हूं। इंट्रोडक्शन में वह फरमाते हैं:---

"The Ministry of Home Affairs is also charged with the responsibility for the Administration of Scheduled Castes, Scheduled Tribes and the Backward Classes."

इसमें उन्होंनें शैड्यूल्ड कास्ट्स, शैडयूल्ड ट्राइव्स और वैकवडं क्लासेज का नाम लिया है लेकिन उन्होंने दूसरी माइनारिटीज के बारे में अपनी जिम्मेदारी का जिक्र नहीं किया है। आखिर इस मुल्क में माइनारिटीज भी तो रहती हैं। मुसलमान भी हैं, सिक्ख भी हैं, ईसाई भी हैं और वृद्धिस्ट्स भी हैं। उन की रिसपौँसिविल्टी लेने का इस इंट्रांडक्शन में कोई सवाल नहीं है। उन्होंन उस का कोई जिक्र तक नहीं किया। इससे तो साफ मालूम होता है कि हकूमत पर उन के मुताल्लिक कोई जिम्मेदारी नहीं है। अब बतलायें कि उनके दिलों पर आप किस तरह कब्जा हासिल कर सकते हैं।

होम मिनिस्टरी के जरिये जो बहुत से एपायेंटमेंट्स होते हैं ग्रीर यूनियन पबलिक सर्विस कमिशन की तरफ से जो सैलेक्शंस होते हैं उन में यह तो बताया जाता है कि इतने शैडयूल्ड कास्ट्स लिये गये लेकिन यह नहीं बताया जाता है कि इस में कुछ मुसलमान भी हैं, सिक्ख भी हैं श्रीर फनां फलां माइनारिटीज के लोग भी हैं। मैं तो कहता हूं कि हमारे होम मिनिस्टर साहब इस को तह की कात करें। अगर वाकई उनका पत्थर का दिल नहीं है, गोश्त का दिल बना हुआ है तो वह इस को महसूस करेंगे कि माइनारिटीज के माथ बेइंसाफी हो रही है।

भ्राप नेशनल इंटै**ग्रे**शन कर रहे हैं भ्रीर उस के लिए श्राप ने तमाम स्टेटस के चीफ मिनिस्टर्स को बलाया है। लेकिन क्या श्राप ने उन चोफ़ मिनिस्टर्स से यह भी पूछा है कि भाई ग्राप नेशनल इंटैग्रेशन तो करने यहां पर ग्राये हो लेकिन खद ग्रापको स्टेट में माइनारिटीज के साथ क्या सलुक किया जा रहा है? उनको एपायन्टमेंट्स देने में, इंडस्ट्रीज में श्रीर विजास में क्या हिस्सा स्राप दे रहे हैं ? स्राप को मालम हो जायगा कि वाकई क्या नक्शा बन रहा है ? ऐसी हालत में जब तक ग्राप इन चीजों का खयाल नहीं करेंगे तब तक यह इम्मोशनल इंटैग्रेशन कैसे पैदा हो सकता है ? इसलिए में श्राप से अर्ज करूंगा कि मेहरवानी फरमा कर स्राप की नजरे करम माइनारिटीज की तरफ भी होनी चाहिए। ग्रगर ग्राप ऐसा नहीं करत हैं स्रौर यह खयाल करते हैं कि इम्मोशनल इंटैग्रेशन हो जायगा, तो यह गैर फितरी मालम होता है। जब तक श्राप इसको नहीं करेंगे इम्मोशनल इंटीग्रेशन नहीं हो सकता है ।

इम्मोशनल इंट्रंग्रेशन को श्राप जाने दीजिय । रीजनल इंट्रंग्रेशन का भी सवाल इस में काफी है । होम मिनिस्टरी ने श्रपनी यह जिम्मेदारी ली है और वार्डर एरियाज का जो एक चैप्टर है उसमें इन वार्ड एरियाज को डेवलप करने की जिम्मेदारी ली है । बौर्डर एरियाज को डेवलप करना श्रपनी जिम्मेदारी मानी है । वह इलाके जो कि गैर मुल्कों से मिले हुए हैं उन की तरक्की करनी है । मैं देखता हूं कि उत्तर प्रदेश के लिए श्राप २८

करोड़ रुपया खर्च कर रहे हैं। पंजाब में १.३४, जम्म काश्मीर में ३.२२ स्रीर हिमाचल प्रदेश में २,१४ करोड रुपया खर्च कर रहे हैं। मैं पूछना चाहताहं कि श्राखिर वैस्ट बंगाल, ग्रसम ग्रीर बिहार ने क्या कसूर किया है ? क्या यह बौडर एरियाज नहीं हैं ? बिहार का हिस्सा क्या नैपाल से मिला हुन्ना नहीं है ? स्रभी चंद दिन हुए यहां पर एक सवाल उठाया गया था कि जोगबनी में चाइनीज ग्राये ग्रीर उन्होंने उस जगह के नक्शे ग्रीर फोटो वगैरह लिये। नैपाल एक गैर मल्क है स्रोर वहां बिहार का हिस्सा उससे मिला हम्रा है । इसी तरह से वैस्ट बंगाल पाकिस्तान से मिला हुन्रा है। ग्रसम भी पाकिस्तान से मिला हुन्ना है । उनका भी रूयाल करना चाहिए । में ने कई दफे कहा है कि यह जोगवनी के करीब बाटनगर नेपाल में जहां कि स्रभी चीनियों की तरफ से बहुत से उधर कारखाने वर्गरह खुल रहे हैं तो न बौर्डर के इलाकों में भी जो बिहार से मिला रोडस वर्गरह का इतजाम उनको डेवलप करना चाहिए। ग्रगर गवर्नमेंट उस इलाके का डेवलपमेंट नहीं करती है, तो उस का नतीजा अच्छा नहीं मालूम होता । मुसकिन है किसी दिन गवर्नमेंट को परेशानी का सामना करना पडेगा ।

मिनिस्ट्री की रिपोर्ट में फ़ारेन जं ं बारे में एक चेण्टर दिया गया है। इस सिलिमिले में एक बात कही गई है — जिस से मुझे बहुत ताजुब मालूम होता है — कि श्रासाम में पाकिस्तान से मुसलमानों का इन्फिल्ट्रेशन हुश्रा है। हाल ही में श्रानरेबल मेम्बर श्री रघुनाय सिंह, ने बहुत जोरों से एक स्पोच दी, जिस में उन्होंने कहा है कि हजारहा मुसलमान पाकिस्तान से श्रामाम में चने श्राये हैं, जिस में से श्रासाम में उन की तादाद बढ़ गई है। मैं पूछना चाहता हूं कि वहां पर गवर्नमेंट के बार्डर पोस्ट्स हैं, वे लोग क्या करते हैं। जो पाकिस्तानी मुसलमान श्रासाम में जाते हैं, क्या वे गिरोहबन्दी के साथ

# [श्री मह मद ताहिर]

जाते हैं, हंग।मा कर के जाते हैं या एक एक करके जाते हैं? वे किसी भी हालत में जाते हैं, उनको निगरानी करना जरूरी था । वहां के सिटिजेन्स और पुलिस को यह देखना जरूरी था कि वे लोग क्यों और किस तरह झासम में चले गये। और क्यों उनको रोकने की कोशिश नहीं की गई।

लेकिन में ग्रानरेबल मिनिस्टर साहब वह मेहरवानी से गुजारिश करूंगा कि फरमा कर इस बात पर गौर करें कि पाकिस्तान से मुसलमानों 🤃 ब्रासाम में ब्राने की जो ब्रावाज उठाई गई है. उस की क्या है। मैं ग्रजं करना चाहता हं कि यह ब्रावाज १९६१ ं मैंन्सस के वक्त से उठाई गई है। स्राप जानते हैं कि १६५१ के सेन्सस के बक्त लोग परेशान-हाल थे ग्रीर इस लिये उन्होंने ग्रपने नाम वर्गरह रिकार्ड कराये थे. लेकिन जब १६६१ में सेंसस हम्रा, तो उस वक्त लोग हिशयार थे स्त्रीर उन में इत्मीनान था। इस लिये जो लोग १६५१ के मेंसम में रिकाइं करने की तरफ मत्तवलह नहीं थे, जिन को छोड दिया गया था, १६६१ में उन्होने अपने नाम वगैरह रिकार्ड कराये. जिम का नर्जःजायह हथा कि उन की तादाद बढ गई । उस बक्त जब ठांक तरह से रिक.डिंग शरू होती और उनकी तादाद बढ़ती नज़र ग्राई, तो लोगों ने कहा कि इन्फि-ल्टेशन हो गया है। यह बात गलत है, क्यों कि १६५१ के सैन्सस में उन मसलमानों को नाम दर्जनहीं किये गये थे इस लिये उस मैं सस में उन की पूरी तादाद जाहिंग नहीं हुई था। सवाल यह है कि ग्रगर उन लोगों का इन्फिल्ट्रेशन शरू हम्रा, तो उसी वक्त उस को बन्द क्यों नहीं किया गया। उस को उसो वक्त रोकना चाहिये था। (interruptions) जैसा कि मैं ने ग्रभी कहा है, ग्रसलियत यह है कि वे लोग यहीं े रहने वाले हैं। १६५१ के सैन्सस में उनका रिकाडिंग नहीं हुग्रा। ग्रगर १६६१ में चूंकि उन दें नाम वगैरह रिकार्ड हो रहें हैं, इम लिये यह ग्रावाज उठाई जा रही हैं सवाल यह है कि जब १६५१ में १६६१ तक इन्फिल्ट्रेशन हो रहा था, तो इस दरमियान में यह ग्रावाज क्यों नहीं उठी। ग्राविर उन्होंने यक-बैंक तो इन्फिल्ट्रेट नहीं किया। १६६१ में जब मैन्सम दें सिलमिल में उन का रिकाडिंग शुरू हुग्रा, तो यह ग्रावाज उठी कि मुसलमान इन्फिल्ट्रेट कर रहे हैं। ग्रानरेवल मिनिस्टर साहब इस पर गौर करें, क्यों कि मैं समझता हूं कि ऐसी बातों को बढ़ाना ग्रच्छा नहीं मालुम होता है। उसकी सही तौर पर तहकीक होनी चाहिये थी।

ग्रव मैं ग्राप की खिदमत में माइना-रिटीज े: हुकूक े बारे में कुछ गुजारिश करना चाहता हं। नेशनल इन्टेग्रेशन कौंसिल ने लिग्बिस्टिक मानारिटीज के बारे में गौर किया और इस सिलसिल में स्टेट्स को कुछ हिदायत भी दी गई । मुझे अफ़सोस 🔆 साथ कहना पड़ता है कि गवर्नमेंट खद ग्रपने रिकार्डको देखे। ब्राजसे कई साल पहिले ग्राल-इंडिया कांग्रेस कमेटी ने उर्द् के बारे में एक रेजोल्यशन पास किया स्रोर उसी की रौधनी में होम मिनिस्ट्री ने एक प्रेस नोट निकाला । उस ने तमाम स्टेट्स को हिदायत दी कि उदं की सही पोजोशन उस को देनी चाहिये ग्रौर कम से कम यु० पी० ग्रीर बिहार ने तो जरूर इस का खास रूपाल रखना चाहिये । लेकिन मैं मुग्रहबाना गुजा-रिश करूना कि इस गत्रतेपेंट ने या स्टेटन ने इस सिलसिले में क्या किया। कुछ भो नहीं। कोई बात कहने स्रौर फिर उस को न करने से क्या फायदा है ? अक्सर लोगों को यह रूयाल हो गया है कि यह गवर्तमेंट कहती कुछ है स्रौर करती कुछ है। यह स्रच्छो बात नहीं है। लोगों के जहन से यह बात निकाल देनी चाहिये भीर उन को बता देना चाहिये कि हम जो कुछ कह रहे हैं, वह करते भी: 8913

वह गलत है।

श्री विशन चन्द्र सेठ (एटा) : ग्रान ए प्वाइंट स्राफ स्रार्डर, सर । यू० पी० में वैलट-पेपर उर्द में छुपे हैं। यू० पी० गवर्नमेंट ने ब्राउट ब्राफ दी वें जा कर उर्द्को मौका दिया है । चंकि माननीय सदस्य ने गलत फ़रमाया है, इस लिये मैंने यह गजारिश की है।

ब्रध्यक्ष महोदय : यह प्वाइंट ग्राफ आर्डर नहीं है। माननीय सदस्य यह कहने के लिये प्वाइंट ग्राफ ग्राईर का सहारा लिया है कि जो कुछ मेम्बर, श्री ताहिर, कह रहे हैं, वह ठीक नहीं

श्री मुहम्मद ताहिर : बैलट पेपर उर्द में छपे होंगे, लेकिन उर्द को सहीह पोजीशन न बिहार में स्रीर न य० गी० में दो गई। (interruptions)

**प्रध्यक्ष महोदय** क्या सब तरफ स वाइंट ग्राफ ग्रांडर उठाये जा रहे हैं ?

श्री महम्मद ताहिर ग्राप जानते हैं कि हिन्दस्तान में कम्यनल डिस्टबेंन्सिज होते हैं। स्रभी कल की बात है कि प्राइस-मिनिस्टर साहब ने श्रपने स्टेटमेंट में यह कहा कि मालदा 🧓 डिस्टर्वेन्सिज में सिर्फ बारह तेरह के करोब मसलमान मारे गर्थ और हिन्दू नहीं मारे गये । ठोक है. यह रिपोर्ट सहीह होगो । इस तरह को बातें होती हैं । सवाल यह है कि उन को कैमे रोका जाये। उन को रोकने की एक सूरत यह हो सकती है कि जहां कहीं ऐसे डिस्टबॅन्सिज होते है, इस हाउस स्रोर गवर्नमेंट का यह फर्ज है कि उन स्टेट्स को मेंशुर करे कि ऐसी बात वहां क्यों होती है।

थी फ्रेंक एन्यनी (नामनिर्देशित-ग्रांग्ल भारतीय) : बिल्कुल ठीक बात है । स्टेटस को सेंसर करना चाहिये ।

for Grants

श्री मुहम्मद ताहिर : ग्राज हालत यह है कि जब इस किस्म की बात इस हाउस में ब्राती है, तो होम मिनिस्टर साहब कहते हैं कि यह स्टेट के ला एंड ग्रार्डर का सवाल है, इस लिये यहां पर उसके बारे में डिस्कशन नहीं हो सकता है। स्पीकर सहाब भी मज-बुर होते हैं। भीर वह कहते हैं कि ठीक है, यह ला एंड भ्रार्डर का किस्सा है, यहां पर उस के बारे में डिस्कशन नहीं हो सकता है । इस वजह से उन कम्युनल डिस्टबॅन्सिज़ के बारे में पालियामेंट में डिस्कशन नहीं होता. बेगुनाह मुसलमानों की तबाही होती है-जैसे जबलपुर भीर दूसरी जगहों में हई-, हालांकि श्रासाम के बारे में डिस्कशन हन्ना जहां झगड़ा ग्रासामी ग्रीर बंगाली में था।

मैं भ्रजं करना चाहता हं कि हमारे कांस्टीटयशन ग्रीर इस हाउस ने यह ऐलान किया है कि हमारा मुल्क एक सैकुलर स्टेट है स्रोर यहां पर हर एक कम्यनिटी के लोगों के हकक की हिफाजन होगी। इस लिये जब किसी कम्युनिटी की हक-नलफी होती है. तो उस स्टेट को मेन्सर करने ग्रीर उस बारे में डिस्कशन करने का हक इस हाउस को है, किसी दूसरे को नहीं। जब यह हमारे हाउस का एलान है कि हमारा मल्क एक सैंकलर स्टेट है. तो फिर यह हमारा हो हक है कि ऐसे मामलात में जहां सेक्ल्रिज्म पर थब्बा ग्राता हो, हम मृत्ताल्लिका स्टेट को सेंमर करें ग्रीर बतायें कि उस की पालिसी गलत है । अगर हम ऐसा करें स्रोर गाहे -गाई इस पालियामेंट ग्रीर गवर्नमेंट से स्टेट्स को हिदायात जाया करें. तो मैं समझता हं कि ग्राहिस्ता ग्राहिस्ता इस किस्म की बातों में कमी हो सकती है।

ब्राखिर में मैं उम्मीद करूंगा कि ब्रान-रेबल मिनिस्टर साहब इस मसले पर गीर

# [श्री मुहम्मद ताहिर]

करेंगे। मैं जोरदार तरीके से कहना चाहता हूं कि जब तक माइनारिटीज की हिफाजत नहीं की जायेगी श्रीर एजूकेशन, विजिनेस श्रीर एम्पलायमेंट वगैरा में उन का ख्याल नहीं रखा जायकगा सही मानों में इमोशनल इंटिग्रेशन की उम्मीद नहीं होती। ये ज्यादा थोड़े ही मांगती हैं? जैसी माइनारिटी हो, उस के भुताबिक उस का ख्याल करना चाहिये। श्रगर माइनारिटीश के हुकूक की हिफाजत की जायेगी, तो इमोशनल इन्टे-ग्रेशन होगा, ! श्रीर वह हमारे लिये श्रीर मुक्क के लिये एक खुशी की बात होगी। मैं उम्मीद करता हं कि श्रानरेबल मिनिस्टर साहब इन बातों की तरफ ध्यान देंगे।

شرى محمد طاهر: جناب الهيكر صاحب - هوم ملستری کی طرف سے جو رپورٹ آئی ہے وہ مھرے ساملے ھے - سب سے پہلے میں چیپٹر ۲ پولیتکل کی طرف آپ کا اشارہ کرونکا - وہ نیشلر انٹیگریشن کے نارے مهن هے - اب هماری سنجهه مین نہیں آتا ہے کہ آخریہ نیشار انتیکریشن هے کیا چیز - اس لئے که جہاں تک میں سنجھتا ھوں نهشنل انتهکریشن تو هے هی - اندیا ایزاے هوں - سب لوگ ایک هی نیشن هیی - اب هم سب ایک نیشن تو هیں هی - آپ فرض کیجئے کہ کوئی آدسی باہر جاتا ہے اور اس ہے اس کی نیشلیلٹی پوچھی جاتی ھے تو وہ کہتا ھے کہ مین انڈیس نیشدل هوی - نیشدل انتیگریشن کے معلی تو یه هیں که بہت سی نیشنس هیں ان کو جمع کرکے ایک

جگهه لے آئیں - مضبوتی کریں اور محمهم کرین - لیکن سوال تو یه ھے که نیشن ایک هی ھے - اس میں یکھپتی پیدا کرنے کی کوئی ضرورت هے هي نهيں - تو ايک نيشن هے ھی - ھم تمام ھلدوستان کے رہلے والے اندین نیشن هیں - اس لئے میرے خيال ميں سوال يه هے که ديس النتيكريشي سے لوگوں كو پنچانا چاهئے -هوم ملستری کی جو رپورت ہے میں سنجهتا هون که اس مین بهت سی ایسی چیزیں هیں جو که بجائے انتیکریشن کے تیس انتیکیشن پیدا کرتی هیں - اس لئے میں سنجهتا هوی که اینتی نیشنل تیس انتیگریشن موومنت چلانا زاده بهتر هو کا -نیشلل انٹیکریشن تو هے هی اس میں کوئی سوال پیدا ھی نہیں ھوتا ھے -

اب میں آپ کی توجہہ اس کے انتا ہوں - انتورةکشن کی طرف لیے آتا ہوں - انتورةکشن میں وہ فرماتے میں -

"The Ministry of Home Affairs is also charged with the responsibility for the administration of Scheduled Castes, Scheduled Tribes and the Backward Classes."

اس میں انہوں نے شیڈیولڈ کاسٹس اور بیکورڈ کاسٹس – سشڈیولڈ ٹرائیس اور بیکورڈ کاٹسیز کا نام لیا ہے لیکن انہوں نے دوسری مائڈارٹیز کے بارے میں اپنی خمداری کا ذکر نہیں کیا ہے – آخر

ھے - لیکن کیا آپ نے ان چیف منسترس سے به بهی پوچها هے که بهائی آپ نیشدل انتیکریشن تو کرنے يهاں پر آئے هو لهكن خود آپ کی استیت میں مائنارتیز کے ساتھ کیا سلوک کہا جا رہا ہے۔ ان کو ايمهائلتهنتس ديئے هيں - اندستريز میں اور ہوئیس میں کیا حصہ آپ دے رہے میں – آپ کو معلوم ہو . جائها که واقعی کها نقشه بن رها ھے - ایسی حالت میں جب تک آپ ان چیزوں کا خهال نهیں کرینگے تب تک یه اموشلل انٹیکریشن کیسے ھو سکتا ھے - اس لئے میں آپ سے عرض کرونکا که مهربانی فرما کر آپ کی نظر کرم حائنارٹیز کی طرف بھی هونی چاهئے - اگر آپ ایسا نهین کرتے میں اور یہ خیال کرتے میں كه اموشدل انتيكريشن هو جائيكا -يه غير فطري معلوم هوتا هے- جب نک آپ اس کو نہیں کرینگے اموشنل انتیکریشن نهیں هو سکتا هے-

اموشنل انٹیکریشن کو آپ جانے دیجئے۔ ریجنل انٹیکریشن کا بھی سوال اس میں کافی ہے۔ ھوم ملستری نے ایدی یہ نمیداری لی ہے اور باردر اپریاز کا جو ایک چھٹر ہے اس میں ان باردر ایریاز کو دیولپ کرنے کی تیولپ کرنے کی دیمداری لی ہے۔ باردر ایریاز کو دیولپ کرنا ایلی ذمیداری مانی ہے۔ حیولپ کونا ایلی ذمیداری مانی ہے۔ وہاتھ جو کہ غیر ملکوں سے ملے موئے ھیں ان کی ترقی کونی ہے۔

اس ملک میں مائدارٹیز بھی تو رہتی ھیں۔ مسلمان بھی ھیں۔ سکھ بھی ھیں۔ عیسائی بھی ھیں اور پدھسٹس بھی ھیں۔ ان کی ریسپانسہاپٹی لھنے کا اس اندودکشن اس کا کوئی دول نہیں ھے۔ انہوں نے اس کا کوئی ذکو تک نہیں کیا۔ مکومت پر ان کے متعاق کوئی ذمه داری نہیں ھے۔ اب بتلائے که ان کے داری نہیں ھے۔ اب بتلائے که ان کے داری یہیں ھے۔ اب بتلائے که ان کے داری یہیں طرح قبضه حاصل کر سکتے ھیں۔

ھوم منسٹری کے فریعہ جو بہت سے ایپائلٹملٹس ہوتے ہیں اور یونین پبلک سروس کمیشن کی طرف سے جو سلیکشن ہوتے ھیں ان میں یہ تو بتایا جاتا ہے کہ اتنے شہدیولد کاستس اور شیدیولد ترائیس کے لئے گئے لیکی یہ نہیں بتایا جاتا که اس مهی کچه مسلمان بهی هیں - سکه بهی هیں اور فلاں فلاں مائنارٹیز کے لوگ ھیں - میں تو کہتا۔ هوں که همارے هوم استار صاهب اس کی تعقیقات کریں -اکر واقعی ان کا پتہر کا دل نہیں هے کوشت کا دل بنا ہوا ہے تو وہ اس کو محسوس کرینگے که مالنارتیز کے ساتھ ہے/نسافی ہو رہی ہے -

آپ نیشلل انڈیگریشن کر رہے میں اور اس کے لئے آپ نے تمام اسٹیٹلس نے چیف مفسٹرس کو بلایا [شری محمد طاهر]

Demands

میں دیکھتا ھوں کہ اتر پردیھی کے۔ لئے آپ ۲۸ کرور روپیه خرچ کر رہے هين - پلجاب مين ۳۳۰ - جنون کشیر میں ۲۲۰۳ اور هناچل پردیش میں ۱۰۲۱ کروز روپیه خرچ کر رھے ههن - مين پوچها چاهتا هون که آخر ریست بنتال - آسام اور بهار نے کھا قصور کھا ھے - کیا یہ بارقر ایریاز نهیں میں - بہار کا حصہ کیا نیپال. سے ملا جلا ہوا نہیں ہے - ابھی چلد دن هوئے یہاں پر ایک سوال اتھایا کیا تھا که جوکملی میں چائلیز آئے اور انہوں نے اس جگہہ کے نقشہ اور فوثو وغيرة ليا - نههال ايك غهر ملك هي اور وھان بہار کا حصه اس سے ملا ھوا ھے۔ اس طور سے ویسٹ بلکال پاکسے مال موا هے - أسام بهى پاکستان سے ملا ہوا ہے - ان کا بھی خیال کونا چاہئے۔ میں نے کئی دفعہ کہا ہے کہ یہ جوگملی کے قریب باق کر نیپال میں جہاں کہ اپھی چیلیوں کی طرف سے بہت سے کارخانے وغیرہ کہل رہے میں ان باردر کے علاقوں میں بھی بہار سے ملا عوا هے ررقس وغهره کا انتظام کوکے ان کو قیولپ کرنا جاهئے - اگر كورنميذت اس علاقے كا فيويالهملت نهیں کرتی ہے تو اس کا نتیجہ اجہا نہیں معلوم ہوتا ہے سمکن ہے اور کسی دن گورنمیدت کو پریشانی کا سامها کرنا پوے - اسلئے که چین اور نیپال

کی دوستی بہت بچھتی جا رھی <u>م</u> -

منسٹری کی رپورت میں فاریلرز کے ہارے میں ایک چپٹر دیا گیا ھے - اس سلسلے میں ایک بات کہی گئی ہے ۔ جس سے مجھے بہت تعجب معلوم هوتا ہے۔ کہ آسام میں پاکستان سے مسلمانوں کا انفلتريشن هوا هے - حال هي ميں آنريبل ممبر-شرى ركهو ناتهه سلكه نے پہت زوروں سے ایک سپنچ دی جس میں انہوں نے کہا که هزا<sub>د</sub> ها مسلمان پاکستان ہے آسام میں چلے آئے هيں - جس سے آسام ميں ان کی تعداد ہو، گئی ہے - میں پوچھا چاهتا هول که وهال پر گورنمیلت کے بارڈر پوسٹس ھیں - وہ لوگ کیا کرتے هیں - جو پاکستانی مسلمان آسام میں جاتے هیں - کیا وہ گروہ بندی کے ساتھ جاتے میں - ملکامہ کرکے جاتے ھیں یا ایا ایک کرکے جاتے هيں - ولا كسى بهى حالت میں جاتے ھیں - ان کی نگرانی کرنا ضروری تھا ۔ وہاں کے سٹیزنز اور پرایاس کو یه دیکهذا ضروری تها که وہ لوگ کیوں اور کس طرح آسام میں چلے گئے - اور کھوں اُن کو روکلے کی کوشم نہیں کی گئی ۔

لهکن مهن آنریهل منستر صاحب سے گزارهی کرونکا که ولا مهربانی فرما

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لوگ یہمیں کے رہائے والے میر - 1901 کے سینسس میں ان کا ریکارڈنگ نهیں هوا - اب ۱۹۹۱ میں چونکھ ان کے نام وفیرہ ریکارڈ ھو رھے ھیں -اس لئے یہ آواز اٹھائی جا رھی ھے -سوال یہ ہے کہ اگر ۱۹۵۱ سے ١٩٣١ تک انفلتريشني هو رها تها تو اس درمیان میں یہ آواز کیوں نہیں اٹھی - آخر انہوں نے یک بیگ تو انفلتريث نهين كيا - ١٩١١ مين جب سیلسس کے سلسلے میں ان کا ریکارڈنگ شروع هوا تو یه آواز اتهی کھ مسلمان انفلگریت کر رکے هیں۔ آنوييل منستر صاحب اس پر قور كرين - كيونكم مين سمجهتا هون كم ایسی باتوں کو بوهانا اچها نهیں معلوم هوتا هے - اسکی صحیح طور پر تحقیق ھوزی چاھئے تھی -

اب میں آپ کی خدمت میں مانداریٹیز کے حقوق کے بارے میں كجهم كزارهي كرنا چاهتا هوي - نيشلل انتیگریشی کونسل نے لنگرستک مانداریٹیو کے بارے میں فور کیا اور اس سلسلے میں ستیتس کو کچھھ هدایات بھی دی گئیں - مجھ افسوس کے سانهه کهنا پرتا هے که گورنمهد شهود ائے ریکارڈ کو دیکھے - آج سے کئی سال ہہلے آل انڈیا کانگریس کمیٹی نے اودو کے بارے میں ایک ریزولیوشن پاس کھا اور اس کی روشنی میں ھوم منسٹوی نے ایک پویس نوٹ نکالا -

کر اس بات پر غور کریس که پاکستان سے مساعانوں کے آسام میب آنے کی جو آواز الهائي گئي هي - اس کي حتهقت کیا هے - میں عرض کرنا جاهتا هوں کم یم آواز 1991ء کے سینسس کے وقت سے اٹھائی گئی ہے۔ آپ جانتے میں که ۱۹۵۱ء کے سینسس کے وقت لوگ پریشان حال تهے اور اس لئے وہ اسے ثام وفیرہ ريكارة كرانے كى طرف متوجه نهيوں تھے۔ ليكن جب ١٩٩١ء مين سيلسس هوأ تو اس وقت لوگ هوشیار تهے اور أن ميس اطمينان تها - اس لئے جو لوگ 1901ء کے سیلسس میں ریکارہ نہیں کئے گئے تھے - جن کو چھور دیا کیا تھا 1991ء میں انہوں نے اپنے نام وغير٢ ويكارة كرائے - جمس كا نتيجه يه هوا كه ان كبي تعداد بوهد كُني -اس وقت جب تهیک طرح سے ریکارڈنگ شروع هوئی اور ان کی تعداد بوهتی نظر آئی تو لوگوں نے کہا کہ انفلتریشی هو گیا هے - یه بات فلط ھے۔ کیونکہ 1901ء کے سیلسس میں ان مسلمانوں کے نام درج نہیں کئے گئے تھے اس لئے اس سینسس میں ا ن کی پوری تعداد ظاهر نهیم هوئی تهی - سوال یه هے که اگر ان لوگوں کا انفلتریشن شروع هوا تو اس وقت اس کو بلد کیوں نہیں کیا گیا -اس کو اس وقت روکنا چاهئے تھا -(Interruptions) جیسا که میں نے ابھی کہا ہے اصلیت یہ ہے کہ وہ [شرى محمد طاهر]

اس نے تمام ستیٹس کو ہدایت دی که اردو عی صحیم پوزیشن اس کو دینی چاہئے اور کم سے کم ہو - پی -اور بہار میں تو ضرور اس کا خاص خيال ركهنا چاهئے - ليكن مين مودیانه گزارهی کرونکا که اس گورنمنت نے یا ستیتس نے اس سلسلے میں کیا کیا - کچه بهی نهین - کوئی بات کہنے اور پھر اس کو نہ کرنے سے کہا فائدة هے - اکثر لوگوں کو یہ خھال هو گها هے که یه گورنمینت کهتی کچه هے اور کرتی کچهه هے - یه اچهی بات نہیں ہے - لوگوں کے ڈھن سے یہ بات نکال دیدی چاهئے اور ان کو بتا دیدا چاھئے کہ ھم جو کچھ کہہ رہے ھیں -وہ کرتے بھی ھیں - میں سمجھتا ھو*ں* که بهاریو - پی - میں اردو کو اس کی صحیم پوزیشن دینی چاھئے -سینترل گورنمنت کا یہ بھی فرض ہے که ولم دیکھے که ستیٹس کی حکومتیں ایسا کر رهی هیں یا نهیں - اگر ولا نهیں کر رهی میں - تو وہ فلط هے -

श्री विशानचंद सेठ: श्रान ए प्वायंट श्राफ़ श्राडंर, सर। यू० पी० में बैलट-पैपर उदुं में छपे हैं। यू० यी० गवर्नमेंट ने श्राउट श्राफ दि वे जा कर उर्दू को मौका दिया हे। चूंकि माननीय सदस्य ने गलत फ़रमाया है इस लिए मैं ने यह गुजारिश की हे।

श्रष्यक्ष महोदय: यह प्वायंट श्राफ़ भार्ड नहीं है। माननीय सदस्य ने सिर्फ़ यह कहने के लिए प्वायंट श्राफ भार्डर का सहारा लिया है कि जो कुछ मानरेबल मैम्बर, श्री ताहिर, कर रहे हैं, वह ठीक नहीं है।

شری محمد طاهر: بیلت پیپر اردو میں چھپے ھونگے لیکی اردو کو صحصیم پوزیشن نه بہار میں اور نه یو -پی میں دی گئی-(Interruptions)

ग्रेम्पक्ष महोदय: क्या सब तरफ़ से प्वायंट भ्राफ़ भ्राजेंर उठाए जा रहे हैं ?

شری محمد طاهر: آب جانتے هیں که هندرستان میں کمیونل ڈسٹربینسز هوتے هیں - ابهی کل کی بات ہے کہ پرائم منستر صاحب نے ایے ستیتمیدت میں یہ کہا کہ مالدہ کے ڈسٹربینسز میں صرف ہارہ تھرہ کے قریب مسلماں مارے گئے اور ہندو نہیں مارے کئے ۔ تھیک ھے ۔ یہ رپورت صحیم هوگی - اور اس طرح کی باتیں هوتی رهتی هیں - سوال یہ هے که ان کو کیسے روکا جائے - ان کو روکاے کی ایک صورت یہ هو سکتی هے که جهاں کہیں ایسے تستربیلسز ہوتے میں۔ اس هاوس اور کورنمذت کا یه فوض هے که ان ستیتس کو سینشور کرے که ایسی بات وهاں کھوں هوئی هے -

श्री फॅक एन्यनी : बिल्कुल ठीक बात है । स्टेट्स को सैन्शर करना चाहिए

شری محمد طاهر: آج حالت یه هے که جب اس قسم کی بات اس

هاوس میں آتی ہے تو هوم منستو ساهب کہتے هیں که یه ستیت کے لا اینڈ آرڈر کا سوال ہے - اس لئے یہاں پر اس کے بارے میں ڈسکشن نہیں هو سکتا هے - سپیکر صاحب بھی مجبور موتے میں اور وہ کہتے میں که تهیک هے - یه ؛ ایلت آردر کا تصه هے -یہاں اس کے بارہ میں ڈسکشن نہیں هو سکتا ہے - اس وجه سے ان کمپوذل ڈسٹربیلسز کے بارے میں پارلیملت میں ڈسکشن نہیں ہوتا - ہے گذاہ مسلمانوں کی تباهی هوتی هے - جیسے جبلپور اور درسی جگهوں میں هوئی -حالانکہ آسام کے ہارے میں تسکشن ہوا -جهان جهگوا آسامی اور بدیمالی مین تها-

Demands

میں عرض کرنا چاہتا ہوں کہ همارے اس هاوس نے يه اعلان كيا هے که همارا ملک ایک سیکولر ستیت هے اور یہاں پر ہر ایک کمیونیٹی کے لوگوں کے حقوق کی د الات هوگی - اس لئے جب کسی کمیونیتی کی حق تلفی هوتی هے تو اس ستیت کو سیلشور کرنے اور اس بارے میں قسکشن کرنے کا حق اس ھارس کو ھے – کسی دوسرے کو نہیں - جب یہ همارے هارس کا اعلان ھے کہ ھمارا ملک ایک سیکولر سٹیت ھے تو پھر یہ همارا هی حق هے که ایسے معاملات میں جہاں سیکولرزم پر دعمه آتا هو هم متعلقه ستيت كو سيدشور کیس اور بتائیں کہ اس کی پالیسی فلط هے - اگر هم ايسا كريس اور كاهے اهے

اس پارلیمیلت اور کورنملت سے ستیتس کو هدایات جایا کریی تو مين سنجهتا هون كه آهسته آهسته ا**س ق**سم کی بانوں میں کر<sub>ی</sub> ھو سکتی ہے -

for Grants

آخر میں امید کرونا که آنریبل منستر صلحب اس مسئلے یر فور کریلگے - میں زوردار طریقے سے کہنا چاهتا هوں که جب تک مائداریتیز کی حفاظت نہیں کی جائیگی اور ایجوکهشن - بیزنیس اور ایمپالائمات وغيرة مين ان كا خيال نهين ركها جائيكا صحم معنون مين اموشنل انتكريشن كي امهد نهين معلوم هوتي وة زيادة تهورا هي مانگاتے هيں -جیسی مائناریتی هو - اس کے مطابق اس کا خهال کرنا چاهیئے - اگر ماثناریتیو کے حقوق کی حفاظت کی جائیگی - تو امرشدل انٹیکریشن ھوگا - اور ھمارے لئے اور ملک کے لئے ایک خوشی کی بات هوگی -میں امید کرتا ہوں کہ آنویدل منسٹر صاحب ان باتوں کی طرف فور فرماويلكے -]

Mr. · Speaker: Is Shri Maniyangadan here? No. Shrimati Akkamma Devi.

Shrimati Akkamma Devi (Nilgiris): Respected Speaker, Sir. I thank you for having given me this opportunity to speak on the Demands for Grants under the control of the Home Minstry. There is a sizable tribal population in Nilgiris which is a tribal area

### [Shrimati Akkamma Devi]

in Madras State and I take this opportunity to speak on the Scheduled Tribes, their welfare, their economic problems, backwardness in education and the various measures of relief needed from the Government during the Third Plan period. Today we speak of national integration when the handicapped sections of our population who live in villages, slums, forest areas and such places are neglected. In the First and Second Plans some welfare schemes had been drawn up for the uplift of these down trodden people but unfortunately most of the schemes were not implemented successfully as they should have been. Many committees and commissions were appointed to study the living conditions of the Scheduled Tribes and Scheduled Castes. Accordingly, these committees after touring intensively the respective tribal areas have submitted their reports with suggestions and recommendations shower light hope and enlightenment on these neglected tribes. We have not seen the practical side to our entire satisfaction. Unless the lot of these Scheduled Tribes is improved economically, educationally and socially, I am afraid there will be no salvation for our country.

#### 13 hrs.

Our Constitution places a special responsibility on the Central State Government; for the advancement of backward classes. The welfare of the Scheduled Tribes Scheduled Castes, economically, educationally and socially, is the concern of both the Central and State Govern-The report of the Backward ments. Classe: Commission says that the Scheduled Castes and Scheduled Tribes yet have inferior social status than the other communities classified as backward, and as such, it is to these Scheduled Tribes and Scheduled Castes that special relief measures by the Centre and the State Governments are absolutely necessary.

In Madras State, we find the Scheduled Tribes mostly in the Nilgiris. We have the Todas, the dwindling of population, because polyandry which is common among this tribe. They live in Munds, comprising small huts: the entrance to each hut is so small that we have to crawl on all fours to enter these huts. Their main source of income is their buffaloes. These tribes come under the lot of landles3 people. Under the first and second Plans, thanks to our Governments, the Women's Welfare Department, the Central Social Welfare Board, the All-India Handicrafts Board and the Servants of India Society came forward to ameliorate their living conditions by helping them with various welfare activities. these amenities are quite inadequate for this dwindling population. I request the Government to sanction agricultural relief measures and provide a separate medical clinic for them.

Now, I pass on to the Adivasis, the Kurumbas, the Erulas and the Paniyas who inhabit the forest areas in the Nilgiris district. It is a shocking sight to see their living conditions in the midst of forests. No protected watersupply is there; there is no proper house other than the thatched huts with unclean surroundings. It simply pathetic to see the little ones eating edible fruits of the forest and wandering about without education or proper clothes and other necessities of life. Community development propects, the Central Social Welfare Board and other voluntary organisations have come forward with welfare services, but I am sorry to say that most of the schemes have not been implemented.

More voluntary organisations should be formed for running residential schools for boys and girls. The All-India Handicrafts Board should provide gainful employment to these tribal women to enable them to work and earn and supplement their family income. Pure drinking water-supply is essential in these forest areas, besides housing and electricity.

The Kotas are agriculturists artisans and they belong to the artisan classes without security of employment and their traditional occupation has ceased to be remunerative. I request the Government to grant agricultural relief measures, gainful employment, maternity assistance more schools for the uplift of these tribal population. In this connection, I would like to state that in tribal areas, the girls study more or less up to the third or the fourth class and then they get into married life. After a number of years they become widows o rdeserted or destitutes, and it is a problem for them to stand on their own legs. I request the Government to start condensed courses of education for adult women and thereby help these girls to study and pass the eighth standard first and then get into training centres and thus cnable them to stand on their own legs.

Lastly, I come to the Badagas of Nilgiris who are classified under the backward community. This population occupies the rural areas of Nilgiris. These agriculturists depend on the monsoons and if the monsoons fail them and if the prices go down, their lot becomes miserable. Their main income-giving crop is the potato, and recently this crop has been badly affected by the blight disease and as a result the poor agriculturists were placed in indebtedness. Not only were there such heavy losses, but they were faced with a shortage of seed potatoes and many thousands of acres were left uncultivated. I request the Government to supply them with at least a thousand tons of great Scot variety of seeds from the United Kingdom which suits the soil and climate of Nilgiris. I also request the Government to supply insecticides at concessional rates to combat blight diseases and other diseases affecting agricultural produce.

Regarding indebtedness in the triabal areas, money-lenders dupe them and extract a high rate of interest from them. To repay this borrowed amount together with interest, tribals are forced to dispose of their belongings. When these tribals apply for loans from the co-operative societies or co-operative banks, only the better-placed among them make use of all the opportunities whereas the really deserving cases are being neglected. Impartial selection should be made and special consideration should be shown towards the deserving cases of the tribal population.

for Grants

In the report, it is mentioned that constant efforts are made to improve representation of Scheduled Tribes in the Central services and that there is a special cell in the Home Ministry to deal with this problem. In this connection, I would like to state with due respect that many students who have secured good marks have been rejected and others well-placed in life have been selected because of recommendations and From the report, I find backing. that the representation of Scheduled Tribes in the All- India services is very low. I request the Government to give a fair representation under the third Plan and to start a pre-examination coaching centre in the South for the welfare of Scheduled Tribes and Scheduled Caste students, and also to allot a substantial number of scholarships to post-matric courses and tribal research and training centres.

Mr. Speaker: Speeches are not read here. I allowed her to read because I thought this was her first speech, but I find that she has spoken earlier also.

Shrimati Akkamma Devi: There should be more girls' schools and hostels.

Mr. Speaker: She does not listen It is most advantageous, at this stage, to ignore the Speaker! She should conclude now.

Shrimati Akkamma Devi: I shall conclude in a minute. I request the

### [Shrimati Akkamma Devi]

Government to see that housing facilities are given; these are absolutely essential. Also, more girls' schools and hostels should be started in the Third Plan period in the tribal areas. Further, maternity assistance should be provided to all the tribal population. With these words, I resume my seat.

Mr. Speaker: Next time when she wants to speak, she should do so without a prepared speech.

Shri Balakrishnan (Kolipatti): Mr. Speaker, Sir, when I rise to speak on the Demands of the Home Ministry with respect to the Scheduled Castes, Scheduled Tribes and the backward classes, I must acknowledge that some progress has been made in the welfare of Scheduled Tribes and back-ward classes during the First and Second Plan periods but since there is no proper assessment about the progress which has been made so far, one cannot say how much progress has been made so far in this direction. But speaking frankly, I can say that the progress is very slow and poor. The main reason why I am saying that the progress is slow and poor is that the provisions made in the First and second Five Year Plans were insufficient for the large population of India. Another reason is, officers to whom the work is entrusted are not taking keen interest in the implementation of that welfare work, and they are showing lack of interest in the execution of work. Another reason is there is no proper coordination between the various departments and the welfare department. Unless there is proper coordination and cooperation between the various departments and the welfare departments, the implementation of welfare work will not be successful. Take the police department. If it is not cooperating with the welfare department, the Untouchability Offences Act canproperly implemented. Similarly, if the revenue officials, the tahsildars, revenue divisional officers, revenue inspectors, etc., do not cooperate with the welfare officers,

welfare work cannot be properly implemented in the villages.

Then, there is no uniform policy in regard to the implementation of the welfare work in the country. From State to State, the policy differs. These are the reasons why the progress is very slow and poor.

Even the amounts which were provided in the First and Second Five Year Plans were not fully utilised. In the First Plan, a provision of Rs. 39 crores was made for the welfare work, out of which only Rs. 29 crores was utilised and a big amount left unspent. Even in the Second Plan, out of Rs. 91 crores which was provided, only Rs. 65 crores were spent and Rs. 26 crores were unspent. From the Commissioner's report, I find that a major portion of the amounts provided for various purposes was not fully utilised.

Take cottage industries. for instance. For starting cottage industries for scheduled castes and tribes and backward classes, in the Second Plan, the allocation made was Rs. 5,74,32,468. But the total expenditure incurred during the Second Plan period was only Rs. 1,32,77,816. That means only 48 per cent was utilised and 52 per cent of the amount was unutilised. Regarding cooperative societies for the scheduled castes, scheduled tribes and backward classes, the provision made in the Second Plan was Rs. 215.43 lakhs, but the total expenditure was only Rs. 90.37 lakhs. I am sorry to state that only 42 per cent of the amount was utilised and a large amount of 58 per cent was not utilised. Even in regard to housing, which is very important as far as the scheduled castes and scheduled tribes are concerned, because most of them are houseless, the allocation made in the Second Plan was Rs. 1080.84 lakhs, out of which only Rs. 668.94 lakhs was spent and a major portion was left unspent. This means only 61 per cent of the amount was utilised and 39 per cent was not utilised.

employment Regarding in the Central Secretariat Service, I find that in the stenographers service, Permanent strengthfigures are: Grade I, total number of employees 83, scheduled castes nil, scheduled tribes nil. Grade II, total number 80, scheduled caste 1, scheduled tribe nil. Grade III, total number 937, scheduled 20, scheduled tribe Temporary strength: Grade I-total number 70, scheduled castes nil, scheduled tribe nil. Grade II-total number 153, scheduled caste nil, scheduled tribe nil. Grade III, total number 704, scheduled caste 4, scheduled tribe 1. In the clerical service, permanent strength, Grade I-total number 1518, scheduled castes 17, scheduled tribe Grade II-total number 3100, scheduled castes 215, scheduled tribe nil. Coming to All India Services, on 1-1-1960, out of a total number of 1652 IAS officers, there were only 38 scheduled castes and 10 scheduled tribes, IP/IPS officers: total number 917, scheduled castes 20, scheduled tribes 6. IFS(A): total number 192, scheduled castes 3, scheduled tribe nil. IFS(B): total number 1796, scheduled castes 29, scheduled tribe 7. This is the position of the scheduled castes and scheduled tribes in the Central Secretariat Services.

I understand that even when the candidates have passed the written examination for the recruitment of IAS and IPS officers successfully, they are not appointed. I do not know why. Perhaps the reason is the oral test. It is not the oral test which finds out the ability and efficiency. So, I request the Government to give some concession at least to the scheduled castes and scheduled tribes in the oral examination.

Regarding the special coaching centre, I am glad that the Government is proposing to open a centre in the south and in some other places. I submit that this can be done during the current year itself, so that more scheduled castes and scheduled tribe candidates may avail of this opportanity. The strength of the Allahabad

coaching centre, I am told, is very poor. I hope in the coming year, the strength would be increased.

Regarding sanction of scholarships, I hope the Minister knows that there is much delay in the sanction of scholarships. I request the Minister to see that the delay is avoided.

want to make а request the Minister. After the completion of the SSLC, many scheand scheduled duled caste students could not go to college studies, because every student to spend nearly Rs. 200 to Rs. 300 for the initial expenditure. I would request the Government to consider advancing a loan of Rs. 200 or Rs. 300 to the students, so that more students can avail of college education.

Regarding untouchability I want to make one or two points. Untouchability is the main obstacle faced by Scheduled Castes in their economic development. Supposing a Scheduled Caste man wants to run a restaurant or a tea shop, no caste Hindu will go there to take tea or idli. The caste Hindus are prepared to take coffee or idli from a non-Hindu hotel, from a Christian or a Muslim hotel, but not from a hotel run by a Scheduled Caste man. Therefore, untouchability is the main obstacle for the economic Scheduled Caste development of people.

Shri D. C. Sharma (Gurdaspur): I will take idli and coffee from you.

Shri Balakrishnan: Many say that untouchability cannot be removed by application of law. I feel that no social reformation took place anywhere in the world without forceful application of law or without a revolutionary action. If at all the Negroes were liberated in America, it was not through peaceful application of law but by forceful application of law. Even in our country, without forceful application of law the Sharda Act could not have been a success. Therefore, unless the Act is effectively and forcefully applied, social disabilities will continue for ever.

Mr. Speaker: The hon. Member should conclude now.

Shri Balakrishnan: With your permission, Sir, I want to read the observations of the Estimates Committee about removal of untouchability. They have said:

"Regarding implementation and effectiveness of the Act, the Committee understand that the Act has not been very effective and the general experience has been that a large number of offences relating to the practice of untouchability go unnoticed partly due to lack of interest on the part officials of police and partly because the Scheduled people in the rural areas being economically dependent upon the caste Hindus are afraid of lodging complaints against the offenders."

Therefore, unless the Act is effectively enforced untouchability will continue for ever. I would, therefore, stress that something should be done to enforce the Act more effectively so that the Scheduled Caste people also can march ahead with their brothers.

Mr. Speaker: The hon. Member should have at least shown this much of courtesy, when the bell was rung, to request that he may be permitted a little more time. Instead of doing that, he said he would read that quotation.

श्री राम सेवक यादब (बाराबकी) : श्रध्यक्ष महोदय, गृह मंत्रालय की यह जिम्मे-दारी है कि वह देश में ऐसी परिस्थित पैदा करें कि देश के श्रन्तगंत रहने वाले सभी नागरिक राज-काज ौर दूसरे कार्यों में हिस्सा ले सकें। ऐसी परिस्थित पैदा करने के लिये यह जरूरी है कि इस देश में जो सामाजिक, श्राधिक और राजनीतिक विषमता है, उस को दूर करने के लिये कुछ श्रावश्यक कदम उठायें जायें। इस सम्बन्ध में शासन-प्रणाली में भी इस प्रकार के संशोधन किये आयें कि देश के सभी लोग सीधे श्रीर प लिख

दोनों रूप में, शासन में हिस्सा ले सकें। मपने देश में सामाजिक विश्वनता एक बहुत बड़ी समस्या है। हजारों सालों की वर्ण-व्यवस्था ने कुछ मुट्ठी भर लोगों में परभ्परागत मोग्यता और स्वार्थ की भावना भर दी है और साथ ही रा देश के बहुसंख्यक समाज की अपंग बना दिया है ....

सामुदायिक विकास, पंचायती राज ग्रौर सहकार मंत्रालय में उपमंत्री (श्री ब० स० मूर्ति) : सरल हिन्दी बोलिये।

थी राम सेवक यादव : ... जिम्मेदारी: ग्रीर ग्रधिकार से वंचित कर दिया है। इस समस्या की श्रोर संविधान के निर्माताश्रो का ध्यान अवस्य गया और यही कारण है इन दबे पिसे और शिछड़े लोगों के लिये, ग्रीर खास तीर पर से हरिजनों ग्रीर ग्रादि-बासियों के लिये. संविधान में विधान सभाग्रों ग्रौर लोक सभा के लिये स्थान **सरक्षित कर दिये गये । यही नहीं, रा**ज्य भ्रीर केन्द्र की नौकरियों में भी उन के स्थान सूरक्षित किये गये । वह बात स्रोर है कि उन लोगों को अपने पूरे स्थान प्राप्त हो रहे हैं या नहीं । में स्रापका व्यान एस्टीमेट्स कमेटीकी १६६० – ६१ की रिपोर्टकी स्रोर खीचना चाहता हं, जिस के सफह १८, पैरा-ग्राफ ४५ पर साफ दिया गया है कि केन्द्रीय नौकरियों में जो स्थान हरिजनों स्रौर - स्रादि-वासियों को मिलने चाहिये, उन का दो प्रतिशत भी पूरा नहीं हो रहा है, जब कि हम ने उन के लिये संरक्षण दिया हन्ना है। स से कल्पना की जा सकती है कि अन्य पिछड़े लोगों की क्या दशा होगी, जिन के लिये सं-रक्षण की व्यवस्था नहीं है।

इस स्थिति का कारण जाति-प्रथा है, जो कि हमारे देश और समाज के लिये बहुत यातक सिद्ध हो रही है। इस सम्बन्ध में मैं भ्रापके सामने उत्तर प्रदेश का उदाहरण रखना चाहता हूं, जिस से हम लोगों के मन में शंका पैदा होती है कि हम किघर जा रहे 8937

हैं। उत्तर प्रदेश में जब एक विशेष जाति का मुख्य संत्री बक्ता है, तो मुख्य सचिव, स्नाई० जी०, पुलिस, जेल के प्रमुख श्रधिका रि स्नौर श्रन्य बड़े बड़े श्रधिकारी सारे उसी बिरादरी के हो जाते हैं स्नौर ऐसा लगता है कि सारी योग्यता उसी बिरादरी के लोगों में श्रा गई।

श्री **ब॰ स॰ मूर्ति** : यही सोशलिज्म है।

श्री राम सेवक यादव : इसी तरह ग्रगर किसी दूसरी बिरादरी का मुख्य मंत्री बन जाता है, जैसा कि भ्राज है, तो फिर उसके मंत्रि-मंडल के सदस्य, विधान सभा के श्रध्यक्ष ग्रौर उपाध्यक्ष, पब्लिक सर्विस का चेयरमैन. वहां की पूलिस का चीफ, सब उसी की विरा-दरी के हो जाते हैं और ऐसा लगता है कि सारी ोग्यता उसी बिरादी में टिक गई है। यह सब जाति-प्रथा का दोष है स्रीर जब तक जाति प्रथा नहीं मिटती, तब तक ये सब दोष बने रहेंगे, क्यों कि पैदा होने से मरने तक हम सभी जाति-विरादरी के इदं-गिदं घमते रहते हैं और इस स्थिति में यह स्वाभाविक है कि जो लोग जिम्मेदारी की जगहों पर बैठते हैं, उन के दिमाग़ उसी तरह से काम करते हैं ।

जाति प्रथा को मिटाने के लिये मंत्रालय ने अब तक क्या कार्यवाही की है, वह सारे देश के सामने है। में गृह-मंत्री महोदय से निवंदन करूंगा कि अगर वह चाहते हैं कि मुल्क में एकता कायम हो, तो वह ऐसी व्यवस्था कायम करें, जिस में इस देश के सभी लोगों को आगे बढ़ने का मौका मिल और उस के लिये यह आवश्यक है कि इस देश के हरिजनों, आदिवासियों और पिछड़े लोगों के लिये, जो अल्प-संख्यक पिछड़े हुए हैं— जैसे शेख, संयद के अलावा कुंजड़े, कबड़िये और जुलाहें आदि मुसलमानो में हैं या जो हरिजन मत-परिवर्तन कर के ईसाई बने हैं— उन के लिये और महिलाओं के लिये— अयोंकि महिलाओं

सर्वत्र पिछड़ी हुई हैं—जीवन के चार निर्णायक क्षेत्रों में—सरकारी गजटी नौकरी, फौज की अफ़सी, राजनीति और व्यापार में— कुछ समय के लिये साठ तिशत जगहें सुरक्षित रखी जायें, साकि वे भी समाज के दूसरे लोगों के समकक्ष भ्रा जयें।

इस विषय में यह तर्क दिया जा सकता है कि सब लोगों के लिये समान रूप से ग्रागे बढ़ने का मौका है। मैं निवेदन करना चाहता हं कि संविधान ने माना है कि जो लोग हजारों साल से जाति-प्रथा के नाम पर दबे हुए होने के कारण श्रपंग रह गये हैं, उन के स्रागे बढ़ने के विशेष स्रवसरों की व्यवस्था होनी चाहिये भ्रौर इसीलिये हरिजनों भ्रौर भ्रादिवासियों के लिए व्यवस्था की गई है। इस स्थिति में कोई वजह नहीं कि दूसरे ऐसे लोगों के लिये भी व्यवस्था न की जाय । यदि उन के लिये विशेष भ्रवसरों की व्यवस्था नहीं की जाती है, तो उन लोगों के मुकाबले में, जोकि हजारों सालों से जाति-प्रथा के कारण जिम्मेदारी ग्रीर ग्रधिकार की जगहों पर रहे हैं ग्रीर जिस के कारण उन में योग्यता पैदा हो गई है, पिछड़े लोगों का आगे बढना, तरक्की करना स्वीर जिम्मे-दारी श्रौर श्रधिकार की जगहों पर जाना सम्भव नहीं हो सकेगा। इस का नतीजा यह होगा कि श्रागे वाले लोग श्रागे रहेंगे श्रीर पीछ वाले पीछे रहेंगे, जैसाकि भ्राज हम देख रहे हैं।

यह कहना कि जब पिछड़े हुए लोग दूसरे के समकक्ष हो जायेंगे और समान स्तर पर पहुंच जायेंग, तब उन को जिम्मे-दारी और अधिकार की जगह दी जायगी, वैसा ही है कि पहले तैरना सीख लिया जाय और फिर पानी में पैर रखा जाये। संविधान का घ्यान अन्य पिछड़ी जातियों की और अवश्य गया है। संविधान के अनुच्छेद ३४० के अनुसार राष्ट्रपति को यह अधिकार है कि वह सामाजिक और शिक्षा ग्रादि की दृष्टि

# [श्री राम सेवक यादव]

से पिछड़ी हुई मन्य पिछड़ी हुई जातियों की हालत जानने के लिये एक भ्रायोग नियुक्त करें, जोकि इस विषय में जांच-पड़ताल करे कि उन लोगों के पिछड़ेपन के कारण क्या हैं ग्रौर उस पिछड़ेपन को कैसे दूर किया जा सकता है । हमारे भृतपूर्व राष्ट्रपति डा॰ राजेन्द्र प्रसाद ने इस अधिकार का उपयोग किया ग्रीर उन्होंने २६ जनवरी, १६५३ को एक स्रायोग नियुक्त किया । १८ मार्च को राष्ट्रपति महोदय ने उस का उदघाटन किया । उस समय हमारे प्रधान मंत्री जी स्रीर उस समय के ृह मंत्री काटजू जी भी बैठे थे। काटजूजी ने ऋपने भाषण में यह कहा कि केवल यही जरूरी नहीं है कि यह श्रायोग सारे देश में भ्रमण करे श्रौर उन की स्थिति को जाने बल्कि यह भी बतलाये कि उन की दिवकतों व उन की परेशानियों को कैसे दूर किया जा सकता है, उन के उपायों को भी सुझाय । स्रायोग ने सारे देश का भ्रमण किया स्रीर ३० मार्च, १६५५ को पहली पालियामेंट की अवधि के अन्दर उस ने अपना प्रतिवेदन रक्खा और उस में ग्रौर सिफारिशों के ग्रतिरिक्त यह सुझाव दिया कि श्रिन्य पिछली जातियों के लिये नौकरियों में, खास तौर से क्लास १ में २५ प्रतिशत, क्लास २ में ३३ प्रतिशत ग्रीर क्लास ३, ४ मे ४० प्रतिशत संरक्षण दिया जाये । मुझे बहुत दु:ख है कि उन सिफारिशों को लागू करना तो दूर, इस सदन के पटल पर वह रिपोर्ट तक नहीं रक्खी गई जिस पर लाखों रुपये खर्च हुए । काका कालेलकर जैसे व्यक्ति उस के चेग्ररमैन थ। उन्होंने बहुत भ्रच्छी तरह से उन के मामलों की छान बीन की भौर रिपोर्ट के उस के बाद पेश की गई, लेकिन फिर भी उस को सदन के पटल पर नहीं रक्खा गया।

एक माननीय सनस्य : १३ लाख रु० खाचं हुए।

**भी राम सेवक यादव :** जी हां, १३ लाख रुपय खर्च हुए । सदन के माननीय सदस्यों ने इस विषय की सन् १९५५ की पार्लियामेंट में, फिर सन् १६५७ की पार्लिया-मेंट में स्रौर तीसरी पार्लियामेंट में चर्चा की ग्रौर ग्राज भी उस पर विचार कर रहे हैं। लेकिन हमारे गृह मंत्री महोदय को इस देश के करोड़ों पिछड़े लोगों के प्रति इतना मोह ग्रीर ममता है कि उन के बारे में वे सोच भी नहीं सकते हैं। व इस सदन में उस पर बहस भी नहीं करा सकते हैं, प्रतिवेदन की सिफारिशों को लागू करना तो बहुत दूर की बात है। श्रध्यक्ष महोदय, में श्राप के जरिये निवेदन करूंगा कि मैं ने स्राप को एक पत्र भी लिखा था ग्रीर ग्राप ने यह ग्राश्वासन दिया था कि स्राप को कोई स्रापत्ति नहीं होगी ग्रगर माननीय सदस्य इस पर बहस करना चाहें। मैं इस सदन के माननीय सदस्यों से, जो कि लाबी में ऋौर बाहर इस पर चर्चा करते हैं स्रौर चाहते हैं कि इस पर यहां बहस हो, स्रौर गृह मंत्री जी से निवदन करूंगा कि म्राप सिफारिशों को लागू करेंगे या नहीं, मैं इस पर बहस नहीं करना चाहता लेकिन यह जरूर चाहता हूं कि प्रतिवेदन पर बहस हो ताकि कम से कम देश को आरप की ग्रसली शक्ल तो मालूम हो जाये, उस को पता चल जाय कि म्राप के क्या इरादे हैं ।

मैं गृह मंत्री महोदय से निवंदन करूंगा कि समाजवाद भ्रौर जनतंत्र सत्ता के केन्द्री-करण का नाम नहीं है, जनतंत्र ग्रौर समाज-वाद सत्ता के विकेन्द्रीकरण से भ्रायेगा । ग्राज राज सत्ता की सारी शक्ति केन्द्र ग्रीर प्रान्तों की सरकारों में इकट्ठी है । राज-सत्ता के विकेन्द्रीकरण का नाम लिया जाता है, परिषदों ग्रीर पंचायतों के रूप में। ग्रभी जो एकता सम्मेलन हुआ उस में भी पंचायतों का जिक ग्राया, लेकिन यह ग्रसलियत नहीं हैं। पंचायतों के ग्रलावा जिलों में परिषदें बनी हैं, लेकिन उन्हें शासन की प्रमुख एकाई बनाने के लिये कोई प्रयास नहीं हो रहा हैं। बल्कि परिषदों को इस प्रकार ग्रपंग कर दिया गया है जिस का ठिकाना नहीं है। उस का सोधा जनता के द्वारा चुनाव का रूप बदल कर सारे अप्रत्यक्ष चुनाव होते हैं और जनता को सीधे अपने जिले के शासन को चलाने में कोई हिस्सा नहीं मिलता। आज कल जैसी पंचायतें हैं उस में उन को कोई अधिकार नहीं है। जिलों में वैसे तो पंचायतें और परिषदें बनी हुई हैं, कहने को शासन का विकेन्द्रीकरण हो गया है लेकिन ग्रसल में यह बात सही नहीं है। मैं चाहूंगा कि गृह मंत्री महोदय इस ग्रोर कदम बढायें।

भ्राप की जो वर्तमान शासन प्रणाली है, म्राज के जो म्राप के म्राई० ए० एस० श्रौर श्राई० पी० एस० श्रफसर हैं, मैं गृह मंत्री महोदय से बहुत विनम्प्रतापूर्वक निवेदन करूंगा कि ग्राजाद हिन्दुस्तान ग्रौर जनतंत्र तथा समाजवाद के उपयुक्त उनका श्राचरण नहीं है। वे आई० ए० एस० और आई० पी० एस० पहले के ग्रंग्रेजी काल के हैं। म्राज उन को म्रपने देश की म्रसलियत की जानकारी नहीं । बड़े शहरों में, ग्रच्छी जगहों पर पढ़ लिख कर जाकर जिम्मेदारी की जगह बैठ जाते हैं, दो तीन साल एक जिले में फिर दूसरे जिले मे श्रौर बाद में तीसरे जिले में। उन को श्रपने जिले की जनता की बहबुदी ग्रौर तरक्की से ग्रौर उन की दशा से कोई ताल्लुक नहीं है। वह सरकारी नौकर होते हैं। इसलिये उनकी जगह कोई जिम्मे-दार मशीनरी बनाई जाय, जो कि परिषदें हो सकती हैं भ्रौर पंचायतें हो सकती हैं। कलेक्टर भ्रादि जो श्राज शासन की प्रमुख इकाई बने हुए हैं, जो राज्य ग्रौर केन्द्रीय सरकारों के मातहत होते हैं, जब तक वह प्रणाली खत्म नहीं हो जाती तब तक इस देश में जनतंत्र की जड़ें जम नहीं सकतीं।

भ्राज राष्ट्रीय एकता की बड़ी चर्चा चलती है। श्रभी दूसरा राष्ट्रीय एकता सम्मेलन हुआ । उस राष्ट्रीय एकता सम्मेलन में कौन बुलाये गये ? करनी और कथनी मे जब भेद होता है तो उस से कोई भ्रच्छ। परिणाम नहीं निकलता । राष्ट्रीय एकता सम्मेलन बुलाने की जिम्मेदारी सत्तारूढ दल की है। सत्तारूढ़ दल को शिकायत है कि इस देश में साम्प्रदायिकता बढ़ती जा रही है, लेकिन यदि एक ग्रोर सत्तारूढ दल ग्रपना चुनाव जीतने के लिये मुसलिम कांफरेंस बुलाये तो उस की प्रतिकिया होगी श्रौर हिन्दू कांफरेंस भी होगी। क्या इस में कथनी के अनुसार करनी में भी एकता हुई ? इसी तरह से और भी दल जनसंघ और महासभा जैसे, वहां पर तो एकता की बात करते हैं श्रीर सारे चुनाव का नक्शा श्रीर ढांचा तैयार करते हैं सम्प्रदायवाद पर ।

श्री **बड़े** (खारगौन) : यह ग़लत बात है।

श्री रामसेवक याक्व : इसी तरह से हमारे कम्युनिस्ट मित्र हैं। जब खुद उन को चुनाव लड़ना हो तो जनसंघ श्रीर मुसलिम लीग से समझौता कर लेंगे श्रीर मंच पर एकता की बात करेंगे। ऐसे ऐसे दलों को प्रधान मंत्री ने बुलाया है जिन को एकता में विश्वास नहीं है, सिफं भाषण पर विश्वास है, श्रीर ऐसे लोगों को, खास तौर पर सोश-लिस्ट पार्टी को, जिन को एकता में विश्वास है, नहीं बुलाना चाहते, क्योंकि इस से उन का श्रसली मकसद खत्म हो जायेगा।

ग्रभी एकता सम्मेलन हुआ, पहले भी एकता सम्मेलन हुआ था और दोनों सम्मेलनों में एक बात पर ही जोर दिया गया कि ग्रंग्रेजी हिन्दुस्तान की राज काज की भाषा बनी रहे। और कोई मसला वहां पर नहीं था। सिर्फ एक मसला। इस सम्मेलन में ग्रौर पहले सम्मेलन में भी यह निश्चय हुआ कि ग्रंग्रेजी राज काज की भाषा बनी रहेंगे

### [श्री रामसेवक यादव]

8943

भीर भव तो यह तय कर लिया गया है कि श्रंग्रेजी यहां श्रनिश्चित काल तक बनी रहेगी। हमारे संविधान के ग्रन्दर कहा गया था कि सन् १६६५ तक ग्रंग्रेजी खत्म होमी ग्रौर राज भाषा की जगह हिन्दी लेगी, लेकिन ग्रब यह व्यवस्था कर दी गई है कि सन् १६६४ के बाद भी जविक हिन्दी या हिन्दुस्तानी राज भाषा बन जायेगी, राज काज की बोली बन जायेगी, तब भी श्रंग्रेजी सहभाषा के रूप में बनी रहेगी। निश्चय हो गया कि भ्रब भ्रंगेजी इस देश से जाने वाली नहीं है। उस के लिये कानून भी हमारे मंत्री महोदय रक्खेंगे और उस पर भी शायद मुहर लग जायेगी । मुझे तो यह दुःख होता है कि वे दल भी जो राज भाषा हिन्दी का राग श्रलापते हैं वे भी उस फैसले पर दस्तखत कर देते हैं बैठ कर । जल्दी ही कानून बनेगा भौर कानुन बनने के बाद श्रंग्रेज़ी सह भाषा के रूप मे रहेगी, यानी वह हमेशा राज काज की बोली बनी रहेगी । इस तरह से हिन्दी या दूसरी क्षेत्रीय भाषात्रों के बढ़ने का कोई सवाल नहीं है।

### 13.37 hrs.

[MR. DEPUTY-SPEAKER in the Chair] मैं कहूंगा कि यह एकता नहीं है बल्कि इस देश में १,००० रु० मासिक पाने वाले या इस से ज्यादा कमाने वाले ग्रौर खर्च करने वाले श्रंग्रेज़ी श्रभिमुख कुछ मुट्ठी भर लोगों की हुकूमत या उन का वर्चस्व कायम करने की यह साजिश है। ग्रंग्रेजी के जरिये सरकार उन का वर्चस्व बनाये रखना चाहती है। देश के करोड़ों पिछड़ी जाति के लोगों, हरिजनों श्रीर ऊंची जाति के उन लोगों के बीच जो धोती कुर्ता भौर पायजामा वाले लोग हैं उन को सत्ता पर पहुंचने से रोकने के लिये ग्रंग्रेजी की दीवाल बनाई जा रही है। यह फैसला भ्राप के एकता सम्मेलन मे हो रहा है। मंग्रेजी भारत में शोषण श्रीर सामन्तों की बोली है। मगर वह यहां की जनता की बोली नहीं

हो सकती, जनतंत्र के उपयुक्त नहीं हो सकती, फिर भी यहां ग्रंग्रेजी को कायम रक्खा जा रहा है। मुझे दु:ख है कि जब हम गुलाम थे तो हम श्रंग्रेजी के खिलाफ, श्रंग्रेजी शासन के खिलाफ थे, यानी शारीरिक तौर पर गलाम थे मगर मानसिक तौर पर ब्राजाद थे, श्रीर जब हम भ्राजाद हैं तो हम भ्रंग्रेज़ी के गुलाम, श्रंग्रेजी शासन के गुलाम हैं। श्राज दिल्ली में जो अंग्रेज शासकों की मूर्तियां कदम कदम पर हैं वे बतलाती हैं हमारे यहां के नौजवानों को ग्रौर हमारी ग्राने वाली सन्तानों को कि तुम गुलाम थे, हम ने तुम्हें जीता था तुम पर हकुमत की थी । स्राज स्रंग्रेजों की र्र्टियां को हटाने स्रौर संग्रेजी बोली को हटाने की बात नहीं होती : यह बात तो दूर रही, ग्राज महात्मा गांधी की स्नात्मा इस देश के पूंजी-पतियों के पास कैंद है। बिड़ला भवन जहां पर राष्ट्र पिता महात्मा गांधी के प्राण पखेरू उड़े, स्राज जनता की निधि नहीं है, स्राज वह राष्ट्र की निधि नहीं है, ब्राज वह इस देश के वड़े पुंजीपति बिड़ला की सम्पत्ति है। उस पर बिड्ला का एकाधिपत्य है। ग्राज हमारी सरकार उसे भी लेने में ग्रसमर्थ है। देश में विघटनकारी शक्तियां बढ़ रही हैं। भनी लोग पैसे के बल पर जनतंत्र को ग्रसफल बना देना चाहते हैं। मिसाल के तौर पर उत्तर प्रदेश में विधान परिषद् ग्रीर राज्य सभा के चुनाव हुए । मैं बतला ऊं कि कानपूर में दो पुंजीपति जो किसी दल से सम्बन्धित नहीं, जिन का कोई भी ग्रादमी उस विधान सभा में नहीं है, पैसे के बल पर कांग्रेस या दूसरे दलों के उम्मीदवारों के मुकाबले ग्रधिक वोट ले गये। विधायकों के वोट खरीदे गये। कहां है देश की तरक्की?

भ्री शिष नारायण (बांसी): भ्रपोजीशन पार्टियों ने बेचा था।

श्री रामसेवक यादव : श्राप भी विकते: वालों में से थे। यही नहीं दल के दल खरीदे गये। तो जब ऐसी स्थिति होगी तो जनतंत्र कहां जायगा। स्रव तक तो यह परम्परा थी कि पूंजीपित परोक्ष रूप से सरकार पर हावी रहते थे लेकिन स्रव उन्होंने तैं कर लिया है कि पैसे के बल पर स्वयं सरकार बन जार्ये। इस से जनतंत्र को जबरदस्त खतरा पैदा हो रहा है।

श्री त्यागी (देहरादून) : क्या माननीय सदस्य का यह इनसिनुएशन है कि लोगों ने रुपया लेकर बोट दिया ? क्या माननीय सदस्य का यह मंशा है कि जो ग्रसेम्बली के मेम्बर थे उन्हों ने रिश्वत लेकर बोट दिया ? मेरे खयाल में इस हाउस में यह चीज कहना बहुत गलत है।

Shri K. C. Sharma (Sardhana): The inference is this and he is entitled to this inference. When the circumstances are such that an inference can be made in logic, an hon. Member is entitled to make that inference.

श्री रामसेवक यादवः ग्राज देशके जनतंत्र को जबरवस्त खतरा पैदा हो गया है। इस जनतंत्र को धनतंत्र में परिवर्तित करने की कोशिश हो रही है। इसलिए यदि इस देश के ग्राथिक ढांचे को न बदला गया तो बड़े भयंकर परिणाम होंगे।

गृह मंत्री ने गत लोक सभा के सत्र में विघटनकारी शिक्तयों को रोकने के लिये धारा १५३ में संशोधन कर के एक धारा १५३ ए जोड़ी थी और उस का उद्देश्य ऐसे लोगों के खिलाफ मुकदमा चलाना था जो इस देश में साम्प्रदायिकता, कटुता, ग्रीर भेदभाव की भावना को उत्पन्न करें। लेकिन केवल कानून बनाने मात्र से काम चलने वाला नहीं है। कानून बनाने का मंशा तभी सिद्ध होगा जब उस के अनुसार कारंवाई भी हो। लेकिन सरकार कानून बना कर ही प्रपने दायित्व को पूरा हुआ समझ लेती है।

एक मिसाल मैं साप के द्वारा सदन के सामने रखना चाहती हूं। यह मेरठ की घटना है। चुनाव के मौके की यटना है। सोशलिस्ट पार्टी की तरफ से वहां से पार्लियामेंट के लिए श्री महाराज सिंह भारतीय श्री शाहनवाज खां के विरुद्ध खड़े हुए ये। गेरठ से एक अखबार "मय राष्ट्र" निकलता है। उस मैं छपा या —

Shri K. C. Shara: On a point of order, Sir. An election petition has been presented and the matter is subjudice.

Shri Surendranath Dwivedy (Kendrapara): But he is not referring to the election petition.

shri K. C. Sharma: Quotations are there. The whole case has come before the election tribunal.

उपाध्यक्त महोदय: यह मामला सब-जूडिसी है। इस पर ब्राप नहीं बोल सकते।

Shri Surendranath Dwivedy: Sir, he has not raised that. He does not refer to the petition. But he can make allegations.

श्री रामसवक यावव : मैं इलक्शन पिटीशन के बारे में कुछ, नहीं कहता । मैं तो धारा १५३ ए की श्रोर गृह मंत्री का ध्यान दिलाना चाहता हूं । जो श्री महाराज सिंह भारतीय के खिलाफ प्रचार किया गया उस का जिक्र कर रहा था । तो उस ग्रखवार में लिखा था कि महाराज सिंह भारतीय महमुद गजनवी हैं।

Shri K. C. Sharma: Sir, I rise on a point of order. I make one submission. This is under dispute whether this was printed in the press or not. When a matter is before the election tribunal, the whole case comes up. The whole case means whether the facts are as they are alleged to be; whether the facts as they are alleged to be, if they happen to be the facts in fact, come within the orbit of law or not; if they come within the orbit of law whether the legal implication is such

[Shri K. C. Sharma]

that the election should be invalidated. These are the three principles of an election petition and it comes under that. Therefore he cannot refer to that.

Mr. Deputy-Speaker: If the matter is sub judice, he cannot refer to it.

Shri Badrudduja (Murshidabad): On a point of order, Sir.

Shri Harish Chandra Mathur: Sir, this point of order must be decided first.

Mr. Deputy-Speaker: I uphold the point of order. He should not refer to it when the matter is sub judice.

श्री रामसेवक यादव: उपाध्यक्ष महोदय इस समय मैं यह नहीं कह सकता कि यह मामला श्रदालत में गया है या नहीं। इस का पता नहीं है। लेकिन मैं इलक्शन पिटीशन के बारे में कुछ नहीं कहता। मैं तो श्राप के सामने सिफं उस श्रखबार का हवाला दे कर गृह मंत्री जी से पूछना चाहता हूं कि "मय राष्ट्र" जैसे श्रखबार के खिलाफ जो द्वेष भाव पैदा करता है क्या कार्रवाई की गई? उस के बिलाफ कोई रिपोर्ट इत्यादि हुई या नहीं या कि श्रब तक गृह मंत्रालय इस पर सोता रहा?

Mr. Deputy-Speaker: He should leave it to the court to decide.

Shri Daji (Indore): Sir, may allowed to submit that an election petition is an entirely different matter? A publication may be objectionable for the purpose of election or it may not be; yet, it may be objectionable under the Criminal Procedure Code or the IPC. What the hon, Member is referring to is this: What has the hon. Home Minister done to take legal steps? It may be that for election purposes it may be quite all right. The election tribunal may hold that it is not objectionable and the election may not be set aside. Yet, it come under the Criminal Procedure Code or the IPC. A matter is sub judice if it is an ordinary criminal prosecution and not on technical grounds as under an election petition.

Mr. Deputy-Speaker: Even an election tribunal is a court.

Shri Daij: Maybe, the same matter is not in dispute.

श्री रामसंबक यादव : उपाध्यक्ष महोदय, इस का उस से कोई सम्बन्ध नहीं है । इस में उन्हों ने मुट्ठी भर जाटों को साथ ले कर यह समझ लिया कि इस देश में ब्राह्मण, वैश्य श्रीर शूद्रों की कोई कीमत नहीं, उन की श्रावाज में कोई जान नहीं . . .

Mr. Deputy-Speaker: He cannot read that. It is a matter before the court.

Shri Ram Sewak Yadav: This matter is not before the court. An election petition is something quite different from this pamphlet.

Mr. Deputy-Speaker: What is it that he is reading?

Shri Ram Sewak Yadav: I am submitting that this press by publishing this note has created hatred against that particular gentleman and that it was the duty of the Home Ministry to bring to book that culprit.

Mr. Deputy-Speaker: He cannot hold the Home Ministry responsible for everything that a private person does,

Shri Ram Sewak Yadav: It is not a private person.

Shri Lal Bahadur Shastri: If you will permit me to submit, the hon. Member should also realise that if any action has to be taken against the printer, publisher or the editor, it will have to be done by the State Government. Of course, the utmost that the hon. Member can do is to bring this to our notice and we can draw the attention of the State Government.

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ernment to it. He has to keep that also in mind.

Shri Ram Sewak Yadav: That is what I am doing.

Mr. Deputy-Speaker: He cannot hold the Central Home Ministry responsible for that. He must agitate that in the UP Assembly and not here.

Shri Surendranath Dwivedy: He is asking them to bring it to their notice.

श्री रामसेवक यावव : उपाध्यक्ष महोदय, एकता सम्मेलन में मख्य मंत्रियों की राय के अनुरूप इस संशोधन को प्रस्तृत कर के कानुन बनाया गया । इसलिये मैं इस मंत्रालय के सामने यह चीज रखना चाहता हं कि उस ग्रखबार के खिलाफ कार्यवाई की जाय।

Mr. Deputy-Speaker: It is time for him to conclude.

श्री रामसेवक यावव: मेरा समय तो ज्यादा तर प्वाइंट ग्राफ ग्राईर ने ले लिया। मुझे तो बहुत कम मौका मिला है।

Mr. Deputy Speaker: He has wind up now.

Shri Ram Sewak Yadav: just finishing, Sir.

उपाध्यक्ष महोदय, मणिपूर, त्रिपुरा. हिमाचल प्रदेश और गोम्रा म्रादि ऐसे स्थान हैं जो केन्द्र द्वारा शासित होते हैं। वहां पर जिम्मेदार हुकूमत बनाने की जरूरत है। उन को ज्यादा श्रिषकार देने की जरूरत है इसलिये कि केन्द्र वहां की आवश्यकताओं को पूरा नहीं कर सकता। मिसाल के तौर पर मैं निवेदन करूं कि मणिपुर में पीने के पानी की व्यवस्था नहीं है। पहली पंच साला योजना में वहां पर एक योजना वनी कि पानी की सप्लाई की जायगी,लेकिन वह योजना ठप्प पड़ी रही। दूसी पंच साला योजना में फिर उस के लिय व्यवस्था की गयी लेकिन वह भी पूरी नहीं हुई। अब तीसरी पंच साला योजना में फिर व्यवस्था की गयी है। देखना है कि कहां तक पूरी होती है।

इसी तरह से बिजली की जो श्रवस्था ग्रंग्रजी काल में थी वही भवस्था ग्रभी भी है । जहां तक सड़कों का सवाल है उस की तरफ कोई घ्यान नहीं दिया गया है।

तो गृह मंत्री से मेरा यह अनुरोध है कि केन्द्रीय शासित इलाकों में जिम्मेदार सरकार कायम करने की भावश्यकता है भौर उस की श्रोर सरकार को कदम उठाना चाहिये।

Shri Harish Chandra Mathur: Mr. Deputy-Speaker, Sir, this Ministry of Home Affairs is charged with heavy and difficult responsibility. I will not agree with my hon. friend, Shri S. S. More, that it is a residuary Ministry. Very clearcut and very heavy responsibilities are clearly defined. The hon, Home Minister is responsible not only for peace and public tranquillity, tranquillity in public life, but as a matter of fact it is a ministry for internal affairs. He is in charge of the strength and health of the nation. He is supposed to keep hig fingers on the pulse of the nation. He is supposed to keep track of the various trends and tensions that develop in this country. He is supposed to apply the necessary correctives when necessary. Not only that. He has been given a special charge of Backward Classes and the Scheduled Castes also, because he is in charge of the social health of the country. And it is, therefore, that the entire administrative apparatus is placed under his direct control. He is charge of the all-India services, Intelligence agency is spread all over the country, he has his Vigilance Division in every sector of public life.

And his responsibilities, Mr. Deputy-Speaker, are very much enhanced in this developing economy. When about Rs. 2,000 crores are spent every year in the implementation of the Plan, it has a definite and a great impact on all aspects of social life. It increases the responsibility of the administration, and with this expansion particu[Shri Harish Chandra Mathur] larly in the public sector, his responsibilities are definitely tremendous.

Apart from that, when we have got neighbours who are fomenting trouble, when we have border disputes, they have a repercussion on the internal certain communal When affairs. troubles are engineered over the other side of the border, they have their repercussions here. He has to keep a watch over them and he has to look to these things. He is supposed look after the infiltrations from bordering and neighbouring States, and he is charged with the responsibility in the matter of the spies and the sabotage and all that is happening in this country.

It is, therefore, in this context and in full appreciation of his tremendous responsibilities that I wish to make certain observations. I hope the hon, the Home Minister will not deny that this House has given him the fullest co-operation, all sections of this House. Whatever legislations he has wanted we have put them, including the repugnant Preventive Detention Act, in his armoury that he may be effective and be able to keep the national health in perfect order. For border disputes, for propaganda on the border areas, for communal troubles, all sorts of legislations have been passed by this House, and his armoury is full of all these legislations. It therefore becomes necessary for him to give a full and good account of all these activities. I think these are more important matters than what have been referred to in this Annual Report, and I would expect the hon, the Home Minister to give us a full account of all these important and vital matters which are of national importance; I would expect him to take the House into dence and tell us how he has discharged his responsibilities. how he has utilised all these instruments which we have placed in his hands.

We have in our minds now, first of all, the national integration. I do not

understand, what is the locus standi of this National Integration Council, or what is this National Integration Conference and Council which is convened here. I think it is primarily the responsibility of this Parliament to take account of these important factors which affect the national integration, which is a vital part of the nation-building activities. super Parliament, or what I do not know. I could have understood if a certain Council could have been pointed through a resolution of Parliament. Are these decisions garding languages, are these decisions regarding communal activities to be taken by some exterior bodies? It is only an indication of the fact that this Parliament has not been able to dis-Thatge its responsibilities, that leaders in this Parliament have failed in giving a leadership to the country, and that we, Members of Parliament, have not come up to the expectations. Even if we have not done so, who is the authority who appoints this National Integration Council over and above this sovereign body? It is the right and duty of this sovercign body to look into all these important matters. It is this body which will take a decision regarding languages, it is this body which will take a decision regarding all other matters. I refer to it more particularly because I find that immediately decisions are taken at that meeting, they are conveyed to the Chief Ministers and certain tions are initiated. These decisions be of a recommendatory can only nature and they must come to this Parliament, they must receive seal of approval of this Parliament, and it is only then and then that certain actions can be taken.

I wish now to refer to another matter. It was in as early as 1950 that we passed this enactment, an Act "to provide for the expulsion of certain immigrants from Assam". What has happened to this? We gave all this power to the hon. the Home Minister as early as in 1950 under which he is

supposed to have taken action against the infiltrations which have been going on merrily for all these years. And I was simply surprised to in this Report a reference that certain facts and figures having brought to his notice because of Census, certain enquiries are now being made. I would like to know whether there was any instrument, whether there was any agency which was working for the effective implementation of this enactment which was placed in the hands of the hon. Minister. May I know what his Intelligence agency was doing, what is the information of the Home Minister to this day, and how he explains that this is now being enquired into it is now that we are going to find out whether there have been large-scale infiltrations or not? This is what mentioned in this Report. I hope the hon the Home Minister will be able to give a very smashing and a very effective reply to this. He should take the House into his confidence and tell the House that this matter constantly in his notice and that had taken particular note of it. these reports which are before us the dispute is whether there have about 2 lakhs of people who emigrated, or 5 lakhs. Even in certain high quarters it is said-it been discussed by the Assam Legislaand by the tive Assembly Congress Party-certain sections say that the infiltration has been to the tune of 2 lakhs, while certain other people say that it has been to tune of 5 lakhs. If that is so, tainly the hon. the Home Minister owes an explanation to this House and the country.

I would also draw attention to another enactment which was passed in 1959 when this section 198B was amended, so that action could taken against the yellow press for publishing defamatory articles against Ministers and against high civil servants. When I asked a question OF the floor of this House to find out whether any single case has 885(Ai) LS-7.

launched under this provision, whether any use whatsoever has made of this provision, the answer is "Nil". Why was this legislation passed? Is it the contention of the Home Minister that this enactment has served as a deterrent and that the yellow press ceases to be so, that there are no defamatory articles? Only the other day I read something against a Deputy Minister of the Central Government, and we read so many things. But if these enactments are passed we expect that certain effective action will be taken. So these are larger issues over which I hope the hon, the Home Minister will throw some light as to how these enactments have been functioning and how he proposes to make better use of them.

We find in Delhi itself so many cracker explosions. How do we account for them? I can understand, it is very difficult to stop the cracker explosions. In such a vast place somebody could do it at any time. But we do expect that we will be able to track these cases and seize the hand which is behind all this. I hope the hon the Home Minister will be able to satisfy the House in respect of these large issues.

I will now pass on to the working of the public services. The hon, the Home Minister will excuse me if say that this term "public services" continues to be a myth even today. I do not think we have any public services. We have officers. We have We have subordinates. We offic als. have menials. There is no spirit of public service at all. I do not know what steps are being taken to infuse, to inject that spirit of public service and between the services also, whether there is any team spirit. I do understand, they cannot all be placed at one level. But, those people who are at the higher level can only take the respect of a captain. The whole team has to work as such. I do not know whether that team spirit is there or not, whether all these people who are working as subordinates of these [Shri Harish Chandra Mahtur]

officers feel, here is a captain who is giving leadership, who is looking after us very well and who is giving directions, or whether they work separate departments or compartments. We have to see to that.

### 14 hrs.

We are talking so much of socialism. Have we been able to introduce any element of socialism in the services first? Whether they know how to behave between themselves: that is the first question. We have got at top the I.A.S. We have got the National Academy at Mussourie. I tried to make a little study of the subjects which are being taught there. I feel and I have no hesitation in saying that there has been a considerable improvement in this National Academy. I have no hesitation also in saying that there is far greater room for further improvement. I would certainly submit to the hon. Home Minister that for recruitment and for training services, which comprises a very large sector, there must be an Advisory body-a Standing advisory body -on which he must not hesitate to take certain people from public life. They will inject a new outlook. It is only an advisory body. Many other institutions have advisory bodies. Here, we have in the Community development, a Central institute of research and training. They do not hesitate to take an Advisory committee. I do not know why, in an important matter, where all services are recruited for administrative purposes we cannot have Advisory body to advise the Minister on various matters of training.

What is going to be the pattern of behaviour? They all talk of people of this country being the masters. Who are treating the people of this great country as masters? In a socialist state, even in a welfare state, the administration comes in the way of the people every day, at every step. When the administration comes into our life at every step, it becomes absolutely necessary that it does not come as an irritant, it does not come as a provocation, it does not come as an obstruction and it does come in a corrupt form. It must be sympathetic; it must be friendly. It must have understanding. It is this behaviour pattern of the administration which brings the administration into contempt, which brings the Government into contempt and brings the ruling party ito contempt. should, therefore, be anxiety of the hon. Home Minister to the that the behavour pattern of the entire administration is pletely orientated. This can only be done through proper recuitment and through proper training. For purpose, I have suggested that яt least, as a first step, there should be an Advisory committee.

for Grants

I also recall the attention of the hon. Home Minister to what I submitted-I have not tried to deal with the matter at length-last time about the working efficiency in the Ministries. He was good enough to deal with it at length. He almost agreed with me. I do not know what steps the hon. Home Minister has taken in that regard by now. I hope he is looking into the matter.

I would also like to invite the attention of the hon. Home Minister to some very wrong trends which are developing in the districts. There is concentration of all complete the senior, experienced officers in secretariat, whether it is at Delhi or whether it is at the State headquarters. Nobody wants to go to do the field work. Still, all the incentives are being taken for the higher services. To those who are working at the Centre, there are special allowance, special grades. In the Districts, you have the Collector and District Magistrate. He used to have 18 to 20 years experience in the British days in the old days. From 18 to 20 years, came down to 8 to 10 years. From 8 to 10, it came down to six years and now, it has come down to four years. I wish the hon. Home Minister reali-

ses this. A Collector and District Magistrate goes as the head of district with four or five years experience. What do the people call him? A clokra. It is with this contempt of chokraship that he has got to maintain his position. When, that complex is there, there is reaction in his mind and he resorts to bossism. That creates another chain of wrong reaction to this young man-I pity that young man-who has got to control on the technical side people with an experience of 10, 15, 20 years. I hope the hon. Home Minister give particular attention to this matter. It will be said there are verv few people. Facts and figures given that there has been rotation and people from the Centre do go to the State. If you analyse the statement, you will find that it is only junior staff which comes and goes: not the senior staff. I hope he will kindly give particular attention to this matter.

Regarding corruption, I would not like to indulge in any general statements. I entirely agree with the hon. Prime Minister that much talk of corruption also breeds corruption. But, I think, suppression of this malignant growth is far more dangerous. It is now agreed on all hands that there is widespread corruption. If you look at this report, you will find there are two classes here. One is dealt with under complaints from the people. If you look at the complaints, you will find that from year to year, number of complaints has risen much more against Gazetted officers. Here is a statement. It was 1397 in 1956-It is 3305 in 1961. So far 57. vigilance cases are concerned, were 616 in 1956-57; they are 536 in 1961. I do not know why there disparity. Even anonymous complaints which have come to them have been found to contain an element of truth, about 15 to 20 percent Also I find that the percentage of disposal of vigilance cases has gone down from 55 to 39 in this year. This requires the immediate attention

of the hon. Home Minister. I cannot blame the services alone for this unfortunate state of affairs. There are certain stresses and strains which have come into working which are responsible for abuse of authority. One most unfortunate thing is groupism in the Ministries. When there is groupism in the Ministries, there is great abuse of the administrative services. services exploit the politicians and the politicians exploit the services. It is a matter in which, I think, neither the Vigilance division nor anybody else can do anything. It is only the leadership of the hon. Home Minister which may, if he cares to go out his way to take certain steps, do something. This is a chain which started. When there is groupism, there is complete exploitation. filters down to the services at the lowest level. It is a very unfortunate fact. This abuse of authority has got to be stopped.

Another thing is about the reforms which are going to be introduced. I wish to sound a note of warning that these reforms are going just the wrong way. Now, you are going to take technology and science to the masses. The increase in the number of the administrative services will only tilt the balance the wrong way. It is just the wrong thing which is being done. I shall take another opportunity to deal with this matter further.

Mr. Deputy-Speaker: The hon. Member should now try to conclude.

Shri Harish Chandra Mathur: I shall just mention three points briefly.

As regards the Industrial Management Pool, I fird that that Pool is completely denuded. There are hardly three persons left in that Pool who are available for service. We have not been told what has been done about this matter. I feel that by the time we discuss these Demands next, the Industrial Management Pool would have been better consituted.

[Shri Harish Chandra Mathur]
I wish the Zonal Councils also to be strengthened.

Finally, I would say one word about the pensioners. You have completely forgotten them. They have the same ailments as other Government servants, and, therefore, their requests should be looked into.

As regards prohibition, I attach considerable importance to it. But I wish to say that the country is prepared for prohibition. We have not been able to prepare the country during the last fifteen years for prohibition. The unfortunate fact is that the administrative services are prepared and are not fully equipped to effect prohibition. The result is nothing but a loss of revenue on the one hand, and the opening of flood-gates of corruption on the other. Therefore, until and unless prepare the people, and until unless you gear up your administrative machinery to yield results, it is no use. It is not a fad or a fashion to talk of prohibition. We believe this, and we want this to come about, and if this country succeeds in having complete and total prohibition, that would be really a great day, and it would serve as a great example to the entire world. I entirely with that idea, but it is no use deceiving our selves and shutting our eyes to the realities of the situation namely losing the revenue on the one side and opening the flood-gates of corruption on the other.

Shri Sezhiyan (Perambalur): Considering the limited time at my disposal, I shall focus my attention only on one particular problem, namely the language problem which is agitating very much the minds of the people of the South. At the outset. I have to say that we have nothing against Hindi as such. Hindi as any other regional language has got its own place and has got to be respected. As long as it is used as the lang-

uage of administration in the region where it is largely spoken, we have nothing against it. The trouble comes only when it is called the 'national language', when it is imposed as the 'official language'.

Even at the time of the Constituent Assembly, a Member coming from the South gave a note of warning. He said:

"I may say that the South is feeling frustrated. If there is the feeling of having obtained liberty, freedom and all there is very little of it felt in the South. Sir coming to the capital in the northernmost part of the country, and feeling ourselves strangers in this land, we do not feel that we are a nation to whom the whole thing belongs, and that the whole country is ours. Unless steps are taken to make the people of the South feel that they have something to do with the country and that there is some sort of country, I do not unity in the think the South is going to be satisfied at all. There will be bitter feeling left behind. what it may lead, it is not easy to say at present."

That was what Mr. T. A. Ramalingam Chettiar, a Congress Member of the Constituent Assembly said at time. Now, it is found that his fears are well-grounded. From 1937, when the first anti-Hindi agitation started in Tamil Nad, from that date, we find that the opposition to Hindi language as the 'official language' has grown in the South. Persons who were for the introduction of Hindi in 1937, persons who have done yeomen service in the South for the spread of Hindi are now to be found in the forefront to oppose Hindi as the official language of India. Important persons, persons who are to be found outside the ranks of the DMK and the DK persons who have earned well-merited eminence in the South, have issued an appeal to the Prime Minister about three or four years ago, in which they have stated that:

"The opposition to the introduction of Hindi as the official language of the Union is shared by all sections of the people of South India, although except politicians, others are not so clamorous about it."

the signatories to this appeal being Dr. C. P. Ramaswami Aiyar, C. Rajagopalachariar and other persons who were eminent educationists, scholars, professors, vice-chancellors, editors of leading dailies and weeklies, artistes etc.

They have further stated that:

"Where large parts of the country are affected adversely and and such injury is made manifest to the Government the procedure of the Parliamentary vote has but a limited significance. It is a negation of the basic principle of democracy, namely respect and protection of vital minority interests and not the tyrannous rule of the majority vote.

Further in the context of the present issue, there is a misapprehension about those opposed to Hindi being in a minority. It is not as if those in favour and against are spread all over the country in varying proportions. The whole of South India is opposed to the official language policy. This is not the same as minority of numbers only. It is the opposition of a part of the country itself."

This is what their appeal contained, and this is what those eminent men had to say.

The plea of constitutional sanctity and constitutional provision sounds weak in the minds of those who have been hurt by the policy of Hindi. Sir, the Constitution is not a rigid one. It is a flexible one. So many amendments have been made to the Constitution. Therefore, it is high time that we make a reappraisal and a fresh examination of the facts and the situation.

Even at the time of passing the Consitution, there was not a clear majority for the official language policy as it is found in the Constitution. A Member from the South—I think I can mention the name also—Mr. L. Krishnaswami Bharati, who was a Member of the Constituent Assembly disclosed later on how this language provision was included in the Constitution and passed. He gave a statement years later, in which he said:

"As a Member of the Constieuent Assembly, I have no doubt signed the Constitution Act. But I wish the public to know more about the circumstances in which the Members of the Congress Party had to function. At Congress Party meeting, after heated debates for many over the language question, the poll revealed an equality of votes and the President adjourned it. At the next sitting also, the House (the party meeting) divided and curiously again, there was a tie, and the President of the meeting gave his casting vote in favour of Hindi....Party discipline made us vote for the present article in the Constitution on language at the open session of the Constituent Assembly. Now I feel the atmosphere free enough for one to express the view that the question of official language must be revised so as to be in accord with the wishes of the people in the States.".

That was what a Congress Member had stated.

Shri Tyagi: I am sorry that my hon. friend is wrongly informed. The

[Shri Tyagi]

casting vote was given on the question of numerals, whether they should be Hindi numerals or the Roman or international numerals. I was also present and I know what happened.

Shri Sezhiyan: Mr. Krishnaswami Bharati was a member of the Constituent Assembly and this is what he has stated. If my hon. friend wants to contradict me, he can do so when he gets his chance. I am only quoting what is contained in the statement issued by that member. If it is wrong I accept my hon. friend's correction.

Shri Tyagi: Sir, you yourself were there, and many of us were also there.

Shri Brajeshwar Prasad (Gaya): I was also a Member of the Constituent Assembly, and this provision was passed unanimously.

Shri Sezhiyan: I am refering not to the open session of the Constituent Assembly, but to what happened at the party meeting.

Shri Brajeshwar Prasad: Also at the party meeting, it was passed unanimously.

Shri Rajaram (Krishnagiri): It was passed by one vote.

Shri Sezhiyan: The same point is made out also in the appeal issued by Dr. C. P. Ramaswami Aiyar and other eminent men.

Shri Tyagi: At the party meeting also, we were practically unanimous. The only division was on the question of the numerals, whether they should be Devnagari numerals or they should be Roman numerals. That was the only question on which there was a division.

Shri Sezhiyan: I would inform the House that in the appeal written and issued and sent to the Prime Minister by Dr. C. P. Ramaswami Aiyar, C. Rajagopalachariar, S. S. Vasan and others also, they have made a particular reference to this issue that at the party meeting, it was passed by the majority of a single vote only.

Some Hon. Members: No, no.

Shri Rajaram: It was passed by a majority of one vote.

Shri Heda (Nizamabad): That was only on the question of the naming of the language, whether it should be Hindi or Hindustani.

Shri Sezhiyan: Even on the language issue, 50 per cent were on one side, and 50 per cent were on the other side, and the casting vote had to be given by the President.

Shri Tyagi: No, no.

Shri Brajeshwar Prasad: No, no.

Mr. Deputy-Speaker: An hon. Member can say even wrong things. But other hon. Members can refute him later on.

Shri Tyagi: I was not raising any point of order, but I only wanted to clarify the position.

Shri Sezhiyan: This was the statement issued by a Congress Member, and if some other Congress Members oppose it, I have nothing to say against it. I shall leave it at that. One Congress Member has said one thing, and another Congress Member says something else; so, I shall take their words for what they are worth.

Shri Raghunath Singh (Varanasai): There was only one opinion on the language question. The only question on which there was a difference was whether it should be Hindi or Hindustani.

Shri Sezhiyan: Even at that time, there was a difference of opinion. My point is that even at the time of passing, there was a difference of opinion amongst the party Members. Had there been a free vote, probably the position might have been otherwise.

Shri Brajeshwar Prasad: It was a free vote.

Shri Raghunath Singh: There was no party whip.

Deputy-Speaker: The Mr. hon. Member is entitled to express his own opinion. If he is wrong, other hon. Members can refute it later on.

Demands

Shri Raghunath Singh: But he was quoting a wrong thing here.

Mr. Deputy-Speaker: The Member can say that it was wrong, afterwards.

Shri Sezhiyan: That was what I found also included in the appeal sent by Mr. C. Rajagopalachariar, Dr. C. P. Ramaswami Aiyar and other eminent persons. If it is wrong I shall leave it at that.

There is also another thing. North Indian friends say that we can learn any number of languages. They come to us and flatter us and say 'You are really intelligent people; you can learn any number of languages. Hindi will not be very difficult for you to learn. You can learn Hindi in such a short time and beat us hollow in it' and so on, and they want us to learn Hindi. But we are intelligent enough to know why these things are being done. It is true that quite a large number of South Indians are to be found in Delhi, that they are learning and speaking Hindi language very fluently like the North Indians. But why it is being done? The reason has been given by Mr. Sankarrao Deo while speaking in the Constituent Assembly. Mr. Deo, who came from the then composite State of Bombay, told the House why Hindi was being learnt. He said:

"After all, people from the South come to the North not for the language, not for the culture that Hindi gives but to earn their livelihood".

Therefore, only at the point of bread and butter, Hindi is being learnt. It is because it has been made the official language and it is being forced on us. That is what I want to impress on the House.

I know that assurances have been given by the Prime Minister and the ex-President that Hindi will not be imposed on the non-Hindi speaking regions (Interruptions).

An Hon. Member: I hope you do not want Hindi to take the place of English.

Shri Sezhiyan: I am not going to yield....(Interruptions). Other Members will have their chance. are more in numbers and they have got more time than we. They may accept what I say; otherwise, they may leave it.

Shri C. K. Bhattacharyya (Raiganj): He is quoting the Constitution. Will he kindly say whether there is anything in the Constitutinon as North India and South India? There is only one India.

Shri Sezhiyan: It is not in the Constitution, but it is in geography. we go through geography and history, language and culture, we know about North and South. Even eminent people in our country speak about North and South.

Mr Deputy-Speaker: He everything with his own eyes.

Shri Sezhiyan: When he speaks, he can speak for the whole of India.

Shri C. K. Bhattacharyya: When he quotes the Constitution, he must go by the Constitution.

Shri Surendranath Dwivedy: He has not quoted the Constitution.

Shri C. K. Bhattacharyya: He cannot quote the Constitution when it is to his advantage and deny it when it is to his disadvantage.

Shri Sezhiyan: I am quoting what Congress members have themselves said. They have referred to North [Shri Sezhiyan]

and South Mr. Sankarrao Deo does not belong to the DMK. He comes from Maharashtra. He  $i_{\rm S}$  a persor, who has made great sacrifices in the freedom struggle. He has spoken like that (Interruptions).

As I said, assurances have been given by the Prime Minister and also by our ex-President that Hindi will not be imposed on non-Hindi speaking people. There is also a Bill under consideration to give effect to it. But in spite of these assurances, Hindi is still being imposed in all departments of Government, in the railways, Post and Telegraphs, in radio-in broadcasting-in newsreels and feature films, in the Films Division, in weights and measures; in milestones and signposts of the highways we see Hindi being imposed and inscribed, in areas where it is not at all understood

It has been suggested that one of the South Indian language should be introduced in North Indian universities. We are very much thankful for the courtesy shown to South Indian languages. But that does not solve the problem. When South Indian<sub>3</sub> learn Hindi, they have to learn it as an official language for administrative purposes, but when a South Indian language is intrduced in North Indian universities, it is only as an option, a hobby or pastime, and as a compulsory language to be learnt for doing administrative work.

There is one thing more that I want to impress on the House. The opposition to Hindi is not confined to South India alone. In Bengal, Punjab and NEFA also, there is some opposition to the introduction of Hindi as the official language.

An Hon. Member: No, no.

Shri Sezhiyan: Let me have my say. He can speak later.

Four years ago in the Assembly and Council of West Bengal, they demanded in a resolution a fresh approach by a re-examination of the official language question. Then there was an All India National Language Convention held at Calcutta. There Dr. Naresh Chandra Sen Gupta said:

"Let it be remembered that Hindi is as much a foreign language to more than half of the Indian people as English is and Certainly not to pick up unless we are talking of the bazaar Hindi".

Another eminent professor of Bengal, Prof. Jyotish Chandra Ghose said in a more bitter and indignant tone:

"From the days of Raghu to Akbar, Bengal had never been cowed down to come under the away of Delhi, capital of alien imperialism. Bengal resisted the attmepts of Lord Krishna to make the whole of India as one".

He means that where the divine Lord failed, we poor mortals may not succeed in the attempt. He said further

"Bengal had faced many a bullet over centuries in her struggle to preserve her freedom and culture. Yet one more shot has been fired in the shape of Hindi as official language. I say Hindi enthusiasts will fail, miserably fail, in their efforts".

This is what a Bengali, an eminent professor, has to say, and this is what I want to impress on the House.

The official language policy has created so much furore and so much indignation. Unless you allay the fears of the non-Hindi speaking areas all the efforts that Government make will be unsuccessful. Some people complain that nothing much has been done, some think that nothing more could be done, as everything is over; some others say that we have to postpone the evil day so that the future generation may solve the problem

Yet some others think that somehow or other Hindi may become one day the official and national language of Indian.

In the Constituent Assembly, one Member—I think he came from UP—while supporting the official language policy, said this as regards Hindi:

"It is the official language, it is the national language. You may demur it. You may belong to another nation, but I belong to the Indian nation, the Hindi nation...."

Shri Heda: Who is that fanatic?

Shri Sezhiyan: He was Shri Dhulekar, and he was speaking on official language. He says it is 'the national language', as though all the are not other languages national languages. 'You may demur it. You may belong to another nation'-that is, those who oppose Hindi are to be termed as belonging to another nation, 'But I belong to the Indian nation, the Hindi nation .... .. This is the crux of the matter. This means that in their heart of hearts, they want to convert the Indian nation into a 'Hindi nation'.

I concede that probably with the present provision, with a little more tact, a happy day may yet come when all people in India will speak and converse in Hindi without much difficulty. But at that time, India will be not the India that we see today; it will be an India comprising Uttar Pradesh and some parts of Madhya Pradesh only. If you want that nation, if you want that Indian nation, Hindi nation, we have no objection to the creation of such an Indian nation, Hindi nation.

Shri Tyagi: If I speak English, do I become English?

Shri Rajaram: We want our nation.

Shri Sezhiyan: If you accept what Shri Dhulekar said, that is the conclusion.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Yesterday and today a number of hon Members have covered a wide field so far as the activities of the Home Ministry are concerned. An hon. Member on this side called it a residuary Ministry but my hon. friend, Shri Harish Chandra Mathur, put it quite correctly by saying that the Home Ministry has to deal with a number of subjects. They are well defined and, therefore, it is possible to know what their functions are and how those functions are being discharged.

On this footing, I would deal with a few aspects of the Home Ministry's activities. Generally, they deal with the administration in all its aspects. So far as the administration is concerned, naturally the Government of India's administrative side has to be dealt with by the Home Ministry. Secondly, we are in charge of certain Territories, 6 in all, which are under the superintendence and control of the Central Government. So control has been vested in the Home Ministry. Lastly, so far as the various States are concerned, we carry on our task in the fullest co-ordination with them, with benefit to themselves and to us. This is a Federal Constitution, and with good offices, good wishes and a spirit of co-ordination between the Central Government's administration on the one hand and the State Administrations on the other, things have to be carried on by my Ministry. This is, therefore, what we call the administrative part of the activities of the Home Ministry.

Secondly, we have also to deal with the large services side of the Central Ministries.

As the House would be aware, the Central Government has been one of the largest employers in the world. We have got about two million employees and about a million are under the control of the Home Ministry. In addi-

[Shri Datar]

tion to this we also deal, to a certain extent, with the All India Services. At present we are having two; we are likely to have three more, and if the desire or the wisnes of the Integration Conference nave to be taken into account, there will be an all India Service, so far as education is concerned. There also, to a certain extent, we deal with this question. This is so far as the administrative side is concerned.

Then we deal with the welfare aspect, especially of certain communities which are backward so far as social and economic disabilities are concerned. Then there are certain minor points dealing with the administrative question. I shall try to be as brief as possible, because I have to cover a very wide field which hon. Members have traversed yesterday and in the course of today.

I shall start first with the services. So far as the services are concerned, a number of hon. Members made a sort of criticism which unfortunately was to a large extent ill-informed. An hon, Member this morning stated that the I.A.S. were of the same type as the former I.C.S. during the British regime. May I point out that after the advent of independence and after the acceptance of the new political ideology by the Government and the people of India, the services cannot afford to be as rigid or as hide-bound as they formerly were?

Secondly, so far as the I.A.S. and I.P.S. are concerned, they were formed in 1948 on the initiative of the first Home Minister of India. Since them, we are trying our best to see to it that the Indian Administrative Service and the Indian Police Service are placed on a proper footing. So far as the former are concerned, their number is about 1,800 and so far as the I.P.S. are concerned, their number is about 1,000. We are trying our best to see that these services are fully kept informed in the knowledge and also in the progress of the country.

Inat is the reason why we have started a special course where aifferent types of training given to these administrators the district and other levels. May l point out to the hon. Member that it would not be proper to say that the services are what they formerly were? They are efficient; that is admitted. But in addition to being efficient, they have also to work uner a democratic atmosphere. They have also to take into account the culture of the land. That is the reason why in the School of Administration we have started at Mussoorie we take care to see that all the officers of the I.A.S., the I.P.S. and the Central Services pass through what is known as foundational course consisting of lectures or instructions in not merely history, not merely economic subjects, but also in culture, the composite culture of India. May I also point out an interesting fact that Gandhian ideology has been specifically included as one of the subjects that have to be taught to our administrators at various Therefore, it would not be proper to say that these administrators or members of the I.A.S. and I.P.S. are kept hide-bound as once perhaps they were to a certain extent.

After the advent of independence things have changed and the services now are not the masters; the services are the servants of the people at large. So far as the Police are concerned, they have to carry on their work in a strong manner for the purpose of maintaining law and order. But they are in the ultimate analysis the servants of the people. That the reason why in the case of all categories of government servants Police in particular the we take care to see that they are instructed in humanities. They are instructed in the cultural side and they are also instructed in the important aspects of administrative functions. After the course has been gone through, the Indian Administrative Service personnel have to pass through a further training both at Mussoorie as also in their own districts and only thereafter, after two years of such training, fairly severe training, are they confirmed.

To the I.P.S. officers also we give training in cultural subjects. In addition, they are also given training along with the military because the police and the military have a lot in common to do. Therefore, they have to be taught certain aspects of administrative duties in which they cannot afford to fail. This is so far as the two services are concerned.

We get the best types of officers from the States through 15 known as promotion quota. They have also to pass such training and only thereafter tney put in charge of district administration and other important posts in the State Governments. Thus, so far as the modern aspect of the training of these highest officers in the land are concerned, Government are alive to the need to give them proper training, to give them humanistic training and also to give them training in efficiency and competency that are absolutely required of them.

Yesterday, an hon. Member while admitting that there ought to national integration, said that he did not like the idea of having more All India Services. Shrimati Renuka Ray rightly pointed out that so far as India is concerned, we have to take it as one unit and if it is one unit and one nation, then any member of the services wherever he is has to cosider himself as a national of the whole country and has to serve in all parts of India. He cannot say that because he is from the South he ought not to be posted in the North. I have myself scen Punjabi officers serving extremely well in Madras and Kerala States. I have also seen the South Indian officers of the I.A.S. and I.P.S. serving with full zeal and vigour in Bengal and other States of India. In fact, we have been trying our best to see that the outside element is as large as

possible. The States keorganisation Commission desired that there ought to be a large influx of members from other States in a particular State's cadre. That is what we are trying to 10110w and roughly about 61 per cent or our I.A.S. and I.P.S. personnel are called upon to serve on cadres other States and may I point out that they have been doing extremely well. They are learning the local languages and they bring to bear upon their work a considerable measure of detachment, a considerable measure of disinterestedness in additionn serving the particular area where they are called upon to serve. Therefore, in so far as the principle of national integration is concerned, Government are trying to follow it to the extent, so far as these highest services are concerned. Therefore, if an officer born in Punjab has to go and serve in Maharashtra, or a Gujerat officer has to serve in Bihar, these officers have always to consider that these other parts of India are their own, and they ought not to complain that they have been transferred from one cadre to the other or placed on another cadre. This is in full consonance with the principle of national integration, because, after all, we are one. We get the best type of intellect, the most brilliant candidates, for these examinations, and we pick up the best whole among them, and then the machinery of administration geared up to the fullest extent. So, instead of confining the administrative services in a State only those born in that State, it would be always advantageous and in the interests of efficiency, apart from national unity, that the best in the country are called upon to serve in these highest services of an all-India character.

Shri Hari Vishnu Kamath (Hoshangabad): I hope it is gearing and not jeering.

Shri Datar: I would further point out that under the Constitution, it is open to the Rajya Sabha or the Council of States as it was formerly [Shri Datar]

known, to pass a resolution, and only on the basis of that resolution can we have new all-India services. During the December session, a similar resoluuon was passed by the Rajya Sabha in respect of three all-India services. Engineering is one, forest is another and medical health is the third. iar as these three are concerned, the Chief Ministers accepted it in principle. We have worked out the details. It would be in the interests of the whole nation to have more all-India services, and we should not consider that the administration in any particular service ought to be manned only by the persons born in that State. This is the highest competitive examination that we are holding. We are getting the best talent in the whole land irrespective of the province from which they come. Under the circumstances, you would agree that the all-India services ought to be manned by the best talent in India, that they ought to be trained properly, thereafter, let it be understood clearly, they ought to be ready to serve in any part of India, though they might by accident belong to a particular part. Therefore, if an officer in Maharashtra or Mysore has to serve in Assam or elsewhere, he ought to consider the latter also as his own country, because, after all, we are one.

We are trying our best also to see that the Central Services are also brought to the highest pitch. We have been taking a number of steps.

Shri Tyagi: What about the judicial services?

Shri Datar: There was a proposal that there ought to be an Indian Judicial Service also, but consideration had to be deferred because there was some difference of opinion.

Then I would point out that in respect of the Central Services also, we are trying our best to see that the best talent is made available from the whole of India.

Shri U. M. Trivedi: That you must try very soon.

Shri Datar: That is the reason why at our instance the U.P.S.C. are holding various competitive examinations.

Shri U. M. Trivedi: And do not allow people from Madhya Pradesh and Rajasahan to come.

Shri Datar: Let not the hon. Member make a running commentary. That would not make it possible for me to proceed with my speech. He can request the Chair to give him as much time as he wants.

I am pointing out that we are anxious that the Central Services should. in the first place, be efficient, and secondly that they have an all-India outlook. That is most important. That is the reason why, as an hon. Member ringtly pointed out, if national integration has to be kept in view. our servants ought to be able to serve with the fullest vigour and without any mental reservations in any part of India where they are sent. That is the reason why the largest number of such people are taken through competitive examinations, and then at higher levels, whenever the qestion of selection arises, whenever the question of promotion arises, we also take care to see that proper persons are duly selected and promotion is not denied to any person. For that we are trying to associate the Chairman or a Member of the U.P.S.C. with this selection so far as selection posts are concerned.

Shri Tyagi: Would you just permit me to put one question? About the judicial services, the hon. Minister has not been able to throw enough light. In the case of High Courts, for instance, they are selected from the State itself. If the High Court Judges were to be all-India, then justice would be better.

Shri Datar: For the appointment of High Court Judges, the Constitution

has laid down a particular procedure. It says that in all such cases, the initiative has to be with the Chief Justice of the particular State. Before him there is a double choice. He can either accept the best from the lawyers, or he can accept the best from the senior District and Sessions Judges.

Shri Tyagi: The State Governments have their say.

Shri Datar: After such a proposal has been made by the Chief Justice of the particular High Court, it goes to the Chief Minister or the Government of the State. Then it comes here to us. I may point out for the satisfaction of the hon. Member that whenever any such proposals come here, we send them to the Chief Justice of India, and after the Chief Justice of India has given his reactions, the President makes the appointments. I have not got the actual figures, and I would not take the time of the House, but I would point out that dring the last ten or twelve years, about 150 appointments were made.

Shri Tyagi: The standard is going down.

Shri Datar: In all these cases we had the approval of the Chief Justice of India. Only in about eight or ten cases there were some differences between the Chief Justice of the High Court and the Chief Minister or the Government of the particular State, but we always try to see that the views of the Chief Justice of India and those of the Chief Justice of the local High Court are given the fullest importance.

Shri U. M. Trivedi: May I seek one clarification if he does not mind? The question is this. Is it not a fact that on account of this procedure, during the last one or 11 years eight appoint. ments have been made of Public Prosecutors who have got the dignified name of Deputy Government Advocates or Government Advocates?

Shri Datar: I would not enter into particular instances at this stage, but I am pointing out the procedure which we invariably follow, namely procedure of the recommendation of the Chief Justice of the State High Court, of the Chief Minister or the Government of the State, and then most important, the reaction or approval of the Chief Justice of India. These are very high appointments and. as my hon, friend Shri Tyagi pointed out, these are appointments dealing with the highest judiciary in the land, and that is the reason why this particular type of procedure was laid down, and we have been following it literally. Now, it is perfectly open to the Chief Justice of the High Court or the State Government to make certain suggestions, and it is perfectly open to the Chief Justice of India to turn down such suggestions. highest common factor of agreement we take into account. Except in one case where we disagreed with the Chief Justice of India because both the Chief Justice and the Government of the State had unnanimously made a proposal in respect of one post and that was accepted, in all other cases we took the approval of the Justice of India. You would agree that the Chief Justice of the Supreme Court is the highest judicial officer in the land. That is the reason why we follow this procedure.

Shri Tyagi: The Home Minister has the final say in the appointment.

Shri Khadilkar (Khed): Recently, in a Convocation Address at Nagpur, Shri D. R. Gadgil had charged the services with certain corruption at the highest level. I have no time to read it out. While the Minister is dealing with the All India services, especially when the highest cadres are more or less attracted by the big business houses-and they are sources of corruption at the highest level-he should throw some light on charge.

Shri Datar: I have seen the speech of Shri D. R. Gadgil at the Convocation of the Nagpur Univedsity. We have gone into that speech. We are trying to find out whether there is the slightest justification for the particular view he has propounded.

But, apart from this particular criticism, I may say that this question was considered at all levels. So far as this evil of corruption is concerned, the desire to root out corruption has always been there before us, especially in so far as the integrity of our officers is concerned. That was why, as early as 1948, the Special Police Establishment was formed, and now it has been confirmed.

You would also note that a committee of this House and the other was appointed to make suggestions regarding the rooting out of corruption. They have made certain suggestions as carly as 1951 and they have been fully given effect to.

If one goes through the reports of the Administrative Vigilance Division, in which the Delhi Police Establishment has now been included, he would find that whenever there are cases of corruption immediate action is taken, either at departmental level or by launching prosecutions. I may assure the House that Government is no respecter of persons. Even high officers like Secretaries of certain Governments were proceeded against. They were prosecuted and convicted in certain cases. In other cases they have been dismissed from service.

Thus, so far as the actual rooting out of corruption is concerned, all that I can say, within the time at my disposal, is to invite the attention of the hon. Members to the recent report of the Administrative Vigilance Division which was placed before this House only a week ago.

Secondly, in 1956 or 1957, we took another step to prevent the circumstances out of which corruptionn arose. In other words, instead of taking action against corruption, we took certain steps for the purpose of preventing the creation of an atmosphere congenial to corruption.

Shri Hari Vishnu Kamath: Preventive medicine, not curative.

Shri Datar: That is why the Administrative Vigilance Division was established. Government are taking steps to see that the whole administrative machinery is carried on in with well-established accordance methods; and that is the reason why we have got a special section in the Cabinet Secretariat where they deal with the methods that are to be followed and see to it that the work is properly carried on and expeditiously disposed of.

We were anxious that there should be complete vigilance even before actual corruption could take place. For that purpose, this Division started. There are a number of sections, not only in the Ministries but in the departments also; and we are trying to see that all the circumstances that lead to the creation or the subsistence of a congenial atmosphere to corruption is removed. Without taking further time of the House, I would assure the hon. Members that the integrity of the government servant has always to be maintained at the highest level. It is not merely the integrity, but the reputation integrity has to be duly maintained. That is why Government is taking action, either by way of prosecutions in certain cases or by way of departmental proceedings in others. As the number increased, Government have appointed Special Officers to carry on the work of departmental enquiries so far as these high officers are concerned. It is true that the dark side of human nature is also there But, side by side with it, it is the duty of Government to see to it that corruption is removed, rooted out and all the congenial atmosphere for dorruption is also removed as early as possible.

Shri Hari Vishnu Kamath: Has it been congenial so far?

Shri Datar: For that purpose, in addition to the Special Police Establishment, we have got this Administrative Vigilance Division and they are co-ordinating their work with great vigour.

I may point out that even when certain anonymous letters are received, we look into them; and in a small percentage of cases we get a clue.

Shri U. M. Trivedi: For harassing.

Shri Datar: After all there are human foibles; and sometimes one is prepared to give the information without disclosing his name or identity. That is why we take care to see what the anonymous letters are. In a small number of cases, we get certain valuable clues. That is how Government are trying their best to see that the services are absolutely efficient, that they are above-board and they keep the highest measure of integrity so far as carrying on their duties is concerned.

Hereafter I will deal with another category of subjects, namely, the Union territories. My ministry, at present, has been in charge of 6 Union territories. Delhi is one: Himachal Pradesh is another. It formerly consisted of about 22 or 23 former States that were ioined into one: and now there is the Pradesh Administration. Himachal Then, we have got Tripura, Manipur, Andaman and Nicobar Islands and the Amindivi and other Islands so far as the Arabian Sea is concerned. are the 6 Union territories with which we are concerned.

Shri Khadilkar: What about Goa?

Shri Hari Vishnu Kamath: What about Goa, nearest to you, to Belgaum?

Shri Datar: Let us wait for some time for Goa.

Shri Hari Vishnu Kamath: Wait!

Shri Datar: So far as I am concerned, let us wait for some time. I shall deal with these six and the seventh will come in due course. (Interruption).

So far as these are concerned, oftentimes, on the floor of this House and in the other place and from public platforms, there have been certain criticisms made. But part of this criticism is ill informed.

The question is asked, 'Why not raise all these 6 Union territories to the status of full-fledged States?' I should like to be as brief as possible so far as these questions are concerned.

You will see that Delhi is substantially a category by itself. It is the capital of India. There are certain problems so far as Delhi is concerned. In Delhi we have the Parliament of the whole nation to supervise our work so far as Delhi Administration is concerned. We have given good representation to the Delhi territory. There are 5 hon. Members so far as this territory is concerned. Delhi has always to be kept a class by itself, because it is directly under the control of this House and the other.

#### 15 hrs.

So far as Himahal Pradesh and other territories are concerned, they were extremely backward: they were economically backward. Let us take that into account. Therefore, the States Reorganisation Commission was rather doubtful about the way in which these territories should be dealt with. The majority view was that it ought to be merged with Punjab just as PEPSU was merged with the former Punjab but there was a dissenting note by the Chairman of that Commission Himachal Pradesh should remain separate. The principal ground, others, was that this was a part which

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had been neglected since long, for centuries together and therefore it ought to be fully, properly and economically developed before it went into any territory or before its future was finally considered. When the matter came up in 1956, we considered whole question and we thought Himachal Pradesh required a large amount of help or economic outlay for its proper development and I shall be giving the figures soon, to show what we have done for them. With regard to Tripura and Manipur also there was difference of opinion but ultimatey the Reorganisation Commission stated that Manipur ought to be kept as a Centrally administered area sometime and that Tripura ought to be merged with Assam. They were also former State areas and they were not properly developed and therefore Government of India had taken the responsibility for placing these three territories on the road towards full development. Almost no questions were raised in respect of three areas and so I am not referring to them. In respect of these Territories, in the First Plan we spent Rs. 15 crores and in the Second Plan amount of Rs. 15 crores was raised to Rs 51 crores. I am saying this so that hon. Members may understand the Government of India have complied with their responsibility that was placed upon them for developing these long neglected areas. In the Third Plan we propose to spend crores in all these territories put together.

Shri Priya Gupta: Please split up these figures.

Shri Datar: If the hon. Member will wait for one minute more, I shall give the figures. I shall confine myself to these three areas. I shall bring in Delhi only incidentally. You will find that for the year 1961-62 the total income or receipts of Delhi were Rs. 13 crores while we spent Rs. 30 crores. In 1962-63, Rs. 13 crores would be all the receipts for Delhi but we shall

nave to spend during this year Rs. 37 crores for developing Delhi, including rural and urban area. In respect the other three territories also you can see the small amount of receipts and the large amounts that are being spent by the Government of India. total income in Himachal Pradesh in 1961-62 was Rs. 4.07 crores while the Government spent Rs. 19.40 crores. The hon. Members do not appreciate what great measures of expenditure we are incurring in these areas. With receipts totalling Rs. 4 crores we spend over, 19 crores in 1961-62. For the current vear we shall be Rs. 21.76 crores while the receipts would be about Rs. 4.32 crores. Thus in Himachal Pradesh, we are spending five times the receipt This factor should not be lost sight of. When special study is asked for, all these questions will have to be taken into account. Now, take Manipur. All the income of Manipur is only half a crore, that is, Rs 50.34 lakhs and in 1961-62 we spent Rs. 7.39 crores. That means, eight times the receipts. I am that we are spending this amount but this fact should also be appreciated by the hon. Members. especially from these areas. The smallness of the area and the smallness of the income are all factors that cannot be lost sight of when, for instance, they want these areas should be full-fledged States.

Shri Dasaratha Deb: Our complaint was not about the money spent but that people are not associated with this expenditure.

Shri Datar: So far as Tripura is concerned, for the year 1961-62 the income was Rs. 52 lakhs—that is my hon. friend's territory—and we spent Rs. 10.83 crores... (Interruptions). Please do not give me information; take the information from me. During the current year we have budgeted for Rs. 55.82 lakhs of total receipts and an expenditure of Rs. 11.52 crores;

it is more than ten times. I am now confining myself to these three territories not Delhi in respect of which oftentimes a very strong claim is made that they ought to be formed into fullfledged States. For the purpose forming full-fledged States, certain requirements have also to be taken into account. They ought to be as they called at the time of States reorganisation, viable States. That should not also be forgotten. At the Government of India level, all India level, we are anxious that not a single part of India remains inaccessible. neglected or undeveloped.

Yesterday, some hon. Members made a reference to border areas. It is true that certain border areas had not been properly developed at all. They were almost inaccessible for the major portion of the year. That is the reason why the Government of India took a decision to help the State Governments and the State Governments formed small districts of these inaccessible and highly neglected areas-three in Uttar Pradesh, one in Himachal Pradesh. one in the Punjab and one Ladakh region of the Jammu and Kashmir State. So far as these areas are concerned, the Government anxious to see that they are properly developed not only in respect of means of communication but also the matter of education and economic resources. These must be given to the inaccessible places where people living.

Shri Hari Vishnu Kamath: Sir I rise to a point of order.

Mr. Deputy-Speaker: No. A point of order cannot be raised in the midst of a speech.

Shri Nath Pai (Rajapur): Sir, you must please allow points of order to be raised by any Member.

Shri Hari Vishnu Kamath: The Minister of State is speaking about border areas. I believe that if the Defence 885(Ai) LS-8.

Minister were here he might have refused to disclose all this information in public interest.

Mr. Deputy-Speaker: There is no point of order.

Shri Datar: I was pointing out that there were certain areas in Himachal Pradesh. Punjab and Jammu Kashmir which require immediate development. There were other areas which are being looked after well. We have got NEFA for example. Then we have got other areas which are being looked after well, largely out of the amounts at the disposal of the Government of India. These are the areas that require a large measure of development and a large measure of the means of accessibility since larger part of the year those unfortunate people are suffering due to inaccessibility of the area. We are making large grants.

Dr. M. S. Aney (Nagpur): I want ask one question with your permission. The Minister of State has given figures in respect of Himachal Pradesh, Tripura, etc. I want to know whether these figures include the amounts sanctioned for building check-posts also on the India-China border?

Shri Datar: The hon. Member should not have asked this question because these amounts are being spent on developmental projects Therefore, the whole position was very clear.

Then, so far as the development of these areas is concerned, the Government are spending croses of rupees in order to see that the disparities in the different parts of India are removed as completely as possible. Therefore, those hon. Members who are anxious to have a full-fledged State must remember this. I am not posing question for them. I am much less answering any question. But I desire that we should all approach this question of a full-fledged State from a realistic point of view. Therefore, so far as these three territories are concerned, the Home Minister made an

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announcement some months ago that more powers should be given to the territorial councils: they can form an advisory body or an executive council, if you like, and they will have a large measure of control not only with regard to the present subjects but add:tional subjects also might be transferred to them. That is a matter which has to be considered in as dispassionate and as progressive a manner as possible. So much for the Union territories. Then, in respect of the backward classes—.

Shri Hari Vishnu Kamath: What about Goa?

Mr. Deputy-Speaker: The Minister has taken 50 minutes

Shri Datar: I am trying to finish if you will kindly give me ten minutes more.

Shri Hari Vishnu Kamath: We love to hear you.

Shri Datar: The subjects are vast and hon. Members are anxious to get more information from me. They are entitled to it. That is why, I request you to show me some indulgence. So far as the backward classes are concerned, the welfare side of the backward classes will be dealt with by the Deputy Minister, Shrimati Chandrasekhar.

Shri Hari Vishnu Kamath: Why such division of labour?

Shri Datar: I am only dealing with two or three aspects of this question. A number of hon. Members contended with considerable force that the percentage of representation of Scheduled Castes and Scheduled Tribes in the services is at all levels so extremely low. To a large extent their criticism is justified, but may I point out that we are taking a number of steps? My hon. friend yesterday was earnest but he criticised us, almost without appreciating what we have done.

Shri Basumatari (Goalpara): I appreciate what you have done.

Shri Datar: So far as the Schedule Castes and Scheduled Tribes are concerned, they have been working under disabilities in their own ways. So far as the Scheduled Tribes especially are concerned, they have been isolated more or less from the plains. Secondly, the Scheduled Castes have had a number of social disabilities and consequently the economic disabilities also. That is the reason why the question was slightly taken up by the British administration, but the moment came to power, the moment the Government of India was formed by leaders of society, this question taken in hand in right earnest and we passed orders that on the hand we ought to give them the largest measures of scholar. ships or stipends, while attending to their other needs on the other. In the year 1948, we gave only Rs. 30 lakhs to the Scheduled Castes Scheduled Tribes by way of postmatriculation scholarships. Last year, you will find that the amount was Rs. 250 lakhs. Till now this has been extremely useful. Without any distinction, all the persons who were ellgible were given scholarships, without any means test being used, and that has helped the Scheduled Castes and the Scheduled Tribes and other backward classes to come up to the largest extent possible. They took to education. Unfortunately, one's heart must when one finds that for centuries, due to suppression, these people did not come out, but when they took to education we took proper care to see that the avenues for employment should also be opened up for them

Take, for example, the IAS and the IPS. It is true that the number of these communities in these services is still small, and that is the reason why, three years ago, the Government of India took a decision that they ought to be specially trained. These unfortunate people had no proper environments for carrying on their studies. Therefore, the Government of India

took up this question with the universities. The Allahabad University was ready to accept our suggestion for opening tuition and coaching classes. classes were opened two years They have given excellent results. It had been my good fortune to go there when the classes were inaugurated, and within ten months, the best among the Scheduled Caste and Scheduled Tribe boys came up to the expectation that we had. That is on account of excellent training that was given by the Allahabad University with fullest grants from the Government of India. We were giving them Rs. 76,000 in the first year for meeting the running expenses. We have given them Rs 2 lakhs odd for building a special hostel for the IAS and IPS 'rainees. As a result of this training, you will find that the number of Scheduled Caste and Scheduled Tribe people in these services is growing. They are passing examinations, not merely the written tests but the oral examinations also. May I point out one instance? Formerly, for years together, we had hardly two or three from these communities. The highest number was five.

Shri David Munzni: (Lohardaga): What is the percentage of tribals the Indian Foreign Service?

Shri Datar: You will be glad to note that in the 1961 examination 22 candidates from the Scheduled Castes and four candidates from the Scheduled Tribes qualified for the IAS. You can see that they are coming up in large numbers. Our scheduled castes scheduled tribes are a virgin field. They have not been properly trained centuries together. The moment give them training, they come up. would not go into all the figures neither shall I contest the fact that their number is low. All the same, including those whom we are taking immediately, the number of scheduled castes in the IAS comes to 70 and the number of scheduled tribes is 24. Formerly we were having one or two hardly five. Now, the results of the training classes have more than justifled our expectations. May I tell the House that we are opening a centre in the Suoth also?

My friend yesterday made light efficiency, made light of UPSC and of all other things that require consideration. He said, "After all the UPSC is your creature and the are yours. Why don't you change the rules?" Under article 335, consistent with the claims of maintaining the highest degree of efficiency. these have to take people. the have no time to give other figures. I have got the latest figures for central services as well for the various States. They are gradually coming up.

So far as Class IV is concerned, I am not going to deal with it. Class IV, includes menial servants and others. In Class III, their number steadily increasing. So far as Classes I and II are concerned, their number is rising slowly, but surely. We have laid down a number of rules A number of concessions have been given to scheduled castes and scheduled tribes and I am very happy that very large numbers are coming forward. This is so far as their representation in services is concerned.

Some hon. Members made a referrather and ence in a very general vague way that the Government India appoints commissions, but they recommendado not carry out their tions. In respect of the scheduled castes and scheduled tribes, during the last two years we had appointed three commissions. One is the Commission presided over by our elder colleague, The other was Shri Dhebar. Scavengers Conditions Committee and the third was Father Elwin's Committee. We had the reports of these committees and as a result of the recommendations made by Father Elwin's Committee, we had taken a decision to see that the largest number of tribal development blocks are opened. Under the Second Plan, we opened 47 tribal

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development blocks, each costing about Rs. 27 lakhs in all. 324 blocks are to be opened during these 5 years and each block will cost Rs. 22 lakhs in the first phase, and Rs. 10 lakhs in the second phase. So far as each block is concerned, the share of the Government of India-Home Ministry-will be about Rs. 15 lakhs. That would be spread over 10 years, not 5 years. This is so far as the Elwin Committee is concerned. So, it is not proper to say that committees are appointed, but their recommendations are not properly look-We have given the fullest ed into. consideration and with certain minor modifications, we accepted them.

Among scheduled castes, the conditions of scavengers were extremely bad. They were almost inhuman. That is the reason why we took care to see that these conditions have got to be removed. The unclean conditions in which they were living have got to be removed. Housing conditions have to be provided for. The actual figures will be given by my senior colleague. Thus, you will find that we are trying our best to see that they come up to the level.

Shri Hari Vishnu Kamath: Gradually.

Shri Datar: Yesterday, the Member, who was a member of Tribal Commission and who ought to have known better, said that we are talking of national integration, but we do very little for the tribals. Does he know that we have spent about Rs. 125 crores over the tribals alone and their number is about 2 crores? So much money is being spent; roads are being opened and we are trying our best to see that tribals are as much Indians as others and they ought to be given the greatest help. May I point out to my friend, Shri Dasaratha Deb, that there is no such thing in India as class or third class citizenship?

Shri Hari Vishnu Kamath: Only first class.

Shri Datar: The tribals and the scheduled castes are entitled to special consideration with a view to bring them on a par with others. So, I would tell the hon. Member that are trying our best to improve the conditions of the tribals and scheduled castes. What we have done may not be very satisfactory, but considering the magnitude of the difficulties which face us, we have done a lot.

I would appeal to hon. Members that if they think of national integration, they ought to help us, because we want to see that the tribals and Harijans are placed on the same parity with others so far as removal of disabilities and economic uplift are concerned. If that is done, then there will be national integration in the fullest sense. All of us are going towards that particular ideal.

Matters like prohibition and cthers are there and hon. Members asked a number of questions no time, but I would point out that so far as the main heads of our activities are concerned, Government are fully alive to the need to carry on the work progressively. Government are responsive to the criticism offered and with the fullest cooperation of not only the hon. Members on this side, but the hon. Members on the other side also, I think a day would come when social and economic disparities would disappear and we shall have the fullest picture of actualised national integration in every sense of the term.

श्री शिवमूर्ति स्वामी (होप्पल): उपाध्यक्ष महोदय, गृह मंत्रालय के बारे में बहुंत से माननीय सदस्यों ने प्रपने अपने विचार प्रकट कि हैं। राष्ट्रीय एकता के सबन्ध में बहुत सी परिषदें और सभायें इस मुल्क मे हो रही हैं। इस बारे में मैं राष्ट्रीय नेताओं से पुरजोर प्रार्थना करना चाहता हूं कि इस देश के लोगों में जातीय और कम्यनन श्राधार पर

जो तक्सीम हो चुकी है श्रीर जो पक्षीय हिस्से बन गये हैं जब तक हम उन को दूर नहीं कर सकेंगे, तब तक राष्ट्रीय एकता नहीं हो सकेंगी । मैं समझता हूं कि हम इन तमाम हिस्सों को खत्म कर के एकता की भावना को लाने में कामयाब नहीं हो पाये हैं।

में इस सदन का ध्यान एवार्ड (Association of Voluntary Agencies for Rural Development) में लिखे जे॰ पी॰ के एक लेख की तरफ खीचना चाहता हूं, जी कि इस प्रकार है: --

"Political theory and practice naturally reflect this state of affairs, and political democracy is reduced to counting of heads. It is further natural in these circumstances for political parties, built around competing power-groups, to be formed, leading to the establishment, not of government by people, but of government by party: in other words, by one or another power-group."

Democracy means government of the people, by the people and for the people. But now democracy is the government of the party, by the party and for the party.

डिमाकती के माने अब यह हो चुके हैं। जब तक हम उस को दूर नहीं करें। हर दृष्टि से, हम देश में राष्ट्रीय सरकार कायम नहीं कर सकेंगे। उस वक्त तक सिर्फ बातों में ही यह चीज हो सोती। अनली राष्ट्रीय एकता कभी नहीं हो सकेगी।

"Now, a community in order to be real, that is, in order that it might be infused with the sense of community, must emphasise in its internal life such ethical values as adjustment, conciliation, harmony and co-operation. Without these there can be no community. The community can never be at war with itself: one part of it fighhting the other (albeit democratically)"

हम देखते हैं कि आ्राज भी एक पार्टी हुकुमत को श्रपे हाय में लेती है, वह मुल्क को आगे बढ़ाने के लि चाहे जितनी भी बातें करे, दूसरी पार्टी के लोग जो पार्टी हुकमत में है उस को हटाने के लिये सोच-विचार, सत्याप्रह आंर जो जो बातें हो सकती हैं, करती हैं। इसलिये जो प्रतिकियाबादी फोर्सेज हैं, जो विरोध में हैं, ये लोग इस एकता को नष्ट करना चाहों हैं। पालियामेंट के अन्दर जो इस तरह से नहीं होना चाहिये। यहां पर एक राष्ट्रीय गवर्नमेंट की तरह काम करना चाहिये। यहां पर किसी दलवन्दी को नहीं माना जाना चाहिये। बाहर भने ही वे अलग अलग तत्वों की तरफ से काम कर सकते हैं।

"The representative, political institutions for example, should be so constituted as to represent not individuals, but their communities, beginning with the primary community and going outward to embrace wider and wider circles. In this system, the community thus takes the place of the party—this differences within and between communities being adjusted and harmonised at every level."

हम दुनिया की गवर्नमेंट का स्वाब देख रहे हैं, दुनिया में सहकार पैदा करने का स्वाब देख रहे हैं, लेकिन क्या इस मुल्क के ग्रन्दर इस तरह के काम करते हैं? ग्रगर ग्रापस में कोई मतभेद होता है तो हम उस को पार्टी बाजी बन्द कर के तय कर सकते हैं। राज्य करे का जो पूराना इतिहास है, उस से हम कुछ सीखें । स्राप देखिये कि राज धर्म क्या है। भारत का राज धर्म क्षत्री धर्म है। क्षत्रिं धमंक। बनियादी तत्व वही है जो कि कहा जा सकता है कि गीता में है। जो दृष्ट है उस का विनाश करना चाहिये । भ्रौर जो शिष्ट होता है उसकी हमें मदद करनी चाहिए । ग्रगर ग्राप इस तत्व को देवें तो श्रयने लिये भी इस को श्रपना सकते हैं। श्रपनी पार्टी वाले भी श्रगर कोई गलती करते हैं तो उन को भी ठीक करने में

# [श्री शिवमूर्ती स्वामी]

हम लगें श्रीर उन को शिक्षित करें। लेकिन स्राज हम ऐसा कर रहे हैं? कितनी रिपोर्टम् श्राती हैं कि सब जगह करप्शन चल रहा है। पी० ए० सी० की रिपोर्ट स्राती है कि चोरो होती है। अगर कोई १० रू० की भी चोरो करता है तो उस को छः महीने को सजा दी जाती है: लेकिन करोड़ों रुपये का करप्शन होता है। स्रालिर उस की रोक थाम क्यों नहीं की जा सकती। इस की क्या वजह है। अपनी पार्टी के लोगों के अन्दर जब पुसखोरी का सवाल उठता है तो उन को बचाने की कोशिश की जातो है। मैं आप का ध्यान इस की स्रोर खींचना चाह ता हूं कि इस रिपोर्ट में क्या है। श्रावनी न्टेट के बारे में जानता हूं।

The Mysore Administration—Some observations and recommedations by A. D. Gorwala

"During the time I have been in Mysore the governmental and administrative atmosphere has seemed to be vitiated by what is known as the 'Vidhana Soudh' scandal. This incident aroused considerable feeling among the people and affected very detrimentally the morale of the entire administration"

गोरवाला साहव वड़े श्राई० सी० एस० श्रािक प्रत हैं, जिन को मैसूर के एडिमिनिस्ट्रेशन को देखने के लिये भेजा गया था, उन्होंने बहुत से बेहतरीन सजेशन्स दिये हैं। मैसूर स्टेट के एडिमिनिस्ट्रेशन के बारे में एन्क्वायरी करने के लिये, अपोजीशन मेम्बरों की मांग पर उन को वहां भेजा गया। वह वहां जा कर देखते हैं श्रींर कहते हैं...

Mr. Deputy-Speaker: Mysore State is not under discussion here. We are concerned with Government of India. So, that will not be relevant here.

Shri Siyamurthi Swamy: I am placing this before the House because law and order....

Mr. Deputy-Speaker: It may be relevant in Mysore, not here. श्री शिवमूर्ति स्वामी: सेंट्रल गवर्नमेंट वहां पर जितना भी करण्यन होता है उस की रोक थाम करने के लिये एक श्रफतर का भेजती है जो कुछ वहां पर होता है उस का इन्बेंस्टिगे गन करे के बार जो वह कहता है उस के ऊपर कम से कम गवर्नमेंट कह सकती है, हिंदा गत दे सकती है कि क्या एक्शन लिया जाय । लेकिन श्रगर वह यह हिदायन न दे कि क्या एक्शन लिया जाय तो फिर उस के बारे में क्या किया जाय ?

"The Mysore scene looked at from this point of view presents a discouraging picture. There is the glaring example of the Vidhan Soudh. Nearly two crores have been spent..."

Mr. Deputy-Speaker: Order, order. I told the hon. Member that it is not revelant here. So he cannot refer to it.

Shri K. R. Gupta (Alwar): It is only a report of a committee.

Shri Sivamurthi Swamy: It is only the report of a committee appointed by the Central Government. But the Central Government has not advised the State Government to take necssary action.

Mr. Deputy-Speaker: It may be relevant in the Mysore Assembly, not here. Mysore Government is not here to defend itself.

Shri Bade: The Committee was appointed on the advice of the Central Government to inquire into the matter.

Mr. Deputy-Speaker: Please leave it to me to decide.

श्री शिवमूर्ति स्वामी : इस के बाद मैं दूसरा प्वाइंट ले लेता हूं। ग्राप ने बहुत सी स्टेट्स के रुलसें को प्रीवी पसं देने का फैसला हमारे सामने पेश किया है। उस के बारे में मैं खास तौर पर उस स्टेट की तरफ ग्राप का ध्यान खींचना चाहूंगा जिस को

सांड्र स्टेट कहते हैं। इस स्टेट का क्षेत्रफल है १४८६४ वर्ग मील और प्राबादी है १४ या १६ हजार की। उस स्टेट मे ३० विलेजिज थे। उस की ग्रामदनी २ लाख रुपये की थी। ग्राप ग्रपने ह्वाइट पेपर की दृष्टि से देखें तो उसे २४ हजार से ज्यादा का प्रीवी पर्स नहीं दिया जा सकता। वैसे तो बहुत से लोगों का ख्याल है कि प्रीवी पर्स को खत्म ही कर दिया जाय, लेकिन ग्रगर किसी वजह से ग्राप ऐसा नहीं करना चाहते हैं तो जैसा कि ह्वाइट पेपर के ग्रन्दर लिखा हुग्रा है और इस संसद् की स्वीकृति उस को है कि एक्स-रूलर को क्या दिया जाना चाहिये, उस के हिसाब से देने की बात की जाय।

इस के बाद मैं यह कहना चाहता हूं कि मैंसूर के जितने फारेस्ट हैं वह इन राजाओं को सिर्फ शिकार के लिये दिये गये थे। लेकिन लोग वहां पर जा कर खुद ही मालिक बन गये और सन्दल बुड का लाखों रुपया खा गये। वहां पर खुले तौर में ब्लैक मार्केट हो रहा है और दोनों हाथों से पैसा कमाया जा रहा है। इस को बन्द किया जाय और इस को साफ कर दिया जाय कि केन्द्रीय सरकार से यह जगह सिर्फ शिकार के लिये दी गई थी न कि सन्दलबुड ले जाने के

इस के बाद मैं माइनिंग आफ मैंगनीज के बारे में कहना चाहता हूं। यस भी वहां उन राजाओं के हाथ में हैं। उस की भी आप अच्छी तरह से देख भाल करें और सेन्टर से उसे किसी को न दिया जाय। जो माइनिंग ऐक्ट है, उस का ज्यादा से ज्यादा गुलत फायदा लोग उटा रहे हैं, इस की तरफ भी ख्याल किया जाये।

श्रव मैसूर स्टेट के बारे में मैं कहना चाहता हूं। सेन्टेंल श्राडिट रिपोर्ट (सिविल) कल ही हम को मिली है। उस से पहले बहुत सी मिनिस्ट्रीण की मांगों पर बहस हो चुकी हैं। श्रगर पहले उसे दे दिया जाता तो शायद ज्यादा फायदा हो सकता था। लेकिन मैं केन्द्रीय मंत्रालय से निवेदन करना चाहता हूं कि उस मे भिनिस्ट्री आफ होम अफेयर्स में जो एम्बैंजेलमेन्ट बतलाये गये हैं उन पर आप नजर डालें। सास आफ कैश एंड जुबेलरी गवर्नमेंट के खजाने से हुआ है। उस जुबेलरी और सामान की कमी पाई जाती है। फिजिकल असेंसमेट के बाद उस में बहुत कुछ नुक्सान मालूम हुआ है। उस की आप देख भाल करें। इसी तरह से अदालत में दस दस बीस बीस हजार का रखा सोना चोरी चला जाता है: खुद रायचूर और हवेली की अदालत से इस तरह की चोरी हो गयी और उस का पता नहीं चला, इस का मझे बहुत अफसोस है।

दूसरी बात जो भ्राप ने लिग्बिस्टिक स्टेट बनाये उन के बारे में कुछ कहना चाहता हूं। भारत वर्ष में राष्ट्रीय भाषा एक ही हो सकती है। हमारा काम हिन्दी में होना चाहिये, भ्रंग्रेजी का कोई सवाल नहीं है जो कि हजारों मील से यहां श्रायी थीं। हमारे यहां उसमानिया यूनिवरिस्टी में उरदू को श्रासानी से हिन्दी में बदला जा सकता था लेकिन वहां से उरदू को निकाल कर श्रंग्रेजी को लाया जा जा रहा है। श्राप को हिन्दी को बढावा देना चाहिये। दक्षिण भारत में, कुछ श्रादिमियों को छोड़ कर जो श्रंग्रेजी बोलते हैं, कोई श्रंग्रेजी को नहीं चाहता। वहां श्राप हिन्दी को बढावा दे सकते हैं श्रीर उस के लिये केन्द्रीय सहायता दी जानी जाहिये।

हरिजनों के बारे में भी मैं चन्द वातें कहना चाहता हूं। दूरिजनों का सुधार चन्द लोगों को वजीफे देने से श्रौर उन को स्कूलों मैं भेजने से ही नहीं हो सकता। ध्राप को उन्हें इकानामिक इमदाद देनी चाहिये, उन को जमीनें देनी चाहियें। मैं ध्राप के द्वारा पूछना चाहता हुं कि सरकार कृहमारे सामने ध्रांकड़े रखें कि उस ने कितने हरिजनों को जमीनें दीं, कितनो बावड़ियां खुदवा कर दीं, कितने मकान बनवा कर हरिजन को दिये। तो ध्राप को उन के इकानामिक इमदाद देनी चाहिये।

# [श्री शिवमूर्ती स्वामी]

कुछ ह्वाइट कालर्ड हरिजन पैदा करने से ही उन की समस्या हल नहीं होगी । जो लोग झ पड़ियों में रहते हैं उन को मदद देने की आवश्यकता है ।

दूसरी बात मैं यह कहना चाहता हूं कि लिंग्विस्टिक स्टेस् बनने के बाद जो कुछ बार्डर डिस्प्यूट्स रह गये हैं उन को निपटाना चाहिये। कल ही मोरे साहब ने कहा कि मैसूर में महाराष्ट्र का कुछ हिस्सा है। मैं उन मैसूरियन्स में से नहीं हूं जो इस सवाल को तंग नजरी से देखते हैं। लेकिन मैं कहना चाहता हूं कि में भी कुछ कन्नड बोलने वाले ज़िले हैं। ग्रगर वह बेलगांव की एन्ववायरी कराना चाहते हैं तो मैं कहना चाहता हूं कि शोलापुर जिला कन्नड़ बोलने वालों का जिला है और उस के दक्षिण सारे तात्लके मैसूर राज्य में ग्राने चाहियें। इसलिये ग्राप को एक हाई पावर्ड कमेटी विठानी चहिये जैसी कि म्राप ने बिलारी का झगड़ा निपटाने के लिये वांच कमेटो बिठायी थी छीर थे जो झगडे हैं इन को पासमाल न ले कर सब का फैसला कर दिया जायतां अरुछा हो। मैं कहाना चाहता हं कि ग्रांध्र राज्य मे मैसूर का मडकशिरा **ग्रालर,** ग्रडोनो, रायदर्ग हैं श्रीर केरल में कासरगोड मैैसूर राज्य का कन्नड इताका है। इसी तरह से शोलापुर ग्रीर मंगल बेड़ा भीर अक्कल कोट महाराष्ट्र में करनाटक के हिस्से हैं। हम यह नहीं चाहते कि किसी दूसरे राज्य का कोई हिस्सा हमारे राज्य में रहे लेकिन साथ ही हम यह भी नहीं चाहते कि हमारी स्टेट का कोई हिस्सा दूसरे राज्य में रहे । अगर सरकार चाहती है कि इस चीज को नेशनल इंटीप्रेशन का नाम ले कर दबा दिया जाये तो ऐसा नहीं हो सकता। जो बार्डर का झगडा है उसको तै करना होगा । इस हाउस में जो महाराष्ट्र के एडवोकेट श्री लिमे हैं उन्होंन खुद पिटीशन दी है। उस पिटीशन पर बहुत से लोगों के दस्तखत भी हो चके हैं, लेकिन इस पिटीशन से नहीं एक कमीशन म्राप बिठाकर इसका फैसला कीजिये, जो दक्षिण भारत के

राज्यों में इस तरह के छोटे छोटे झगड़े हैं उन सब को एक जूडीशियल कमेटी स्थापित करके निपटाया जाये।

भ्रन्त में मैं राष्ट्रीय एकता के बारे में कुछ कह कर ग्रपना भाषण समाप्त करता हुं। राष्ट्रीय एकता उस वक्त तक कभी मैटीयर-लाइज नहीं हो सकती जब तक कि उन शब्दों पर ग्रमल न किया जाये जो कि गांधी जी की जबान पर भ्राखिरी समय में थे भ्रौर वह क्या बात थी ? वह बात लोगों को सेल्फ रूल देने की थी ग्रौर उसो को ले कर ग्राप पंचायत राज कायम करना चाहते हैं । स्रोर पंचायत का चनाव नान-पार्टी बेसिस पर करना चाहते हैं । लेकिन पंचायत से स्रागे पंचायत समिति स्रीर ताल्लुका परिषद का चुनाव कांग्रेस ग्रीर नान-कांग्रस के भ्राधार पर होता है भ्रौर हमने देखा है कि इनमें कांग्रेस के बोट ४५ पर सेंट थे तो दूसरों के ४४ पर सेंट । तो इससे झगड़ा पैदा होता है । इसलिए इस झगड़े को दूर करने लिए जरूरी है राष्ट्रीय सरकार हो।

National government is the only salvation to keep the integration of the country. Otherwise, the country will go to the dogs.

भगर ऐसा नहीं किया गया तो जिस तरह पहले हिन्दुस्तान ने फूट के कारण सफर किया उसी तरह ग्रागे भी हो सकता है। ग्राज हालत यह है कि एक पार्टी दूसरी पार्टी के खिलाफ है, एक लोग दूसरे लोगों के खिलाफ हैं। मुझे खुशी है कि उत्तर प्रदेश के कांग्रेस के सदर श्री जैन मैसूर से चुन कर ग्रा रहे हैं। बताया जाता है कि वहां पर नेशनल इंटीग्रेशन के नाम पर प्रचार हुग्रा। इसकी मुझे खुशी है कि इस तरह नेशनल इंटीग्रेशन हुग्रा। लेकिन भ्रच्छा होता कि वहां से हारे हुए उम्मीदवार को खड़ा न करके कांग्रेस के किसी बड़े नेता जैसे टंडन जी, या डा॰ राजेन्द्र प्रसाद या नेहरू जी को खड़ा किया जाता तो ज्यादा ग्रच्छा होता। यह जो किया गया यह सही मानों में नेशनल इंटीग्रेशन नहीं है, यह तो भपने एक भ्रादमी को ट्रेजरी बेंच में स्थान देने का तरीका है। उसके सिवा भ्रौर कुछ नहीं है।

इतना कह कर मैं श्रपना भाषण समाप्त करता हुं।

श्रीमती लक्ष्मी बाई (विकाराबाद) : महिलाग्रों को भी बोलन का मौका मिलना चाहिए ।

Shri A. S. Alva (Mangalore): Mr. Deputy-Speaker, Sir, I want to place a few suggestions before the House in respect of this Ministry which if accepted, I am sure, will go a long way in having national integration. In the first place, I would like to refer to the Judges who are serving in the different High Courts. The Law Commission has suggested in its report recently that at least one-third of the judges in each State must be from other States. This recommendation of the Law Commission has not yet been given effect to. I do not see any insurmountable difficulty in bringing this suggestion of the Law Commission into force. I am told there is a rule that if a Judge want; to be transferred to another State, then the Chief Justice and the Government of that State have to agree to this. This is a rule which will not in any help the unification of the country. After all, judges must be prepared to serve in any State and there should be no question of any consent being obtained either from the Chief Justice or State Government another State.

Again, in the matter of superior services also, it is absolutely necessary that at least one-third of the cadre must be from a different State. Now we are faced with the problem of border disputes in each State. We all know what happened in Goa itself recently.

Officers from the Mysore and Maharashtra States were drafted into the service of that Territory. Then allegations were made by each State saying that the officers are trying tosee that Goa is merged either in-Maharashtra or in Mysore. Personal allegations are also made. I am sure that most of these things are false, but at the same time there is scope for allegations of that type to be made.

For this reason it is absolutely necessary that officers of one State should be posted to an other States so that people may not feel that they belong to a separate State altogether and have nothing to do with another State and the rest of India. The Home Ministry must seriously consider this aspect. Delay in this respect will really be of not much assistance.

One other aspect which the Home Ministry may also consider is about prohibition and its enforcement. course, it is really a very good thing that prohibition should be introduced and implemented if it is possible. But the way in which prohibition, which is not complete in the entire country. is now being carried on has brought a lot of justifiable criticism which the Ministry has to face. Coming as I do from a particular State where different portions of the States have been integrated-I refer to Mysorewe find that the entire State is not dry. Some of the areas are still wet. As was rightly pointed out, a man seems to be respectable if he could drink where there is no prohibition but he is disreputable if he secretly in a place where it is day. The way in which this prohibition law is being enforced also leaves much to be desired. So, I would humbly appeal to the Home Ministry to consider this aspect. After all, sentiments apart, if there is enough effective machinery and the public also can be taken into confidence and a time comes when we feel that prohibibtion is necessary, then it is all the more reason that the entire nation should go dry. So, I would humbly appeal to the Ministry to take this aspect into consideration.

Then there is the talk of corruption. The hon. Minister was kind enough to

### [Shri A. S. Alva]

state that unnecessarily we are making allegations. It is true that wild allegations are made. At the same time, after the establishment of a special department the work is being done very effectively and officers, without any consideration of rank or considerations, are brought to justice speedily. In this connection I would submit that there is one aspect which the Ministry has to consider. Sometimes it so happens that officers who are brought to book are tried before a court in the first instance. We know that before a court of law the only consideration is the evidence that is placed before it Though we morally certain that a man is corrupt, very often for want of confidence we see persons being acquitted. Then when it comes to the question of departmental enquiry it is said that he has been acquitted by a court and the facts are final and no action is necessary. This also is depressing. I would submit that in such cases where it is not possible to get evidence for a conviction, it is better that the parties are tried departmentally.

I generally welcome the work that has been done by the Home Ministry I hope that they will bear in mind these things in future.

**श्री पालीबाल** (हिंडोन) : उपाध्यक्ष महोदय . . . .

श्रीमती लक्ष्मीबाई : कई बातें हैं जिन पर कि हम प्रकाश डालना चाहते हैं । चित्ड्रेंस ऐक्ट श्रीर वीमेन ऐक्ट अलग अलग हैं । इन पर मैं बोलना चाहतीं हूं लेकिन अभी तक मुझे समय नहीं दिया जा रहा है . . . . .

Mr. Deputy-Speaker: Order, order. She must resume her seat.

श्री पालीवाल : उपाध्यक्ष महोदय, संयोग की बात है कि जितना मैं ने कहने को सोचा था उस में से बहुत कुछ दूसरे माननीय सदस्य कह चुके हैं । विशेषतः राजस्थान से मेरे साथी श्री हरिश्चन्द्र माथर ने करीब करीब उन्हीं सब विषयों पर ग्रपना विचार प्रकट किया है जिन पर कि मैं बोलने की सोच रहा था । इस बारे में मैं उन से बिलकूल सहमत हं कि गृह मंत्रालय का कार्यक्षेत्र बहुत विस्तृत है श्रीर देश के प्रशासन का कोई ऐसा श्रंग न होगा जिस में कि गृह मंत्रालय का किसी न किसी रूप में कुछ दखल न हो। ग्राज की स्थिति में मैं समझता हूं कि गृह मंत्रालय का दायित्व बहत ऊंचा हो गया है, बहत भारी हो गया है। यह मैं केवल भाषण के तौर पर नहीं कह रहा हूं। मैं यह अनुभव करता हूं कि देश के स्वतंत्र होने के बाद से ग्राज तक ग्रब से पहलें किसी भी समय मे देश के सम्मख इतना बड़ा खतरा नहीं था जितना कि ग्राज है, बाहरी खतरे श्रीर श्रंदरूनी खतरे भी। ग्रब बाहर का खतरा तो स्पष्ट है ही। उन को हम सब मानते हैं। हमारे दो पड़ोसी राष्ट हमारे देश के प्रति स्नात्रमणात्मक कार्यवाही कर रहे हैं और हम ग्रभी तक उसका सफल प्रतिकार कर पाये हैं। मझे यह स्राज्ञ। है स्रीर विश्वास भी है कि वह समय दूर नहीं जब हम वह प्रतिकार कर सकेंगे।

जहां तक बाहरी खतरों का संबंध है सुरक्षा विभाग उस सम्बन्ध में घ्रपनी तैयारी हमा खयाल से कर रहा है और कर चुका है और समय आयेगा जब उसका फल हमारे सामने प्रायेगा । लेकिन देश के सामने एक अंदरूनी खतरा भी है जोकि बाहरी खतरों से कम गम्भीर नहीं है बल्कि उन से अधिक गम्भीर है । देश मे राष्ट्रीयता की पुष्टि के लिए जिन तत्वों पर सफल होने की आवश्यकता है, जुर्भाग्य से उनके प्रतिकृत प्रवित्यां आज सबल होती जा रही हैं । एकता के स्थान पर विच्छित्रताओं की प्रवित्तयां आगे बढ़ रही हैं । देश के नैतिक धरातल को ऊंचा उठाने के स्थान पर हम देख यह रहे हैं कि स्वतंत्रता

प्राप्ति के पश्चात् से नैतिक धरातल नीचे गिरता जा रहा है। यह एक बहुत गम्भीर बात है। कोई भी देश जिसके कि राष्ट्रीय जीवन में श्रन्दूरनी एकता की कमी होती जा रही हो जिसके कि सामाजिक जीवन में सावंजिनिक जीवन में श्रथवा प्रशासन में नैतिकता कमजोर होती जा रही हो वह देश बाहरी खतरों से मुकाबला करने के लिए उतना सक्षम नहीं हो सकता है जितना वह देश कर सकता है जिसकी कि नैतिकता श्रौर एकता दिनों दिन सबल होती जा रही हो।

देश मे एकता की राष्ट्रीय भावना को सबल बनाने श्रीर सार्वजनिक जीवन तथा प्रशासन को नैतिक दृष्टि से ऊंचा उठाने का सब से श्रीविक दायित्व गृह मंत्रालय का है। इसलिए गृह मंत्रालय का दायित्व श्रीर उस का कार्य-क्षेत्र बहुत ही गम्भीर श्रीर महत्वपूर्ण है। मैं यह मानता हूं कि देश में श्राज जो विच्छिन्नता की प्रवित्यां बढ़ रही हैं, उन को मजबती से दबाना चाहिए श्रीर उन के साथ कोई लीनिएसी या नमीं नहीं बरतनी चाहिए।

16 hrs.

प्रश्न यह है कि क्या देश को आगे संसार में ग्रपने पैरों पर खड़े रहना है या नहीं। मुझे इस में कोई सन्देह नहीं है कि यह देश खड़ा रहेगा ग्रीर इस की स्वतंत्रता को कोई धक्का नहीं लग सकता. लेकिन उस से बड़ा एक प्रदन यह है कि यह देश संसार के सामने स्वतंत्र देश की हैसियत से तो विद्यमान रहेगा, लेकिन प्रजातंत्रात्मक देश की हैसियत से खड़ा रहेगा या नहीं। प्रश्न यह है कि जो खतरे हमारे सामने म्रा रहे हैं--चाहे वे बाहरी हों भ्रौर चाहे ग्रन्दरूनी--क्या हम प्रजातंत्रात्मक सेट ग्रप या ढांचे में रहते हुए, प्रजातंत्र के श्रनुसार चलते हुए, उन का मुकाबला कर सकते हैं या नहीं। मैं मानता हूं कि हम कर सकते हैं यदि हम समय की गति को पहचानें भीर समय रहते काम करना सीख लें।

मैं समझता हूं कि प्रजातंत्र के—कभी कभी शब्द नहीं मिलते—केवल फ़ार्म पर न जा कर हमें उस के वास्तविक तत्व की ग्रोर जाना चाहिए ग्रीर इस दृष्टि से यदि इन प्रवृत्तियों का मुकाबला करने के लिए, इन प्रवृत्तियों को रोकने ग्रीर दबाने के लिए हमें ग्रपने संविधान में कुछ परिवर्तन करने भावश्यक हों, तो वे श्रवश्य करने चाहिए।

यहां बात श्राती है स्टेट्स की ग्राटानोमी की। स्रभी कल जब एक स्रोर श्रीमती रेणका रे न कुछ श्रखिल भारतीय सर्विसिज के निर्माण का स्वागत किया, तो दूसरी स्रोर एक माननीय मित्र ने यह एतराज किया कि ऐसी सर्विसिज ग्रधिक बढाने से स्टेटस की ग्राटानोमी को श्राघात पहुंचेगा । मेरा नम्म निवेदन है कि फेडरल ग्राइडिया का बहत लोगों को खयाल है. लेकिन मेरे खयाल से फ़ेडरल संविधान वास्तव में कोई संघ या फ़ेडेरेशन का संविधान नहीं है और उस तरह की ग्राटानोमी, जिस को एब्सोल्युट ग्राटानोमी कह सकते हैं, ग्राज भी नहीं है। क्या हम प्रति-दिन यह नहीं देखते कि इस सदन में प्रश्न किये जाते हैं उन विषयों पर, जो वास्तव में स्टेटम के विषय हैं, भीर किसी भी दिन केन्द्रीय सरकार ने उन विषयों के बारे में उत्तर देने से, उन के बारे में सफ़ाई देने से इन्कार नहीं किया, भ्रपनी जिम्मेदारी से कभी इन्कार नहीं किया ?

Shri K. C. Sharma (Sardhana): It is a Union of States.

Shri Paliwal: Yes, that is what I was driving at.

जैसा कि माननीय सदस्य ने कहा है, हमारा देश फ़ेडरेशन नहीं, बिल्क एक यूनियन है। जहां तक फ़ेडेरेशन का सम्बन्ध है, पहले कुछ स्वतंत्र राज्य होते हैं, जो प्रपनी सत्ता का कुछ ग्रंश केन्द्रीय मंत्र को सौंप देने हैं, लेकिन हिन्दुस्तान का संविधान बनने से पहले ऐसी कोई स्टेट्स नहीं थीं, बिल्क एक यूनिटरी कार्म श्राफ़ गवनंमेंट थी, जो कि एक विदेशी

# [श्री पालीवाल]

9007

गवर्नमेंट थी, भीर उस से हम ने टेक भ्रोवर किया भीर भ्रपना नया संविधान बनाया ।

इस सम्बन्ध में विस्तत विवरण में न जाते हुए मैं केवल यह कहना चाहता हूं कि इस समय जो खतरे हमारे सामने हैं, उन का यदि पूरी तरह से मुकाबला करना है, तो हम को मजबूती से, दूढ़ता से काम करना होगा और उस काम करने में यदि संविधान की कोई कठिनाइयां भ्राती हों, तो उन कठिनाइयों को दूर करने में हम को हिचकना नहीं चाहिए ग्रीर प्रशासन को ग्रधिक शक्ति-शाली, अधिक सक्षम, बनाने में चुकना नहीं चाहिए ।

इस देश में हिमाचल प्रदेश, त्रिपुरा भीर मनिपुर ग्रादि जो कुछ छोटे छोटे हिस्से हैं. यहां पर उन के लिए पूरे प्रान्तीय स्वशासन की, फूल रेस्पांसीबल गवर्नर्मेंट की, मांग की जाती है। यह सचम्च एक हंसी की बात मालुम होती है। शायद कुछ मित्रों को यह बात अच्छी न लगे, लेकिन मैं इस बारे में गृह मंत्री महोदय से पूर्णतया सहमत हूं । छोटे छोटे हिस्सों की ग्रलग मलग स्टेट्स बना कर, ऐसे छोटे छोटे प्रदेश बना कर, जिन से बड़े जिले दूसरे प्रदेशों में मौजद हैं, क्या हम ने इस देश को बाजीगर का खिलीना बनाना है ? जिन स्टेट्स को बनाने की मांग की जाती है, वह लक्स्यरी उन के बल बते पर चलने वाली नहीं है, यह वे लोग स्वयं भी जानते हैं। उस के लिए खर्चा ग्राना चाहिए सेंटर से भीर सेंटर में वह रुपया श्रायेगा देश के दूसरे भागों के करदातास्रों से । एसी स्टेट्स तो खिलीना मात्र होंगी।

मैं राजस्थान से स्राता हं, जो कि उन्नीस राज्यों को मिला कर बनाया गया है। यदि उस दृष्टि से देखा जाय, जिस दृष्टि से कुछ लोग देखते हैं, तो म्राज भी राजस्थान में कम से कम चार भाग एसे हैं, जिनकी भाषा करीब करीब ग्रलग है, रहन-सहन ग्रीर भौगो-लिक विशिष्टता, जियोग्राफिकल

भी अलग अलग हैं, लेकिन एसा होते हुए भी भ्रगर कोई भावाज उठाए कि कि राजस्थान के भ्रलग भ्रलग हिस्से होने चाहियें, तो मैं पहला म्रादमी हंगा, जो कि इस बात का विरोध करेगा।

16.05 hrs.

[Mr. Speaker in the Chair]

राजस्थान में कुछ मित्रों ने कई दक्ता राजस्थानी भाषा की बात कही है। मैंने उस राजस्थानी भाषा का हमेशा ही विरोध किया है---इस दुष्टि से कि राजस्थानी भाषा कोई <mark>श्र</mark>लग भाषा नहीं है, बल्कि श्रसल में वह हिन्दी की एक डायलैंक्ट है। इस दृष्टि से मैं हिन्दी का समर्थक हं, लेकिन फिर भी--यह विषयान्तर होगा--मैं यह जरूर मानता हूं कि हिन्दी के भक्त हमारे साथियों ने हिन्दी के प्रश्न को जिस रूप में उठाया है, जिस रूप में उसको ग्रागे बढ़ाया जा रहा है, एंसा लगता है कि उससे दूसरे प्रान्तों में एक प्रकार की ग्रहिच ग्रौर थोड़ी कटता सी बढ़ती जा रही है। भाषा **ब्राखिर क्या है ? भाषा ब्रपने ब्राप में कोई** चीज नहीं है। भाषा मनुष्यों में एक दूसरे के विचारों को श्रादान-प्रदान करने का एक साधन-मात्र है। **इट इज एव्हीकल ग्राफ थाट ग्रोन्ली।** उस दृष्टि से भाषा के विषय में एक बड़ी भारी भक्ति, भाषा के क्षत्र में एक शाविनिज्म की प्रवृत्ति हम को राष्ट्रीय एकता को दढ़ करने में मदद नहीं करेगी। उल्टे उससे थोडी कठिनाई पैदा होगी । उससे हम उस भाषा की सेवा भी नहीं करेंगे।

मैंने सभी कल परसों कुछ स्रांकड़े जानने की कोशिश की, तो मालुम यह हुम्रा कि पहली लोकसभा में जितने सदस्यों ने हिन्दी श्रौर ग्रंग्रेजी के ग्रलावा दूसरी भाषाग्रों में शपथ ली, उससे कहीं ग्रधिक संख्या में दूसरी लोक सभा में ली। हम चाहते हैं तो यह हैं कि ग्रंग्रजी के स्थान पर हिन्दी ग्रा जाय । ग्राज या ग्रब से पहले तक अंग्रेजी एसी भाषा रही है जिसके

भाषार पर इस देश के भिन्न भिन्न प्रान्तों में एक दूसरे से विचारों का भ्रादान प्रदान हो सकता था। हम चाहते यह हैं कि भ्रंग्रेजी पूर्ण-तया खत्म करने से पहले हिन्दी वह स्थान ले ले, श्रीर हिन्दी का जब तक वह स्थान नहीं लेती है तब तक ग्रंग्रेजी को रखना ग्रनिवार्य मालुम होता ही है। इसलिय ग्रगर स्वाभाविक दुष्टि से देखा जाये तो पता चलेगा कि ग्रधिक-तर लोगों ने पहली लोकसभा में या तो हिन्दी में शपथ ली या श्रंग्रेजी में । इसके श्रलावा जो दूसरी भाषायें हैं उनमें थोड से लोगों ने, ६, १० या १५ लोगों ने, शपय ली थी। जब दूसरी लोकसभा भ्राई तो उसमें पहली लोकसभा की ग्रपेक्षा कहीं ग्रधिक लोगों ने देश की दूसरी प्रादेशिक भाषात्रों में शपय ली, **ग्रौ**र इस तीसरी लोकसभा में वह संख्या **ग्रौ**र भी ज्यादा बढ़ गई है। इसका ग्रर्थ मैं केवल एक ही समझता हं कि हिन्दी के ऊपर जिस रूप से जोर दिया जा रहा है उससे दूसरे लोगों में एक प्रकार का रिएक्शन पैदा हो रहा है ग्रौर हिन्दी भाषा भाशी जिस प्रकार हिन्दी प्रेम का प्रदर्शन करना चाहते हैं उस रिएक्शन के जवाब में दूसरे लोग श्रपनी भाषा का प्रदर्शन करना चाहते हैं, यद्यपि वे भ्रपने काम काज में प्रायः इंग्लिश का व्यवहार करते हैं । इस तरीके की प्रवृत्तियों को प्रोत्साहन देने की ग्रपेक्षा यह ज्यादा सही होगा कि हम कुछ दिन इन्तजार करें। मेरी एप्रोच इसमें यह होगी कि यदि हमें कुछ दिन प्रतीक्षा करनी पड़े भ्रौर जब तक हिन्दी स्वाभाविक रूप से लोगों की सहमति से वह स्थान न ग्रहण कर ले तब तक उस पर इतना जोर देकर, दबाव डाल कर एसी भावनायें पैदा होने का ग्रवसर हमें नहीं देना चाहिये जिनके कारण एक प्रकार की कट्ता श्राती है । इस विषय पर इतना कहने के बाद मैं केवल एक बात ग्रीर कहंगा।

**प्रध्यक्ष महोदय**: ग्रब माननीय सदस्य को **स**तम करना चाहिय ।

**भो पालीवाल** : ग्रन्छी बात है।

भी गुलज्ञन (भटिंडा) : माननीय अध्यक्ष महोदय, गृह मन्त्रालय पर चर्चा चल रही है। में समझता हूं कि यह वह विभाग है जिसको देश की मांकहा जाये तो वह कुछ गलत नहीं होगा। मां का फर्ज है कि वह देख कि हमारे गृह का जो परिवार है उससे सभी सन्तुष्ट हों। उन को सन्तुष्ट रखने के लिये उसके सभी प्रबन्ध प्रच्छ हों, वह मुकम्मिल हों। उस को देखना चाहिय कि कोई ध्रशान्ति तो नहीं फैली है। इस बात को देखना गृह मन्त्रालय का काम है। देश में शान्ति का बनाय रखना तो उसी मां का काम है जो कि भ्रच्छी मां है। मैं समझता हूं कि देश की शान्ति के लिये देखना ही पड़ेगा कि देश रूपी इस घर में रहने वाले जो मेम्बर हैं वह छोट हों या बड़े हों, सभी सन्तुष्ट हैं या नहीं । श्रगर सभी सन्तुष्ट हैं तो मां भ्रच्छी है, सबसे एक सा प्यार करती **है** श्रीर सभी मेम्बरों को मां के साथ प्यार मैंने देखा है कि बहुत कुछ। कहा जा रहा है भौर जो चित्र या नक्शा हमारे सामने है उसको देख कर कभी कभी तो दिल एसा झूम उठता है कि गृह मन्त्री जी को श्रवण की तरह से एक बहंगी मे उठा लूं भ्रौर कन्धों पर उठा कर तीर्थ तीर्थ घूमता फिरू भौर वह घुन ग्रलापता फिरूं जो कभी कभी एक फिल्म में सुनी जाती थी। वह क्या थी? "नगरी नगरी द्वारे द्वारे" । हमारे गृह मन्त्रालय की जो रिपोर्ट है वही उठा कर ले जाऊं। पहले दिल्ली की गलियों में, जो कि हिन्दुस्तान का दिल है, ले जाऊं। उस वस्ती में ले जाऊं जहां के लोगों के लिये इस रिपोर्ट में बहुत **चर्चा** होती है। जब वह हरिजन बहनें, वह देवियां मल मुत्र को उठा कर ग्रपने सिर पर ले जाती हैं तो जितने विदेशी राजदूत देखते होंगे वे ग्रपने मन में क्या कहते होंगे ? यह एक नक्शा है, एक चित्र है । बहुत खुब है । लेकिन उस भौरत के वेश में एक शोखरा नाच रहा है।

इसी तरह मैंने देखा है कि पिछले सालों में ला एण्ड ग्राडंर के मुताल्लिक बहुत कुछ हुआ है। मगर साथ ही मेरे सामने दिल्ली

# [श्री गुलशन]

चांदनी चौक का १२ जून १६६० का नक्शा भी है। मैं कन्घों पर वह खून के छीटे देख रहा हूं। अबलपुर, म्रलीगढ़ का भी नक्शा हमारे सामने है। तो देखना यह है कि उन जगहों पर जो बेटे मारे गये उन को देख कर मां शान्त है या अशान्त है, लोगों की भावना जो है वह शान्ति की तरफ बढ़ रही है या स्रशान्ति की तरफ बढ़ रही है। कहा गया कि हरिजनों के लिये बहुत कुछ किया गया । लेकिन हमारे सामने नक्शा है बेरोजगारी का कि जब हम देखते हैं किहरिजनों की झोंपड़ियों, उनके वह टूटे फूटे घर, जो ग्राज से सदियों पहले के हैं, उनका रहन सहन, बदला है या नहीं । मैं यह मान सकता हूं कि जो हमारी लोकसभा है या जो हमारी विधान सभायें हैं, उन मे कहीं कहीं हमारे भाई बैठे दिखाई देते हैं, उन के पास साफ सुथरे कपड़े भी हैं। उन में से कुछ को देखाकर ग्रगर हम यह ग्रन्दाजालगालें कि यह तो सभी देवता बन गये हैं, श्रीर उन की जो हालत है वह सुघर गई है, तो एक ग्रचम्भे की बात है। वह लोग जो झोपड़ियों में रहते हैं, चाहे हमारी करनाल रोड पर या रोहतक रोड पर, उन गांवों की हालत ऐसी है कि वे ग्रभी तक नीले ग्रम्बर के नीचे रात मे सोते हैं, पेट के लिये उन के पास ग्रन्न नहीं ग्रीर तन पर कपड़ा नहीं । सूबह उठ कर कहीं जायें, कहीं मजदूरी करें, उसकी भी जगह नहीं ।

मैं पहली दफा इस उच्च लोकसभा में एक लंगड़ी सी हिन्दुस्तानी मे बोल रहा हूं।

**क्छ माननीय सदस्य**ः नहीं, बहुत श्रच्छी भाषा है ।

श्री गुलझन : मैं पेप्सू विधान सभा में श्रीर पंजाब विधान सभा में दस सालों से रहा हूं श्रीर मुझे पंजाबी में ही बोलने का मुहावरा था श्रीर वहां जो बोलते थे उनमें से एक मैं भी था । तो मैंने कुछ मुताला किया । कहा गया है कि भाई हरिजनों के लिये नौकरियां बहुत हैं श्रीर उन के लिये सभी सोसाइटियां बना दी ग हैं। तोयीं मैंने कुछ नक्शा देखा है और भ्रमी भ्रमी मैं कुछ भ्रापके सामने बतलाना चाहता हूं। भ्राजकल देश में सोसाइटियों का जोर है। हरिजनों को भी शौक हुम्रा कि उनकी भी सोसाइटियां बनें। सरकार ने बहुत कुछ किया। मैंने पंजाब की श्रसेम्बली में एक सवाल पूछा। उसका उत्तर मुझे मिला कि बहुत कुछ किया गया है। सात कोन्नापरेटिव ट्रासपोर्ट सोसाइटीज हरिजनों की बनी हैं। यह सही हैं कि हरिजनों की सोसाइटियां तो बनी हैं लेकिन वे बिना रूट के फिर रही हैं। उनके लिये रूट कहीं नहीं हैं।

इसी तरह से नौकरियों का मामला है। हमें कहा जा रहा है कि भाई नौकरियों में तो हरिजनों को बहुत कुछ दे दिया है। कई दोस्त मुझे यह भी कह देते हैं कि भाई हमें हरि-जनों का मृतबन्ना बना लें तो हमे भी खुशी होगी । मैंन एक सवाल पंजाव असेम्बली में पूछा था। उसका उत्तर मुझे मिला। उसका जर मुताला करें। सन् १६५५-५६ वेः श्रांकडे एक मुहकमे के गृह मन्त्रालय की तरफ से दिये गए थे। डी॰ एस॰ पी॰ ५० रखे गए थे उनमें शिड्युल्ड कास्ट का कोई नहीं है। इसके बाद सन् १६५७-५८ में ६८ डी० एस० पी० रखे गए स्रोर ऐसी चालाकी से उत्तर दिया गया कि उनमें से एक शिड्युल्ड कास्ट ग्रीर बैंकवर्ड क्लासेज का है। ग्रव इसका निर्णय कौन करे कि वह शिड्यूल्ड कास्ट का है या बैकवर्ड क्लास का। इसी तरह से सन् १६५६-६० मे है। ६७ डी० एस० पी० रखे गए उनमें से दो शिड्युका कास्ट ग्रीर वैकवर्ड क्लासेज के हैं। इसी तरह से मैं ग्रापको बतलाऊं कि जो इंस्पेक्टर रखे गए उनमें १४२ में से कोई हरिजन नहीं, १५६ में कोई हरिजन नहीं, १७८ में केवल एक है, १७६ एक है स्रौर १७६ में एक है। इसी तरह से सब इंस्पेक्टर हैं। १६४४-४६ मे =७४ सब-इंस्पेक्टरों में ग्राठ हिरजन

मध्यक्ष महोदय : यह ग्राप सारे पंजाब श्रसेम्बली के ही बतलायेंगे?

Demands

भी गुलशन : पंजाब के नहीं, यहां के भी बता दूंगा। मैं ने यहां पर भी एक सवाल पूछा था कि टेलीफोन और डाक तार विभाग में क्लर्कों में हरिजनों को तादाद क्या है। वह भी नक्शा मेरे सामने भ्राया । मेरे सवाल हैं नम्बर १७२५ स्रोर नम्बर १६८१ स्रोर यह २५ मई के है। इस का मझे उत्तर मिला। सेंद्रल टेलीग्राफ भ्राफिस बम्बई में क्लर्क लिये गये १४७, उन में शिड्यूल्ड कास्ट श्रीर बैकवर्ड क्लासेज के लिये गये ७, होने चाहियें थे ३०, तो इस तरह २३ कम लिये गये। इसी तरह से मेन्ट्रल टेलीग्राफ श्राफिस . .

भी लाल बहादुर शास्त्री : यह १४७ श्राप किस साल के किगर दे रहे हैं?

श्री गुलकान : १६६२ के फिगर दे रहा हूं।

श्री लाल बहादुर शास्त्री : १६६२ में कितना रिकरूटमेंट हुआ और उन में कितने हरिजन भ्राये यह बतलाएं।

श्री गुलशन : मैं सेंट्रल टेलीग्राफ ग्राफिस, बम्बई की वात कह रहा था। वहां १४७ क्लर्कलिये गये। उन में सात शिडयल्ड कास्ट के थे, तीस होने चाहियें थे, २३ कम लिये गये । सेंट्रल टेलीग्राफ ग्राफिस, मद्रास में रिकरूटमेंट हुन्रा २६ का, उस में दो हैं शिड्युल्ड कास्ट, होने चाहिये ६, चार की कमी है। इसी तरह से सेंट्रल टेलीग्राफ ब्राफिस, कलकता में २१४ का रिक्रूटमेंट हुम्रा, दम शिड्यूल्ड कास्ट लिये गये. ४५ होते चाहिये थे, ३५ की कमी है। सेंट्रल टेलीग्राफ ग्राफिस, ग्रागरा में ३० का रिकरूटमेंट हुम्रा, म्रौर दो शिड्यूल्ड कास्ट हैं, ६ चाहियें, चार की कमी है। सेंट्रल <mark>ढेलीग्राफमाफिस नई</mark> दिल्ली में जोकि म्राप के धर में है, यहां पर १५२ का रिकक्टमेंट हुन्ना।

इन में ग्राठ शिड्युल्ड कास्ट के हैं, ३१ चाहियें थी, २३ को कमी है। टोटल ५७२ का है, उन में सारे ३६ शिड्युल्ड कास्ट के हैं, जबिक चाहिये थे ११८ ।

जब हम रोजगार के मसले को देखते हैं तो एक ग्रीर भी बात हमारे सामने ग्राती है कहा गया कि हरिजनों को जमीन भी देंगे ग्रीर कुछ भी देंगे। ग्रभी तक तो मैं ने ग्राप को पंजाब ग्रीर सेंटर की बात बतलाई। ग्रव मैं उत्तर प्रदेश में जाना चाहता हूं । उत्तर प्रदेश में एक इलाका है नैनीताल का जिला। वहां पर पंजाब के किसान भाई जा कर बैठे हैं जिन्होंने जंगल को खोद कर उस धरती को स्रावाद किया स्रीर वह लोग बदकिस्मती से वहां से उजाड़े जा रहे हैं। इन लोगों में सब से ज्यादा गिनतो राष्ट्रपिता महात्मा गांघी के बेटे जो हरिजन हैं उन की है। तो कहा जा रहा है कि इन लोगों को बहुत कुछ दिया जा रहा है। मेरे पास उन लोगों की एक बड़ी फाइल पड़ी है। यह नहीं कि सरकार को उन्हों ने कोई दरखास्त नहीं की । बहुत कुछ किया। इश्तिहार भी छापे हैं। मेरे पास उन के पत्र आये हैं, उन्हों ने बताया है कि हम पंजाब के रहने वाले सन् १६४७ के समय यहां आ कर वसे थे। वदिकस्मती है कि हमारे केश स्त्रीर दाढ़ी है इसलिये हम को उजाड़ा जा रहा है। उन्हों ने दरवास्त की। कहा जायेगा कि वह लोग चैन से बैठे हैं उन्हों ने कोई दरखास्त नही की या यहां कोई दरखास्त नहीं मिली । उन्हों ने बताया कि हमारी फाइल कहां कहां गये है। वह है फाइल नम्बर १७६ तारीख १३ जनवरी, १६५६ । फिर ग्रागे चल कर उन्हों ने लिखा है कि १५-२० फाइनों हैं जो उन्हों ने वहां की गवर्नभेंट भ्रौर सेंट्रल गवर्नभेंट को दी हैं। उन की बात को कोई मुनवाई नहीं हुई। तो ऐसी हालत में मैं किस तरह से मान सकता हूं कि हरिजनों के लिये बहुत कुछ, ह्यो रहा है।

# [श्री गुलशन]

Demands

यह ठोक है कि सेंट्रन सरकार दर्द रखती है। गृह मंत्री या मंत्रालय उन लोगों की कुछ सेवा करना चाहता है। लेकिन मैं ने तो यह तजरबा किया है कि वह सेवा जो सेंटर करना चाहता है उस का रुपया सूबे में जाते जाते घिस जाता है। ग्रीर तो क्या कहं कि हमारे भटिंडा में जोकि सिविल स्टेशन है उस के नजदोक कुछ हरिजनों ने एक कालोनी बनानी थी । उस के लिये स्वयं ढेवर भाई वहां गये थे। उन के हाथों के जरिये वह पत्थर रक्ला गया। सन् १६५५ में उन्हों ने यह पत्थर रक्खा था। स्रभी कल मैं ने देखा कि ग्रांभी वगैरह से वह पत्यर **ग्र**पनी जगह से टूटा जा रहा है। हरिजनों के वास्ते कालोनी बननी तो दूर रही वह पत्थर भी जो रक्खा गया था वह भी अपनी जगह से उड़ रहा है श्रीर खिसक रहा है। उस पत्थर के ही एक दम गिर जाने का खतरा पैदा हो गया है। कल रात को जब मैं भ्राठ बजे इधर ग्रारहाथातो मैं ने उस को भ्रपनी जगह से उखड़ा सा देखा था। भ्रब पता नहीं क्या वात है जो वह काम भ्रागे नहीं बढ़ा। श्रव या तो ढेवर भाई चुंकि कांग्रस प्रेमोडेंट रहे नहीं, इस वजह से यह जो रुपया खर्च करना था वह पुराना हो गया है सेंट्रल गवर्नमेंट ने जो रूपया सूबे की सरकार को हरिजन भलाई के लिये दिया था उस को वर्गर खर्च किये वापिस किया गया है हम समझे कि सैंट्रल गवर्ननेंट ने जो रुपया हरिजनों की तरक्की स्रौर बेहतरी के वास्ते सुवाई सरकारों को दिया था वह रुपया उन ५: जरिये खर्च नहीं किया गया। श्री दातार ने इस बारे में हाउस में जो प्रभी जवाब दिया था उस से साफ नकशा ग्राप के सामने ग्रा जायेगा । सैंटल गवर्नेनेंट ने **पं**जाब सरकार को इस काम के लिये २३ लाख ८० हजार रूपया भीर ३ लाख ६३ हुजार की रकम हरिजनों की उन्नति के वास्ते ्दी थी। उस के बारे में जब यह सवाल किया

गया कि वह रूपया पंजाब सरकार द्वारा खर्च किया गया या नहीं तो दातार जी ने जो हाउस में जवाब दिया था वह मेरे पास इस ग्रखबार में दिया हुग्रा है । उन्हों ने भ्रपने जवाब में हाउस को यह बतलाया था कि पंजाब सरकार वह सारी रकम खर्च नहीं कर पाई है स्रोर उस ने बड़ी ईमानदारी से उस रकम को वापिस कर दिया है। कांग्रेस के प्रेसीडेंट पत्थर खाली रख ग्राते हैं लेकिन वह कालोनी नहीं बन पाती है । केन्द्रीय सरकार सूवायी सरकारों को इस काम के लिये जो रुपया देती है वह रुपया भी वापिस भ्रा जाता है। भ्रब पता नहीं उस में पहिया लगा है या गाड़ी में चढ़ कर वह वापिस लौट श्राता है। मैं इस बात को तसलीम करता हूं कि सेंट्रल गवर्नमेंट हरिजनों के उद्घार के लिये काम करना चाहती है लेकिन उस को इस के लिये मूबों की सरकारों पर डिपेंड करना होता है ग्रीर उन की हालत यह है कि वह इस मामले में कदम नहीं बढ़ाती हैं भीर ईमानदारी के साथ अपने कर्त्तव्य का पालन नहीं करती हैं। यह सब देख कर मैं तो इस नतीजे पर पहुंचा हूं कि दरग्रसल वह इन हरिजनों को बस इसलिये ही भूख से मरने नहीं देना चाहते ग्रीर जैसे तैसे जिंदा बनाये रखना चाहते हैं क्योंकि इन्हीं लोगों से तो मजदूरी करवा कर भाखड़ा नहर बनानी है, बंध बांधने हैं, मंदिर ग्रीर महल बनवाने हैं। ग्रगर यह लोग कहीं भूख से तड़प कर मर गये तो फिर यह फिर सर टोक-रियों का बोझ कौन ढोयगा ? इसलिये कोशिश बस इतनी की जाती है कि यह किसी तरह उलटे सीघे जिंदा बने रहें ताकि इन से ग्रपना काम लिया जा सके । श्रगर इन सदियों से समाज द्वारा सताये हुए लोगों में अकल धा गई भ्रौर उन्हों ने कहीं हमारी श्रकल का मकाबला करना शुरू कर दिया तो गड़बड़ हो जायगी । इसलिये उन को रोटी बस इतनी ही दी जाती है जिस से कि वह किसी तरह जिदा रह सकें। भूखे उन को इसलिये नहीं मरने देना चाहते क्योंकि उन से सिरों पर बोझा जो ढुलवाना है। म्राखिर हमारी बड़े बड़े बांधों और नहरों की योजनाएं उन के बगैर कैसे म्रमल में म्रायेंगी ? म्रव वे हमारे पसमांदा लोग सड़कों के किनारे धरती पर खुले म्राकाश के नीचे पड़ कर सो जाते हैं न उन को रहने के लिये मकान और कमरे वगैरह की जरूरत है और न ही पंख की जरूरत है। यह वह लोग हैं जोकि म्राप के बड़े बड़े महल और मंदिर बनाते हैं लेकिन उन के म्रंदर जाने की उन की म्राज्ञा नहीं है।

मैं इस चीज को मानता हं कि सरकार यह बात कहन लगी है कि हरिजनों को ऊंचा उठाना है ग्रीर देश की एकता कायम करनी है। मुझे खुशी है कि देश की एकता ग्रीर खुशहाली के लिये वह राइट लाइंस पर सोच रही है। उन को ऊंचा उठा कर ग्रीर उन की बेहतरी कर के ही देश की एकता को कायम रक्खा जा सकता है भ्रौर उस को खुश-हाल बनाया जा सकता है । यह उचित ही होगा कि जो लोग किसी प्रकार का टैक्स देते हैं, जो किसी भी शक्ल में सरकार के खजाने में कुछ न कुछ अन्दान देते हैं उन लोगों का भी उन खजाने में कुछ हिस्सा होना चाहिये । उन लाखों गरीव ग्रौर पस-मांदा इंसानों की बेहतरी के वास्ते भी सरकार को रुपया खर्च करना चाहिये । उन लोगों ने भी इस देश के लिये कुर्वानी की है। चाहे वह मसलमान हों, ईसाई हों, सिक्ख हों म्रथवा हरिजन हों, कोई भी हों, चाहे वह थोड़ी गिनती में हों या ज्यादा गिनती में हों, उन लोगों को भी राजी करना होगा। उन का भी सहयोग हमें देश को बनाने के लिये लेना होगा। यह कह कर कि वह लोग गद्दार हैं, उन को छोड़ देना श्रीर नजरग्रदाज करना देश के लार्जर इंटरेस्ट में मुफीद साबित न होगा। क्या देश का ठेका सिर्फ बड़े तबके के लोगों ने और ऊंचे लोगों ने ही लिया है? कम गिनती वाले लोगों को राजी करने की सब 885(Ai) LSDD-9.

से ज्यादा जरूरत है। यह तो मां का काम है। यह मंत्रालय घर की मां है ग्रीर इस नाते उसे देखना है कि वह छोटा बच्चा क्यों रो रहा है? यह कैंसे चुप होगा? एक मां का काम यह नहीं है कि रोते हुए बच्चे का कान पकड़ कर गाल पर थप्पड़ लगा दे। सयानी मां का यह काम नहीं होता है। ऐसा करने से देश की एकता ग्रीर बहबूदी नहीं हो सकती है। मुझे यह बड़े ग्रफसोस के साथ कहना पड़ता है कि सरकार ग्रभी उस सयानी मां का फर्ज पूरी तरह से ग्रदा नहीं कर पा रही है।

हरिजनों की बेहतरी के लिए दो योजनायें निकल चुकी हैं। यह तीसरी योजना है। पंजाब के एक मिनिस्टर ने भ्रभी एक बयान दिया है जोकि पंजाबी प्रेस में स्राया है स्रौर दूसरे प्रेसेज में भी श्राया है कि हरिजनों की रक्षा करना हमारा धर्म है। उन्हों ने बतलाया है कि पंजाब में ४० लाख लोग हरिजन हैं भ्रौर प लाख हरिजन परिवार हैं । उन्हों ने बतलाया है कि ७ लाख परिवार ऐसे हैं जिन के कि पास रहने के लिय झौंपड़ा भी नहीं है। पेट भरने के लिये उन के पास भ्रनाज मयस्सर नहीं है भ्रौर उन की हालत बहत ही खराब है। भ्रागे चल कर उन्हों ने बतलाया है कि हमारे पास इतने साधन नहीं हैं जिन के कि जिर्ये इन लोगों को इतनी जल्दी उंचे ले जाया जाय । इसलिये में गृह मंत्री महोदय से ब्रापकी मार्फत यह निवेदन करूंगा कि ग्राप देश की उन्नति दे लिये हरिजनों को ग्रीर ग्रन्य ग्रत्पसंख्यकों को जो ऊंचा उठाना चाहते हैं तो उसके लिए ग्रापको इस बात का ध्यान रखना होगा कि जितनी भी रकम ग्राप उसके लिए मुबायी सरकारों को देते हैं वह सारी की सारी रकम उनकी बेहतरी के कामों पर खर्च की जाय ग्रीर वह बगैर खर्च किये वापिस न लौटा दी जाय । यह ध्यान भारत सरकार को रखना होगा कि साल के खात्मे पर वह रक़म कहीं वापिस मुड़ कर दिल्ली की सैर तो नहीं कर

### [श्रीगुलशन]

रही है? मुझे इस बात की खुशी है कि सरकार कुछ न कुछ इस के लिए कर रही है लेकिन जितना करना चाहिए वह नहीं किया जा रहा है। समाज ने जिस ग्रंग को पिछत्री कई सदियों से भ्रपने पैरों के नीचे दबाकर रक्खा हम्रा है उनको जल्द से जल्द ऊपर उठाया जाय। खास तौर पर उनके लिए ऐसी योजनाएं वनाई जायं ताकि जिस घीमी रफ्तार से उनकी बेहतरी का काम चल रहा है उसमें तेजी आये। इसके माथ ही एक वहत बड़ी गिनती वाले लोग जो कि तकरीयन = करोड, १० लाख श्रीर ५० हजार के करीब इस देश में बसते हैं श्रीर जो कि सदियों से पस्त हालत में पड़े हुए हैं उनको दूसरों के बराबर लाने के लिए श्रमली कदम उठाये जायें। हमारे गृह मंत्री जी मैं समझता हं कि उन लोगों को ऊंचा उठाने की इच्छा रखते हैं, उनके प्रति एक श्रद्धा का भाव रखते हैं तो उनको इस बात हो भी ध्यान में रखना होगा कि जो रकम हरिजनों के वास्ते रक्की जाय वह मही तीर पर पूरी की परी उन पर खर्ब की जाये। हरिजनों ग्रीर ग्रन्य ग्रहनसंख्यकों के बास्ते नीकरियों में जो ग्रापने रिजर्बेशन रक्षा है ग्रीर कोटा रक्षा है उसको बाकायदा फिलग्रुप किया जाय ग्रीर यह न हो कि वह कोटा महज कागजों तक ही महदद रह जाय । छोटे छोटे गांवों को मिला कर समितियां बनायें जिनके कि जरिये हरिजनों का भ्रयलिक्ट का काम किया जाय और उनकी वहां पर छोटे मोटे धंत्रे सूलभ कित्रे जायें।

मेरा स्जेस्शन यह है कि अगर इन लोगों को पोने े जिए पानी और रहने के लिए मकान मुहैया करना है, तो यह जरूरी है कि इन का रोडी-रोजगार का मसला सब से पहले हल किया जाये। इस की वजह यह है कि जिस को रोजगार मिल जाता है, वह रहने के लिए मकान भी बना लेता है, कुग्रां भी खोद लेता है भीर बावलों भी बना लेता है। रोजगार का मसला हल करना सब से जरूरी है। स्पीकर साहब, मैं भ्राप को धन्यवाद देता हूं।

Mr. Speaker: This morning, hon. Members had desired that the time might be extended by two hours, and the House had agreed to that, but because the programme is so tight and we have cancelled our sittings after the 22nd, we have to find time in the interval that we have got. I hope the Members will not have any objection to our continuing till 6.30 today because we shall require that time if we want the allotted time.

श्री गणपति राम (मछती शहर): अध्यक्ष महोदय, कई बार मैं ने कोशिश की है। कल भी मैं ने नाम दिया था। मैं इस सेशन में एक बार भी नहीं बोल पाया हूं। आखिर क्या बात है कि मुझे एक बार भी बोलने का मौका नहीं दिया जा रहा है?

श्रध्यक्ष महोदय: टाइम तो मैं मेम्बर साहबान को ही दे रहा हूं। मैं खुद तो नहीं ले रहा हूं। मैं क्या कर सकता हूं? मैं ने मेम्बर साहबान में ही सारा बक्त तक्सीम करना है। माननीय सदस्य सब्न करें, शायद उन की बारी श्रा जाये।

श्री गणपति राम : दूसरों को दो दो बार मौका मिला है, लेकिन हम को एक बार भी मौका नहीं मिला है ।

प्रध्यक्ष महोदय: माननीय सदस्य दूसरों के बारे में न कहें। श्रापोजीशन के लिए श्रमाहिदा बक्त है और माननीय सदस्य के लिए श्रमाहिदा बक्त है। माननीय सदस्य को मिनिस्टर साहब के साथ शरीक होता है। मिनिस्टर साहब ने उन के बक्त में हो बोजना है।

# श्री लहरी सिंह।

श्री लहरी सिंह (रोहतक) : स्पीकर साहब, माननाय मंत्रो, श्री दानार, की स्पीच

सून कर भौर खबं के जो अन्दाजे बताये गये हैं, उन से तो यह यकीन भ्राजाता है कि सब ठीक हो रहा है। मैं मंत्री साहब का छान कोई तुक्ताबोनो के ौर पर नहीं-तं।मा की रक्षाकी तरफ दिलाना चाहता है। हमारे देश की सीमा पर चीन ग्रीर पाकिस्तान हैं, जिन से भ्राज हमारी सरूा दृब्मनी है स्रीर जिन की हर बक्त कोशिश यह है कि किसी न किसी शक्ल में हमाे मुल्क की नीचा दिखाया जाये । इस लिये सीमा का सवाल, जो कि कोई मामनी सवाल नही है, स्टेट्स पर छोड़ देना कि स्टेट्स उस का मृतासिब इन्तजाम करेगी, ठीक नहीं है । मैं चाहता हं कि जब तक श्रमन कायम न हो जाे **ग्रो**र हम चीन ग्रोर पाकिस्तान सं निपट न लों, तब तक सीमा का सवाल सैंटर को खद मनते हाथ में ले लेना चाहिये।

जहां तक सीमा के पंजाब के का ताल्लुक है, वहां इतना ज्यादा स्थतरा नहीं हो सकता। वहां कोई बड़ी समस्या भी नहीं है । लेकिन आसाम और पैस्ट बंगाल के बाईर पर, जहां चीन के आदिमियों के स्राने का अन्देशा है, ज्यादा से ज्यादा सज-बतो को जरूरत है। मैं यह नहीं कहता कि वे लोग वरां पर बस जायेंगे, लेकिन वे जासून की बक्त में यहां श्राकर मुक्क को स्कोम्ज क्रीर भेदों को लंजाते हैं. जिस की वजह से लडाई की सुरत में मक्त को बटो हानि हो सकतो है। आज हम देवते हैं कि चीन कदम कदम पर बदमाशो कर रहा है. हमला करना चाहताहै ग्रीर एन्कोचमेंट कर रहा है ग्रोर यही हालन पाकिस्तान की है। जब तक इन दोनों से निषट न लिया जाये. नवतक बार्डर के वबेस्टियन को स्टेट्स को दे **देना** ठीक नहीं है।

मिनिस्ट्री की रिपोर्ट में बार्डर के सवाल के बबारे में एक अर्जीब सी बात लिखी -गई है। उस में सफहा २७ पर दर्ग है कि अप्रखबारों में रिपोर्ट्स निकली है कि ईस्ट

पाकिस्तान से काफी तादाद में श्रादमी श्रासा**म** में ब्राकर वस गये हैं ब्रोर उसको तहकं कात की जा रही है। मैं समझता ह कि होम मिनिस्ट्रो या उस स्टेट का फर्ब था कि वे साफ़ कहें कि यह ग़लत खबर है, लेकिन यह नहीं कहा गया। यह कहा गया है कि उस की जांच-पडताल कराई जायगी । क्या स्राज हमारा मल्क सीमा के सवाल पर जांच-पडताल की इन्तजार करे ? गथर्नभेंट को साफ्रातीर पर यह कहना चाहिए था कि यह खबर गलत है ग्रीर इस में कोई सच्चाई नहीं है, लेकिन इस रिपोर्ट में कहा गया है कि यह बात हम को मैन्सस से मालुम हुई है ग्रीर इस की जांच-पड़नाल की जायेगी। मैं कहना चाहता हं कि ग्रगर हमारा इन्तजाम ठीक है तो हम सेन्सस पर क्यों यकीन करें:? हम कह दें कि हमारी सीमा का इल्लाजाम ठीक था और इस में कोई दखल नहीं दिया गया है, कोई श्रादमी हमारे मल्क में नहीं भाषा है। मैं कहना चाहता हं कि आज जब कि कदम कदम पर मत्क की हिफाइत का सवाल है. लोगों में बैचेनी है और वे डरते हैं कि हमारी सीमा को सुरक्षा मजबत नहीं ग्रीर रटेश्स उस का टोक इन्तज्ञाम नहीं कर सकती हैं। ऐती हालत में मैं मिनिस्टर साहब को तब कह इस तरफ़ दिलाना चाहता हं ग्रीर में उम्मीद करता हं कि वह इस बारे में जल्दी कार्यवाही करेंगे :

सीमा की हिफ़ाजत के ग्रलावा देश के ला एंड आर्डर का सवाल भी बड़ा ग्रहम है। गवर्नमेंट इस बात की तसल्ली रखे कि देश भर में ला एंड भ्रार्डर की पोजीशन ठीक है। मिसाल के तौर पर ग्राप पहले दिल्ली को लीजिये। म्राज दिल्ली में क्या हो रहा है ? कैंक जं के एक्सप्लोजन हो रहे हैं, पटाखे फट रहे हैं। यह कहना बिल्कुल ग़लत है कि उन का सूराग़ लगाना ग्रीर उन के बारे में मालूम करना मुश्किल है। हमारा इतना भारी मुल्क है, गवर्नमेंट के पास इतने ज्यादा वसीले हैं, इतनी ज्यादा पूलिस भ्रौर इतना ज्यादा इन्तजाम है, लेकिन इस के बावजूद दो तीन सालों से

# [श्री लहरी सिंह]

इस किस्म के वाकयात हो रहे हैं ग्रीर उन को रोकने का कोई इन्तजाम नहीं हो पाता है, हालांकि इस बारे में यह शुबहा है कि यह बाहर के मल्कों का काम है। मैं समझता हं कि न भ्रंग्रेज इस वात को बर्दाश्त करते श्रीर न ही कोई दूसरा मल्क इस बात को बर्दाश्त करेगा कि मल्क की राजधानी में, जहां प्राइम मिनिस्टर श्रौर होम मिनिस्टर बैटते हों, पटाखे चलते रहें ग्रीर एक न एक दिन इस तरह का तमाशा होता रहे भ्रौर उस का कोई इन्तजाम न किया जाये । इन हालात के बावजद गवर्नमेंट की तरफ़ से कहा जाता है कि ला एंड ब्रार्डर की पोजीशन ठीक है । मैं भ्रर्ज़ करना चाहता हं कि ठीक नहीं है । मुल्क की राजधानी में लगातार क्रैकर्ज के एक्सप्लोजन्ज होते रहना हमारी कमज़ोरी स्रौर हमारी मिसमैनेजमेंट को जाहिर करता है. यह जाहिर करता है कि हम ठीक तौर पर इन्तजाम नहीं कर रहे हैं।

Demands

भ्रौर सुबों में जो भी हालत हो, माननीय मंत्री, श्री दातार, ने दिल्ली में क।इम की पोजीशन के बारे में एक सवाल का जवाब देते हुए बताया कि यहां पर ६८ परसेंट क्राइम केसिज अनट्रेस्ड होते हैं, जिस के बारे में २४ मई, १६६२ के हिन्दुस्तान टाइम्ज में यह हैडिंग दिया गया : "६० परसेंट स्राफ़ काइम केसिज ग्रनट्रेस्ड लास्ट यीग्रर" । मुल्क की राजधानी हो, कदम कदम पर इतनी पुलिस हो श्रीर फिर भी ६८ परसेंट काइम कंसिज श्रनट्रेस्ड रहें, यह बड़ी हैरानी की वात है।

मैं ब्राप की इजाजत से मिनिस्टर साहब के जवाब को, जो कि इस ग्रख़बार में छपा, यहां पर पढ़ना चाहता हं :--

"The number of cases of crime registered in the Capital in 1960 wa; 6,542 of which 1,253 cases detected. The number untraced was 5,289.

During 1961, 6,980 cases were registered. Of these 1,114 were detected, 4.782 remained untraced..!"

इससे भ्रन्दाजा लगाया जा सकता है कि ग्रौर स्टंट्स की इस बारे में हालत क्या होगी। यह कोई ऐसा बड़ा शहर नहीं है कि इस का मुकाबला बम्बई, कलकत्ता या लन्दन वग़ैरह से किया जाये । इस में तो बहत सा हिस्सा **ग्रा**फ़िशल्ज से घिरा हग्रा है ग्रीर बाकी स**ब्जी** मंडी वर्ग रह हैं। ऐसे शहर में ६८ परसेंट केसिज़ ग्रनट्रेस्ड हों ग्रौर फिर भी कहा जाये कि ला एंड ग्रार्डर की पोज़ीशन बड़ी शानदार है। में चाहता है कि मिनिस्टर साहब इन लफ्जों को कड्वा न समझें, लेकिन मैं उन को बतानाः चाहता हं कि ग्रास-पास के देहात के इलाके का जितना गुंडा एलिमेंट है, वह सब दिल्ली मैं ग्रा रहा है भौर दिल्ली में प्रोटेक्शन ले रहा है। मैं ने इस बारे में एक पूलिस अप्रक्रिसर से पूछा। कि इस की वजह क्या है। रोहनक में हम ने इतना स्ट्रांग पुलिस एक्शन लिया कि जब कि पहले वहां रोज मर्डर होते ग्रब एक भी मर्डर नहीं होता कहने लगे कि यह वजह है कि एक ग्रादमी भी उन गुण्डों के डर की वजह से गवाही देने के लिये तैयार नहीं है । चार, पांच रोज हए एक सं**गीन** केस में एक गवाह के ऊपर ग्रदालत के कम्पा**उंड** के ग्रन्दर तेजाव डाल दिया गया, जला दिया गया जिससे थानेदार पर वह पड गया । श्राप तहकीकात करें। मिनिस्टर साहव मालुम करें ग्राई० जी० ग्रीर डों० ग्राई० जी० से कि गवाह क्यों अनटेस्ड हैं। थानेदार वगैरह डरते हैं, गवाह डरते हैं, गुंडा एलिमेंट इतनी तेजी पर है। अनसर कहा जाता है कि जब दिल्ली शहर में, जो कि राजवानी है, गवाह न मिर्ले ग्रीर मजरिम ग्रनट्रेस्ड रहें, तो क्या यह ला एण्ड ग्रार्डर पोजीशन ठीक है? कुछ भी ठीक नहीं है। मैं छोटी छोटी वातों में पड़ने वाला नहीं हैं, लेकिन मजबूर हो जाता हूं।

यहां पर देहातों में कितने ही डकायटी केसेज देश भर में चलते हैं । मामूली सा सवाल है भ्रौर ग्रासानी से हल हो सकता है। यह बाक

नहीं है कि दस सिपाही थाने में हैं वे सब काम परा कर लेंगे । देहातों में जमींदार हैं, काश्त-कार हैं, हरिजन हैं, जो जिन्दा रह सकते हैं, लड़ सकते हैं। डाकुग्रों के पास पिस्तौलें हैं, बन्दकों हैं, स्टेनगनें हैं । हमारी गवर्नमेंट ने म्राम्सं ऐक्ट सन् १६५६ में पास किया ग्रौर कहा या कि वह ग्राम्स देने में लिबरल होगी, ग्राम्स देगी ताकि हम अपनी कन्दी को हिफाजत खद कर सर्के। लेकिन ग्राज देहात के ग्रन्दर एक ब्रादमी के पास भी पिस्तील ब्रीर बन्दक नहीं है । उनके लिये लाइसेंस न देने की जैसे सरकार ने कसम उठा ली है। ग्रंग्रेजों के वक्त में कोटा बांधा हम्राथा। मैंते डिप्टी कमिश्नर से कहा कि डाके पड रहे हैं तो कहने लगे कि हमारी यह म दिकल है कि वही स्रंग्रेजों के वक्त के कोटे बने हैं और हम उतनी ही बन्दक और पिस्तौल दे सकते हैं। मैं ने कहा कि आम्सं ऐक्ट तो है। तो कहा ि कोई हिदायत सेंट्रल गवर्नमेंट से नहीं है। मैं बहुत ग्रदब से ग्रर्ज करूंगा कि ग्राप को जरूरत नहीं है डाकुग्रों से बचाने की। म्राप मेहरवानी कर**े: गुण्डा एलिमेंट को** छोड कर, उन लोगों को छोड़ कर जिन के बारे में भ्रापको यकोन हो, स्राप के स्रकसरों को यकीन हो, कि वह गन्दे लोग हैं, बाकी पब्लिक के लोगों में से जो लेना चाहें, उन को ग्राप म्राम्सं दे दें, फायर म्राम्सं दे दें, उसके बाद श्चगर श्राप के पास हिन्द्स्तान के किसी हिस्से से भी रिपोर्ट ग्राये, चाहे मध्य प्रदेश से या किसी और स्टेट से. तो कहियेगा। एक भी रिपोर्ट डाके की नहीं भ्रायेगी । भ्रगर कहीं पर एक डाकु भ्रा जायेगा तो उसके साथ लड़ने के लिये ५० ग्रादमी तैयार होंगे, लेकिन उनके पास ग्राज कोई हथियार नहीं है, वह करें क्या ? म्रांग्रेज चले गये, वह नहीं चाहते थे कि हिन्दू स्तान में कोई भी ग्राम्सं रक्खे। उनको ग्रन्देशा था कि ग्रगर यहां रिवोल्यशन हो गया तो कोई इन्तजाम नहीं हो पायेगा । लेकिन १४ साल के बाद ग्राम्सं ऐक्ट, १६५६ पास किया गया । हमने बड़ी खशी मनाई कि एक बड़ा कदम उठाया गया । लेकिन चलते चलते इन को भी दहशत हो गई कि हमारे यहां हिन्दुस्तान में

दूसरी पार्टियां हैं, कम्युनिस्ट लोग हैं, वह न जाने क्या कर देंगे या जनसंघ वाले न जाने क्या कर देंगे। भ्रन्देशा यह है। या फिर उनके पास इतने ग्रार्म्स नहीं हैं। न जाने क्या बात है। क्या यह मुल्क इस तरह से चलेगा कि यहां डाके पडते रहें, तमाशा होता रहे, रिपोर्टे ब्राती रहें. ग्रीर उन ग्रादमियों को ग्रार्म्स न दिये जायें जो उन्हें इस्तैमाल कर सकें? ग्रार्म्स ऐक्ट, १६५६ जो पास किया गया वह एक सहो कदम था। देहातों के ग्रन्दर जहां तक पोस एण्ड ग्रार्डर का सवाल है, उस रे लिये ग्राम्सं दे दिये जायें। फिर चाहे वहां पर कोई भी था दिार हो या न हो, चाहे और कोई हो या न हो, वहां के लोग परवाह नहीं करेंगे । वे तगडे ग्रादमी हैं. किसी से भी डरने वाले नहीं हैं।

नीसरी बात मैं अर्ज करना चाहता हूं कि स्राप कहते हैं कि हमारे स्रफसरों का वडा ग्रच्छा इन्तजाम है। मैं यकोन से कहता हं कि पिछले १८ सालों के दौरान जितने ब्राई० पी० एस० ग्रीर ग्राई० ए० एस० हैं, में ग्रयनी स्टेट के बारे में कह सकता है, उन को बहुत ही डिमारालाइज कर दिया गया है। जो चोफ मिनिस्टर वहां है, जो रूलिंग पार्टी वहां पर है, जो मिनिस्टर्ज वहां पर राज्य चला रहे हैं उन्होंने ग्रफसरों को डिमारालाइ कर दिया है भ्रौर कहते हैं कि हमारे कहने पर चलो, उनके कहन पर मत चलो । साथ ही साथ वहां पार्टीबाजी बहुत है। मैं उस की एक मिसाल पेश करना चाहता हूं । पुरानी वात है । ट्रिपल मर्डर केस करनाल में हो गया । एस० पी० साबह ने ग्रादिमयों को मरवाया । जो मरे उन का खानदान का खानदान खत्म कर दिया गया । चार पांच सिख मार दिये गये । करनाल करनाल जिले में कोई सो नहीं सकता था। जब उन बेचारों ने मकाबला किया। तहकी-कात हुई मजिस्ट्रेट के जरिये तो पाया गया कि कि वह ब्रादमी मुकाबला करने से मरे, लेकिन वहां पर हालात कुछ ऐसे हुए कि जो गवर्नमेंट चला रहे थे, उन्होंन कहा, नहीं। सारी मशीनरी एक तरफ। गवाह

# ]श्री लहरी सिंह]

तारा सिंह ८८५ एल एस २७११ ८-६-६२ बनाये गये, झूठी शहादत बनाई गई स्रौर उस एस० पी० ग्रेबाल को जेलखाने में **डा**ल दिया गया । ११ इन्स्पेक्टर ग्र**ौ**र सब इंस्पैक्टर ग्रौर डाल दिये गये। उन बेचारों ने ग्रपने जेबरात बेच कर पैरवी की एक तरफ वहां को गवनमेंट तुली हुई थी कि उन को सजा हो दूसरी तरफ ग्रेवाल ग्रौर उसके ग्रादमी । ग्राखिरकार, में तो इसे बहादुरी कहंगा कि सिंह साहब ने, जो कि यु० पी० के सेशन जज थे, उन्होंने ७०० सफे का फैसला दिया ग्रौर करार किया कि ग्रेवाल बेगुनाह है । यही करार नहीं दिया कि वह बेगुनाह है बल्कि कहा कि फलाने फलाने अफसर में झठी शहादत दी है। फलाने ने भी झठी शहादत दी है ची० मिनिस्टर तक के खिलाफ स्ट्रिक्चर्स पास हए। उस के बाद उस की ग्रपील की गई। लेकिन हाई कोर्टने भी उस फैनले को डिटं। किया, सुप्रीम कोर्ट में गया, वहां फी उस को डिटं। किया गया । फिर वह ग्रेबाल आई• पो० दिल्ली पहुंचता है कि खदा के बन्दों, मझे अचाम्रों। लेकिन कछ नहीं हम्रा । मालुम है कि वह बेगुनाह है, लेकिन उस को अभी भी हरूमत रगड रही है। यह तो जड़ीशियरी की गलती है कि उस ने इस तरह का आईर दिया, सेशन अज ने फैमला दिया, मुप्रीम कोर्ट ें फैसला दिया कि वह बेगनाह है, लेकिन फिर भी एक वहाने से कभी दूसरे बहाने से उसे रगड़ा जा रहा है। जब ग्रेबाल को इस तरह से रगड़ा जा रहा था तब सिंह साहव ने उस की हिफाजत है लिये यह फैसला दिया कि वह बाहर रही । ऐसी हालत में बनलाइबे कि बाकी जा एम० पी० हैं उन में कितनी दम खम है कि वह ऐसी कोई बात करें। (Interruptions) मैं सनुगा स्रापकी बात । मुझे मालभ है कि श्राप क्या कहना चाहते हैं। एक ग्रेवाल को रगड़ कर सीघा कर दिया, श्रौर यहां कहते हैं कि दातार साहब यहां की सर्विसेज बड़ी ठीक

हैं। जाकर देख लो स्टेट्स में पेशाब निकल रहा है, वे कहते हैं कि कहां जायें। प्राईवटली कहते हैं कि तबाह हो गये, कहां जायें हम अपने बाल बच्चों को कैसे खिलायेंगे?

ग्रभी कपूर साहब ग्राई० सी० एस० थे। ग्राध्यक्ष महोदय: मैं ने ग्राप को इस लिये इजाजत दी थी कि वह सब बातें फैसले में ग्रा चुकी हैं। ग्राप यह नहीं कह सकते।

र्थाः लहरी सिंह: मैं इस को छोडता हूं। मैं जनाव का इशारा समझ रहा है। मैने श्राप का फैसला मुन लिया । मैं श्रपने निनिस्टर साहब से रिक्वेस्ट करता हूं कि वह उसको नुक्ताचीनीन समझे प्रगर कडए लफ्ज हो। म्राप म्रपने वहे वहे म्रफसरों को. म्राई०पी० एस० वालों को बलायें ग्रीर पूछें कि ग्राखिर क्या बात हो गई है। डे ट् डे इंटरफिश्चरेंस हो रहा है । ग्रभी एलक्शन पिटिशन्स ग्राई, सारे लोग भाग गये एलेक्शन्स वेः दिन । इस लिये मैं न कहा कि मैं देखा है कि पंजाब में जो हो रहा है। कहते हैं कि हमें पंजाब से बाहर कर दो। हम मरे। यह हालत पैदा हो गये हैं और डे ट् ड इंटरफियरेस इस हह तक हो नका है कि सर्विसेज बिल्कल डिमारलाइज हो चकी हैं । मैं करप्शन वर्गरह का जिक्र क्या करूं खामखाह यह कहने से क्या फायदा कि करण्डान है। सब जानतो हैं कि करण्यन है।

में मिनिस्टर साहब का ध्यान दिलाऊंगा एविडेंस एवट की दफा २७ की तरफ आज दफा २७ में क्या हो रहा है, उस में हर एक इन्बेस्टगिटिंग आफिसर क्या कर रहा है। मुलिजम कुछ करे या न करें, कुछ कहे या न कहें गवाह के इन्स्टेंस पर चीजें रिकवर की जा रही है। आप तमाम के सेज की रिपोटेस मंगवा लें। कम से कम हमारे सूबे में कई चीजें इस तरह की हो रही हैं गवाऽ हो या न हो दफा २७ लगा कर केस बनाया जाता है। मैं इंटरेस्टिंग किस बतलाऊं। दिल्ली के नजदीक बहादुरगढ़

का थाना है। वहां भ्रौरत मरी नहीं थी। प्क लाश मिल गई। थानेदार ने कहा कि वह लाश फलां हरिजन ग्रीरत की है।

Demands

श्रध्यक्ष महोदय: उस का भी फैसला हो हो चका है ?

श्री लहरी सिंह: नहीं।

म्रध्यक्ष महोदयः ग्रभी चल रहा है ?

श्री लहरी सिंह: फैसने पर डिस्प्यूट नहीं है, उस पर सब एग्री करत हैं। वह श्रीरत जिस की लाश बरामद हुई, गंडासा कत्ल करने का वरामद खुन से भरा हुग्रा,। वह ग्रौरत य० पी० में निकली । चालान पेश कियाजारहाथातो उसका पता चला श्रव बतलाइय कि क्या हो । मैं कहता हं कि दफा २७ ने इस मुल्क में जो मरे न ही थे उन की लाशें निकलवा दीं, तलवार, गंडासे श्रौर बन्दुके निकलवा दी ग्रौर दिखला दी गई। यह तो हमारे ला ऐंड ग्रार्डर का सवाल है।

ग्रयाला सवाल यह है कि ग्राप के सामने नैशनल इंटेग्रेशन े वडे गीत गाये गये। लेकिन डिमइंटेग्रेशन किसने किया ? राजा जी ने कहा कि खुदा ं बास्ते यह स्टेट्स रिम्रागेनाइजेशन कमिशन न बनाम्रो । तम जोन बना लो. लोकिन साहत उस वक्त लोग जोश में थे और बगैर देखे भाले एक ब्लन्डर को जैसे कि तिब्बत के मामले में हन्रा, ग्रौर एक इंटर्नल मामले में स्टेट्स रिम्र/र्गेनाइजेशन का रेजोल्युशन पेश कर दिया गया और स्टट्स मुकर्रर कर दी गई। **भ्रौ**र उनको हिदायत की गई कि लेंग्वेज का खास स्थाल रखते हुए उन सूबों को ग्रारगेनाइज करो। तो यह गलती किस की थी ? ग्रव चारों तरफ से सुबों की श्रावाज रुई बम्बई में कत्ल होने लगे, गुजरात श्रौर महाराष्ट्र के सवाल को लेकर झगड़ा होने लगा। चारों तरफ

झगड़ा होने लगा। तो कहा गया कि मलती हुई । म्रब नेशनल इंटोग्रेशन की स्कीम बनायी जाए । इंटीग्रेशन काउंसिल बनायो गयी । मैं एक मिसाल देना चाहता हुं। यहां तो नेशनल इंटीग्रेशन काउंसिल बनायी जा रही है स्रौर मेरे सुबे में वहां की कैबीनेट इस बात पर दरपैंदर है कि किस तरह से वहां की पबलिक के ट्कड़े ट्कड़े किए जाएं स्रौर उसमें नफरत पैदा की जाए । स्रभी हाल में टेम्पोरी टैक्सेशन बिल पेश किया गया श्रीर मंज्र किया गया, उसका मतलब क्या है? उसका मतलब यह है कि किसी तरह हरिजनों भ्रीर जमीदारों को. . . 16 hrs

श्रध्यक्ष महोदय : श्रव श्राप ज्यादती करेंगे श्रगर श्राप

श्री लहरी सिंह : वह तो पास भी हो

श्रध्यक्ष महोदय: वह तो लेजिसलेचर ने पास किया है।

श्री लहरी सिंह : मैं वही तो ग्रापके सामने रखना चाहता हं . .

श्रध्यक्ष महोदय : वह गवर्नमेंट का काम नहीं है। मैं भें ग्रापको अब तक छट देदी। श्राप श्रपनी बात कहते रहे । लेकिन यह विल तो लेजिसलेचर ने पास किया है।

श्रीलहरी सिंह : वही तो मैं कहना चाहता हं।

श्रध्यक्ष महोदय : तो श्राप उस पर यहां नुकताचीनो तो नहीं कर सकते।

श्री लहरी सिंह : मैं नुक्ताचीनी नहीं करना चाहता ।

म्रध्यक्ष महोदय : ग्रापने यही तो कहा है कि यहां तो नेशनल इंटीग्रेशन की बात हो रही है भ्रौर मेरी स्टेट में इससे उलटा काम किया जा रहा है स्रौर उसकी मिसाल म्राप इस बिल से देना चाहते हैं।

श्री लहरी सिंह: मैं इस टैक्सेशन बिल के बारे में बोल रहा हूं।

म्राध्यक्ष महोदय: लेकिन इस विल को तों लेजिस्त्रेचर ने पास किया है।

श्री लहरी सिंह: मैं वही बात तो कहना चाहता हूं कि लैंचिसलेचर ने किस तरह पास किया । यहां की तरह हमारे यहां भी रूलिंग पार्टी है और ग्रपोजीशन पार्टी है । जो ग्रपोजीशन के लोग थे वे इसके खिलाफ थे लेकिन रूलिंग पार्टी ने उसको पास किया ।

प्रध्यक्ष महोदय: इसी वास्ते तो मुझे आपको रोकना पड़ा। जब कोई विल पास हो जाता है तो वह सारे लैंजिस्तेचर का बिल समझा जाता है, यह नहीं वह कह सकते कि यह रूलिंग पार्टी ने पास किया। अगर आप यहां पालियामेंट में कोई कानून पास करें तों यह समझा जाएगा कि मारी पालियामेंट ने उसको पास किया है। यह नहीं कहा जा सकता कि इसको रूलिंग पार्टी ने पास किया है। इसी तरह से पंजाब अमेम्बली में जो कानून पास हो गया उसकी आप यहां यह कह कर नुक्ताचीनी नहीं कर कर सकते कि इसको रूलिंग पार्टी ने पास किया है।

श्री लहरीं सिंह: तो मैं विना रेफेरेंस दिए कहता हूं कि आज मेरे सूबे में झोंपड़े में रहने वाले छोटे जमींदार पर और छाटे दुकानदार पर जिसको कि प्रोटेक्शन दिया गया था और जिस पर आज तक टैक्स नहीं लगाया गया था उस पर भी टैक्स लगाया जा रहा है। उन पर यह कह कर टेक्स लगाया जा रहा है कि हम यह रुपया शिड्यूल्ड कास्ट वालों को देना चाहते हैं। हम कहते हैं कि तुम इस काम के लिए रुपया दो लेकिन इसके लिए जो चालीस और पचास मिनिस्टरों की तादाद बढ़ा रखी है उसको कम करो। एक कमेटी बनी थी रिट्रेचमेंट करने के लिए उसने १६ करोड़ की कमी की सिफारिश की । उसको न करके छोटे किसान श्रौर जमींदार से जो कि झोंपड़े में रहता है उससे कहा जाता है कि तुम को टैक्स देना पड़ेगा । मैं पूछना चाहता हूं कि क्या इससे मुहब्बत बढ़ेगी ।

Shri A. N. Vidyalankar (Hoshiarpur): Is he criticising the taxation policy of the State Government.... (Interruptions.)

ग्रथ्यक्ष महोदय: मैं ने मना किया था।

श्री लहरी सिंह: मैं मना हो गया।

**ग्रध्यक्ष महोदयः** ग्रव ग्राप वन्द करें, ग्रापका वक्त भी हो लिया।

श्री लहरी सिंह: मैं एक बात श्रीर कह कर अपनी तकरीर को खत्म करता हूं। आपके पास में हरियाना का सूखा इलाका है। वहां के लिये जो पानी है उसमें से पहले दिल्ली को ३५० क्यूमेक्स पानी दे दिया और फिर २०० क्यूमेक्स श्रीर दे दिया। हम बैंटरमेंट टैक्स दे रहे हैं श्रीर हमारे खेत सुले पड़े हैं।

**प्रध्यक्ष महोनयः** क्या पानी भी होम मिनिस्टर ने लिया है ४

श्री लहरी सिहः यही तो पानी का इन्तिजाम करते हैं।

हम कहते हैं कि हमारे लिए पानी का इन्तिजाम करो तो कहा जाता है कि तुम कम्यूनल हो । भ्राज हमारे इलाके में जमींदार भूखा मर रहा है । उसके खतों में पानी नहीं है । तो मैं ज्यादा न कह कर यह भ्रजं करना चाहता हूं कि गो यह बातें कड़बी हैं लेकिन इन पर विचार किया जाए और यह सोचा जाए कि काम नेशनल इंटीग्रैशन काउंसिल से होगा या एक्शन से होगा?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): Sir, during the discussion some of the hon. Members expressed great concern over the welfare Scheduled Castes and Tribes and the other backward clastes. My colleague a few minutes back spoke somewhat elaborately on certain aspects of the welfare schemes and would now like to confine myself to welfare schemes some of the social undertaken by the Ministry. This section of the population has been receiving special attention since Independence. During the First Plan period was given to the assistance implement them. The schemes to centrally Plan undertook Second sponsored schemes and the entire expenditure on them was borne by the Central Government. In addition to the fifty per cent contribution which was given to some of the State schemes during the Third Plan period, centrally sponsored schemes are now confined to schemes which relate to special disabilities keeping in view the recommendations made in the annual report of the Commissioner for Scheduled Castes and Tribes and also the recommendations of the various committees which make special studies of the problems of the backward class. The important schemes which have been taken during the Third period are : the improvement of the working conditions of scavengers and sweepers provision of subsidies for housing them as also house sites for those who are engaged in unclean occupation; as also landless labourers. During the Second Plan period 43 multi-purpose tribal blocks were started with an outlay of Rs. 27 lakhs which was borne both by the Home Ministry and the Ministry of Community Development and-co-operation. But in the Thrid Plan period it has been decided to allot, in addition to 324 tribal welfare blocks which were mentioned by my senior colleagues, six more of which two will be in Goa, two in the Union Territories and two in places still to be decided.

block will be started in an 200 sq. miles with a population 25,000 of which 66.66 per cent will be Scheduled Tribes. All these will be started during the Third Plan period. Each block will have a budget of Rs. 22 lakhs in the first stage and Rs. 10 lakhs in the second stage.

Mention was made about the landless Scheduled Castes and Scheduled Tribes. I would like to mention here that since 1951, 7:8 million scres of land were allotted to landless persons, of which 3.6 million acres have been allotted to persons belonging to Scheduled Castes and Scheduled Tribes. In the Third Plan provision has also been made for land colonisation schemes and supply of agricultural implements and other aids for the members of the Scheduled Castes and Tribes. Under the land colonisation schemes additional financial aids for land improvement, for the purchase of plough, bullocks, seeds and other implements will be provided to persons belonging to Scheduled Castes Tribes to whom land has been allotted by the State Government. For this, there is a provision of Rs. 3 crores.

In the matter of educational facilities, the progressive increase in the expenditure incurred under the postmatric scholarship schemes for these people is clear from the fact that while a sum of Rs. 30.52 lakhs was spent in 1952-53 it has risen to Rs. 286.57 lakhs in 1960-61. The amount that is going to be spent in 1961-62 is to the tune of Rs. 311.57 crores, nearly All these go to show that something is done. But this does not satisfy the needs of the population. At the same time criticism was made that in the prematric stage nothing has done. How could assistance be given at the post-matric stage unless people have been given assistance in the pre-matric stage? So, unless they are given assistance in the pre-matric cannot reach the stage. Besides this, my senior league, an hour back, mentioned about the rise in the number of members from among the Scheduled Castes and Scheduled Tribes in the All-India [Shrimati Chandrasekhar] services such as the IAS and the IPS. All this goes to show that we are aiming at increasing the status of our people which of course has to be increased to a greater extent.

Education Ministry has apart Rs. 225 lakhs per annum for the post-matric scholarships for the Scheduled Castes and Scheduled Tribes. But this was found inadequate. So, the Mini try of Home Affairs, in accordance with the recommendations made at the conference of State Ministers in charge of the backward classes has sanctioned an additional amount for 1960-61 to the tune of Rs. 46.62 lakhs. Rs. 9.7 lakhs in the year 1959-60. There is also an additional amount asked by the State Governments other than Andhra Pradesh and the Union Territories to the tune of Rs. 89:46 lakhs which is being sanctioned this year. All these go to show that our effort; to improve the lot of the people are going apace.

The number of post-matric scholarsips that were granted to the Scheduled Castes and Scheduled Tribes has incresed from 2,181 in the year 1950-51 to 64,637 in the year 1960-61. Besides, these, grants are also given for buying books and other implements and for mid-day meals.

With regard to the utilisation of funds, there has been a progressive improvement. But there has been a slight slack also in the previous years. But the improvement has been brought about by constant reviews and evaluation through progres reports and prompt removal of difficulties. We have also written to state Governments requesting them to take decisions early in the year so that they can utilise the fund; early. In addition, we have also requested the State Governments to ensure maximum coordination among the various departments and also to arrange for training for their officers and give them incentives so that they can work in the interior of backward areas.

In addition, following the recommendations of the Estimates Committee of Parliament, the Ministry has constituted central co-ordinating committee with representatives the different Ministries and the Planning Commission. This committee will see that the backward classes get a due share of the benefits from the general sector of the Plan. The State Governments and the Union Territories Administrations have also been quested to constitute similar committees.

In addition to this, assistance to voluntary organisations is given, that is, to organisations of an all-India nature. Rs. 67.88 lakhs were sanctioned directly by the Minitsry to such non-official organisations as are working for the welfare and benefit of the Scheduled Castes and Scheduled Tribe: and other backward classes. Even during 1961-62, we have granted Rs. 19.73 lakhs to such institutions. There is a provision of Rs. 1.25 crores in the Thrid Plan for this purpose.

In this respect, I would like to say that some hon. Members expressed concern over the deplorable condition of the hostels that are run by some of the organisations. Here too give direct grants only to organisations of an all-India nature. Their proposals, when they come in, are being examined in detail and in a realistic manner and adequate grants are given to enable them to extend suitable facilities to the boarders. In addition, there is a large number of local organisation; who get funds from the State Governments. We bear 50 per cent of the expenditure, to ensure proper utilisation of the funds, the grants for each year are released in two instalments, the first in April or so after the progre's report and the accounts of unaudited statement of the previous years are furnished and is released the second instalment roundabout November, after the progres: report for the first half-year is furnished. The Commissioner for Scheduled Castes and Scheduled Tribes or his representatives serve on the managing bodies of all-India organisations. Similarly, local organisations have to accept on the managing bodies a nominee of the State Government. In addition, there are inspections by officers of the State Government. All these accounts of the organisations are also subject to test-checks through the organisations of the Auditor-General.

On the Scavenging Conditions Enquiry Committee report, an advi ory under the chairmanship of Prof. Malkani has been appointed to mobilise efforts for solving the problem. The scheme for the purchase of wheel-barrow; has been liberalised. The grants now also cover the supply of implements like scrappers and protective devices like gum boots and gloves. We are also sanctioning pilot project; in each of the States for completely implementing all the recommendations of the Malkani Committee, with a view to totally eliminating the practice.

Shri U. M. Trivedi: On a point of order. Sir. The hon. Deputy Minister was a Deputy Minister in 1952 also. She is intervening in the debate. One must be very chivalrou: towards her, but she is reading her speech. She is an intervener in the debate and she should speak ex emprore and not dead her speech.

Mr. Speaker: Ministers are allowed to do it. Even when intervening, Ministers have that liberty.

Shrimati Chandrasekhar: I am sorry if I have given that impression. To be sure that I did not commit mistake; about the numbers.

Mr. Speaker: Even if that be a fact and she be reading then too she has privilege.

Shrimati Chandrasekhar: Shrimati Renuka Ray referred to the Untouchability Offences Act and she wanted to know the number of prosecutions launched after the Act was parsed in 1955. I have got the list. If you would like me to give that also, I have to read from the papers, because I cannot remember all the figures for all the States.

Mr. Speaker: That is for her to decide. She has the liberty to read

Shrimati Chandrasekhar: I will give the total number for all India: 174 in 1955, 574 in 1956, 467 in 1957, 603 in 1958, 552 in 1959, 474 in 1960 and 213 up to June 1961, totalling to 3057 prosecutions.

अं.मती गंगा देवी (मोहनलाल गंज): यह फीगसं जो कोट की गई हैं यह वह फीगसं हैं जोकि अनटचेबिन्टी एवट के आने के बाद रिपोर्ट की गई है या इतने कैसेज के ऊपर एक्शन लिया गया है ?

Mr. Speaker: Prosecutions.

Shrimati Chandrasekhar: The numbers give the prosecutions launched after the Act was passed in 1955.

About scheduled areas and scheduled tribes, commissions have recommendations on this subject and they have been examined. The Estimates Comm'ttee, in their 48th report, had recommended some special survey of the indebtedness among the scheduled tribes. Agreeing with the recommendations, action is being taken sample to have a survey through the National Sample Survey Organisation. Certain States like the State of Madras have undertaken local survey in their States and the expenditure is being met from out of the grants given by this Ministry.

With these words, I would like to finish my speech.

Shri M. Ismail (Manjeri): Mr. Speaker, Sir, one hon. Member, Harish Chandra Mathur, complained that the important matter which goes by the name of 'national integration' has been decided upon outside the House. He was of the that such an important matter bearing upon the national life of the country must be brought before the House and the decision of the House must be taken upon it. He is perfectly JUNE 5, 1962

[Shri M. Ismail]

correct, and and I am also of the same opinion.

Sir, such things have happened in the past. It was announced a years back that the end and aim of the society here in the country is the establishment of socialism or socialist pattern of society. That decision was not first made by the Parliament. That decision was outside and later on it came into the House. Then again, another decision was made, a decision of very great importance, outside the House. I mean the question of adopting a uniform script for all the languages of the country. This is a matter which has a factor containing a large explosive emotional content in it and it ought to have been decided by House itself. But that, again, decided upon and settled outside the House. And, now this question of national integration is being dealt with by some other agency than this supreme, important and sovereign body-the Parliament of the country. That is one aspect of it.

In answer to a question this morning, the hon. Home Minister stated that though all the political parties of the country are not included in the national integration conference or the committees and bodies set up by it, other parties may come up those committees as witnesses. I thought that this question, though it was being settled outside the House, would be done in a co-operative manner; but the way in which the matter is being done seems partaking of a partisan character. Some of the parties who are vitally interested in the affair are omitted from the deliberations. Then they are asked to appear before a committee. The members of the committee are to act as judges these members of the other parties are to appear before them as nesses or rather as criminals and culprits. The members of these other parties have no opportunity of test-

ing the data upon which the committee was going to base its conclusions. This is not fair to all parties prits. The members of these other concerned, and nothing will be lost in such a matter by bringing in all the parties concerned into the machinery that is set up for achieving the object.

But there is another thing. I do not know what the sponsors of this move have got in their mind in the name of national integration, whether they have got the idea, to put it bluntly, of liquidating certain parties and certain communities or interests in the country. If that were so I want them to consider that history has had experience of such an action and such a procedure. Such attempts were made in other countries of the world in the past, and it never did any good to any country that indulged itself in such activities. I do not want our country also to have the same experience.

With regard to the National Integration Conference, it put forward a statement, an elaborate statement. and when one goes through the whole statement, only one sentence strikes as significant, as having any purposeful content, and that sentence is this:

"The Conference took note certain apprehensions and fears of some minority groups and need for taking steps to remove all legitimate grievances."

See the manner or the style of even this one sentence which is of vital importance in the whole statement. It evades the question and puts things in an evasive manner. First it speaks of "certain apprehensions and fears of some minority groups" and then it also speaks of the need, not of removing those apprehensions fears in a direct manner, but it speaks of removing "all legitimate grievances". This seems casual manner of putting things.

Now, anyway, they speak of taking steps in that direction. But, after the Conference met and its deliberations and has set in motion its various agencies in the shape of committees, things have been taken place in the country, explosions have taken place in the very capital itself, disturbance like those in have taken place. Speaking of these bomb explosions, there have been 70 explosions of bombs and crackers in Delhi since 1956, and one thing about it is, all these explosions have taken place in mohallas pied by one community, and that is the Muslim community. It has been place inside mosques and around certain mosques. For example, these explosions took place inside **F**atchpuri mosque and out\_side the Fatehpuri mosque. They have taken place around Jama Masjid: they have taken place in Muslim mahallas like Bellimaran, Lal Kuan and Jama Masjid area. It makes one to believe that those who are responsible for these nefarious operations were capable of doing what wanted, capable of choosing mohallas and then indulging in their operations in those particular mohallas. As I said, it is always the Muslims that were the victims. It is their properties that were damaged. But, another noteworthy fact is this, that it was always the Muslims that were arrested in connection with these explosions, they were arrested and kept in custody and then let off. Nobody was brought before a court of law, and no officer was taken to task for not detecting these happenings, which were going on for the last six years, and that too in the capital of this big country of ours. The Home Minister stated some days ago that the hand of foreigners is suspected to be in it. These things are going on for the last six years, and that too in the federal capital of India, and the Government and their officers have not been able to find out whose hand is in it and what kind of animosity that foreigner can have against these poor Muslims

who have been victims of these explosions.

Shri Datar: May I correct the hon. Member that all these are not in or near the mosques. One of these explosions has taken place even in a Congress office. It is not only the Muslims that are injured but Hindus also have been injured.

Shri M. Ismail: How many of them were near the Congress office?

Shri Badrudduja: Majority of those were Muslims.

Shri Raghunath Singh (Varanasi): One was in Diwan Hall. He cannot say that all these happened only in one community. It happened in both the communities.

Shri M. Ismail: I want to know whether the place mentioned by him is not adjacent to Muslim areas. From the vast majority of cases one can argue that the target was that community.

Shri D. C. Sharma: Even our country is adjacent to a Muslim country.

Shri M. Ismail: Those living nearby, their (muslims) neighbours, also might have come to grief in one or two cases. The question is that these happenings are taking place for the last six years and even after so much has been made of this national integration conference and of the necessity for taking steps to reassure the minorities here these things happen again. With regard to the victims no compensation that the public know of has been given to them.

Then again I spoke of Malda. the recent past there have been communal disturbances and violence in places, like, Firozabad, Sitamarhi, Mubarakpur, Jabalpur, Sagar, Bhopal, Chandausi, Aligarh, Meerut Malda, With regard to Malda so many things are being said but no explanation has been found for certain In all these disturbances things. again, as in the case of these explosions in the Capital, the sufferers have been the members of the mino[Shri M. Ismail]

rity community by way of deaths and by way of loss of property.

A new element can be seen in these disturbances. In Saropa village in Jabalpur District eleven people and in Gazalghat village in Malda six people, altogether 17 people, were burnt alive. These disturbances have taken place even during the foreigner's rule. But then such gruesome scenes were not enacted during those days.

The other day the hon. Prime Minister of India is stated to have said that these cases of being burnt to death were not deliberate cases; the houses were set fire to and the roof fell down on the people who happened to be there. I do not want to contradict the hon. Prime Minister for whom I have got great respect but I want him to consider the fact that when a house is burning it takes some time for the roof to come down and during that time people in the burning house do not simply wait there for the roof to fall upon them. There have been not one or two cases but 17 such cases have happened in the recent past. When such things are happening in the country there ought to have been some inquiry, if not a judicial inquiry, some public inquiry, so as to show to the people that there are others who are really interested in the well being of the people and in seeing that such things do not happen. Now even this burning alive is in doubt. Was there any public inquiry about these things? Then again, was there any relief offered to those people and do the public know what relief was given to them and how these people have been rehabilitated? These questions. This is the way in which the national integration programme being worked.

Another thing which disturbs the emotional side of the people is scurrilous writings indulged in by some parties form time to time. There

were agitations, there were meetings. and thre were shootings in connection with such writings. Such writings are found even in text-books which are approved by the Government for use in schools and colleges. Some care must be taken of such literature being circulated in country. Time and again it has been said that the matter will be attended to, and even the Prime Minister of India once said that such things must be attended to and that the Home Ministry will take all necesary steps, legislative steps if necessary. things are going on. Even the other day there has been a protest in Calcutta with regard to such writings.

With regard to the reassurance given to the minority communities about equal treatment where ployment and services are concerned, no less a person than the honoured Prime Minister of India said at a Congress meeting that he had facts and figures in his possession to prove that the position of the minorities is deteriorating from year to year in the matter of representation in the public services. And when somebody drew his attention perhaps to certain rules according to which these employments are made, he said why should such rules come into being the reprewhich militated against sentation of the minorities, which representation they were having all along. The Muslims and other minorities were found fit for public services only fifteen years ago. All of a sudden they find themselves as having lost their ability and competence for public service! If such a calamity happens with regard to one whole community, is it not the duty and the interest of the government of country to make an investigation into the matter and find out what is it that has happened which has made them so suddenly unfit for public service?

In that connection I have to mention that altogether about 18 Muslims were dismissed from service, from the few people who were enjoying government service, on the score of their belonging to the Jamiat-Islami directly or indirectly. When the question was asked as to why these people were dismissed, it was said that they belong to an organisation which is subversive. But nobody has so far shown, and they have so far not made it clear as to how this organisation which is purely a religious organisation can be said to be a subversive organisation.

Shri Raghunath Singh: Their object is that. They don't believe in the sovereignty of India.

Shri M. Ismail: What they have done, what subversive activity they engaged themselves in, is the question. If it was because of any subversive action, it was the duty of the Government to bring those people before a court of law; to book them. Have they done so? Apart from saying this Hukumat-e-Ilahi and other things, if the Government had concrete cases of subversion against the Jamat-e-Islami or other people, the duty of the Government was to bring them before a court of law. The law is there. It must be put in operation with reference to any evildoer, whoever it may be. Nothing of the sort was done. But, merely a charge alone is being made.

Another thing which is disturbing the feelings of the people is the use the Government are making of Preventive Detention Act. Originally, when this Bill was brought before Parliament, I was one of those who stoutly supported the passing of this enactment. I said that such a measure was necessary in the country in the then circumstances and the Government must be armed with all powers to deal with subversive activities. Now, the way it is being made use of is only creating a feeling of insecurity amongst the people. For example, you all know the case of about 100 people, Akalis who have

been kept under preventive detention in reference to the Punjabi Suba agitation.

Shri D. C. Sharma: Do you know what they were doing?

Shri M. Ismail: That agitation has been withdrawn. All reasonable people would have expected the release of these people. But, they are still kept in custody and people do not know the reason thereof.

One hon. Member referred to the comparative communal tranquillity in the southern region. I want to without the fear of being contradicted, that the tranquillity and that kind of condition in that region was largely due to the co-operation of the Muslim League. Wherever the Muslim League was active, you would not have heard of the breach of law and order This is a fact which is claimed by me alone to our credit. This is a fact which has been testified to by the Chief Minister, Shri Prakasam. He has said that, not only in public meetings, but also in the Constituent Assembly of and in the First Provisional Parliament of India. If anybody wants, a reference may be made to the records of the Constituent Assembly. He has said that we in the south have set an example not only for the whole country, but for the whole world as to how different communities can live together. He has spoken in glowing terms of the Muslim League, how it co-operated with him and his Government in the matter of maintaining law and order. One Governor after another after Independence has been paying the same encomium to the services rendered by the Muslim League.

You may have heard of some agitation in Northern India and cases of shooting also in that connection, with reference to book called Living Biographies of Religious Leaders.

[Shri M. Ismail] There, in the south, people were unruffled They simply put the matter to the Muslim League. They said, the Muslim League is there and it is its look-out to do what is necesssary in that connection. There was not a single meeting. There was no agitation whatever in that area, simply because they looked to the Muslim to attend thing. The Muslim League did that. It put the matter Minister ofIndia made a statement and the people kept quiet over that. This, I am telling you with reference to the accusation that is being levelled against the Muslim League. The Muslim League is anticommunal. It national. (Interruptions) It has proved it not meraly by any oral claim, but by solid acts and facts which can be found recorded even in the records of the Constituent Assembly and the legislatures of the States. Therefore, it is not a matter to be laughed at. It is a hard fact which can be verified and which cannot be erased out now by any amount or argument or derisive action.

Demands

श्री प्रकाशवीर शास्त्री (विजनौर) : श्रध्यक्ष महोदय, गृह मंत्रालय ने जिन दायित्वों को ग्रपने कंधों पर लिया है उनमें सबसे बड़ा दायित्व जिसे स्वयं संविधान ने गृह मंत्रालय के कन्धों पर विशेष रूप से डाला है, वह है हिन्दी का प्रचार ग्रीर प्रसार । लेकिन गृह मंत्रालय के प्रतिवेदन को देखने से प्रतीत होता है कि पिछने १२ वर्षों में हिन्दी जानने वाले एैंसे सरकारी कर्मचारियों की संख्या ५० हजार के लगभग है जिन्होंने. हिन्दी पाठ्य कम पूरा किया है ग्रेंर लगभग १६ हजार कर्मचारियों ने प्रबोध, प्रवीण ग्रीर प्राज ग्रादि जो परिक्षाएं मंत्रालय ने चाल की है उनमें सफलता प्राप्त की है। चालु सत्र में, इस लिखा है कि लगभग ४०,००० कर्मचालिरयों को हिन्दी का प्रशिक्षण देने को व्यवस्था है। लेकिन केन्द्रीय सरकार ग्रीर उस के ग्रधीन प्रान्तों में जो कार्यालय हैं उनकी संख्या को देखत हुए १२

वर्षों में यह प्रगति जो की गयी है यह बहुत ही उदासीनता की सूचना है।

दुसरी बात जो विशेष रूप से मैं कहना चाहता हं, वह यह कि इसमें राप्ट्रपति जी के ग्रध्यादेश की चर्चा की है जो संसदीय राज भाषा समिति के प्रतिवेदन के पश्चात उन्होंन जारी किया था । वह रिपोर्ट मेरे हाथ में है ग्रौर जो गृह मंत्रालय का २७ मार्च सन् १६६१ का इस बारे में स्रादेश है उसमें भी लिखा है :

"केन्द्रीय सरकार के बहुत से कर्नचारी हिन्दी ग्रीर हिन्दी टाइप तथा ग्राश्लिप का प्रशिक्षण पा चुके हैं या पा रहे हैं, पर जब तक उन्हें ग्रपने रोजमर्रा के काम में क्छ काम हिन्दी में करने का मौका न दिया जाए तो जो कुछ उन्होंन सीखा है उसमें से बहुत साभ्ल जाने का खतराहै। फिर हिन्दी में काम करके ही उस विरोधी विचारों में व्यक्त करके भव्य, लचीला ग्रीर व्रवाहमय मूलभ साधन बनाया जा सकता है।

इस उद्धरण के पश्चात मैं संक्षेप में कहना चाहता हं कि जो मंत्रालय की रिपोर्ट है उसको देखने से प्रतित होता है कि किसी भी संबन्धित मंत्रालय में इस का पालन नहीं किया जाता । मुझे जहां तक जानकारी है, हिन्दी में डाफ्ट ग्रौर नोट लिखने के सम्बन्ध में जो ग्राने मंत्रालयों को ग्रादेश किया है उनमें सबसे पहले सूचना ग्रीर प्रसारण मंत्रालय ग्राता इस मंत्रालय के ग्रधीन १२३ ग्रन्भाग हैं लेकिन इनमें से केवल ८ ब्रनुभाग ऐसे हैं जिनको हिन्दी में नोट तथा ड्राफ्ट लिखने की अमुमति दी गयी है। स्रापने इसमें यह भी लिखा है कि हम यह विशेष रुप से चाहेंगे कि जो कार्यालय विशेष कम हिन्दी क्षेत्रा म हैं उनमें हिन्दी में ड्राफ्ट ग्रौर नींट लिखने की ग्रनमति दी जाए । लेकिन इसी मंत्रालय से सम्बन्धित २३ कार्यालय इस प्रकार के हैं जो हिन्दी

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टाइपराइटर नहीं हैं, तो उनकी संस्था ६३३१ बतायी गयो । मैं ने यह भी जानना चाहा कि ऐने कार्यालयों में हिन्दो टाइपराइटर खरीदने के लिये क्या कदम उठाए गए हैं तो उसको यह कह कर टाल दिया गया कि

इस के लिए व्यवस्था की जाएगी।

कोत्रों में हैं, लेकिन उनमें से केवल तीन कार्यालयों में हिन्दी में ड्राफ्ट और नोट लिखने की अनुमति दी गयी है।

इसी प्रकार श्रम श्रीर रोजगार मंत्रालय में ११४ अनुभाग हैं जिनमें केवल तीन कार्यालयों में हिन्दी में ड्राफ्ट श्रीर नोट लिखने की स्वीकारी दी गयी है। सामुदायिक विकास मंत्रालय के अन्तर्गत ३२ अनुभाग हैं, उनमें केवल एक को हिन्दी में ड्राफ्ट श्रीर नोट लिखने की अनुमांत दी गयी है।

वैदेशिक कार्य मंत्रालय में लगभग ५० अनुभाग हैं जिनमें एक में भी हिन्दी में ड्राफ्ट और नोट लिखने की व्यवस्था नहीं है। निर्वाचन आयोग के अन्तर्गत १० अनुभाग हैं लेकिन उसमें भी हिन्दी में ड्राफ्ट और नोट लिखने की अनुमति किसी कार्यालय को नहीं दी गयी है।

मैं ने यह भी जानना चाहा था कि हमारी सरकार जो विदेशों को विशेष २ श्रवसरों पर सन्देश भेजती है, विशेषकर ऐसी सरकारों को जिनकी श्रपनी भाषा श्रंग्रेजो नहीं है जैसे रूस है, फांस है, चीन है, तो उनको कितने ऐसे सन्देश हिन्दी में भेजे गए। मुझे यह जानकर श्राश्चर्य हुआ कि ७१ सन्देश राष्ट्रीय दिवसों पर भेजे गए श्रीर ६६ अन्य अवसरों पर भेज गए, लेकिन उनमें से एक भी सन्देश हिन्दी में नहीं भेजा गया जब कि हमारे संविधान में हिन्दी को राजभाषा के रूप में स्वीकार किया गया है श्रीर उन देशों की भाषा भी श्रंग्रेजी नहीं है।

में ने यह भी जानना चाहा कि जितने मंत्रालय हैं उनमें हिन्दी टाइपराइटरों की संख्या की स्थित क्या है, तो मुत्रे मेरे प्रश्न के उत्तर में बताया गया कि श्रव्सूबर १६६० में श्रतिरक्त हिन्दी टाइपराइटर खरीदने का जो सभी मंत्रालयों को निदेश दिया गया था उसके श्रन्सार जून १६६१ तक उनके द्वारा खरीदे गए टाइपराइटरों की संख्या ११८ है। मैं ने यह भी जानना चाहा था कि ऐते कितने संलग्न तथा श्रधीनस्थ कार्यालय हैं जिनमें श्रभी तक कोई हिन्दी 885 (Ai) LSD—10.

इस तरह मैं कहना चाहना हूं कि संविधान ने हिन्दी को राजभाषा के रूप में स्वीकार किया है स्रोर भ्राप चाहते हैं कि एक निदिचत समय पर हिन्दी अपने स्थान पर पहुंब सके तो यह कैने सभंव होगा ? आरपके ग्रध्यादेश में यह भी कहा गया है कि मंत्राल**यों** को जो पत्र हिन्दों में ग्राते हैं उनका उत्तर हिन्दो में दिया जाए । लेकिन मेरी सुत्रना के अनुपार १६६० की दुपरो छुमाही में प्राप्त इ.ए.हिन्दी पत्रों को कृत संख्या ४२,४३३ है । उनमें से २५.००७ के उत्तर हिन्दी में दिए गए ग्रीर ५१५४ के उत्तर श्रंग्रेजी में दिए गए । मैं चाहता हं कि जब स्रापने स्रपने कन्धों पर विशेष रूप से यह दायित्व संविधान में निर्दिष्ट लिया है ो उसमें सतर्क होने की भी तो स्रावश्यकता है।

दूसरी वात जो मैं विशेष रूप से कहना चाहता हूं वह है कि संविधान में हिन्दी को श्रापने राजभाषा के स्थान पर श्रासोन कराने का निस्चार किया हैं। लेकिन श्रभी कुझ दिन पूर्व दसो सदन में जब सूचना श्रौर प्रसारण मंत्रालय के श्रनुदानों पर चर्च चल रही थी तो उसमें एक दूसरा रूप ही सामने श्राया। सम्बन्धित मारी उर्दू मिश्रित हिन्दी को व्यावहारिक माया चाहते हैं।

श्राप हिन्दी के सम्बन्ध में निदचय करते समय उसके स्वरूप की घोषणा करें कि कौन सी हिन्दी को श्राप राष्ट्रभाषा के स्थान पर लाना चाहते हैं? उस हिन्दी को जिसको कि संविघान में श्राप ने स्वीकार किया है श्रथवा उस हिन्दी को जिसको हमारे वर्तमान सूचना एवं प्रसारण मंत्री निर्देश या संकेत के रूप में कह रहे हैं? उस विघेयक में स्पप्ट हो जाना चाहिए कि हिन्दी का स्वरूप क्या रहेगा, क्या संविधान में

### [श्री प्रकाशवीर शास्त्री] बताया गया स्वरूप रहेगा या श्री गोपाल रेडडी जैसों कि हिन्दी का स्वरूप रहेगा ?

दूसरी बात यह कि सन् १६६४ तक हिन्दी को जो ग्राप २, इट भाषा के रूप में न ला कर उसको स्रागे के लिए ले जाना चाहते हैं तो जैसा कि शास्त्री जी ने राष्ट्रभाषा प्रचार समिति वर्घा के प्रविवेशन में भा ण देते हुए कहाथा कि उसमें अंग्रेजी को सहयोगी भाषा के रूप में स्वीकार किया जायगा तो क्या यह सब प्रान्तों के लिए समान रूप से बात होगी ग्रथवा वह प्रान्त जिन्होंने हिन्दी की म्रपनी भाषा स्वीकार कर लिया है हिन्दी में प्रपना कार्य धारम्भ कर दिया है उनको छोड़ कर दूसरे शान्तों के सम्बन्ध में यह बात ला होगी ? उस विधेयक में हिन्दी भाषाभाषी राज्यों की क्या वही स्थिति रहेर्या जो मद्रास, केरल श्रादि की है या कुछ भिन्न रहेगी ? मैं चाहंगा कि उस के सम्बन्ध में विधेयक बनाते समय इन बातों का विशेष रूप से ध्यान रखा जाय।

देवनागरी लिपि के रूप के सम्बन्ध में मैं कहना चाहता हं कि मुख्य मंत्रियों के सम्मेलन ने विशेष रूप से सर्वसम्मति से इस बात को स्वीकार किया कि देवनागरी लिपि को सब भाषास्रों के लिए एक समान लिपि के रूप में स्वीकार किया जाय। राष्ट्रीय एकता सम्मेलन में भी उन लोगों ने जो कि दक्षिण भारतीय भाषात्रों के उत्तर भारत में अध्ययन पर विशेष रूप से यल दे रहे थे इस बात की स्वीकार किया था। लेकिन मै यह समझ नहीं पा रहा हं कि गृह नंत्रालय इस दिशा में उदासीनता से क्यों क. यें कर रहा है ? ऐसा करने से तो राष्ट्रीय एकता की कहियां मजबूत होंगी । दक्षिण की भाषा, बंगाल की भाषा ग्रीर ग्रसम की भाषा उत्तर के लोग समझ सकेंगे ग्रीर भासानी से पह सकेंगे तो इस दिशा में प्रधिक सतकंता क्यों नहीं बरती जाती?

भ्रभी मेरे एक पूर्व वक्ता जोकि मुस्लिम लीग के प्रतिनिधि ये उन्होंने भ्रपने भाषाण में राष्ट्रीय एकता के इस प्रश्न को उठाया था । उन्होंने कहा कि इस देश में राष्ट्राय एकता की चर्चा तो उठ रही है लेकिन कीरोजा-बाद में क्या हम्रा था? जबलपुर में क्या हुन्राथा? मुबारकपुर में क्या हुन्नाथा? सीतामढ़ी में क्या हुआ था और भ्रलीगढ़ में क्या हुन्ना था ? ग्रब ग्रध्यक्ष महोदय, मेरे पास इतना समय नहीं है कि विस्तार के साथ उन के बारे में मैं यहां कह सकूं। लेकिन क्या उन घटनाग्रों के मूल मे जो बात थी उसको लेकर मैं श्रपने उन मित्र से पूछ सकता हं कि फीरोजाबाद की घटना क्या इस ब्राधार पर नहीं हुई थी कि राम-लीला के अलुस पर बम फेंका गया था ? जबलपुर की घटना क्या इस म्राधार पर नहीं हुई थी कि एक युवती को एक मकान में ले जा कर दिन में उस के साथ बलात्कार किया गया ? मबारकपूर की घटना क्या इस ऋाघार पर नहीं हुई थी कि हिन्दुऋों के होली के जलस पर पत्थर फेंके गये थे ? सीतामढी की घटना वया इस स्राधार पर नहीं हुई थी कि दिन दहाड़े भरे मेले में गौकशी की गई? ग्रलीगढ की घटना क्या इसीलए नहीं हुई कि यनियन के चनाव में जो विद्यार्थी हार गये थे उनका जनाजा निकाला गया ग्रौर इस तरीके से उनको उकसाया गया स्रौर भडकाया गया ? इन सारी बातों को करते हुए राष्ट्रीय एकता की दुहाई दी जाती है। यह हमारा श्रपना दुर्भाग्य है कि जब हम इन बातों की चर्चा करते हैं तो दसरे म्रोर से यह ही भाई कहते हैं कि हम साम्प्रदा-यिकता की बात कर रहे हैं। मैं सरकार को इस बात की साफ चेत.वनी देना चाहता हं कि आज हमारे राष्ट्र में इस प्रकार ग्रराष्ट्रीय ग्रौर ग्रराः क तत्व ऐसे व्यक्तियों द्वारा उभर रहे हैं। इतना ही नहीं बिलक इन दंगों के पीछे कोई योजनाबद्ध बात मालम पड़ती है भीर मझे यह भी प्रतीत होता है कि उस के पीछे किसी दूसरे देश कां भी हाथ है स्रोर उनकी यह कोशिश जान पड़ती कि भारतवर्ष िस मार्ग पर चल कर ग्रपनी उन्नति करना चाहता है उसको उस मार्ग से विचलित कर श्रान्तरिक समस्याश्रों में इस प्रकार उलझा दिया जाय कि वह आगे उन्नित न कर पाये। जो झगड़े सन् १६४७ में स्वतंत्र होने से पहले थे उन्हीं चीजों को फिर घीरे घीरे उसी रूप में देश में लाया जा रहा है। मैं चाहता हूं कि गृहमां लय इन तमाम बातों पर विचार करते समय इस के ऊपर थोड़ा शीध ही कड़ाई के साथ निर्णय करे अन्यथा अगर उपेक्षा के साथ इनको छोड़ दिया गया, श्रागे चल कर यह पानी मुंह से ऊपर हो जाने वाला है और अगर यह मुंह के उपर चला गया तो फिर उसको सम्हालना कठिन हो जायगा, यह चेतावनी मैं सरकार को देना चाहना है।

मुझे इस बात की खुशी है कि स्वर्गीय सरदार पटेल को जहां यह गौरव प्राप्त है कि उन्होंने हिन्दूस्तान की ६५० रियासतों को भारत में मिला कर देश की एकता बनाये रखने के लिए दुढ़ पग उटाया था वहां मुझे इस बात की भी प्रसन्ता है कि गृह मंत्री स्वर्गीय पडित पंत ने राष्ट्रीय क्षेत्रीय परिषद् बना कर राष्ट्रीय एकता की कड़ियों को मुद्दढ़ करने की ग्रोर एक बहुत ही बुद्धिमत्तापूर्ण पग उठाया था । मैं चाहता हं कि अब हमारे प्रान्तों में घीरे घीरे वह मलगाव की प्रवृति उभरती **जा रही है** तो सरकार को विशेष सतर्कता बर्तनी चाहिए। माज तो यह हमारा सौभाग्य है कि पुरानी पीढ़ी के नेता हमारे मध्य में विद्यमान हैं भ्रौर उन के कारण इस तरह की प्रवृत्तियां ग्रभी जोर नहीं पकड़ पा रही हैं लेकिन परमात्मान करे ग्राज से ५० वर्ष बाद या २० अर्घ बाद अबिक यह हमारे नेता नहीं रहेंगे तब हमारी स्थिति क्या होगी ? इसलिए यह म्रत्यन्त मावश्यक है कि क्षेत्रीय परिषदों के ग्रधिकार क्षेत्र में वृद्धि की जाय भ्रौर कुछ किया जाय या न किया जाय लेकिन कम से कम जैसे पुलिस ऐड-मिनिस्ट्रेशन है या फाइनेंस है उनको इस तरह से मन्तर्पान्तीय सम्बन्ध में बांध दिया जाय जिसमें प्रान्तों में जो पृथकतावादी

मनोवृत्ति उभर रही है उसके नियन्त्रण किया जा सके। इसके लिये मैं यह चाहता हं कि भिन्न भिन्न प्रान्तों में जो पुलिस रक्खी जाती है, में उत्तरप्रदेश की भी बात कहता प्रान्त में जिस पु लिस जाय उसमें एक धनुपात धवश्य नियत किया जाय कि उस प्रान्त में इतने प्रतिशत पुलिस दूसरे प्रान्त की रक्खी आयेगी। इस का परिणाम यह होगा कि भनेकता की प्रवृत्ति दूषित रूप में उभर न पायेगी भौर उभरेगी भी तो उस पर हम नियन्त्रण कर सकेंगे।

ग्रसम ग्रौर बंगाल की ग्रान्तरिक स्थिति के संबंध में भी मैं कुछ शब्द कहना चाहता हुं। इस सम्बन्ध में कई बार इस सदन् में चेतावनीदी जाचुकी है। श्रसम में ग्राज पाकिस्तान से सीमा पार करके लोग बराबर इधर ग्रारहेहैं ; मुझे इस बात को ग्राज देख कर दुःख हुन्ना कि जहां एक म्रोर हमारे माननीय राज्य गृह मंत्री ने इस बात को स्वीकार किया है कि जनगणना की रिपोर्ट्स के भ्राधार पर पाकिस्तान से बहुत बड़ी संख्या में मुसलमान सीमा पार करके भारत की सीमा में आ गये हैं, वहीं दसरी श्रोर कांग्रेस वैचेज पर बैठने वाले एक माननीय सदस्य ने इसके लिए यह कहा लापर्वाही थी जो लोग सन् १६५१ की गणना में शामिल होने से रह गये थे, छट गये थे उन्होंने सन् १६६१ में भ्रपना नाम लिखवाया है स्रौर यह कैसे समझा जा सकता है कि वह पाकिस्तान से सीमा पार करके भारत में घाये हैं ? मैं घपने उन मित्र को बतलाना चाहता हूं कि यह सीमा का भ्रति-कमण केवल ग्रसम तक ही सीमित नहीं है भौर यह कोई नई बात नहीं है। भसम ग्रीर बंगाल में जो सीमा का ग्रतिक्रमण करके पाकिस्तान से मुसलमान ग्रा रहे हैं यह मिस्टर मुहम्मद मली जिन्ना की वही योजना है जिसके द्वारा वह ग्रसम ग्रौर बंगाल को भी पाकिस्तान में शामिल करना

## [श्री प्रकाशवीर शास्त्री]

चाहते थे। इस भाषार पर ही तो वह इन बोनों प्रान्तों को पाकिस्तान में मिलाना चाहते **षे**। वही पुरानी चाल भाज फिर खेली जा रही है। मैं चाहता हूं कि माननीय गृह मंत्री विशेष सर्तकता और दृढ़ता का परिचय इस बात में दें। मैं सदन् को याद दिलाना चाहता हं कि इसी पद पर अब पहले स्वर्गीय सरदार पटेल ग्रासीन थे ग्रौर जब पाकिस्तान मैं से इस तरीके से हिन्द्श्रों को धक्का दे दे कर निकाला जा रहा था तो सरदार पटेल ने उस समय दृढता के साथ पाकिस्तान की यह चेतावनी दी थी कि ग्रगर पाकिस्तान सरकार हिन्दुओं को इस प्रकार से धक्का देदेकर पाकिस्तान से निकालना चाहती है तो एक साथ सब को घक्का देकर निकाले हम उन सब की व्यवस्था करेंगे लेकिन जितनी जनसंख्या वहां से निकाली जायगी उतनी ही अनुपात से धरती पाकिस्तान को हमें देनी होगी। ताकि उन निकाले हुए लांगों को बसाने की हम व्यवस्था कर सकें। ग्रगर पाकिस्तान उतनी धरती नहीं देता है तो फिर जितनी मात्रा में हिन्दू वहां से निकाले जा रहे हैं उतनी मात्रा में यहां से ग्रत्पंसस्यक सम्प्रदाय के लोगों को उसे लेना होगा । स्वर्गीय सरदार पटेल ने जिस दुइता का उस मौके पर परिचय दिया था श्रीर पाकिस्तान को ऐसी चेतावनी दी उस नीति का आज पालन क्यों नहीं किया जाता है। मैं समज्ञता हूं कि यह नीति इस समस्या के समाधान में एक वहत बड़ा योग दे सकेगी।

एक बात जिसकी ओर माननीय गृह मंत्री जी का घ्यान आकृष्ट कराना चाहा था वह है देश में धर्म के नाम पर चल रहा अनैतिक व्यापार । आज हमारे देश में धर्म के नाम पर अनैतिक व्यापार आरम्भ हो गया है । अघ्यक्ष महोदय, मेरा संकेत उन लोगों की ओर है जोकि धर्म के नाम पर देश में खोटा छोटी दुकानें खोल कर बैठ रहे हैं और उससे भंयकर अनैतिकता बढ़ती जा रही है जिसका कि वर्णन में इस संसद्
में नहीं कर सकता। मैं चाहता हूं कि हमारा
गृह मंत्रालय जहां हमारे देश को राजनैतिक
दृष्टि से सावधान रखने का दायित्व लेता
है, वहां हमारे गृह मंत्रालय का यह भी
कर्तव्य हो जाता है कि यह धमं के नाम पर
कम से कम हमारे देश में चरित्रमण्डता
को प्रोत्साहन न मिले ऐसी व्यवस्था भी करे।
कुमारों के नाम पर कुछ धमं चल रहे हैं,
कुमारियों के नाम पर कुछ धमं चल रहे
हैं और इसको लेकर एक रहस्यमय बातावरण बनाया गया है। धमं के नाम पर जो यह
अनैतिक व्यापार किया जा रहा है उस पर
प्रतिबंध लगाने की अत्यस्त आवश्यकता है।

राष्ट्रीय एकता सम्मेलन में इस बात का निश्वय किया गया था कि जातिबाद के खिलाफ हम ने इस देश में आवाज उठानी हैं। लेकिन हमारा गृह मंत्रालय कम ने कम इतना आदेश तो जारी करे कि जो सरकारी कर्मचारी हैं वह अपने नामों के साथ जाति-वाचक उपनाम न लगाये। कम से कम वह तो इस जातिबाद को प्रोत्साहन न दें। सरकारी नौकरियों में भी तो जातिबाद के आधार पर निर्णय न लिये जांय।

सरकारी मिनिस्टरों के खर्चे के सम्बन्ध में में ने इससे पहले भी इस प्रश्न को उठाया था। जब पिछली बार मैं ने इस प्रश्न को पूछा या तो यह कह कर टाल दिया गया था कि हम इसके आंकड़े इकटठा कर रहे हैं और उनको स्थासमय रख दिया जाया। मैं ने अपने प्रश्न में यह पूछा था कि सरकार के मिनिस्टर्स वेतन के अतिरिक्त, कोठियों, डाक्टरी व्यय, कारों और मोटर खर्च के अतिरिक्त जब बाहर घूमने को जाते हैं तो वह जो भत्ता उनको मिलता है वह किस मिनिस्टर को कितना मिला है ? मुझे पूछना इसलिए पड़ गया कि एक बार मेरे ही एक प्रश्न का उत्तर देते हुए यह बतनाया गया था कि ऐसे ऐसे भी त्यागी और

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तपस्वी मिनिस्टर हमारे देश में हैं जिनका कि वेतन एक साल में कूल मिला कर ३० हजार रुपये था लेकिन घुमने का भत्ता उनको ४८ हजार मिला है। सरकार इस तथ्य को छिपाना क्यों चाहती हैं ? जब मैं ने पहली बार प्रश्न किया तो यह कह कर टाल दिया गया कि म्रांकड़े इकट्ठा किये जा रहे हैं ग्रीर दुबारा प्रश्न करने पर भी यही कह दिया गया कि मांकड़े इकट्ठा किये जा रहे हैं। स्राखिरकार यह प्रांकड़े कब तक इकट्ठा होंगे ? ग्रापका वित्त मंत्रालय इसके लिए सावधान क्यों नहीं है कि इस प्रकार के प्रश्नों का उत्तर यथासमय दिया जा सके। लेकिन मैं समझता हूं कि उत्तर न देने के पीछे एक कारण है। सरकारी मिनिस्टरों का खर्च जरूरत से ज्यादा बढ गया है स्रोर वह इतना ज्यादा बढ़ गया है जिसको कि प्रकट करते समय उनको भय होता है कि यह सब बातें समाचारपत्रों में ग्राजायेंगीं तो देश हमको क्या कहेगा **ग्रौ**र संसद हमको क्या कहेगी। लेकिन जब सरकार जनता से त्याग करने की बात करती है तो उसके अंदर भी त्याग की प्रवृत्ति आनी चाहिए ध्रौर उन रहस्यों को ग्रापको प्रकट कर देना चाहिए।

श्रन्त में मै एक बात कह कर श्रपना स्थान ग्रहण करता हूं। सरकार ने सीमावर्ती क्षेत्रों का विकास करने के लिए एक एक प्रान्त में करोड़ों रुपयों की राशि निर्धारित की है। पंजाब श्रौर जम्मू-काश्मीर के लिए श्रवण श्रवण श्रवण राशियां रखी गई हैं। उत्तर श्रदेश के लिए २० करोड़ एपए सीमावर्ती क्षेत्रों के विकास के लिए रखे गए हैं। लेकिन मैं कहना चाहता हूं कि जितने भी सीमावर्ती क्षेत्र हैं, उन का दिल्ली के साथ जो कि देश की राजधानी है, सीधा सम्पर्क स्थापित करने की कोई व्यवस्था करनी चाहिए। उदाहरण के लिए गढ़वाल, श्रव्योड़ा श्रीर नैनीताल का इतना बड़ा भाग है, जो दूसरे देश की सीमा से टकराता है, लेकिन श्रगर

कोई गढ़वाल जाना चाहे, तो उस को गढ़ नुक्वे-श्वर धीर गजरीला होते हुए जाना पड़ेगा। अगर मेरठ धीर बिजनौर होकर सीधे गढ़वाल से सम्बन्ध स्थापित कर लिया जाये तो रास्ता भी सीधा पड़ जायगा धीर विपक्ति के काल में भी हम को धासानी रहेगी।

श्री गणपति राम ग्रध्यक्ष म दिय, श्राज राष्ट्रीय एकता की बात हमारे लीड रां श्रीर देश के हर एक जिम्मेदार नागरिक की जुबान पर हैं। इस सम्बन्ध में मुझे श्राज में बीस साल पहले की घटना याद श्राती है, जब मैं काशी विश्वनाथ मन्दिर की बगल में ग्रीरंगजेव द्वारा बनाई गई मस्जिद के किनारे पर बैठा हमा था।

18.02 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

उस समय एक सम्प्रदायवादी ने मेरे एक साथी से कहा, "वह भ्रौ गंजेब कितना बदजात था। उस ने हिन्दू मन्दिर को तोड़ कर मस्जिद बना दी।" इस पर मेरे साथी ने तुरन्त उत्तर दिया, "खामोश रहो। उस ने क्या बुरा किया? ग्रगर भगवान के पूजा के स्थान को उस ने पूजा का ही स्थान बनाया तो बया बेजा किया?" ग्राज सम्प्रदायवाद की बात करने वाले ग्रौर जातीयता का नारा लगाने बाले लोग उस जबाब से शिक्षा ग्रौर प्रेरणा ले सकते हैं ग्रौर इस देश में साम्प्रदायकता ग्रौर जातीयता को ठोकर मार कर इस देश की एकता को बहुत ज्यादा ग्रागे बढ़ा सकते हैं।

मुझे आश्चर्य होता है, जब दूसरी तरफ़ के माननीय सदस्य यह आवाज उठाते हैं कि आज से पंद्रह साल पहले, जब कि यह देश आजाद हुआ क्या यहां एकता की कमी थी और किस वजह से आज एकता की बातें की जा रही है मैं उन से नम्प्रता-पूर्वक निवेदन करना चःहता हूं कि आज से पंद्रह साल पहले के समस्यायें आज से मिल्न थीं। उस समय हमारे देश में हिन्दू

## [श्री गणपति राम]

सम्प्रदायवाद, सिख सम्प्रदायवाद और माइनारिटी सम्प्रदायवाद इन तरी के के नहीं ये । उस वक्त हमारे देश की बाई जं की हालत इस किस्म को नहीं यो । इस नाते बहु एकता का सवाल उस मों के पर नहीं था।

ब्राज देश में ऐसी समस्याये खडी हो गई हैं, जिस से देश की एकता की बहुत बड़ी उस लगने वाली है। हमारे जिन नेतायों ने अपनी दुर्वानी, त्याग भ्रीर तपस्या से इस देश को विदेशियों के चंगुल से मुक्त कर के यहां पर भ्राजादो लाई, उन के सामने यह एक बहुत बड़ा कर्तव्य है कि **अ**पने रहते हुए भविष्य को सन्तानों के लिए इस देश को एकता को कभी न मिटने दें। श्राज देश का हर एक जिम्मेदार नागरिक इस बात को महसूस कर रहा है कि हमारे देश के जिम्मेदार नेता इप विषय में सही कदम उठारई हैं। ध्राज इस देश में जो विघटनकारी शक्तियां काम कर रही हैं, उन को समाप्त करने के लिए सरकार को दुढ़ कार्यशाही करनी चाहिए स्रीर देश में जहां पर साम्प्रदायिक स्रोर झांगड़े शरू होते हैं, सरकार को तरफ़ से वहां पर कड़े कदम उठाए जाने चाहिए। इस सदन के सभी सदस्य, देश का पढा-लिखा तबका ग्रीर देश का हर एक जिम्मेदार नागरिक ग्राज इस बारे में सरकार के साथ है भीर कभी सरकार का पांव नहीं खींच सवे ला

नेकिन में नम्तापूर्वंक निवेदन करना भाहता हूं कि हमें उन शक्तियों की भ्रोर भी प्यान देना चाहिए, जो कि हमारो श्रोर भाप की भ्रांखों के नोचे पनप रहे हैं, जिन को हम देखते हैं, लेकिन उन के बारे में कुछ कहना नहीं चाहते । श्राज कई माननीय सदस्यों ने हमारे श्राफिसर्ज के बारे में सवाल उठाए। श्राज हम देखते हैं कि शिडयूल्ड कास्ट्स, बैकवर्ड क्लासिज धौर माइना-रिटीज के केंडोडेट्स को सिर्फ़ इस लिए सार्वेसिज में नहीं लिया जाता है कि चुनाव बोर्ड में उन को जाति के श्रादमी नहीं होते हैं। मुझे यह सुन कर श्राश्चर्य होता है कि इस सदन में माननीय मंत्री के द्वारा यह जवाब दिया जाता है, जिस का उद्धरण, रैफ़रेंस, दिया जाता है, कि फ़लां फ़लां सर्बिसिज में संविधान के लागू होने के बारह बरस बाद भी हरिजनों धौर बैकवर्ड क्लासिज का कोटा पूरा नहीं किया गया है। श्राखिर इस का कारण क्या है? क्या सरकार ने कभी इस बात पर विचार किया है?

में माननीय मंत्री, श्री दातार, की भ्रमत-वाणी को बड़े धैर्य से पीता रहा. लेकिन केवल बातों से किसी के दिल की बीमारी खत्म नहीं हो सकती । हमं यह जानते हैं कि उन की नीयत में कोई खामो नहीं है, लेकिन उन के नीचे काम करने वालों की नीयत में खामी है। कई सिलेयशन बोड्ज में ऐसे ऐसे ब्रादमी रखे गए हैं, जो शिइपुल्ड कास्ट्स के उस केंडोडेट से, जो कि इम्तहान में बड़े ग्रच्छे नम्बरों से पास हो जाता है, इन्टरव्यू ग्रीर वाइवा बोसी में पहला सवाल यह करते हैं कि " तुम किस कौम के हो"? एक महीने की बात है कि एक शिड्रयूल्ड कास्ट के कैंडोडेट ने, जो **धा**ई० ए० एस० धीर घाई० एफ़० एस० में पास हो गया, वाइवा वोसी में पास हो गया, रेलवे की एक पोस्ट के लिए एप्लाई किया, जहां वह एप्रैन्टिसशिप में था, तो रेलवे बोर्ड ने सब से पहले उस से यह सवाल किया कि "तुम किस गौम के हो"? ग्रगर इस प्रकार जातीयता का प्रचार करने वाले भीर जातीयता की भावना से प्रेरित हो कर लोगों के प्रधिकारों ग्रौर हिर्तों का हनन करने वाले लोग इस सरकार में पनप रहे हों भीर हमारी सरकार श्रांख मुंद बैठी

रहे, तो यह किस की जिम्मेदारी होगी?

इस सदन में एक सवाल के जिवाब में भूतपूर्व गृह मंत्री ने बताया था कि देश भर में आई० ए० एस० में शिड्यूल्ड कास्ट्स के २०० आदिमियों ने क्वालिफ़ाई किया, लेकिन वाईवा वोसी में वे सब फ़ेज हो गए और उन मे से फेवल दस लिए गए। सरकार की तरफ़ से अवसर यह कहा जाता है कि शिड्यूल्ड कास्ट्स के क्वालिफ़ाइड कैंडोडेट्स नहीं मिलते हैं और जब वे एग्जामिनेशन में कामयाब हो जाते हैं, क्वालिफ़ाई कर लेते हैं, तो इन्टरच्य करने वाले बोर्ड केंहर एक मेम्बर से कह दिया जाता है कि अमुक व्यक्ति शिड्यूल्ड कास्ट्स का है और वहीं पर उस की सारी योग्यता खन्म हो जाती है।

इस देश में जिन लोगों को सदियों तक सामाजिक, भ्रार्थिक भ्रौर तरह तरह की यातनायें दी गई, जिन को समाज ने पढते-लिखने का समान ग्रवसर नहीं दिया. उन के लिए देश को आजादों के बाद बनाए गए संवित्रान में स्पेशल प्राविजन रख गए। भ्रगर उन प्राविजन्ज का ठीक तरह पालन न किया जाये ग्रीर उन लोंगों को प्रगति का भ्रवसर न दिया जाने, तो यह किस की जिम्मेदारी होगी ? हर साल इस सदन में, जो कि हिन्द्स्तान की साविरेन पालियानेंट है भ्रोर जिस के माने हुए हर लकत, का सरकार को पालन करना चाहिए, शिडयल्ड-कास्ट्स कमिश्नर की में दी गई रीकमेंडेशन्ज को एपरूव किया जाता है। प्रगर सरकार उन रीकमेंडेशन्ज को भी इम्प्लोमेंट कर देती, तो हरिजनों भीर बैकवर्ड क्लासिज की बहत सी समस्यायें हल हो जातीं मुझे भाश्चर्य भीर खेद के साथ कहना पड़ता है कि यद्यपि यह सदन हर साल उन रीकमेंडेशन्ज को एपरूव करता है, लेकिन सरकार की तरफ़ से उन को इम्प्लोमेंट नहीं किया जाता है।

श्राज बहुत से लोगों को यह शुबहा का हो रहा है कि क्या सरकार के नीचे काम कहां बालों की नियत साफ नहीं है।

**उपाध्यक्ष मह**ेद्धः श्राप का समय खत्म हो गयां।

श्री गणपति राम : मैं ने दो महीने लगा-तार कोशिश की, लेकिन मुझे समय नहीं मिला । कम से कम पांच मिनट मुझे ग्रौर दे दिये जायें ।

उपाध्यक्ष महोदय : नहीं, नहीं दस मिनट हो गये । श्रीर ज्यादा नहीं मिलेगा ।

श्री गणपित राम: श्रपोजीशन के लोग तो २४-२४ मिनट बाले हैं। कम से कम पांच मिनट श्रीर दे दिये जार्ये।

ज्याच्यक्ष महोवय : श्राप काग्रेस पार्टी के सदस्य हैं । श्रीर ज्यादा समय नहीं मिल सकता ।

श्री गणपति राम : मैं बहुत जल्दी समाप्त कर रहा हूं।

गृह मंत्रो जी ग्रपने जवाब में कह रहे थे कि ढाई करोड घपया शेड्यूल्ड कास्ट्स श्रीर प्रदर बैकवर्ड क्लासेज के लडकों के लिये वजीके के नाम पर दिये जा रहे हैं। शेड्यूल्ड कास्ट्स की ग्राबादो द करोड है, ग्रदर बैकवर्ड क्लासेज की ग्राबादो मिला कर वह देश को ग्राबादो का तीन चौयाई हिस्सा हो जाता है, भीर स्कार्ली तपं का घपया है ढाई करोड। मेरी समझ में नहीं ग्राता कि साल भर में एक विद्यार्थी पर कितने पैसे का हिसाब पडता है।

श्राज श्रस्नृश्यता निवारण के नाम पर सन् १६५६ से लगातार टेट को सरकारों को पैसा दिया जाता है। एक माननीय सदस्य ने सदन के श्रन्दर हमारे गृह मंत्री का जबाब पढ़ कर मुनाया। वं 'पंजाब' के बार में कह रहे थे, मैं उत्तर प्रदेश के बारे में बतलाना चाहता हूं। सन् १६५६ से ग्राज तक जितना रुपया दिया गया

## [श्री गरापित राम]

है उस में हमेशा प्राधा या तीन बीथाई रूपया वापस चला ग्राता है, खर्च रहीं होता है। बड़ा बढिया स्टेटमेंट दे दिया जाता है कि वजट श्रलाटमेंट हम्राथा लेकिन पैसा खर्च नहीं हम्रा । रुपया जाता है लेकिन बर्ड। इमान्दारी के साथ स्टेट सरकारें लौटा देती है। कहा जाता है कि हमारी सरकार केन्द्र की तरफ से लाखों रुपया ग्रस्पुश्यता निवारण के लिये खर्च करती है। सेंटर में ग्राल इंडिया डीप्रेस्ड <del>ब</del>लासेज लीग है। मैं ने देखा कि पहले कुछ, सालों तक उस को ग्रार्थिक सहायता मिलती रही लेकिन ग्रब वह भी वन्द कर दी गई है। ब्राज देश के कोने कोने में ऐसी संस्थायें चल रही हैं, लेकिन क्या सरकार सोचती है। बह कानुन के द्वारा ग्रस्पश्यता को खत्म कर सकती है ? मुझे श्राश्चर्य हीता है ऐसे लोगों पर जो कहते हैं कि संविधान ने अस्पश्यता को खत्म कर दिया । मैं नम्प्रतापुर्वक पुछना चाहता हूं ऐसे लोगों से कि चुंकि हिन्दस्तान के <mark>श्रन्दर श्रस्प</mark>्रयता थी इस लिये कानुन की जरूरत पडी, लेकिन क्या जिस दिन कानून बन गया उस दिन इस देश से ग्रस्पृश्यता खत्म हो गई ?

Demands

भ्रभी हमारे गृह मंत्री जी ने बतलाया कि सरकार ने हरिजनों को योग्य बनाने के लिये कोजिंग क्लासेज शुरू किया है। मैं ने उन कोविंग बलासेज को भी देखा है। शायद ग्रखबारों के ब्वारा सरकार के सामने वह मसला श्राया होगा । जो लोग देश के जिम्मेदार पदों पर रक्खे जाने वाले हैं, उनके साथ छन्रा छत बरती जाती हैं। इलाहाबाद युमिवर्सिटी के ग्रन्दर पिछवे साल मसला श्राया कि खाने में स्रौर रहने में छग्ना छत बरती जाती है। मुझे वह दिन भी याद माता है जब मैं पढ रहा था। बेद पढ़ने के नाम पर मझे जैसे विद्यार्थी को भी मलग रक्ला गया । मुझ वह दिन भी याद श्राता है। ग्राज भी क्या मैं नम्रतापर्वक पृद्ध सकता हूं कि देश में क्या कोई भी एक ऐसा गाव है जहां पर छुन्ना छुत न बरती जाती हो ? कहीं कम श्रीर कहीं ज्यादा हो सकती है।

शहरों में कम हो सकती 🕏 घौर घाज हिन्दस्तान का हर जिम्मेदार भौर पढा लिखा ग्रादमी मानता है कि खुग्रा छत में कमी है, लेकिन वह खत्म नहीं हुई है। ग्राज जब वह खत्म नहीं हुई है तो सदियों से चल **रही** बीमारी को खत्म करने के लिए ग्राप **की** तरफ से क्या कदम उठाया जा रहा है ? क्या वह बातों से खत्म हो सकती है ? ग्राज जो सरकार देश के लिये जिम्मेदार है, जिस ने ईमानदारी के साथ ५०-६० लाख रिफयजियों के मामले को हल किया, क्या वह 🗸 । करोड हरिजनों की जो सदियों से, युगों से इस देश में रिफयजियों से बदतर जीवन बिता रहे हैं, ग्रार्थिक, सामाजिक ग्रीर शैक्षागिक दशा को अच्छा नहीं कर सकती? मैं नम्रतापूर्वक निवेदन करना चाहता हूं इस छक्त्रा छत के मसले में।

Deputy-Speaker: The Member will, please, resume his seat. Shri Pratap Singh, Himachal Pradesh.

श्री प्रताप सिंह सिरमीरा: उपाध्यक्ष महोदय, मझे बहुत कुछ कहना था लेकिन टाइम के ग्रभाव से मैं चन्द ग्रल्फाज में ही ग्रपनी बात को खत्म करना चाहता हुं। युनियन टेरिटरीज का सब से ज्यादा सम्बन्ध हमारी होम मिनिरदी से है, जिस के ऊपर ग्राज चर्चा हो रही है। हिमाचल प्रदेश ३० छोटो छोटो रियासतों का मजमुद्रा है, स्रोर छोटी छोटी रियासतों को तोड़ कर एक इकाई की शवल में लाया गया था, १६४८ में । उस सरदार वल्लभ भाई पटेल ने जिन्होने तमाम रियासतों को तोडने में सायता दी उस वक्त की राजनैतिक पार्टी को जो कि हिमाचल प्रदेश प्रजामंडल के नाम से काम कर रही थी, एक खत के दवारा तहरीर कया था कि वह पहले चीफ किमशनर का राज्य होगा. फिर हिमाचल प्रदेश में लेजिस्लंटिव श्रसम्बली होगी जिस का हेड लेफटेनेन्ट गबर्नर होगा, उस के बाद ज्यों ही उस की श्रामदनी काफी हो जायेगी, उस के जराय बढ जायेंगे, उस वक्य हिमचल प्रदेश एक फुलफ्लेंब्ड स्टेट बन जायेगा। उसी ब्राधार पर सन् १६४८ मे

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हिमाचल प्रदेश में चीफ कमिशनर का राज्य हुन्ना, उस के बाद सन् १६४१-४२ में वहां पर लेजिस्लेटिव ग्रसेम्बली लेफ्टेनेन्ट गवर्नर के मातहत हुई जो कि पाट सी स्टेट ऐक्ट के तहत हुई । लेकिन हुस्टेट्स रिम्रागनाइजेशन कमीशन की रिपोर्ट के वाद वहां से डिमाकेटिक सिस्टम को हटा कर उस को टेरिटोरियल कौंसिल की शक्ल में लाया गया । मैं ग्राप के सामने बतलाना चाहुंगा कि टेरिटोरियल कौंसिल ऐक्ट जो चीज है उस से हिमाचल प्रदेश को क्या कायदा पहुंचा स्त्रीर क्या नुक्सान पहुँचा ।

**Demands** 

टेरिटोरयल कौंसिल एक ऐसा निकम्मा ग्रौर ग्रधूरा ढांचा है जिस की वजह से वहां की जनता बहुत मुश्किलात में है। न तो वह कुछ समझ सकते है कि यह ढांचा क्या है स्रौर न वहां की जनता यह जानती है कि उन्हें क्या करना है । वहां के लोग समझते हैं कि उन्हें कुछ नहीं करना है । हमारी सरकार लाखों करोंडों रुपये हिमाचल प्रदेस की वहबुदी के लिये देती है। लेकिन जहां तक उस की बहबूदी का सवाल है, म्रगर वहां जा कर देखा जाय, तभी मालुम हो सकता है कि वहा क्या बहबूदी हो रही है। कहा जाता है कि वहां सडकें बन रही हैं, कहा जाता है कि वहां दूसरे काम होते जा रहे हैं। लेकिन मैं दावें के साथ कहसकता हूं कि जो काम वहां पर मिनिस्ट्री के जमाने में हुए हिमाचल प्रदश को ऊंचा उठाने के लिये. वह बाद के पांच साल के ग्रसें में नहीं हुए। श्चगर रुपयों के आधार पर देखा जाय तो दूने से ज्यादा रुपया हमारी भारत सरकार ने हिमाचल प्रदेश में लगाया लेकिन उस का कोई कायदा नहीं हम्रा । ग्रगर ग्राप देखें कि मिनिस्ट्री के जमाने में हिम।चल प्रदेश में कितनी सडकें बनीं तो पता चलता है कि १५०० मील लम्बी सडके बनी लेकिन उस के बाद उस स्तर्चं का ग्रन्दाजा लगाया जाये तो उस वक्त सिर्फ २३२.८७ लाख रुपया खर्च किया गया था, उसके बाद दूसरी पंच साला प्लन में सडकों को देखिये तो सिर्फ ३६६ मील लम्बी सडकें बनों जब कि उसपर ४७७.४८ लाख रुपया खर्च हमा। मगर हम इस बात को देखें कि किस जिले में कितनी सडकें बनीं, किस इलाके में किन किन सालों में बनीं, दावे से कह सकता हूं कि ग्राप सिरमीर में जा कर देखिये कि जो सड़कें मिनिस्टी के जमाने में बनीं, जब ग्रसेम्बली काम करती थी उस के याने में बनीं, उस के बाद एक इंच भी कोई सङ्क नहीं है जी उस पांच साल के बाद बनी हा भीर जिस पर मोटर चली हो यानी उसे मोटरेबल बनाया गया हो । मेरे कहने का मतलब यह है कि बावजद इस के कि रुपया ज्यादा खर्च किया जा रहा है, स्रौर बावजुद इस के कि वहां पर लोगों की न्माइदगी है काम कुछ नहीं हो रहा है। वह न्माइन्दे महज देखने के नुमाइन्दे हैं, वह महज उस किस्म के नुमाइन्दे हैं जिन के हाथ में सब कुछ दे दिया जाये भ्रौर कहा जाये कि मकान तुम्हारे पास है, लेकिन तुम मकान के दरवाजे पर खडे रहो, घर के <mark>श्रंदर तुम नहीं जा सक्ते</mark> इस ग्राधार पर लोगों की नमाइन्दगी है हिमाचल प्रदेश में । वहां पर जी टेरिटोरियल कौंसिल का ढांचा है उस में सिर्फ तीन महकमे प्रध्रे ग्रीर निकम्मे शक्ल से उस कौंसिल के पास ह जो वहां पर काम करती है, जहां पब्लिक के नुमाइन्दे काम करते हैं। बाकी सारा ढांचा ऐडमिनिस्ट्रेशन के पास है। मैं बतलाना चाहता **ह्रं कि वहां पर एजुकेशन का महकमा है ।** एजुकेशन के महक्तमें में क्या है ? पहली जमात से ले कर दसवीं जमात तक की तालीम टेरि-टोरियल कौंसिल के पास है लेकिन तालीम के महकमे के ग्रन्दर जो देनिंग स्कल हैं या कालेजेज हैं भीर द्सरी चीजें हैं, वह सब ऐडमिनिस्ट्रेशन के पास है। वह लोग ग्रपनी मनमानी करते हैं। वह किसी की बात नहीं सुनते हैं उस में क्या हो रहा है उसे कोई पूछते वाला नहीं है। इसी तरह से भ्राप दूसरे महकमों को देखें जसे ग्रस्पतालों का महकमा है, तो श्रापको पता चलेगा कि छोटे दरजे के श्रस्पताल टैरीटोरियल काउंसिल को दिए गए हैं ग्रीर बड़ा ग्रस्पताल एडमिनिस्ट्रेशन के हाथ में है। तो जो महत्वपूर्ण

## [श्री प्रताप सिंह]

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विभाग हैं भ्रौर जहां तक नीति का मामला वह एडमिनिस्ट्रेशन कं पास है। बेट्टनरी के जो छोटे ग्रस्पताल है वह तुमाइन्द के पास है। मेरे कहने का मतलब यह है कि केवल तीन महकमें काउंसिल के पास हैं स्रोर बाकी तमाम ढांचा गवर्ननमेंट का डैसे सड़क, डेवेजपमेंट, जंगलात पुलिस आदि जिनसे इरोगेशन, रोजाना हिमाचल की जनता को काम पड़ता है वे सारे के सारे विभाग एडमिनिस्ट्रेशन के हाथ में हैं।

म्रापदेखें कि एडिमिनिस्ट्रेशन क्या कर रहा है। यह चोज हम दिल्ली में बैठ कर नहीं मालुम कर सकते। हमारो तहां के काम के बारे में फिल्में दिखायी जाती हैं। उनमें हम देखते हैं कि सडक बन रही है सौर सडक के लिए पहाड की कटाई हो रही है। लेकिन मेरा दावा है कि श्रगर श्राप वहां जा कर दे खें तो श्रापको मालूम होगा कि जो काम पहले ग्रसेम्बली ने किया है, जब कि बहुत कम रकम भारत सरकार की तरफ से दो जाती थी पहली पंच वर्षीय योजना में, वह उससे दुगना है तो श्रब क्या किया जा रहा है जब कि स्नाज पहले से दुगना रूपया दिया जा रहा है। पहले के मुकाबले खब खाधा भी काम नहीं हो रहा है। यह चीज देखने की है।

मैं अर्ज करूंगा कि जब हमारे मिनिस्टर मौजूद थे ग्रीर पबालक के नुमाइन्दे मौजूद थे तो लोगों को सवाल करके यह मालुम हो सकता था कि क्या हो रहा है। ग्रगर मिनिस्टर गलतो करते थे तो पबलिक के नमाइंदे सवाल करके पूछ सकत थे, मोशन करके पूछ सकते थे। श्रगर कोई गलत काम होता थातो वह इस तरह ठीक हो जाता था। सरकारी मुलाजिम डरते थे कि हमसे गलती हो जाएगी तो हमसे जवाब तलब किया जाएगा । लेकिन भ्रब हमारे ऊपर ऐसा निकम्मा ढांचा थोपा गया है। वहां पर जो भ्रसेम्बली थो उसको हटांकर जो टैरीटोरियल काउंसिल दी गयी है यह बिल्कुल निकम्मी साबित ही गयी है। हम चाहते हैं कि

हमारो पुरानी हालत फिर लादी जाए, हम कोई नई चोज नहीं चाहते । हम वही चीज चाहते हैं जो हमसे ले ली गयी है। हमारी स्टेट पहले पार्ट सी स्टेट थी और पार्ट सी स्टेट के लिए कानून में यह प्रावीजन है कि यह हाउस जिस तरह से चाहे उसको चला सकता है। तो जो चोज हमको मिलनी चाहिए वही हम मांग रहे हैं। हम कोई छोटे बच्चे नहीं हैं। हम समझते हैं कि हमको ग्रपने इलाके में क्या करना है । मैं स्रापसे कहना चाहता हं कि जो हमारे मंत्री थे वे इंटीरियर में दौरा करते थे भ्रौर चीनी तथा पांगी इलाके तक जाते थे। वे लोग १२ सौ से २२ हजार फोट ऊंचे इलाकों तक जाते थे। उनको पता चलता था कि लोगों को किस चीज की जरूरत हैं, कहां पानी की जरूरत है, कहां सडक को जरूरत है ग्रीर कहां जंगलात की रक्षाकरने को जरूरत है। लेकिन जब से वहां का शासन एडिमिनिस्ट्रेशन के हाथ में ग्राया है ग्राप पता कर लें कि कितनो दफा भ्रफसरान चीनी स्रौर पांगी इलाकों में गए हैं। वेलोग मौके पर नहीं जाते और जैसा सरकारी मलाजिम कहते हैं उसी के मताबिक वह मैदान के इलाकों में येठ कर स्कोमें बना कर भेज देते हैं वें स्कीमें उन इलाकों में कैसे कामयाब हो सकती है । हमारे यहां ऐसे इलाके हैं कि जिनमें जाने के लिए ग्राज जुन के महीने में भी गरम कपड़ों भीर गम्बलों की जरूरत होतो है। वहां श्राज भी बरफ पड़ो हुई है। जो लोग यहां बैठकर उन इलाकों के लिए स्कीमें बनाते हैं वे वहां की जरूरतों को कैसे महसूस कर सकते हैं। जब वे वहां नहीं पहंचते तो हरगिज वे वहां की जरूरतों को महसूस नहीं कर सकते। तो ये बातें में भ्राप के सामने रखना चाहता था।

जहांतक डेवेलपमेंट का सवाल है जो ट्यूब वैल उन्होंने बनाए ग्राज तक उनमें पानी नहीं है। जो नहें ग्रीर कुलें बनायीं वे बिल्कूल खत्म हो चुकी हैं। हम यहां से लाखों रुपया हिमाचल के लिए भेजते हैं लेकिन वहां कोई पूछने वाला नहीं है । इसका कारण यह है कि स्राज पविलक के नुमायंदों को कोई स्रविकार नहीं हैं। हिमाचल में बहुत कम काम हो रहा है लैकिन दुनिया को फिल्मों में दिखाया जाता हैं कि हिमाचल में बहुत कुछ हो रहा है।

शडयूल्ड कास्ट वालों को हालत श्राप देखें। रिपोर्ट से पता चलता है कि पहले हिमाचल में शिक्षा ७.७ पर सेंट थो श्रीर सन् १६६० में २८.८ दो गयो। लेकिन इसमें शिड्यूल्ड कास्ट का परसेंटेज लगभग २-२ हैं। यह हालत उनको तालोम की है। इसका कारण यह हैं कि जो श्रसलो नोति का काम है वह हमारे हाथ में नहीं, वद एडिमिनिस्ट्रेशन के पास है। इसलिए मेरा निवेदन हैं कि जब तक इस ढांचे को नहीं वदला जाएगा और इस टैरीटोरियल काउंसिल को वहां से नहीं मिकाला जाएगा हिमाचल की तरककी नहीं हो। सकती। इतना वह कर मैं समाप्त करना है।

Mr. Deptuy-Speaker: Shri Badrudduja.

Shri Badrudduja: How long are we sitting today?

Mr. Deputy-Speaker: He can begin now and continue tomorrow.

Shri Badrudduja: Mr. Deputy-Speaker, I have grown wiser after hearing the observations of hon. Members on both sides of the House. I want to discuss at length a subject but as the time at my disposal is very short, I cannot do justice to it. So, with your permission, I shall only touch certain aspects of the subject this afternoon.

The Ministry of Home Affairs is mainly concerned with the problems of maintenance of peace and tranquillity in the land and the manning and administration of the public services. Peace and tranquillity in the land can only be maintained, can only be ensured, if justice, as laid down in the preamble to the Constitution—social, economic and political—can be

secured to all citizens of the State, if the fundamental rights of all citizens guaranteed in the Constitution, their lives and liberties, their honour and properties are protected, if the people of the country, all sections of the Hindus, Muslims and Christians are allowed to contribute according to their own lights and convictions to the political, social and cultural evolution of the common motherland.

Sir, only twentytwo when Shri Fazul Huq, years back, my revered leader, was the Chief Minister of Bengal, we constituted a majority in Bengal In those days, the Muslim League was in its fullest swing. Dr. S. P. Mukerjee, a stalwart of House, threw a challenge to the Government of Shri Fazul Hug when the Secondary Education Bill was being piloted on the floor of the Bengal Legislative Assembly, by saying that he would not allow that Bill to be statute book. placed on the Fazul Hug, representing the Government of Bengal as Chief Minister and Education Minister, naturally had to accept that challenge. He said "I shall see that this Bill is placed on the But, statute-book". in that generated on the floor of the House by this challenge and counter-challenge, I stood on my legs and said: I do not propose to accept that challenge from a brother to a brother, from a friend to a friend, from a child of the soil to another, from a Bengali to another Bengali, bestowed with the same thought, with the same sorrow, tortured with the same suffering, the same misfortunes, the same trials and ordeals of life. I plead for a better understanding and deeper reconciliation between communities. I plead for a greater Bengal, happier Bengal, a prosperous Bengal, a greater India, a happier India, a more peaceful and prosperious India where all classes and communities groups. In society representwould be adequately each one contributing cording to its own convictions to the political, social,

### [Shri Badrudduja]

cultural and economic reconstruction of the common Mother land, paving the way for inter-communal harmony and peace which was the cry in this much distracted, and much agitated, and much disturbed land of Hindustan. I had that dream of life then, and that dream was, however, shattered after partition. had very great regard eminent leaders of the Congress who were fighting the British Imperialism, braving the storms of the dangers created by class hatred creating a new re-orientation, developing a new phase, shaping and reshaping, moulding and re-moulding, integrating and re-integrating the forces of India in those dark days of British imperialism reinforced by narrow loyalties. When the Congress came to power in December 1940, once we linked up with the progressive forces in order to strengthen this country against the evil effects of the communal passions and prejudices which were eating into the very vitals of the nation But our dream was not realised; that dream was shattered. Immediately after partition, the minorities on both sides of the borders had to pass through blood & fire and massacre which took place on both the sides on a scale which one could hardly have ever imagined

Mr. Deputy-Speaker: He might continue his speech tomorrow.

### 18.30 hrs.

JUNE 5, 1962

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday June 6, 1962/Jyaistha 16, 1884 (Saka).

## [Tuesday, June, 5, 1962/ Jyaistha 15, 1884(Saka)]

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#### QUESTIONS—contd. QUESTIONS—contd. U.S.Q. Subject COLUMNS COLUMNS U.S.Q. Subject No. No. India State Bank of 2584 Pending cases in Punjab 2617 Union . 8857-58 8875-76 High Court . Fire Control Radars 8858 2585 Hard coke for Gujarat. 8876 2618 Production 2586 Defence 8877 2619 Royalty on oil 1961 8858-59 Conference, 2622 Income tax arrears 8877 Agreements for foreign 2587 New Physics collaboration . 8859 2623 laborato-8877 ries Iron Ore 2588 deposits in Roads to Jawalamukhi 8878 U.P. . 8859-60 2624 . B.A. First Year students insurance busi-Group 2589 2625 8878-79 of Delhi 886o Hardinge Library, Delhi 886<sub>1</sub> Japanese trade credit . 8879 2590 2626 Employees of public un-Plaques of Poet Tagore . 8861 2627 2591 8879-80 dertakings Expedition to Himalayan 2592 8862 2628 Tribal block staff 8880-81 peaks . Institute of Indian Foun-Engineering students 2629 2593 from NEFA, 8863 Nagaland drymen and Manipur 888 I Coke oven plant 8863-64 2594 Social Welfare Depart-2630 Overtime allowance 2595 8864-65 ment, Delhi . 8881-82 2596 Movement of coal by Delhi Rent Control Act 8882-83 2632 road 8865 2633 Sahitya Akadami 8883-84 Childrens' books 8865 2597 2634 National Book Trust 8884-85 Mid-day school for adult 2598 8865-66 women CALLING ATTENTION TO 2599 Ex-service men 8866-67 MATTERS OF URGENT PUBLIC IMPORTANCE .. 8885-90 2600 Advocates Act, 1961 8867-68 Pay scales of Primary 2601 (i) Shri Warior called the school teachers 8868 attention of the Minister of Contract for Military of Defence to U.S. Ambas-sador Mr. Galbraith's re-2602 boot-ankles . 8868 marks about India's Defence Defence Research 2603 and Forces as revealed in the newly released U.S. Con-Development Council 8869 2604 Indo-U.S. Agreements 8869-70 gressional Committee Report. 2605 Royalty on minerals 8870-71 2606 Underground mines at The Minister of Defence (Shri Korba . 8871-72 Krishna Menon) made a Handling of international 2607 statement in regard thereto. passengers by Delhi Police 8872 (ii) Shri Bagri called the at-Coking coal colliery at Ramgarh 2609 tention of the Minister of 8872-73 Home Affairs to the out-2610 Black marketeers near break of fire in Connaught cinema houses in Delhi 8873 Place on the 4th June, 1962. Scholarships to Schedu-2611 The Minister of Home Affairs led Caste students in (Shri Lal Bahadur Shastri) Punjab . 8873 made a statement in regard 2612 Tribal Housing Scheme thereto. in Punjab State 8873-74 2613 Iron and steel require-PAPERS LAID ON THE ments of Punjab 8874 TABLE 8890-9I School mid-day 2614 (1) A copy each of the followscheme in Punjab 8874 ing Notifications under sub-2615 Three Years Degree section (2) of section 3 of the Course in Punjab 8875 All India Services Act, 2616 Vijnan Mandirs in Punjab 8875 1951.

### PAPERS LAID ON THE TABLE—contd.

- (i) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—
  - (a) G.S.R. No. 1066, dated the 2nd September, 1961.
  - (b) G.S.R. No. 1091, dated the 9th September, 1961
  - (c) G.S.R. No. 1233, dated the 7th October, 1961
- (ii) A copy of the All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G.S.R. 1125, dated the 16th September, 1961.
- (iii) A copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Serv. ce (Pay) Rules, 1954:—
- (a) G.S.R. No. 1244, dated the 14th October, 1961.
- (b) G.S.R. No. 1246, dated the 14th October, 1961.
- (iv) A copy of the Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274, dated the 21st October, 1961.
- (v) A copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident
- (a) G.S.R. No. 1275, dated the 21st October, 1961.

### PAPERS LAID ON THE TABLE—contd.

- (b) G.S.R. No. 1276, dated the 21st October, 1961.
- (2) A copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated 12th May, 1962, under subsection (3) of sectin 27 of the Foreign Exchange Regulation Act. 1947.

## ELECTION TO COMMITTEES

8893-94

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir) moved for election of two Members of Lok Sabha to be members of the Central Advisory Board of Biology for Botanical Survey of India and the Zoological Survey of India. The motion was adopted.

#### DEMANDS FOR GRANTS. 8894-9272

Further discussion on Demands for Grants in respect of the Ministry of Home Affairs continued. The discussion was not concluded.

AGENDA FOR WEDNES-DAY, JUNE 6, 1962/ JYAI-STHA 16, 1884 (SAKA)

Further discussion on Demands for Grants in respect of the Ministry of Home Affairs and also consideration of the Demands for Grants relating to the Ministry of Labour and Employment.